

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

O.A. No.104 of 2024/EZ.

Nilamani Mohapatra . . . Applicant.
-Versus-
State of Orissa & others. . . Respondents.

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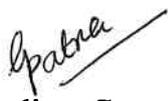
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Cuttack

Date:23.12.2024.


Addl. Standing Counsel.

**BEFORE THE NATIONAL GREEN TRIBUNAL,
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**COUNTER AFFIDAVIT FILED ON BEHALF
OF THE RESPONDENTS/OPP.PARTIES
NO.10.**

I, Sri Dillip Kumar Sahoo, aged about 35 years, Son of Basanta Kumar Sahoo, at present working as Dy. Director of Mines, Cuttack Circle, Cuttack Dist.Cuttack, do hereby solemnly affirm and state as follows:-

1. That I am swearing this affidavit on behalf of the Opp. Party No10 being duly authorized by them.

2. That I have gone through the abovementioned original application and have understood the contents thereof. In my official capacity I am well acquainted with the facts of the case and thus competent to swear this affidavit.

3. That the aforesaid Original Application has been filed by the Applicant before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata challenging the illegal operation of Khondalite Stone

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NOTARY, CUTTACK
ODISHA**

**Deputy Director of Mines
Cuttack Circle, Cuttack**

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from Kundakundi Kunda Khondalite Mines, Narangarh Khordha Tahasil, by the lessee in violation of Siting Criteria, Conditions of Environment Clearance, Consent to Establish and Consent to operate, Mining Plan and in close proximity of human habitation. There has been no monitoring of compliance of conditions pursuant to public complaint. There has been no greenbelt by the project proponent and the progressive mine closure and phased reclamation has not been followed and there has been no action by the SEIAA and State Pollution Control Board; the authorities who have granted Environment Clearance and Consent To Operate despite of repeated complaints.

4. That, at the outset, it is respectfully submitted the brief facts of the case is that originally, the Odisha State Co-operative Handicraft Corporation Ltd., D-2-3 Industrial Estate, Rasulgarh, Bhubaneswar vide letter No.2566, Dt.08.10.2014, had applied for grant of Prospecting License for Khondalite Stone (used for Decorative purposes) over an area of 8.18 Acres or 3.31 Hectares in village-Narangarh under Khordha Tahasil of Khordha District; which was received in the Circle Mining Office, Cuttack on Dt.09.10.2014, along with a deposit of the required application fee of Rs.1,000/- in T. C. SBI Scroll No.78, Dt.09.10.2014. Since the applied Prospecting License area belonged to

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Shree Jagannath Temple, Puri, the applicant had submitted the NOC issued on Dt.23.09.2014 by Shri Jagannath Temple Office, Puri; along with their Prospecting License application. One copy of each application was forwarded to the Tahsildar, Khordha vide Letter No.1713/Mines, Dt.10.10.2014 and the Divisional Forest Officer, Khordha vide Letter No.1715/Mines, Dt.10.10.2014 to furnish their reports on revenue and forest point of view, respectively. The Tahasildar, Khordha and Divisional Forest officer, Khordha submitted their reports vide letter No.3696, Dt.21.10.14 and No.7947/Steno/4F, Dt.14.11.2014, respectively. After receiving the reports from the concerned Tahasildar and the DFO, the Application was forwarded to the Director of Mines, Odisha, Bhubaneswar along with the Technical Enquiry Report of the Mining Officer, Cuttack and a Survey Report prepared by the Sr. Surveyor of Cuttack Mining Circle, vide Letter No.1941/Mines, Dt.20.11.2014 for consideration on its own merit. Subsequently, the Director of Mines, Odisha, Bhubaneswar vide Letter No.1565/DM, Dt.23.02.2015 issued Terms and Conditions for the grant of prospecting license in favour of Odisha State Co-operative Handicraft Corporation Ltd. After the acceptance of the Terms and Conditions by the Applicant, the Director of Mines, Odisha, Bhubaneswar was pleased to order that a Prospecting License for Decorative Stone (Khondalite)

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over an area of 8.18 Acres or 3.31 Hectares in village-Narangarh under Khordha Tahasil of Khordha District of Odisha be granted in favour of the Odisha State Co-operative Handicraft Corporation Ltd., for a period of 2 years, vide Letter No.1805/DM, Dt.28.02.2015 with a Memo No.1808/DM thereunder to the Mining Officer, Cuttack Circle, Cuttack. After grant of the P. L., Sr. Surveyor of the Circle Mining Office, Cuttack surveyed and demarcated the area and submitted his report on Dt.27.03.2015, which was then forwarded to the Director of Mines, Odisha, Bhubaneswar vide Letter No.607/Mines, Dt.27.03.2015, for approval. The Director of Mines, Odisha, Bhubaneswar sought clarification on the mismatch in area in the survey reports vide Directorate Letter No. MXXXII(d)-28/14-3238/DM, Dt.22.04.2015 to the Mining Officer, Cuttack Circle, Cuttack. The Mining Officer, Cuttack Circle, Cuttack vide letter No.754/Mines, Dt.23.04.2015 submitted the rectified surveyed area map, land schedule and boundary description before the Director of Mines, Odisha, Bhubaneswar. Finally, the Director of Mines, Odisha, Bhubaneswar vide Letter No.3792/DM, Dt.04.05.2015 approved the surveyed map, Boundary description and Land schedule for execution of the P.L. deed. The P. L. Deed of the said area was executed and same was sent to the Sub-Registrar, Khordha for registration of the Lease vide Letter No.872/Mines, Dt.15.05.2015. However,

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the Director of Mines, Odisha, Bhubaneswar vide Memo No.5773/DM, Dt.10.07.2015 intimated to the Mining Officer, Cuttack Circle, Cuttack regarding revocation of the P.L., initially granted in favour of Odisha State Co-operative Handicraft Corporation Ltd. vide grant proceeding no.1805/DM, Dt.28.02.2015 along with the forfeiture of the application fees; on the request of the Chief Administrator, Shree Jagannath Temple Administration, Puri.

For better appreciation, copies of documents concerning application, grant and revocation of the Prospecting License vide letter no.2566 dtd.08.10.2014, Letter No.1713/Mines, Dt.10.10.2014, Letter No.1715/Mines, Dt.10.10.2014, letter No.3696, Dt.21.10.14, letter No.7947/Steno/4F, Dt.14.11.2014, Letter No.1941/Mines, Dt.20.11.2014, Letter No.1565/DM, Dt.23.02.2015, Letter no.1805/DM dtd.28.02.2015, Letter no.607/Mines dtd.27.03.2015, Letter no.MXXXII(d)-28/14-3238 /DM dtd.22.04.2015, Letter No.754 dtd.23.04.2015, letter no.3792/DM dt.04.05.2015, letter no.872/Mines dtd.15.05.2015, letter no.5773/DM dtd.10.07.2015 are annexed herewith as **Annexure-A/10, Annexure-B/10, Annexure-C/10, Annexure-D/10, Annexure-E/10, Annexure-F/10, Annexure-G/10, Annexure-H/10, Annexure-J/10, Annexure-K/10, Annexure-L/10, Annexure-M/10, Annexure-N/10 and Annexure-O/10** respectively.

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Subsequently, Shree Jagannath Temple Administration, Puri applied for the Prospecting License in the prescribed Form-A on Dt.07.01.2016 and was received in the Circle Mining Office, Cuttack on Dt.08.01.2016 along with the boundary description, land schedule, applied area map and required application fees of Rs.1,000/- vide T. C. SBI Scroll no.43, Dt.06.01.2016 for Khondalite (Decorative Stone) over an area of 11.55 Acres or 4.67 hectares in village-Nagangarh No.203 of Tahasil/District-Khorda, Odisha on Dt.08.01.2016. The application was acknowledged by the Mining Officer, Cuttack Circle, Cuttack in Form-C and was entered in the Standard Register as P.L. No.119, Dt.08.01.2016. One set of application was sent to the Tahasildar, Khordha for submission of his views on revenue point of view vide Circle Mining Office, Cuttack letter No.51/Mines, Dt.11.01.2016. Similarly, another set of said P.L. application was sent to the Divisional Forest Officer, Khordha for submission of his views on forest point of view vide this office letter No.53/ Mines, Dt.11.01.2016. The Tahasildar, Khordha submitted his views vide his letter No.711, Dt.18.02.2016. The Divisional Forest Officer, Khordha submitted his views vide his letter No.917, Dt.10.02.2016. The Prospecting License Application No.119, Dt.08.01.2016 along with the report of the Tahasildar, Khordha, Divisional Forest Officer, Khordha, Technical Enquiry report of

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Mining Officer, Cuttack and report of the Sr. Surveyor, Cuttack Mining Circle were forwarded to the Director of Mines, Odisha, Bhubaneswar vide Circle Mining Office letter No.474/Mines, Dt.08.03.2016 for consideration on its own merit. The Director of Mines, Odisha, Bhubaneswar vide Letter No.3781/DM, Dt.21.04.2016 and Memo No.3783/DM thereunder to the Mining Officer, Cuttack Circle, Cuttack issued Terms and Conditions for the grant of prospecting license in favour of Shree Jagannath Temple Administration, Puri. After the acceptance of the Terms and Conditions by the applicant, the Director of Mines, Odisha, Bhubaneswar granted the Prospecting License for Decorative Stone (Khondalite); over an area of 11.55 Acres or 4.67 hectares in village-Nagangarh under Khordha Tahasil of Khordha District for a period of 2 years in favour of Shree Jagannath Temple Administration, Puri vide letter No.4481/DM, Dt.12.05.2016 and Memo No.4484/DM thereunder to the Mining Officer, Cuttack Circle, Cuttack. The area was surveyed and demarcated by the Sr. Surveyor, Cuttack Mining Circle, Cuttack and the report was submitted before the Mining Officer, Cuttack Circle, Cuttack on Dt.11.08.2016 which was then forwarded to the Director of Mines, Odisha, Bhubaneswar for approval vide Circle Mining Office, Cuttack Letter No.1521/Mines, Dt.16.08.16. The Director of Mines, Odisha, Bhubaneswar vide letter No.10254/DM,

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Dt.17.11.2016 to the Mining Officer, Cuttack Circle, Cuttack, approved the map, boundary description and land schedule with a rectified area of 11.545Acres or 4.672Hectares (instead of 11.55 Acres or 4.67 Hectares) with respect to the granted PL No.119 in favour of Shree Jagannath Temple Administration, Puri and instructed the Mining Officer, Cuttack Circle, Cuttack to take necessary steps for execution of Prospecting License. The Prospecting License granted in favour of Shree Jagannath Temple Administration, Puri was executed and registered on Dt.20.03.2018.

For better appreciation copies of Form-A dtd.07.01.2016, letter no.51/Mines dtd.11.1.2016, letter no.53/Mines dtd.11.01.2016, letter no.711 dtd.18.02.2016, letter no.917 dtd.10.02.2016, letter no.474/Mines dtd.08.03.2016, Memo No.3783/DM dtd.21.04.2016, letter no.4481/DM, Dt.12.05.2016, letter no.1521/Mines dtd.16.08.2016, letter no.10254 dtd.17.11.2016 and copy of registered deed dtd.20.03.2018 are annexed herewith as **Annexure-P/10, Annexure-Q/10, Annexure-R/10, Annexure-S/10, Annexure-T/10, Annexure-U/10, Annexure-V/10, Annexure-W/10, Annexure-X/10, Annexure-Y/10, & Annexure-Z/10** respectively.

Further, on Dt.13.09.2019, Shree Jagannath Temple Administration, Puri filed an application for grant of Mining Lease in Form-D along with the prospecting report over an area of 11.545 Acres or

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4.672 Hectares in village-Narangarh under Khordha Tahasil of Khordha District, required application fees of Rs.10,000/- vide T.C. No.08, Dt.11.09.2019, Land Schedule and Boundary Description of the area. The said application has been entered into the Standard Register of Mining Lease at No.12, Dt.13.09.2019.

Copy of Mining Lease Application dtd.13.09.2019 is annexed herewith as **Annexure-AA/10**.

In this regard the Tahasildar, Khordha was requested to offer his views with respect to aforementioned Mining Lease application of SJTA, Puri on revenue point of view vide, Circle Mining Office, Cuttack letter No.1862/Mines, Dt.19.09.2019. Similarly, Divisional Forest Officer, Khordha has also been requested to offer his views on Forest point of view vide his letter No.1864/Mines, Dt.19.09.2019. The Tahsildar, Khordha submitted his report vide letter No.7543, Dt.19.10.2019. Similarly, the DFO, Khordha submitted his report vide his letter No.8067, Dt.18.10.2019.

For better appreciation copy of letter No.1862/Mines, Dt.19.09.2019, letter No.1864/Mines, Dt.19.09.2019, letter No.7543, Dt.19.10.2019 and letter No.8067, Dt.18.10.2019 are annexed herewith as **Annexure-BB/10 Series**.

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Subsequently, the aforementioned M.L. application No.12 in original along with the reports of the Tahasildar, Khordha and Divisional Forest Officer, Khordha, Technical Report of the Mining Officer, Cuttack and the report of the Sr. Surveyor, Cuttack Circle, Cuttack were forwarded to the Director of Mines, Odisha, Bhubaneswar vide Circle Mining Office letter No.2199/Mines, Dt.04.11.2019 for consideration on its own merit. The Director of Mines, Odisha, Bhubaneswar vide his letter No.9726/DM, Dt.09.10.2019 asked the SJTA, Puri to submit an NOC from the concerned Gram Panchayat, Solvency Certificate from the concerned Tehsildar and an up to date MDCC with a Memo No.9727/DM thereunder. The SJTA, Puri vide letter No.12730, Dt.12.12.2019 to the Mining Officer, Cuttack Circle, Cuttack furnished an NOC from the concerned Gram Panchayat along with the reasons for exemptions from the submission of solvency certificate and MDCC. The aforesaid letter from the SJTA, Puri was forwarded to the Director of Mines, Odisha, Bhubaneswar vide Circle Mining Office Letter No.2533/Mines, Dt.16.12.2019.

For better appreciation, copy of letter No.2199/Mines, Dt.04.11.2019, Memo No.9727/DM dtd.09.10.2019, letter No.12730, Dt.12.12.2019 and Letter No.2533/Mines, Dt.16.12.2019 are annexed herewith as **Annexure-CC/10 Series**.

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In the mean time, the Steel and Mines Department, Government of Odisha, vide Notification No.9804/SM, Dt.11.12.2019 reserved 6 nos. of Khondalite Blocks in favour of the M/s. OMC Ltd including the Kundakundi Kunda Stone Quarry, Narangarh in Khordha District. The reservation of Kundakundi Kunda Stone Quarry, Narangarh, Khordha in favour of M/s OMC Ltd. was however made conditional upon withdrawal of the Mining Lease application by Shree Jagannath Temple Administration (SJTA), Puri.

Copy of Notification No.9804/SM, Dt.11.12.2019 is annexed herewith as **Annexure-DD/10**.

As such the Administrator (Development) S.J.T.A., Puri withdrew the Mining lease application No.12 on Dt.13.09.2019 letter No.314/XXXVII-68/2019, Dt.09.01.2020. The aforesaid letter was intimated to the Director of Mines, Odisha, Bhubaneswar vide Circle Mining Office letter No.166/Mines, Dt.13.01.2020.

Copy of letter No.314/XXXVII-68/2019, Dt.09.01.2020 and letter no.166/Mines dtd.13.01.2020 are annexed herewith as **Annexure-EE/10 Series**

In pursuance of the aforesaid Notification No.9804/SM, Dt.11.12.2019 of Steel & Mines,

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Department, Government of Odisha, OMC Ltd. applied for Mining Lease on Dt.10.01.2020 with respect to Decorative Stone (Khondalite) over an area of 11.545 Acres or 4.672 Hectares in village-Narangarh under Khordha Tahasil of Khordha District; along with the required application fees of Rs.10,000/- vide T. C. No.12, Dt.23.12.2019, Boundary Description and Land Schedule of the said area. The said application has been entered in to the Standard Register of M.L. at Serial No.13, Dt.10.01.2020. The aforesaid M.L. application was then forwarded to the Director of Mines, Odisha, Bhubaneswar vide Circle Mining Office, Cuttack letter No.235/Mines, Dt.21.01.2020.

For better appreciation copy of mining lease application dtd.10.01.2020 and letter No.235/Mines, Dt.21.01.2020 are annexed herewith as **Annexure-FF/10 Series.**

The Letter of Intent for grant of Mining Lease in favour of M/s. OMC Ltd vide M.L. Application No.13, Dt.10.01.2020 for Decorative Stone (Khondalite) over an area of 11.545 acres or 4.672 hectares in village-Narangarh was issued by the Steel and Mines Department, Govt. of Odisha vide letter No.2826/SM, Dt.16.03.2020; under intimation to the Mining Officer, Cuttack in subsequent Memo No.2828/SM, Dt.16.03.2020.

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Copy of Memo No.2828/SM, Dt.16.03.2020 is annexed herewith as **Annexure-GG/10**.

After acceptance of the Terms and Conditions by the M/s OMC Ltd. vide their letter No.4303/OMC/GS/2020, Dt.18.03.2020 and Memo no.4304/OMC/GS/2020 thereunder to the Mining Officer, Cuttack, the applied Mining Lease for Decorative Stone over an area of 11.545 Acres or 4.672 Hectares was granted in favour of M/s. OMC Ltd., for a period of thirty years, vide Steel & Mines Department, Government of Odisha Letter No.8086/SM, Dt.24.09.2020. Junior Mining Officer, Cuttack Circle, Cuttack along with the Revenue Inspector, Golabai, Range Officer, Tangi and the representative of the Lessee i.e. M/s OMC Ltd. carried out a joint survey and demarcation and submitted a report before the Mining Officer, Cuttack on Dt.14.10.2020 along with duly signed Map, Land Schedule, Boundary Description and Village sheet which was then forwarded to the Director of Mines, Odisha, Bhubaneswar by the Mining Officer, Cuttack vide letter no.2122/Mines, Dt.14.10.2020. The Director of Mines, Odisha, Bhubaneswar approved the aforesaid Surveyed Map, Boundary Description and Land Schedule and intimated the Mining Officer, Cuttack vide Directorate of Mines letter No.7395/DM, Dt.20.10.2020. Subsequently, the said Mining Lease

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deed was executed on Dt.10.11.2020 and registered on Dt.13.11.2020 before the Sub-Registrar, Khordha.

For better appreciation copies of Memo No.4304/OMC/GS/2020 dtd.18.03.2020, letter no.8086/SM dtd.24.09.2020, letter no.2122/Mines dtd.14.10.2020, letter no.7395/DM dtd.20.10.2020 and copy of registered lease deed dtd.13.11.2020 are annexed herewith as **Annexure-HH/10 Series**.

The Collector, Khordha vide letter No.18128/Touzi, Dt.26.11.2020 gave permission for surface operation in favour of M/s. OMC Ltd. for mining of Specified Minor Minerals over the following schedule of land in village-Narangarh under Khordha Tahasil of Khordha District

Copy of letter No.18128/Touzi, Dt.26.11.2020 is annexed herewith as **Annexure-JJ/10**

Land Schedule

Sl No.	Khata No.	Plot No.	Name of the Tenant	Kissam	Area in Acres
1	2	3	4	5	6
01	532/2	1745 1850 1851 1747/2166	Shree Jagannath Mahaprabhu Bije, Puri-Marfat Srimandir Parichalana Committee	Mundia Bagayat-II Bagayat-II Puratan Patita	7.020 1.490 0.645 2.390
				Total	11.545

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ODISHA

Deputy Director of Mines
Cuttack Circle, Cuttack

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The Lessee, M/s. OMC Ltd. submitted a Notice before the Mining Officer, Cuttack vide their letter No.14407, Dt.27.11.2020 regarding the opening of Mining w.e.f. 02.12.2020, in the prescribed Form-I.

Copy letter No.14407, Dt.27.11.2020 is annexed herewith as **Annexure-KK/10**.

Regarding availability of Statutory Clearances :-

* **Forest Clearance :-** The Divisional Forest Officer, Khordha Division, Khordha gave his views on forest point of view with respect to the said Mining Lease area, vide their Letter No.8067, Dt.18.10.2019, (Annexure-BB/10 Series) citing that there would be no adverse effect on the Forest or Wildlife if Mining Lease is granted in the aforementioned area.

* **Environmental Clearance:** - The Environmental Clearance was granted in favour of M/s.OMC Ltd. for mining of Decorative Stone(Khondalite) in the village-Narangarh, under Khordha Tahasil of Khordha District over an area of 11.545 Acres or 4.672 Hectares vide State Level Environmental Impact Assessment Authority, Odisha, Bhubaneswar (SEIAA), Odisha letter No.8881/SEIAA, Dt.04.09.2020

Copy of letter No.8881/SEIAA, Dt.04.09.2020 is annexed herewith as **Annexure-LL/10**.

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Deputy Director of Mines
Cuttack Circle, Cuttack

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* **Pollution Clearance:** - The lessee, M/s. OMC Ltd. had obtained Consent to Establish for Kundakundi Kunda Stone Quarry, Narangarh over an area of 11.545 Acres or 4.672 Hectares, in village Narangarh under Khordha Tahasil of Khordha District vide Regional Office, State Pollution Control Board, Odisha, Bhubaneswar letter No.2957/R.O-NOC-2371, Dt.05.10.2020.

Copy of letter No.2957/R.O-NOC-2371, Dt.05.10.2020 is annexed herewith as **Annexure-MM/10**.

Further, Consent to Operate was granted in favour the Lessee, M/s. OMC Ltd. for an annual production of 25,186CuM, vide Regional Office, State Pollution Control Board, Odisha, Bhubaneswar letter No.3432, Dt.18.11.2020; which was valid up to Dt.31.03.2022. Again, State Pollution Control Board, Odisha, Bhubaneswar vide Letter No.2398, Dt.16.04.2021 renewed the Consent to Operate in favour of M/s. OMC Ltd. for an annual production of 25,000CuM which was valid up to Dt.31.03.2023. Subsequently, State Pollution Control Board, Odisha, Bhubaneswar vide Letter No.625, Dt.14.03.2022 renewed the Consent to Operate in favour of M/s. OMC Ltd. for an annual production of 25,186CuM with validity up to Dt.31.03.2025.

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Dilip Kumar

Deputy Director of Mines
Cuttack Circle, Cuttack

~~B. MISHRA~~
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Copy of letter no.3432 dtd.18.11.2020, letter no.2398 dtd.16.04.2021, and letter no.625 dtd.14.03.2022 is annexed herewith as **Annexure-NN/10 Series.**

* **Mining Plan:-** The Director of Mines, Odisha, Bhubaneswar vide Letter No.3837/DM, Dt.12.06.2020 approved the Mining Plan with Progressive Mine Closure Plan (PMCP) with respect to the Narangarh Decorative Stone (Khondalite) Mines over an area of 11.545 Acres or 4.672 Hectares in village-Narangarh under intimation to the Circle Mining Office, Cuttack vide memo No.3839/DM dtd.12.06.2020.

Copy of memo No.3839/DM dtd.12.06.2020 is annexed herewith as as **Annexure-OO/10.**

Further, the Director of Mines, Odisha Bhubaneswar approved the modification in the Mining Plan along with Progressive Mine Closure Plan (PMCP) with respect to the aforesaid Mining Lease vide Directorate of Mines and Geology Letter No.3536/DM, Dt.26.04.2022; under intimation to the Deputy Director of Mines, Cuttack Circle, Cuttack, Cuttack vide memo No.3538/DM. Copy of the Memo No.3538/DM dtd.26.04.2022 is enclosed herewith as **Annexure-PP/10.**

Further, the Director of Mines, Odisha Bhubaneswar approved the modification in the Mining

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Cuttack Circle, Cuttack

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Plan along with Progressive Mine Closure Plan (PMCP) with respect to the aforesaid Mining Lease vide Directorate of Mines and Geology Letter No.198/DoMG, Dt.08.01.2024; under intimation to the Deputy Director of Mines, Cuttack Circle, Cuttack, Cuttack vide memo No.200/DoMG. Copy of memo No.200/DoMG dtd.08.01.2024 is enclosed herewith as **Annexure-QQ/10.**

5. That, the averments made in paragraph-1 of the original application are false, baseless and hereby denied.

6. That, the averments made in paragraph-2 of the original application are false, baseless and hereby denied. In this context, it is humbly submitted that the Mining Lease for Decorative Stone (Khondalite) over an area of 11.545 Acres or 4.672 Hectares in village Narangarh under Khordha Tahasil of Khordha District was granted in favour of M/s OMC Ltd. vide Steel and Mines Department, Government of Odisha Letter No.8086/SM, Dt.24.9.2020. Subsequently, the mining lease deed was executed on Dt.10.11.2020 and registered on Dt.13.11.2020. The Land schedule and other details of the said lease area. The Mining Operation is being confined to the granted area as per the approved Mining Plan with respect to the aforesaid lease. Copy of land schedule of the mining lease area is annexed herewith as **Annexure-RR/10.**

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Deputy Director of Mines
Cuttack Circle, Cuttack

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7. That, the averments made in paragraph-3 of the original application are false, baseless and hereby denied. In this context, it is humbly submitted that the Mines Manager of the M/s OMC Ltd., Kundakundi Kunda Stone Quarry has submitted before the Deputy Director of Mines, Cuttack Circle, Cuttack vide Letter No.412/OMC/NKDL/2024, Dt.25.09.2024 that, necessary permission had been sought from the DFO Khordha, for cutting of 137 nos. of standing trees over plot No.2166, 1851, 1850, 1745 under Khata No.532/2 of Mouza-Narangarh, Khordha in response of which the DFO Khordha vide Letter No.8179, Dt.21.12.2020 requested the OFDC Ltd., Bhubaneswar to estimate the cost of felling of aforementioned 137 nos. of standing trees of different species, vide his office letter no.8179, Dt.21.12.2020. After payment of the requisite fees by the M/s OMC Ltd., permission was granted by the DFO, Khordha vide his office Letter No.1381, Dt.01.03.2021 for felling of trees, through OFDC Ltd. The copies of the request letter of M/s OMC Ltd. to the DFO Khordha regarding permission for felling of trees at the aforesaid Plot Nos., the letter of the DFO Khordha to the OFDC Ltd for cost assessment, Payment receipt of the requisite amount paid by M/s OMC Ltd. and the permission letter of the DFO, Khordha for felling of trees through OFDC Ltd.

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Dilip Kumar

Deputy Director of Mines
Cuttack Circle, Cuttack

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Copy of letter No.412/OMC/NKDL/2024, Dt.25.09.2024 is annexed herewith as **Annexure-SS/10.**

8. That, the averments made in paragraph-4 of the original application are false, baseless and hereby denied. In this context, it is humbly submitted that as explained in the "Brief Note about Mining Lease" section under the para "Environmental Clearance" and "Pollution Clearance".
9. That, it is not related to the present respondent.
10. That it is humbly submitted that the Mines Manager of the Kundakundi Kunda Stone Quarry, M/s OMC Ltd., Narangarh has submitted before the Office of the Deputy Director of Mines, Cuttack Circle, Cuttack vide Letter Number 412/OMC/NKDL/2024, Dt.25.09.2024 that, the vehicles carrying Khondalites from the Mines are being completely covered with Tarpaulin in order to prevent air pollution and spillage on the road..
11. That, the averments made in paragraphs-8 of the original application are entirely false, baseless and hereby denied. In this context, it is humbly submitted that the lessee M/s. OMC Ltd. has submitted an NOC for Mining Operation with respect to the said ML area over Plot No.1745, 1850, 1851 & 1747/2166 of Khata No. 532/2 over an area of 11.545 Acres in Mouza-

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Dilip Kumar

Deputy Director of Mines
Cuttack Circle, Cuttack

Narangarh; duly issued by the then Sarapanch, Narangarh G.P. vide his letter Dt.04.12.2019. Further, as per sub-section (6) of the section 4 of OMMC Rules, 2016, no Prospecting Licence- Cum – Mining Lease or Quarry Lease shall be granted in schedule areas without recommendation of the concerned Gram Panchayat. As Khordha is a non schedule area, it is not mandatory to have Palli Sabha prior to operation of Quarry.

12. That, the averments made in paragraphs-9, 10(I), 10(III), 10(IV), 10(VI), 10(VIII), 10(IX) and 10(X) of the original application are not related to the present respondent.

13. That, it is humbly submitted that the Environmental Clearance was granted in favour of M/s.OMC Ltd. for mining of Decorative Stone(Khondalite) in the village-Narangarh, under Khordha Tahasil of Khordha District over an area of 11.545 Acres or 4.672 Hectares vide State Level Environmental Impact Assessment Authority, Odisha, Bhubaneswar (SEIAA), Odisha letter No.8881/SEIAA, Dt.04.09.2020. The aforesaid EC is co-terminus with the lease period. At no point of time, the production of Khondalite at the aforesaid Mines, has exceeded the amount mentioned in the Mining Plan, EC and CTO. Further, half yearly compliance report has been duly submitted by the M/s OMC Ltd. with respect to the

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Deputy Director of Mines
Cuttack Circle, Cuttack

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aforesaid mines. It is worthwhile to mention here that the validity of the Consent to Operate (CTO) issued by the State Pollution Control Board with respect to the aforesaid Mines is valid up to Dt.31.03.2025; which has been explained in detail under the paragraph "Pollution Clearance" in the "Brief Note about Mining Lease" section. Copy of half yearly Environment Clearance compliance report has already been enclosed in Annexure-SS/10. Further copy of Annual Production details of the aforesaid mines is annexed herewith as **Annexure-TT/10**.

14. That, it is humbly submitted that as per the letter No.412/OMC/NKDL/2024, Dt.25.09.2024 of the Mines Manager of the Kundakundi Kunda Stone Quarry, M/s OMC Ltd., Narangarh the average data of the Particulate Matter (PM)₁₀ in the atmosphere at 3 locations near the aforesaid Mines were found to be below **100µg/M³**. In the aforesaid letter, the Mines Manager of the aforesaid Mines has submitted that, during the Wire Saw Cutting of the Khondalites, water sprinkling is carried out for suppression of the dispersion of fugitive dust to the nearby areas.

15. That, it is humbly submitted that as per the letter No.412/OMC/NKDL/2024, Dt.25.09.2024 of the Mines Manager of the Kundakundi Kunda Stone Quarry, M/s OMC Ltd., Narangarh, the average data of the ambient noise intensity measured at 4 different

Dilip Kumar Sahu

**Deputy Director of Mines
Cuttack Circle, Cuttack**

**B. MISHRA
NOTARY, CUTTACK
ODISHA**

locations were found to be below prescribed standard w.r.t. Industrial and Residential area for day time. Further, the Mines Manager of the aforesaid Mines in the aforesaid letter has also submitted that Wire saw cutting machine is being used for cutting Khondalite stone which generates very low level of noise.

16. That in reply to the averments made in paragraph-11 of the original application, it is humbly submitted that the same has already been stated in foregoing paragraph.

17. That the averments made in paragraphs-12 to 21 of the Original Application, need no comments from this deponent.

18. That in reply to the averments made in paragraph-22 of the original application, it is humbly submitted that the same has already been stated in foregoing paragraph.

19. That the Respondent craves the leave of the Hon'ble Court to file fresh affidavit, it required in the interest of the lis.

20. That the original application is otherwise improper unjustified and as such is liable to be dismissed.

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Deputy Director of Mines
Cuttack Circle, Cuttack

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21. That the facts stated above are true to the best of my knowledge and belief based on official records.

Identified by:-

Dillip Kumar Sahu
23.12.2024

**Deputy Director of Mines
Cuttack Circle, Cuttack**

Deponent.

G. Patra
Advocate

Certificate

Certified that the cartridge papers are not readily available.

Cuttack

Date:23.12.2024

G. Patra
Addl. Standing Counsel.

Solemnly Sworn before me by..... *Dillip Kumar Sahoo*
being identified by..... *G. Patra* Advocate
at Cuttack dated..... *23/12/2024*

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B. MISHRA
NOTARY, CUTTACK
ODISHA

B. Mishra
B. MISHRA
NOTARY, CUTTACK
ODISHA

ANNEXURE-A/10

ଉତ୍କଳିକା

Phone No. : 0674-2549090/2549161

Fax No. : 0674-2549776

Odisha State Co-operative Handicrafts Corporation Ltd.

(Under Handlooms, Textiles & Handicrafts Deptt. , Govt. of Odisha)

Date: 8.10.14

To
The Deputy Director Mines,
Cuttack Circle.

Sub: - Grant of prospecting license in favour of OSCHC Ltd.

Ref:- Letter No. 1029. dt. 01.09.2014

Sir,

With reference to the subject stated above, I am to intimate that, Orissa State Co-operative Handicrafts Corporation Ltd. (Utkalika) is a State level Marketing Organization for handicrafts under the control of Handlooms, Textiles & Handicrafts Department, Govt. of Odisha.

Through a network of emporia's in major cities of India, national & international exhibitions, Utkalika promotes the exquisite handicrafts items of Odisha & facilitates marketing of handicrafts items of the artisans. The stone crafts is a major handicrafts marketing activity of Utkalika. We procure different stone statues from artisans & sales them through own sales channels making fair & prompt payments to artisans.

We are also dealing with the supply of raw materials, particularly sandstone (Khandolite) items so that artisans will get quality raw materials at fair price. Besides, we also supply Khandolite stones, Archeological Survey of India(ASI) & Director of Culture for renovation work of heritage sites particularly temples.

We are also supplying Khandolite stone to ASI for renovation work of Jagannath Temple for the upcoming Nabakalevar. Due to expiry of lease, we are unable to supply the require stone now for the temple renovation work Puri. As advised by the Temple Administration, Puri we are submitting herewith an application in prescribed format as per Rule (1) of Orissa Minor Mineral Concession Rules -2004 for grant of prospecting license in our favour;

We request you to kindly recommend our case to the Director, Mines, Orissa, in view of necessities mentioned earlier for grant of prospecting license. Early action is requested in this matter.

Yours faithfully,

Managing Director

Window to the World of Odisha Arts & Crafts

D-2/3, Industrial Estate, Rasulgarh, Bhubaneswar - 751 010 (Odisha), India

Website -www.utkaiika.co.in, E-mail - oscchcltd@gmail.com

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

1333
9/10/14

21.12.2024

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Memo No.....Dt.....

Copy submitted to the Director, Mines, Orissa for favour of kind information &necessary action.

-sd-
Managing Director

Memo No.....Dt.....

Copy submitted to Director, Handicrafts & Cottage Industries, Odisha, Bhubaneswar for kind information & necessary action.

-sd-
Managing Director

Memo No.....Dt.....

Copy submitted to Joint Secretary, Handlooms, Textiles & Handicrafts Department Govt. of Odisha for kind information & necessary action.

-sd-
Managing Director

True Copy Attested

(Signature)
**Deputy Director of Mines
Cuttack Circle, Cuttack**

GOVERNMENT OF ODISHA

Application for Prospecting License

[See Rule 9 (1)]

Dated 8/10/14

The Director, Odisha, Bhubaneswar.

Through The Deputy Director / Mining Officer, Mining Officer, Cuttack Circle C.T.C.

Sir,

I / We request that a prospecting license under the Odisha Minor Mineral Concession Rules, 2003 may be granted to me / us.

- 2. A sum of Rs. 1000/- (Rupees One thousand only) being application fee (non-refundable) under Rule 9(i) has been deposited in the Government Treasury... And original receipt challan bearing No. 78 dated 9.10.14 is enclosed.
- 3. The required particulars are given below.

Enclosed.
SBI CR Br.
Sl. 78 dt. 9.10.14

Managing Director,
ODISHA STATE CO-OP HANDICRAFTS
COPN. LTD. D-2-3 INDUSTRIAL
ESTATE - RASULGARH,
BHUBANESWAR - 751010, KHURDHA
ODISHA.

(i) Name of the applicant with complete address (Permanent & Present)

- (ii) In case applicant is -
 - (a) An individual, his nationality, (nationality certificate shall be enclosed)
 - (b) A company, an attested copy of the certificate of registration of the company along with copy of memorandum and article of association of the company shall be enclosed.
 - (c) A partnership firm, the nationality of the all partners and a copy of partnership deed shall be enclosed.

APex
copy of memorandum and
article of association
enclosed.
- NO -

Business Handicrafts & Art Textile

- (iii) Profession of the applicant
- (iv) No and date of valid mining due clearance certificate (copy attached) or affidavit to this effect (enclosed).
- (v) Mineral or minerals which the applicant intends to prospect.
- (vi) Period for which the prospecting license is required.
- (vii) Extent of the area the applicant wants to prospect.

NDCC enclosed.
Khandolite stone & sandstone
(used for decorative purpose
2 years.

Area - 9.235 ACR.

True Copy Attested 020+2.215 ACR.

(Signature)
Deputy Director of Mines
Cuttack Circle, Cuttack

4233
9/10/14

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Details of the area supported by a plan in cadastral village map, boundary description and land schedule. (The plan should be on the relevant portion of the cadastral village map with scale and should contain natural features, land marks, or other features to enable identification of the area in the field, the nearest railway station or any other place of importance).

Plan, Boundary description and land schedule attached.

- (ix) In case the area applied for comes within the notified area, recommendation of the concerned Gram Panchayat be enclosed.
- (x) Particulars of areas in the State duly supported by an affidavit for which the applicant or any person having joint interest with him.
- (a) Already hold under prospecting license.
- (b) Has already applied for but not granted and
- (c) Being applied for simultaneously.
- (d) Nature of joint interest, if any,

Not coming under Notified Area.

Affidavit enclosed.

No -

- No -

Yes -

Does not arise.

I.T. Return enclosed.

No - Entire land belongs to Shree Jagannath temple, Puri (Enclose NO Objection)

MDCC. (enclosed)

- NO -

It is a corporation body supporting Handicrafts of the State.

No -

State Corporation (Govt of)

- (xi) Attested copies of up-date ITCC and STCC valid on the date of application to be attached.
- (xii) Where the land applied for belongs to private person(s) written consent of such tenant(s) for grant of prospecting license to be attached.
- (xiii) Have all the mining due payable under the Act or the Rules made thereunder been paid to Government? If so, copy of valid clearance certificate issued by the Director or in case applicant does not hold has not held any mineral concessions for major and minor minerals in the State, furnishing of an affidavit to that effect shall suffice.
- (xiv) Has the applicant possess any technical qualification and experience in prospecting and quarrying operations for decorative stone? If so, details thereof along with documentary be furnished.
- (xv)(a) Has the applicant already set up an industry for processing of decorative stone or has a definite plan to put up such industry in the State? If so, details thereof along with documentary evidence.
- (b) Is the applicant himself an unemployed Geologist / Mining Engineer? If so the supporting documents to be enclosed.

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Deputy Director of Mines
Cuttack Circle, Cuttack

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- (c) If the applicant is the rayat of the land applied for, an attested copy of the patta of the land.
- (xvi) Financial resources of the applicant is support of which
- (a) Copy of the solvency certificate and list of immovable properties from the banks of the applicant stating the extent of his credit worthiness to be enclosed.
- (xvii) Total investment in operations anticipated.
- (xviii) Qualification, technical knowledge of, or experience in prospecting and mining operation for decorative stone, machinery the applicant possesses.
- (xix) Any other particular, if any such as Nature and quality of the technical staff employed or to be employed by the applicant etc.

- NO -
 Entere land belongs to Sree Jago Temple, Puri
 Corporation is having his own

- NO -

10.00 Lakhs.

- No -

- NO -

I/We do hereby declare that the particulars furnished above are correct and undertaken to furnished any other details including accurate plan, etc. as may be required by you.

Yours faithfully,

Place :

Date :

[Handwritten Signature]
 Signature of the Applicant
 J. S. C. B. C. Ltd.
 Bhubaneswar

True Copy Attested

[Handwritten Signature]
 Deputy Director of Mines
 Cuttack Circle, Cuttack

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SHRI JAGANNATH TEMPLE OFFICE, PURI

No. _____

Date. _____

To
The Director, Mines
Odisha, Bhubaneswar

Sub.- Auction/Lease of Decorative Khandolite Stone quarry (Kunda Kundi Kunda stone quarry) situated in village- Narangarh, Tahasil/PS/Dist- Khordha.

Sir,
In inviting the subject mentioned above I am to say that this office has no objection, if the above named Khandolite stone quarry is auctioned/leased out in favour of UTKALIKA keeping in view the livelihood of State stone carving artisan and more particularly for facilitation of conservation work of the temple of Lord Shri Jagannath in view of Nabakulabar-2015.
In view of the above, I am hereby requesting to take immediate necessary action to auction/lease the above Khandolite stone quarry in favour of UTKALIKA for the year- 2014-15 and the auctioned/leased value to be deposited in the account of Lord Jagannath.

Yours faithfully,

Encl- Letter of ASI to MD,
UTKALIKA, 4073/dt. 17.09.14.

sd-
Administrator (Dev)
Shri Jagannath Temple, Puri

Memo No. _____ Date. _____

Copy to the Superintending Archaeologist, BBSR circle, Toshali Apartment, Block-VI, Satyanagar for favour of kind information and necessary action with reference to his letter no. 4073 Dtd. 17.09.14.

sd-
Administrator (Dev)
Shri Jagannath Temple, Puri

Memo No. 11028 Date. 25.09.14

Copy to MD, Odisha State Co- Operative Handicrafts Corporation Ltd., UTKALIKA, D 2/3, Industrial Estate, Rasulgarh, BBSR for information and necessary action with reference to her letter Dtd. 17.09.14.

sd-
Administrator (Dev)
Shri Jagannath Temple, Puri
25/9/2014

True Copy Attested

sd-
**Deputy Director of Mines
Cuttack Circle, Cuttack**

Acknowledgement Receipt

101400005101381

Date : 21/07/2014

of tax payable for the period 01/04/2014 To 30/06/2014 under the VAT ACT from

104562

Orrisa State Co-Operative Handicraft Corporation Ltd.(Utkalika)
Eastern market Build, New Capital, Ashok nagar, Bhubaneswar, 751009

Payment Detail

Sr. No.	Payment Mode	Bank/Treasury Name	Bank Draft/ Banker's Cheque/Challan No.	Dated	Amount (Rs.)
1	Challan	Govt. Treasury,	35256087	07/17/2014	94.00
2	Challan	Govt. Treasury,	9	07/21/2014	18,727.00
3	Challan	Govt. Treasury,	38	07/14/2014	16,172.00
4	Challan	Govt. Treasury,	10	07/11/2014	319.00
5	Challan	Govt. Treasury,	1,	07/08/2014	24,593.00
Grand Total (59,905.00

Receiving Officer

True Copy Attested



**Deputy Director of Mines
Cuttack Circle, Cuttack**

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INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT

Assessment Year
2014-15

Where the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-3, ITR-4S (SUGAM), ITR-4, ITR-5, ITR-6, ITR-7 transmitted electronically with digital signature]

PERSONAL INFORMATION AND DATE OF ELECTRONIC TRANSMISSION

Name ORISSA STATE CO-OPERATIVE HANDICRAFTS CORPORATION LIMITED			PAN AAAAA000968
Flat/Door/Block No D2/J	Name Of Premises/Building/Village INDUSTRIAL ESTATE		Form No. which has been electronically transmitted ITR-5
Road/Street/Post Office RASULGARH	Area/Locality RASULGARH		
Town/City/District BHUBANESWAR	State ORISSA	Pin 751010	Status Cooperative Society
Designation of AO(Ward/Circle) ACIT CIRCLE 2(2), BHUBANESWAR			Original or Revised ORIGINAL

E-filing Acknowledgement Number **357949231180914** Date(DD/MM/YY) **18-09-2014**

COMPUTATION OF INCOME AND TAX THEREON

1	Gross total income	1	621068	
2	Deductions under Chapter-VI-A	2	236413	
3	Total Income	3	384660	
3a	Current Year loss, if any	3a	0	
4	Net tax payable	4	115770	
5	Interest payable	5	0	
6	Total tax and interest payable	6	115770	
7	Taxes Paid	a Advance Tax	7a	0
		b TDS	7b	355093
		c TCS	7c	17154
		d Self Assessment Tax	7d	0
		e Total Taxes Paid (7a+7b+7c +7d)	7e	372247
8	Tax Payable (6-7e)	8	0	
9	Refund (7e-6)	9	256480	

This return has been digitally signed by GAYATRI PATNAIK in the capacity of MANAGING DIRECTOR

having PAN ASLPP1080C from IP Address 117.218.9.5 on 18-09-2014 at BHUBANESWAR

Doc SI No & issuer 1937503349750435650CN-SafeSerypt sub-CA for RCAT Class 2 2014, OU-Sub-CA, O-Sify Technologies Limited, C IN

DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU

True Copy Attested

**Deputy Director of Mines
Cuttack Circle, Cuttack**

INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT

Assessment Year
2013-14

[Where the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-3, ITR-4, ITR-4S (SUGAM), ITR-5, ITR-6 transmitted electronically with digital signature]

DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU

PERSONAL INFORMATION SHOULD NOT BE TRANSMITTED ELECTRONICALLY

Name ORISSA STATE CO OPERATIVE HANDICRAFT CORPORATION LIMITED		PAN AAAAA00096K
Flat/Door/Block No D2/3	Name Of Premises/Bulding/Village INDUSTRIAL ESTATE	Form No. which has been electronically transmitted ITR-5
Road/Street/Post Office RASULGARH	Area/Locality RASULGARH	Status Cooperative So
Town/City/District BHUBANESWAR	State ORISSA	Pin 751010

Designation of AO(Ward/Circle) ACIT CIRCLE 2(2), BHUBANESWAR Original or Revised RE-visited

E-filing Acknowledgement Number 356916491170914 Date(DD/MM/YYYY) 17-09-2014

1	Gross total income	3037898
2	Deductions under Chapter-VI-A	3037898
3	Total Income	0
3a	Current Year loss, if any	0
4	Net tax payable	0
5	Interest payable	0
6	Total tax and interest payable	0
7	a Advance Tax	7a 0
	b TDS	7b 511101
	c TCS	7c 0
	d Self Assessment Tax	7c 0
	e Total Taxes Paid (7a+7b+7c +7d)	7e 511101
8	Tax Payable (6-7e)	0
9	Refund (7e-6)	511100

This return has been digitally signed by GAYATRI PATNAIK in the capacity of MANAGING DIRECTOR having PAN

ASIP1080C from IP Address 117.218.9.5 on 17-09-2014 at BHUBANESWAR

Doc SI no & issuer 1937503349750435650CN SafeScrip sub-CA for RCA Class 2 2014, OU Sub-CA, O Sify Technologies Limited, C IN

True Copy Attested

**Deputy Director of Mines
Cuttack Circle, Cuttack**

34

AN INCOME TAX RETURN ACKNOWLEDGEMENT

Assessment Year
2012-13

Use the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-3, ITR-4, ITR-5 (SUGAM), ITR-6 transmitted electronically with digital signature

NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU

Name ORISSA STATE CO-OPERATIVE HANDICRAFTS CORPORATION LIMITED		PAN AAAA00096K	
Flat/Door/Block No D-2/3	Name of Premises/Building/Village INDUS INDUSTRIAL ESTATE	Form No. which has been electronically transmitted ITR-5	
Area/Locality RASULGARH	State ORISSA	Status COOP SOCIETY	
Town/City/District BHUBANESWAR	Pin 751010	Original or Revised Original	
Designation of AO (Ward/Circle) ACIT CIRCLE 2, BHUBANESWAR	Date (DD/MM/YYYY) 06-09-2012		
E-filing Acknowledgement Number 4838240912			
1 Gross total income	2	0	
2 Deductions under Chapter-VI-A	3	0	
3 Total Income	3a	0	
3a Current Year loss, if any	4	0	
4 Net tax payable	5	0	
5 Interest payable	6	0	
6 Total tax and interest payable	7a	0	
7 Taxes Paid	a Advance Tax		
	b TDS	245957	
	c TCS	0	
	d Self Assessment Tax	0	
	e Total Taxes Paid (7b+7c+7d)	7e	245957
8 Tax Payable (6-7e)	8	0	
9 Refund (7e-6)	9	245957	

E-FILING AND TAX TELEPHONE

This return has been digitally signed by JAGANNATH MOHA
in the capacity of MANAGING DIRECTOR having PAN ABDDPM4
on 09-09-2012 at BHUBANESWAR
Address 117201.160.136 on 09-09-2012 at BHUBANESWAR
Phone No 1302358951 (City Code: Solutions CA 2011-1, CID.2.5.4.
Info tower, STREET: Badakdev, S G Road, Ahmedabad



Signature from
MANAGING DIRECTOR, GNFC
Bhubaneswar, Odisha
AAAA00096K054038241810809124945D93A901C85C754A39535E75AE
AASD9B93693

True Copy Attested

(Signature)

Deputy Director of Mines
Cuttack Circle, Cuttack

Under Rs. 1000/- (Rupees) 1 thousand only
 Schedule LIIF Form No. 16B
 (See S. R. E. 52)
 (G. T. C. 6)

CHALAN NO. 1

Chalant: SBI A/cout. Try. Branch, BSSE

Govt. Treasury, Cuttack
 To be filled by the Challant

By whom tendered: <u>T. Mohanty</u>		Name for designation and address of the person whose behalf the money is paid: <u>Depositor's Director, Odisha State Coop. Handicrafts Com. Ltd., 2-2/5 Indira Estate, Bhubaneswar.</u>		Amount: <u>1000/-</u>		To be filled by the Officer or the Treasury: <u>1000/-</u>	
Signature: <u>[Signature]</u>		Disposit towards application fees for <u>1 year</u>		Total: <u>1000/-</u>		Date: <u>12-2013</u>	

True Copy Attested

[Signature]
 Deputy Director of Mines
 Cuttack Circle, Cuttack

Treasurer: [Signature] Date: 12-2013
 Accountant: [Signature] (See Instructions on overleaf)
 Treasury Officer/Agent: [Signature]

To be used only in the case of remittances to Bank through [Signature]
 + (in words) Rupees: [Signature]
 Received payment

36

FORM VAT-612

446

CLEARANCE CERTIFICATE

[See sub-rule (2) of Rule 129]

746

2012-2013

This is to certify that Sri / ~~Smt.~~ Jagannath Mohanty son/daughter/wife

of Narayani Mohanty (status) M.D of M/s. Odisha State Corporation

Handicraft Corporation bearing TIN/SRN 21221104562
Limited, D-2/3, T.E. Bhubaneswar.

(i) is in arrear of tax / interest / penalty amounting to Rs. 6,39,203 = 00

(Rupees) Six lacs thirty thousand two hundred three only

for the period from 1999-2000 to 2002-2003 which

is covered under stay. to be settled as per proceeding of the meeting
of dispute Resolution Committee for settlement of Commercial
Cases held under the chairmanship of Chief Secy, Govt. of Orissa
on 6-11-2010 communicated vide letter no. 47239/F dt. 15-11-2010
of under Secy to Govt. Finance Department and SRO no. 366/2012
dt. 16-7-2012 of under Secy to Govt. Finance Deptt. Odisha, Bhubaneswar
on December 2012.

2013

This certificate is valid till the 31st March,



Place: **BHUBANESWAR**

Date: 24.01.2013

True Copy Attested

[Signature]
Assessing Authority
Assessing Authority
Bhubaneswar li Circle
Bhubaneswar
24.1.2013

Seal

[Signature]
Deputy Director of Mines
Cuttack Circle, Cuttack

3A

116

Certificate of Registration of Amendment of Byelaws.

(Rule-14)

In the Office of the Registrar of Co-operative Societies

Orissa, Bhubaneswar.

Under Orissa Act. 2 of 1963

I do hereby certify that pursuant to the O. C. S. Act 1962 (Orissa Act. 2 of 1963), the amendments shown in the enclosed documents of the Byelaws of Orissa State Co-operative Handicrafts Corporation Ltd. a Society registered under No. 17 of 1984 in the District of Puri has been duly registered.

The following in the area of operation of the Society :

The Whole of the State of Orissa.

The Byelaws amended and registered this day are as follows :

Complete amendment of the previous byelaws.

Dated this 10th day of October, One thousand Nine hundred and eightyfive

Sd/- 10-10-85
Registrar
Co-operative Societies,
Orissa, Bhubaneswar

True Copy Attested


**Deputy Director of Mines
Cuttack Circle, Cuttack**

38

139

 बँक ऑफ बड़ौदा Bank of Baroda

BHUBAN/ADV/407

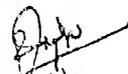
Date:-16.03.2012

TOWHOMSOEVER IT MAY CONCERN

M/s Orissa State Co-Operative Handicrafts Corporation Ltd., having its Regd. Office at D-2/3 Industrial Estate, Rasulgarh, Bhubaneswar-751010 is one of our valued client and banking with us since 1984. The Company is having various deposit accounts with us and the conduct of these accounts have been satisfactory all through these years. The Company is having financial standings of very large means and can be engaged for mining lease of decorative stone/granite stone.

The certificate is being issued at the request of M/s. Orissa State Co-Operative Handicrafts Corporation Ltd without any risk and responsibility on the part of the Bank or any of its officials.

Yours faithfully


(R.N. Senapati)
Asst. General Manager.

(M)



True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

भुवनेश्वर मुख्य शाखा, Bhubaneswar Main Branch
91/92, पहली मंजिल, बापुजी नगर, भुवनेश्वर, जिला-खुर्दा, ओडिशा, पिन - 751009
91/92, 1st Floor, Bapuji Nagar, Bhubaneswar, Dist-Khurda, Odisha, PIN - 751009
फोन : (0674) 2597214, फोन. एक्स. डेप्ट. - 2597810, फेक्स/फैक्स : (0674) 2597103

39

Land schedule of the applied P.L. areas over 8.18 Acres or 3.31 Hectors for decorative stone (Khandolite) the Village – Narangarh under Khurda Tahasil or Khurda district by Odisha, State Co-operative Handicrafts Corporation Ltd./ Utkalika.

Plot No.	Khata No.	Name of the Tenant	Kissam	Area	Remarks
1744/P	532/1	Anabadi Govt. of Odisha.	Mundia	1.86	Prt
1745/P	532/1	-do-	Mundia	6.32	Part
			Total	8.18	Acres.
				3.31	Hectors.

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack


Appraising Director
S.S.C.H.C. Ltd
Bhubaneswar

40

Boundary description of the applied P.L. area over 8.18 Acres or Khondalite 3.31 Hects. for decorative stone in Village – Narangarh No.203 under Khurda Tahasil of Khurda District/Odisha, State Co-operative Handicrafts Corporation Ltd. (Utkalika).

The starting point "A" is situated with a magnetic bearing of 45°-30' for a distance of 920 feet or 240.42 Meters from the Village trijunction pillar of the Village – Bhagabanpur No. 174 Bhogapur No. 204 and Narangarh No. 203.

From the Station 'A' the traverse moves anti clockwise direction as follows:-

Station No.	Magnetic bearing	Interior Angle	Distance in feet	Distance in Meters	Remarks.
A-B	131-00	97"-00	700	213.36	
B- C		48"-90'	345	105.16	
C-D		254"-30	180	54.86	
D-E		231"-30	200	60.96	
E-F		40"-30	175	53.34	
F-G		144"-30	225	68.58	
G-H		210"-30	185	56.39	
H-I		130"-30	315	96.01	
I-A		102"-30	515	156.97	

Thus the traverse classes covering and area over 8.18 Ac. or 3.31 hectares.

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack


Applicant
J.S.C.A.C. Ltd
Bhubaneswar

भारतीय गैर न्यायिक

दस
रुपये

₹ 10



TEN
RUPEES

Rs.10

INDIA NON JUDICIAL

GOVT. OF ODISHA
PH: 833712127
26AA 637003

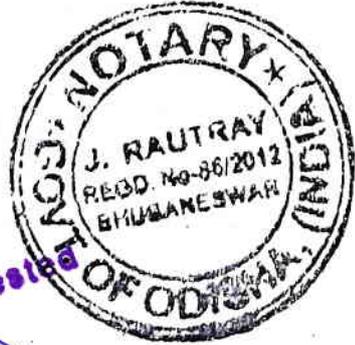
SPECIAL ADHESIVE

GRISCA

AFFIDAVIT

Odisha State Co-operative Handicrafts Corporation Ltd.
D-2/3, Industrial Estate, Rasulgarh, Bhubaneswar.
That, we are the depodant of the affidavit.

1. That we are new entrant for the mining profession.
2. That we do not hold any QL, PL & ML in the state of Odisha.
3. That No. QL, PL & ML areas have been granted or executed in our favour in the state of Odisha.
4. That, the affidavit is being produce before the office of the steel & mines department for grant of PL/ ML for decorative stone in the state of Odisha.



Managing Director
O.S.C.H.C. Ltd.
Bhubaneswar

True Copy Attested

[Signature]

Deputy Director of Mines
Cuttack Circle, Cuttack

JAYALAKSHMI RAUTRAY
NOTARY Bhubaneswar
REGD. NO. 101. 86/2012
GOVT. OF ODISHA
PH: 833712127

47

Rs 1001 (Rupees One thousand one only) CHALAN No. 10 to Receiv. ORIGINAL

Chalan of cash paid into the Treasury/Sub-treasury at State/Reserve Bank of India

To be filled in by the remitter Account to be filled in by the Departmental Officer or the Treasury

By whom tendered	Name (or designation) and address of the person on whose behalf money is paid	Full particulars of the remittance and of authority (if any)	Amount	Head of account	Order to the Bank*
Name: M. Mohanty Signature: [Signature]	Managing Director Odisha state Handicrafts Ltd. D-2/3, Indira Estate Rashtrapati Bhavan BBSR - 10	1000/- 1000/-	1000/-	0853 - Non Ferrous mining & metallurgical Industrial - 102 Mineral Concession Rent Royalty	Full Signature and designation of the Officer ordering the money to be paid in the Office. [Signature] Cuttack Circle, Cuttack

* To be used only in the case of remittances to Bank through an officer of the Government
+ (In words) Rupees

Received payment

Treasurer, Accountant, Date, Treasury Officer, Agent

True Copy Attested

[Signature]

Deputy Director of Mines
Cuttack Circle, Cuttack

NGP (Forms) DTP-234-10,00 Bks -02-12-2013

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NOTE 1--In the case of payments at the treasury, receipts for sums less than Rs.500 do not require the signature of the Treasury Officer, but only of the Accountant and the Treasurer. Receipts however, for cash and cheques and service stamps should always be signed by Treasury Officer (S. R. 3).

NOTE 2-- Particulars of money tendered should be given on the reverse.

NOTE 3--In cases where direct credits at Banks are permissible, the column "Head of account" will be filled in by Treasury Officer or the Accounts Officer as the case may be on receipt of the Bank's Dally Sheets.

Particulars	Amount	
	Rs.	P.
Coin	1000	2
Notes [with details]		
Cheques [with details]		
TOTAL	1000	2

True Copy Attested



**Deputy Director of Mines
Cuttack Circle, Cuttack**

OFFICE OF THE MINING OFFICE
ARUNODAYA BHAWAN, CUTTACK.

Annexure-B/10
CUTTACK CIRCLE, CUTTACK
AX : (0671) 2312057

536

Letter No.....1713...../Mines dt...10.10.14.....

From :

Mining Officer,
Cuttack Circle, Cuttack

To :

The Thasildar
Khurda, Dist-Khurda

Sub. : P. L. application No. 100/dt. 09.10.2014, filed by Odisha State Co-Operative Handicrafts Co. Ltd. for Decorative Stone (Khandolite) over an area 08.18 acres. or 3.31 hec. in village- Narangarh under Khurda Tahasil of Khurda District.

Sir,

With reference to the subject cited above, I am to send herewith one set of P.L. application filed by Odisha State Co-Operative Handicrafts Co. Ltd. for Decorative Stone (Khandolite) over an area 08.18 acres. or 3.31 hec. in village- Narangarh under Khurda Tahasil of Khurda District. for your kind information and request that your report on the following point may please be furnished to this Office within one month for taking necessary action in the matter.

1. Report as required under rule-4 (2) & (3) of O.M.M.C. Rules-2004.
2. Report of corrections of Map and particulars furnished by the applicant with present status of land
3. Whether the applied area contains any forest growth and comes under any type of forest land and attracts the provision of Forest Conservation Act-1980.
4. Name of the Gram Panchayat under which the applied area is coming
5. Whether the applied area has been reserved/diverted for any other purpose
6. Whether the applied is coming within the schedule area or not.

Yours faithfully,

Enclosure : As above

Memo No.....1714...../Mines,dt...10.10.14.....

Copy to Odisha State Co-Operative Handicrafts Co. Ltd. D-2-3,
Industrial Estate, Rasulgarh, Bhubaneswar-10 for information.

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

Mining Officer,
Cuttack Circle, Cuttack

Mining Officer,
Cuttack Circle, Cuttack

Receipt of Applications for grant / renewal of Prospecting License / Mining / Quarry Lease
[See rules 9(3)(b), 15(3)(b), 26(3)(b)]

P.L. No. : 100

Date : 09.10.2014

Received the application with the following enclosures for a Prospecting Licence of **Odisha State Co-Operative Handicrafts Co. Ltd.**, on dt. 09.10.2014 for about 08.18 Acres. or 3.31 hecets. of land located in Village : Narangarh, Khurda Tahasil of Khurda District for grant of Prospecting Licence for **Decorative Stone (Khandolite)**.

Enclosures :

- | | | | |
|-----|--|---|---------------------------|
| 1. | Application in Form 'A' | : | Original with five copies |
| 2. | Application Fees Rs.1,000/- | : | Original with five copies |
| 3. | Affidavit 1 no. | : | Original with five copies |
| 4. | Applied Map, BD & LS | : | xerox 6 copies |
| 5. | Certificate of Registration of By-Law | : | xerox 6 copies |
| 6. | Bank Garentee from Bank of Borada, BBR | : | xerox 6 copies |
| 7. | ITCC (2012-13 to 2014-2015) | : | xerox 6 copies |
| 8. | Copy of VAT Clearance upto 2013 | : | xerox 6 copies |
| 9. | Clearance from Administration Sri Jagarnath Temple | : | xerox 6 copies |
| 10. | Memorandum of Article | : | xerox 6 copies |

[Signature]
Signature and designation
of Receiving Officer
9/10/14

Place :
Date :

Memo No.....1711...../Date :.....9.10.14.....

The acknowledgement of the receipt of the application is sent to **Odisha State Co-Operative Handicrafts Co. Ltd.**, D-2-3, Industrial Estate, Rasulgarh, Bhubaneswar-10 for information. He is requested to furnish the following wanting statutory documents within 30 days of the date of issue of this acknowledgement failing which the application shall be treated as void.

1. Up to date VAT Clearance - Detail file
2. M.D.C.C. from D. M. (O) BBR

[Signature]
9/10/14

True Copy Attested

[Signature]
**Deputy Director of Mines
Cuttack Circle, Cuttack**

Signature and designation
of Receiving Officer
[Signature]
9/10/14

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4

Annexure-4/10

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK
 ARUNDHAYA BHAWAN, CUTTACK - 753012, PH. / FAX : (0671) 2312057

Letter No.....1715...../Mines dt...10.10.14.....

n :

Mining Officer,
 Cuttack Circle, Cuttack

The Divisional Forest Officer,
 Khurda

Subj. : P. L. application No. 100/dt. 09.10.2014, filed by Odisha State Co-Operative Handicrafts Co. Ltd. for Decorative Stone (Khandolite) over an area 08.18 acres. or 3.31 hec. in village- Narangarh under Khurda Tahasil of Khurda District.

sir,

With reference to the subject cited above, I am to send herewith one set of P.L. application filed by Odisha State Co-Operative Handicrafts Co. Ltd. for Decorative Stone (Khandolite) over an area 08.18 acres. or 3.31 hec. in village- Narangarh under Khurda Tahasil of Khurda District. for your kind information.

I would therefore request you to please furnish your report on Forest point of view at an early date for taking further action at this end.

Yours faithfully,

Enclosure : As above

[Signature]
 Mining Officer,
 Cuttack Circle, Cuttack
 10/10/14

Memo No.....1716...../Mines,dt...10.10.14.....
 Copy to Odisha State Co-Operative Handicrafts Co. Ltd. D-2-3,
 Industrial Estate, Rasulgarh, Bhubaneswar-10 for information.

[Signature]
 Mining Officer,
 Cuttack Circle, Cuttack
 10/10/14

True Copy Attested

[Signature]
 Deputy Director of Mines
 Cuttack Circle, Cuttack

Amc 17/11/14

(47)

Annexure-D/10

(11)

OFFICE OF THE TAHASILDAR, KHORDHA

Letter No 3696/Dtd 21/10/14

Sri S.B.K Pradhan, OAS (I) JB
Tahasildar, KhordhaThe Mining Officer,
Cuttack Circle, Cuttack

Subj: -

Report on P.L. application No.100/dt.09.10.2014, filed by Odisha State Co-operative Handicrafts Co. Ltd for Decorative (Khandolite) over an area 08.18 acres or 3.31 hecets. in village-Narangarah under Khordha Tahasil of Khordha District.

Ref: -

Your letter No.1713/Mines dtd.10.10.2014.

Sir

I am to say that the following plots containing Khandolite stones over an area of Ac.08.18 was verified by the undersigned alongwith the Revenue Inspector, Golabai on 17.10.2014 and the report is submitted below.

Land Schedule

Khata No	Plot No	Area	Kissam	Status
532/2	1745	7.020	Mundia	Shree Jagannath
	1744	2.215	Mundia	Mahaprava Bije Puri Administrator

1. The land is not included in the Rakhita or Sarbasadharan Khata of Narangarah or is not reserved for any communal purpose.

This are does not involve any historical, cultural, archeological and scientific importance.

2. Copy enclosed.

3. It does not contain any forest growth. It does not attract the provision of Forest conversation Act, 1980.

4. It comes under Narangarah G.P

5. No the applied area is not reserved/diverted for any other purpose.

6. No the applied area is not coming within the schedule area.

Yours faithfully



Tahasildar, Khordha

TAHASILDAR
KHORDHA

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

No. 7947/Steno/4F.
Dated, Khordha, the 14th November, 2014

To

The Mining Officer,
Cuttack Circle,
At- Arunadaya Bhawan,
Cuttack -753012.

Sub:- P.L. application No.100, dtd. 09.10.2014 filed by Odisha State Co-Operative Handicrafts Co. Ltd. for Decorative Stone (Khandolite) over an area of 08.18 acres or 3.31 hec. In village - Narangarh under Khordha Tahasil of Khordha District.

Ref :- Your letter No.1715, dtd. 10.10.2014.

Sir,

With reference to your letter cited above, I am to inform you that a joint verification was undertaken by the Forest & Revenue officials wherein plot No.1745 over an area of 6.32 acres out of total 7.020 acres have been verified with the following GPS coordinates as below.

There is no forest block adjacent to the plots.

- a) N - 20° 2' 35.2"
E - 085° 35' 1.38"
b) N - 20° 2' 39.57"
E - 085° 34' 55.63"
c) N - 20° 2' 43.74"
E - 085° 34' 58.44"
d) N - 20° 2' 42.57"
E - 085° 35' 0.98"

But other spot is not verified because of its topography which is inaccessible and only the aforesaid plot is verified with 38 no. of trees as per the list enclosed. The land is not a Forest Kissam type and also not included in the DLC. 38 number of trees are to be sacrificed for which it is to required to plant 10 times i.e. 380 no. of trees through Odisha Forest Corporation Ltd. The site is not significant from forestry point of view and this office has no objection for the quarry proposed to be undertaken.

Encl.: - As above.

Divisional Forest Officer,
Khordha Division, Khordha.

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

PTO

-2-

Memo No. _____/Date 14.11.2014

Copy forwarded to the Tahasildar, Khordha for information with reference to this office Memo No.7481, dtd. 21.10.2014.

Divisional Forest Officer,
Khordha Division, Khordha.

Memo No. _____/Date 14.11.2014

Copy forwarded Odisha State Co-operative Handicrafts Co. Ltd. for Decorative Stone (Khandolite) D-2-3, Industrial Estate, Rasulgarh, Bhubaneswar-10, Odisha for information with reference to this office Memo No.7482, dtd. 21.10.2014.

Divisional Forest Officer,
Khordha Division, Khordha.

True Copy Attested



**Deputy Director of Mines
Cuttack Circle, Cuttack**

Annexure - F/10

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK

ARUNODAY BHAWAN, CUTTACK - 753012, PH. / FAX : (0671) 2312057

Letter No. 1941 / Mines, dt. 20-11-14

From,

The Mining Officer
Cuttack, Circle, Cuttack.

To :

The Director of Mines,
Odisha, Bhubaneswar.

Sub. : P.L. application No. 100/dt.09.10.2014 filed by Odisha State Co-operative Handicrafts Corp. Ltd. for Decorative Stone (Khandolite) over an area 8.18 acres or 3.31 hect. In village Narasingarh under Khurda Tahasil of Khurda District.

Ref.:- Directorate letter No. MXXXII (d)-28/14-9358/DM, dt.29.10.2014.

Sir,

With reference to the subject cited above, that the Odisha State Co-operative Handicrafts Corp. Jagannath Mohanty, Managing Director has applied for grant of Prospecting Licence for Decorative Stone (Khandolite) as mentioned above with the following documents :-

- i. Application in Form A with application fees Rs. 1,000/- vide B.S. No. 78/dt.09.10.2014.
- ii. Plan in 32" = 1 mile with boundary description and land schedule.
- iii. Original Affidavit as per Rule-9 1 (iii) of OMMC Rules-2004.
- iv. Copy of VAT Clearance valid upto 31.03.2015.
- v. Copy of Certificate of Registration of By-Law.
- vi. Copy of Bank Guarantee from Bank of Baroda, Bhubaneswar.
- vii. Copy of I.T.C.C. from 2012-13 to 2014-15.
- viii. Copy of Clearance Report from Administration Sri Jagannath Temple
- ix. Copy of Memorandum of Articles

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

On verification it is found that :-

- i. The applicant is an Indian Citezen.
- ii. The applied area belongs to State Government and KISSAM is "Mundia" under the Plot No. 1745 & 1744 of Khata No. 532/2 as per report of the Tahasildar, Khurda.
- iii. The applied area is not coming under the schedule area.
- iv. The applied area is more than 1 hecets. which confirms the Rules-8 of OMMC Rules-2004.
- v. The report of the Tahasildar, Khurda revealed that they have no objection if it is granted for P.L. in favour of the applicant. (Copy enclosed)
- vi. The report of the D.F.O. Khurda it is revealed that they have no objection if it is granted for P.L. in favour of the applicant. (Copy enclosed)

But the applicant not submitted the M.D.C.C. from Director of Mines, (O) Bhubaneswar as required under Rule-9 (1) of OMMC Rules-2004.

In view of the above the application along with the Sr. surveyor Report, Technical Enquiry Report of the Mining Officer, Cuttack, enquiry report of Revenue Department and Forest Department is forwarded for consideration on its own merit.

Yours faithfully,


Mining Officer,
Cuttack Circle, Cuttack
18/11/14

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

E2

116

**TECHNICAL ENQUIRY REPORT OF MINING OFFICER FOR PROSPECTING
LICENSE FOR DECORATIVE STOVE (GRANITE)**

1. Serial No. of application in standard register	:	P. L. No. 100 (Khurda District)
2. Date of application	:	09.10.2014
3. Name of the applicant & Address	:	Managing Director : Odisha State Co-operative Handicrafts Corp. Ltd. D-2-3-, Industrial Estate, Rasulgarh, Bhubaneswar, Dist-Khurda
4. Location of applied area	:	Village- Narangarh, Tahasil- Khurda Dist-Khurda
5. Minerals	:	Decorative Stone (Khandolite)
6. Area	:	8.18 Acres or 3.31 Hects.
7. Expected output/month at initial working	:	As per Scheme of Prospecting
8. General Geology	:	The applied area comprises hillock of Khandolite rock extending E-W direction. The rock contains Sillimanite, Quartzite, Feldspar and Garnet. It is reddish colour, medium hard and the rock may be suitable for Decorative purpose after cutting and polishing
9. REMARKS :-		
<ol style="list-style-type: none"> 1. As per report of the Sr. Surveyor the acreage of the area found to be 8.03 acres instead of 8.18 acres. 2. The area is free from over lapping 3. The application may be considered on its merit. 		

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

Mining Officer,
Cuttack Circle, Cuttack

(15)

Boundary description of the applied P.L. area over 8.18 Acres or Khandolite 3.31 Hects. For decorative stone in Village – Narangarh No. 203 under Khordha Tahashil of Khordha District/Odisha, State Co-operative Handicrafts Corporation Ltd. (Utkalika).

The starting point "A" is situated with magnetic bearing of $45^{\circ} - 30'$ for a distance of 920 feet or 240.42 mtrs from the Village trinjunction pillar of the Village – Bhagabanpur No. 174 Bhogapur No. 204 and Narangarh No. 203.

From the Station "A" the traverse moves anti-clockwise direction as follows:

Station No.	Magnetic bearing	Interior Angle	Distance in Feet	Distance in Meters	Remarks
A-B	$131^{\circ} - 00'$	$97^{\circ}.00'$	700	213.360	
B-C		$48^{\circ}.90'$	345	105.156	
C-D		$254^{\circ}.30'$	180	54.864	
D-E		$231^{\circ}.30'$	200	60.960	
E-F		$40^{\circ}.30'$	175	53.340	
F-G		$144^{\circ}.30'$	225	68.580	
G-H		$210^{\circ}.30'$	185	56.388	
H-I		$130^{\circ}.30'$	315	96.012	
I-A		$102^{\circ}.30'$	515	156.972	

Thus the traverse classes covering and area over 8.18 Ac. or 3.31 hectors.

True Copy Attested

(Signature)
Deputy Director of Mines
Cuttack Circle, Cuttack

(Signature)
Managing Director
J. S. C. H. C. Ltd
Bhubaneswar

54

TECHNICAL ENQUIRY REPORT OF MINING OFFICER FOR PROSPECTING LICENSE FOR DECORATIVE STOVE

141

1	Serial No of Application in Standard Register	PL No - 100 (Khurda District)
2	Date of Application	09/10/14
3	Name of the applicant and Address	Managing Director, Odisha State Co-operative Handicrafts Corporation Ltd D-2-3, Industrial Estate, Katalaguda Bhubaneswar, Odisha
4	Location of applied area	Villa Navanagarh Tahasil - Khurda Dist - Khurda
5	Mineral	Khondalite (Decorative stone)
6	Area	08.18 Acres or 3.31 Hekt
7	Expected output/month at initial working	As per scheme of prospecting
8	General Geology	The applied area consists of a hillock of khondalite rock extending E-W direction. The rock contains Sillimanite, garnet, feldspar and quartz. It is reddish in colour, medium hard, and the rock may be suitable for decorative purpose after cutting and polishing.
9	Remarks	

- (1) As per report of the Sr. Surveyor the acreage of the area found to be 8.03 Hekt instead of 8.18 acres.
- (2) The area is free from overlap.
- (3) The application may be considered on its merit.

Mining Officer,
Cuttack Circle, Cuttack

09/10/14

True Copy Attested

(Signature)

Deputy Director of Mines
Cuttack Circle, Cuttack

Done 17/11/14 SS

FORM VAT -612

CLEARANCE CERTIFICATE

[Refer sub-rule(2) of rule 129]

This is to certify that Sri/Smt GAYATRI PATNAIK son/ daughter / wife of
AKSHYA KUMAR DAS status MANAGING DIRECTOR of
Orrisa State Co Opoerative Handicraft Corporatibearing TIN/SRIN 21221104562

(i) is in arrear of tax/interest/penalty amounting to Rs. XXXXXXXXXX
(Rupees) for the period from
01/04/2013 to 31/03/2014 which is covered under stay;

or
(ii) is not in arrear of tax/interest/penalty and has filed return up to the tax period ending on XXXXXXXXXX

This certificate is valid till the 31st March, 2015

Assessing Authority
D.C.S.T., Bhubaneswar II Circle Near Sahid Nagar
Police Station Bhubaneswar

Seal
Place:
Date: 20/10/2014

*5373
17/11/14*

True Copy Attested

(Signature)
**Deputy Director of Mines
Cuttack Circle, Cuttack**

56

136 -

Annexure-5/10

DIRECTORATE OF MINES: ODISHA
BHUBANESWAR

No. MXXXII(d)-28/14 1565 /DM Date: 23.02.2015

om
To
Deepak Mohanty, IFS
Director of Mines, Odisha,
Bhubaneswar.

To
The Managing Director,
Odisha State Co-operative Handicrafts Corp. Ltd.,
D-2-3, Industrial Estate, Rasulgarh,
Bhubaneswar, Dist - Khurda.

Sub: Prospecting Licence application 100 dt. 09.10.2014 for Decorative Stone (Khandolite) over 8.18 Acs. or 3.31 hecets. in village Narangarh under Khurda Tahasil of Khurda district.

Sir,

I am to enquire as to whether you accept the following terms and conditions that would govern the grant of prospecting licence for Decorative Stone (Khandolite) over 8.18 Acs. or 3.31 hecets. in village Narangarh under Khurda Tahasil of Khurda district of Odisha, for a period of 2(two) years. Your acceptance should reach in this Directorate within a period of 15 (fifteen) days from the date of issue of this letter failing which it will be considered that you do not accept these conditions.

1. You shall abide by all conditions of prospecting licence as laid down in Rule 14 of Orissa Minor Mineral Concession Rules, 2004.
2. You shall deposit survey and demarcation fee at the rate of Rs. 50/- per hectare or part thereof with the Mining Officer, Cuttack Circle, Cuttack within 7(seven) days from the date of issue of grant order for prospecting licence and get the area surveyed and demarcated by the Mining Officer, Cuttack Circle, Cuttack in the field at your expenses with in a period of one month from the date of grant.
3. The Survey and Demarcation of the area shall be done as per the Guidelines issued vide this Directorate letter No.1431/ DM., dt.04.02.12.
4. You shall pay security deposit amounting to Rs.2000/- (Rupees Two thousand) only in the postal savings pass book and pledge the same to the Mining Officer, Cuttack Circle, Cuttack before the prospecting licence deed is executed by the Mining Officer, Cuttack Circle, Cuttack.
5. You shall execute prospecting licence deed in Form 'D' within a period of three months from the date of order sanctioning the licence or within any other period as may be allowed by the Controlling Authority.

True Copy Attested

Deed

Deputy Director of Mines
Cuttack Circle, Cuttack

S. B. K. M.
1414
11/3/15

6. In the event of failure to execute the deed within the time specified due to any default on your part, the grant order shall be revoked and security deposit be forfeited to Government.
7. You shall furnish reports, returns, financial aspects & information to Indian Bureau of Mines, Nagpur / Bhubaneswar in respect of the area licensed for Decorative Stone as specified under the Granite Conservation and Development Rules, 1999.
8. You shall furnish Scheme of Prospecting to the Mining Officer, Cuttack Circle, Cuttack before commencement of prospecting operation.
9. You shall furnish reports, returns, Scheme of Prospecting and financial aspects to the Mining Officer, Cuttack Circle, Cuttack during the prospecting operation.
10. You shall pay simple interest at the rate of 24% (Twenty four) per annum in the event of the delayed payment of dues as specified under rule 65 of Orissa Minor Mineral Concession Rules, 2004.
10. You shall allow and extend reasonable facilities to the Controlling Authority, Competent Authority or any other officer authorised by them to enter, inspect, survey, examine the registers/ documents / records and take measurement of stocks of the licensed area.
11. You shall not cut any tree or clear any forest growth without prior permission of forest authority.
12. You shall not claim any compensation if the order is found to be in excess of the limits prescribed under the Act and Rules.
13. All disputes or litigations pertaining to this licence shall be within the Jurisdictions of the State of Odisha.
14. This assignment, if found in excess of the powers conferred on the undersigned, shall stand cancelled.

Yours faithfully,

Sel/-

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., dt. _____

Copy forwarded to the Additional Secretary to Government, Department of Steel & Mines, Odisha, Bhubaneswar for information.

Sel/-

DIRECTOR OF MINES, ODISHA

True Copy Attested

Deelu
**Deputy Director of Mines
Cuttack Circle, Cuttack**

58

Memo No. 1567 /DM., dt. 23.2.15

Copy forwarded to the Mining Officer, Cuttack Circle, Cuttack for information and necessary action.

[Handwritten Signature]
23/2/2015

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., dt. _____

Copy forwarded to the Tahasildar, Khorda for information and necessary action with reference to his letter No.3696 dt.21.10.14.

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., dt. _____

Copy forwarded to the D.F.O, Khorda Division, Khorda for information and necessary action with reference to his letter No.7947 dt .14.11.2014.

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., dt. _____

Copy to the Chief Surveyor (I/c) for information and necessary action.

DIRECTOR OF MINES, ODISHA

PB/-

True Copy Attested

[Handwritten Signature]

**Deputy Director of Mines
Cuttack Circle, Cuttack**

DIRECTORATE OF MINES, ODISHA
BHUBANESWAR

MXXXII(d)-28/14- _____ /DM., Dt.

PROCEEDING

Sub:- Grant of prospecting license for Decorative Stones in Khurda district.

Read:- Prospecting License application presented on dtd.24.11.2014 by Odisha State co-operative Handicrafts Corporation Limited for Decorative Stone (Khandolite) over an area of 8.18 Acs. or 3.31 hec. in Village-Narangarh of Khurda Tahasil of Khurda district.

ORDER

Whereas Odisha State Co-operative Handicrafts Corporation Limited has applied for grant of prospecting license for Decorative Stone (Khandolite) in the above mentioned application through the Mining Officer, Cuttack Circle, Cuttack.

Whereas the applicant is an Indian National.

Whereas the applicant was asked in this Directorate letter No.1565/DM., dt.23.2.2015 to accept the terms and conditions under which the P.L. for Decorative Stone (Khandolite) has been proposed for grant and the applicant in his letter No.467 dt.24.2.2015 has accepted those conditions.

Whereas, the applied area is not included in the Rakhit or Sarbasadharana Khata of Village-Narangarh nor reserved for any commercial purpose. The area does not involve any historical, archaeological or scientific importance as per the report of the Tahasildar, Khurda.

Whereas, the Tahasildar, Khurda and the D.F.O., Khurda Forest Division have no objection for grant of P.L. over the applied land.

Whereas, the applied area is not included in the list of the scheduled area of the State.

Whereas, no mining dues is outstanding against the applicant on account of minor minerals or minerals other than minor minerals of the State.

Whereas the area under this P.L. for Decorative Stone (Khandolite) alongwith area already held does not exceed the maximum limit prescribed under rules 5(1)(a) of the OMMC Rules, 2004.

Whereas the applicant has accepted the terms and conditions laid down in the Directorate of Mines, Letter No.1565/DM., dt.23.2.2015 in his letter dtd.24.2.2015.

Therefore, after careful consideration, the Directorate of Mines, Odisha is hereby pleased to order that a P.L. for Decorative Stone (Khandolite) over 8.18 Acs. or 3.31 hec. in village-Narangarh in Khurda district of Odisha be granted to Odisha State Co-operative Handicraft Corporation Limited, for a period of 2 years subject to the conditions laid down in

True Copy Attested

(Signature)

Deputy Director of Mines
Cuttack Circle, Cuttack

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- 2 -
 this Directorate letter No.1565/DM. dt.23.2.2015. The applicant should comply with all the terms and conditions including submission of survey map, boundary description and land schedule of the granted area within one month from the date of issue of this grant order through the Mining Officer, Cuttack Circle, Cuttack and on receipt of the approved survey documents the execution and registration of the license be completed within three months of the order sanctioning the license in Form-D as per Rule-61 of OMMC Rules. 2004.

Deepak Mohanty

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., Dt.

Copy forwarded to Odisha State Co-operative Handicraft Corporation Limited, Plot No.2/3, Industrial Estate, Rasulgarh, Bhubaneswar for information and necessary action.

s/-

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., Dt.

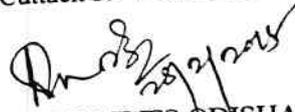
Copy forwarded to the Additional Secretary to Government of Odisha, Department of Steel & Mines, Bhubaneswar for information.

s/-

DIRECTOR OF MINES, ODISHA

Memo No. 1808 /DM., Dt. 28.2.15

Copy forwarded to the Mining Officer, Cuttack Circle, Cuttack for information & necessary action.


 DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., Dt.

Copy forwarded to the Tahasildar, Khurda for information & necessary action with reference to his letter No.3696 dt.21.10.14..

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., Dt.

Copy forwarded to the D.F.O., Khurda for information & necessary action with reference to his letter No.7947 dt.14.11.14.

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., Dt.

Copy to the Chief Surveyor. (I/c) for information and necessary action.

DIRECTOR OF MINES, ODISHA

KL.

True Copy Attested



Deputy Director of Mines
 Cuttack Circle, Cuttack

Annexure - J/10

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK

ARUNODAYA BHAWAN, CUTTACK - 753012, PH. / FAX : (0671) 2312057

Letter No.....607...../ Mines dt..27.3.15

From :

Mining Officer,
Cuttack Circle, Cuttack.

To :

The Director of Mines,
Odisha, Bhubaneswar.

Sub. : Survey and demarcation of the granted P. L. area for Decorative Stone (Khandolite) over 8.18 acres or 3.31 hecets. in village :-Naangarh under Khurda Tahasil of Khurda District.

Sir,

With reference to the subject cited above, I am to say that a Prospecting Licence ofr Decorative Stone (Khandolite) over 8.18 acres. or 3.31 hecets. in Village - Narangarh under Khurda Tahasil of Khurda District has been granted vide Proceeding No. 1805/dt.28.02.2015 for a period of 2 years in favour of Odisha State Co-Operative Handicrafts Corporation Ltd. The area has been surved and demarcated by the Sr. Surveyor of this office and report submitted to this office on dt. 27.03.2015.

In closing herewith, I am submitting herewith surveyed map, B.D. and land schedule alongwith report of Sr. Surveyor in duplicate for favour of necessary action at your end.

Yours faithfully

Enclosure : Report of Sr. Surveyor,

Plan, B.D. & L.S. in duplicate.

M. Mohanta
27/3/15
Mining Officer,
Cuttack Circle, Cuttack

True Copy Attested

Deputy
Deputy Director of Mines
Cuttack Circle, Cuttack

C2

JOINT SURVEY & DEMARCATION REPORT

As per Director of mines order No. MXXXII(O)-14-1805/DM, dt. 28.02.2012 and Mining Officer, Cuttack letter No. 430/Mines, dt. 10.03.2015. A Joint survey and demarcation work of the above said area has been conducted and completed on dt. 20.03.2015 in presence of below signatories of different officers of Mining, Revenue and Forest Department.

Taking the reference of the original village sheet remained with R.I., Golabai Circle, the fixed reference point was taken from village-Trijunction point of village Bhagabanpur No. 174, Bhogapur No. 204 and Narangarh No. 203 which has been certified by the Revenue Inspector of Golabai Circle under Khurda Tahasil and taking reference of several revenue plots and other permanent referential features in presence of concerned department officers i.e. Sri Debabrata Mohanty , Sr. Surveyor, Cuttack Mining Circle, Sri A. K. Das, Sr. Inspector of Mines, Cuttack Mining Circle, Range Officer, Khurda, etc. who certified it as a permanent & fixed reference point

The entire area applied for Prospecting Licence has been surveyed & demarcated by us fixing different station points (A, B, C, to I) of the closed traverse which covers an area of 8.07 Acres. or 3.241 hect. The grantee has irrected pucca pillars at all station points. The entire survey & demarcation work has completed with proper measurement of traverse lines and magnetic bearing of the station points.

The above said entire granted P.L. area does not hold any forest land which comprises Plot No. 1744/P & 1745/P under Khata No. 532/2 as referred in the ROR copy having mundia Kissam and tenant as Abad Ajogya Anabadi which comes to 8.01 acres instead of 8.18 acres as calculated by me in the field after survey & demarcation.

[Signature]
27/3/15

Sr. Surveyor
Cuttack Mining Circle
Cuttack
Surveyor of
Cuttack Mining Circle
CUTTACK

[Signature]
27/3/15
Sr. Inspector of Mines
Cuttack Mining Circle
Cuttack Office,
Cuttack.

[Signature]
27/3/15
Range Officer
Forest Range Office
Khurda Range
R.I.
Golabai
Golabai

[Signature]

D.F.O.
Forest Officer
Khurda Division, Khurda

Tahasdildar,
Khurda

[Signature]
27/3/15
Mining Officer
Cuttack Mining Circle,
Cuttack

True Copy Attested

[Signature]
Deputy Director of Mines
Cuttack Circle, Cuttack

63

Boundary Description of the P. L. area of Odisha State Co-operative Handicrafts Corporation Ltd. over an area of 8.01 acres or 3.241 hecets. for Decorative Stone (Khandolite) in village- Narangarh No. 203 under khurda Tahasil of Khurda District.

Reference :- The starting point 'A' is situated with the magnetic bearing of 45°30' for a distance of 930 feet or 283.464 meter from the village trijunction pillar the village- Bhagabanpur No. 174, Bhogapur No. 204 and Narangarh No. 203.

From the Station point 'A' the traverse moves in anti-closure deviation follows :-

Station	Magnetic Bering	Interior Angle	Distance	Distance in Meter
1	2	3	4	5
A-B	131°00'	97°30'	700	213.360
B-C		48°30'	345	105.156
C-D		254°30'	180	54.864
D-E		231°00'	200	60.960
E-F		40°30'	175	53.340
F-G		144°30'	225	68.580
G-H		209°30'	185	56.388
H-I		132°30'	315	96.012
I-A		101°30'	515	156.972

Thus the traverse closes to covering an area of 8.010 acres or 3.241 hecets.

[Signature]
27/3/15
Sr. Surveyor
Cuttack Mining Circle
Cuttack.

[Signature]
27/3/15
Sr. Inspector of Mines
Cuttack Mining Circle,
Cuttack.

[Signature]
27/3/15
Range Officer, R. I.
Khurda Range, Khurda
Range Inspector
CLARAT

[Signature]
D.F.O. Forest Office
Khurda Division, Khurda

Tahasdildar,
Khurda

[Signature]
27/3/15
Mining Officer
Cuttack Mining Circle,
Cuttack

True Copy Attested

[Signature]
Deputy Director of Mines
Cuttack Circle, Cuttack

84

Land schedule of the P. L. area of Odisha State Co-operative Handicrafts Corporation Ltd. over an area of 8.01 acres or 3.241 hec. for Decorative Stone (Khandolite) in village- Narangarh No. 203 under Khurda Tahasil of Khurda District.

Plot number	Khata Number	Name of the Tenant	Kissam	Area	Remarks
1744/P	532/2	On behalf of Sri Jagannath Mahaprabhu Administrator, Jagannath Mandir Parichalana Committee, Puri	Mundia	1.78	Part
1745/P	532/2		Mundia	6.23	Part
Total				8.01 acres or 3.241 hec.	

[Signature]
27/3/15

Sr. Surveyor
Cuttack Mining Circle
Cuttack

Senior Surveyor
Cuttack Mining Circle
CUTTACK

[Signature]
27/3/15

Sr. Inspector of Mines
Cuttack Mining Circle,
Cuttack
Senior Inspector of Mines
Cuttack Mining Office,
Cuttack

[Signature]
27/3/15

Revenue Officer
Khurda Range

[Signature]
27/3/15
R.I. Golabai
Revenue Inspector
GOLABAI

[Signature]

Divisional Forest Officer
Khurda Division, Khurda

Tahasildar,
Khurda

[Signature]
27/3/15

Mining Officer
Cuttack Mining Circle,
Cuttack Mining Officer
Cuttack Circle, Cuttack

True Copy Attested

[Signature]

Deputy Director of Mines
Cuttack Circle, Cuttack

65

(41)

Annexure-K/10

Date 23/4/15

DIRECTORATE OF MINES:ODISHA
BHUBANESWAR

From No.MXXXII(d)-28/14- 3238 /DM., Dt. 22.04.15

Deepak Mohanty, I.F.S.,
Director of Mines, Odisha,
Bhubaneswar.

To
The Mining Officer,
Cuttack.

Sub:- Survey and demarcation of the granted P.L. area for Decorative Stone (Khandolite) over 8.18 Acs. or 3.31 hecets. in village-Narangarh under Khurda Tahasil of Khurda district.

Sir,

In inviting a reference to your letter No.607/Mines dt.27.3.15 on the subject noted above, I am to say that the following discrepancies have been pointed out.

- a) The acreage of the surveyed P.L. area comes to 8.18 Acs. or 3.310 hecets. instead of 8.07 Acs. or 3.241 hecets. On computation, the granted area tallies with the surveyed area. But the Sr. Surveyor, Cuttack has wrongly reported that the area comes to 8.07 Acs. or 3.241 hecets. Hence it needs rectification.
- b) The boundary descriptions have been checked and it found that the interior angles of stations at points A, C, E, F & H comes to $98^{\circ}-00'$, $255^{\circ}-30'$, $139^{\circ}-30'$, $145^{\circ}-00'$ & $131^{\circ}-30'$ in stead of $97^{\circ}-30'$, $254^{\circ}-30'$, $40^{\circ}-30'$, $144^{\circ}-30'$ & $132^{\circ}-30'$ respectively.
- c) The land schedule submitted by you is found defective. The plot No.1745/P comes to 6.40 Acs. or 2.590 hecets. in stead of 6.23 Acs. or 2.521 hecets. As per the report of the Tahasildar & R.O.R., the land comes under Revenue category in non-forest kissam i.e. Mundia (Sri Mahaprabhu Jaganath Bijepuri) Administration.

True Copy Attested

Deekha
Deputy Director of Mines
Cuttack Circle, Cuttack

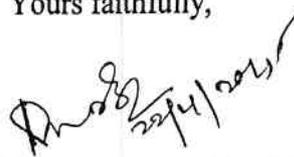
66

- d) It is noticed that the Sr. Surveyor, Cuttack have reported in this report that the ore comes to 8.01 Acs. instead of 8.18 Acs.. However in the Joint verification report, it is reported that the area comes to 8.07 Acs.. This needs to be clarified.

In view of above, the surveyed Map/Boundary Description & Land Schedule returned to you (copy enclose) for necessary action and furnishing the rectified copy in duplicate to this Directorate immediately.

Yours faithfully,

Encl:- As above.



DIRECTOR OF MINES, ODISHA

a
KL.

True Copy Attested



Deputy Director of Mines
Cuttack Circle, Cuttack

(67)

Annexure - 4/10

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK
ARUNODAYA BHAWAN, CUTTACK - 753012, PH. / FAX : (0671) 2312057

Letter No. 754 / Mines dt. 23.4.15

From

Mining Officer,
Cuttack Circle, Cuttack.

To :

The Director of Mines,
Odisha, Bhubaneswar.

Sub. : Survey and demarcation of the granted P. L. area for Decorative Stone (Khandolite) over 8.18 acres or 3.31 hec. in village :-Naangarh under Khurda Tahasil of Khurda District.

Ref.: Directorate Letter No. MXXXII (d)-28/14-3238/DM,dt.22.04.2015.

Sir,

With reference to the subject cited above, I am to say that discrepancies pointed out in the submitted surveyed area map, land schedule and boundary description has been duly rectified in original traced map and field notes. Secondly the total area mentioned as 8.07 acres in the joint verification is typical error and erithimetically error the same has been rectified and changed as 8.18 acres. or 3.31 hec. I am enclosing herewith rerctified surved area map, land schedule and boundary description for favour of your kind information and necessary action.

Yours faithfully

Enclosure : As above.

[Signature] 23/4/15
Mining Officer,
Cuttack Circle, Cuttack
23/4/15

True Copy Attested

[Signature]

**Deputy Director of Mines
Cuttack Circle, Cuttack**

Annexure - M/10 (43)

(68)

5/5/15

DIRECTORATE OF MINES: ODISHA
BHUBANESWAR

No. MXXXII(d)-28/14- 3792 /DM., dt. 04.05.15

From

Deepak Mohanty, IFS,
Director of Mines, Odisha,
Bhubaneswar.

To

The Mining Officer,
Cuttack.

Sub: - Survey and demarcation of the granted P.L. area for decorative stone (khandolite) over 8.18 Acs. or 3.31 Hects. in village Naranagarh under Khurda Tahasil of Khurda District.

Sir,

In inviting a reference to your letter No. 754/ Mines, dt.23.4.2015 on subject noted above, I am to enclosed herewith the surveyed Map, Boundary Description & Land Schedule duly rectified & approved for execution of the P.L. deed as prescribed under Rule61 of OMMC Rule, 2004.

Encl:-As above

Yours faithfully,

Deepak Mohanty
4/5/2015

DIRECTOR OF MINES, ODISHA

PB/-

True Copy Attested

Deepak Mohanty
Deputy Director of Mines
Cuttack Circle, Cuttack

69

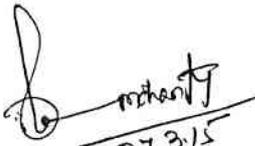
JOINT SURVEY & DEMARCATION REPORT

As per Director of mines order No. MXXXII(O)-14-1805/DM, dt. 28.02.2012 and Mining Officer, Cuttack letter No. 430/Mines, dt. 10.03.2015. A Joint survey and demarcation work of the above said area has been conducted and completed on dt. 20.03.2015 in presence of below signatories of different officers of Mining, Revenue and Forest Department.

Taking the reference of the original village sheet remained with R.I., Golabai Circle, the fixed reference point was taken from village-Trijunction point of village Bhagabanpur No. 174, Bhogapur No. 204 and Narangarh No. 203 which has been certified by the Revenue Inspector of Golabai Circle under Khurda Tahasil and taking reference of several revenue plots and other permanent referential features in presence of concerned department officers i.e. Sri Debabrata Mohanty , Sr. Surveyor, Cuttack Mining Circle, Sri A. K. Das, Sr. Inspector of Mines, Cuttack Mining Circle, Range Officer, Khurda, etc. who certified it as a permanent & fixed reference point

The entire area applied for Prospecting Licence has been surveyed & demarcated by us fixing different station points (A, B, C, to I) of the closed traverse which covers an area of 8.07 Acres. or 3.241 hect. The grantee has irrected pucca pillars at all station points. The entire survey & demarcation work has completed with proper measurement of traverse lines and magnetic bearing of the station points.

The above said entire granted P.L. area does not hold any forest land which comprises Plot No. 1744/P & 1745/P under Khata No. 532/2 as referred in the ROR copy having mundia Kissam and tenant as Abad Ajogya Anabadi which comes to 8.01 acres instead of 8.18 acres as calculated by me in the field after survey & demarcation.

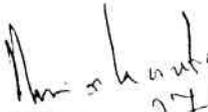

27-3-15
Sr. Surveyor
Cuttack Mining Circle
Cuttack
Senior Surveyor
Cuttack Mining Circle
CUTTACK

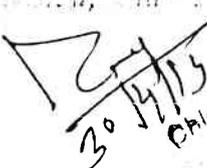

27/3/15
Sr. Inspector of Mines
Cuttack Mining Circle
Cuttack


27/3/15
Range Officer
Cuttack Mining Circle
Cuttack


D.F.O.
Khurda


27-3-2015
Tahasildar,
Khurda


27/3/15
Mining Officer
Cuttack Mining Circle,
Cuttack


30/3/15
TAHASILDAR
KURDHA
Chief Surveyor
of Mines

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

70

Boundary Description of the P. L. area of Odisha State Co-operative Handicrafts Corporation Ltd. over an area of 8.01 acres or 3.241 hec. for Decorative Stone (Khandolite) in village- Narangarh No. 203 under khurda Tahasil of Khurda District.

Reference :- The starting point 'A' is situated with the magnetic bearing of 45°30' for a distance of 930 feet or 283.464 meter from the village trijunction pillar the village- Bhagabanpur No. 174, Bhogapur No. 204 and Narangarh No. 203.

From the Station point 'A' the traverse moves in anti-closure deviation follows :-

Station	Magnetic Bering	Interior Angle	Distance	Distance in Meter
1	2	3	4	5
A-B	131°00'	98°00' (97°30')	700	213.360
B-C		48°30'	345	105.156
C-D	255°30'	254°30'	180	54.864
D-E		231°00'	200	60.960
E-F	39°30'	40°30'	175	53.340
F-G	145°00'	144°30'	225	68.580
G-H		209°30'	185	56.388
H-I	131°30'	132°30'	315	96.012
I-A		101°30'	515	156.972

Thus the traverse closes to covering an area of 8.010 acres or 3.241 hec.

[Signature]
27.3.15
Sr. Surveyor
Cuttack Mining Circle
Cuttack
Senior Surveyor
Cuttack Mining Circle
CUTTACK

[Signature]
27/3/15
Sr. Inspector of Mines
Cuttack Mining Circle
Cuttack

[Signature]
27/3/15
Range Officer
Cuttack Mining Circle
Cuttack

True Copy Attested

[Signature]
D.F.O.
Khurda
Divisional Forest Officer
Khurda Division, Khurda

[Signature]
27.3.2015
Tahasildar,
Khurda

[Signature]
27/3/15
Mining Officer
Cuttack Mining Circle
Cuttack

[Signature]
Deputy Director of Mines
Cuttack Circle, Cuttack

[Signature]
Chief Surveyor
Directorate of Mines
Orissa, Bhubaneswar

71

Land schedule of the P. L. area of Odisha State Co-operative Handicrafts Corporation Ltd. over an area of ⁸⁻¹⁸8.01 acres or ³⁻³¹⁰3.241 hec. for Decorative Stone (Khandolite) in village- Narangarh No. 203 under Khurda Tahasil of Khurda District.

Plot number	Khata Number	Name of the Tenant	Kissam	Area	Remarks
1744/P	532/2	On behalf of Sri Jagannath Mahaprabhu Administrator, Jagannath Mandir	Mundia	1.78	Part
1745/P	532/2	Parichalana Committee, Puri	Mundia	^m 6.23 ^m 6.40	Part
Total			^m 8-18 ^m 3-310	^m 8.01 acres or ^m 3.241 hec	

[Signature]
27-9-15
Sr. Surveyor
Cuttack Mining Circle
Cuttack
Senior Surveyor
Cuttack Mining Circle
CUTTACK

[Signature]
27/9/15
Sr. Inspector of Mines
Cuttack Mining Circle, Mines
Senior Inspector of Mines
Cuttack Mining Office,
Cuttack.

[Signature]
27/9/15
Range Officer, R. I.
Forest Range, Khurda
Khurda Range
Gola Revenue Inspector
ESLABAI

[Signature]
D.F.O.
Khurda
Divisional Forest Officer,
Khurda Division, Khurda

[Signature]
27-9-2015
Tahasildar,
Khurda
TAHASILDAR
KHORDHA

[Signature]
Mining Officer
Cuttack Mining Circle, Cuttack
Cuttack

[Signature]
Chief Surveyor
Directorate of Mines
Orissa, Bhubaneswar

True Copy Attested

[Signature]
Deputy Director of Mines
Cuttack Circle, Cuttack

72

Annexure - N/10

564

(48)

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK

ARUNODAY BHAWAN, CUTTACK - 753012, PH. / FAX : (0671) 2312057

Letter No. 872 / Mines dt. 15.5.15

From,

The Mining Officer,
Cuttack Circle, Cuttack

To,

The Sub-Registrar,
Dist-Khurda

Sub:- Registration of executed P.L. Deed for Decorative Stone (Khandolite) over an area of 8.18 acres or 3.31 hecets in Village - Narangarh under Khurda Tahasil of Khurda District.

Sir,

With reference to the subject cited above, I am to send herewith the executed Original and Duplicate P. L. Deed of Odisha State Co-Operative Handicraft Corporation Ltd. (Utkalika) Rasulgarh, Bhubanewswar over an area of 8.18 acres or 3.31 hecets in Village - Narangarh under Khurda Tahasil of Khurda District for Decorative Stone (Khandolite) through the licensee for its registration and after registration the same may be handed over to the licensee for necessary action at this end.

Enclosure : As above

Yours faithfully,

Am
15/5/2015
Mining Officer,
Cuttack Circle, Cuttack
M/S/15

True Copy Attested

Debn
Deputy Director of Mines
Cuttack Circle, Cuttack

73

**DIRECTORATE OF MINES: ODISHA
BHUBANESWAR**

*S/S P.D.A.
H. Narsing
S. ops. 4/8
m
17/9*

PROCEEDING No. MXXXII(d)-28/14- _____ /DM., Dt.

Sub: Revocation of prospecting license No. 100 dt. 09.10.2014 filed by Odisha State Co-operative Handicraft Corporation Ltd. for Decorative Stone (Khandolite) over an area of 8.18 Acs. or 3.31 Hects. in village Naranagarh under Khurda Tahasil of Khurda District.

ORDER

Whereas a prospecting license for decorative stone over an area of 8.18 Acs. or 3.31 Hects. in village Naranagarh under Khurda Tahasil of Khurda District was granted in favour of Odisha State Co-operative Handicraft Corporation Ltd. for a period of 2 years vide Directorate of Mines Proceeding No. 1805/DM, dt.28.02.2015 under the Mining Officer, Cuttack Circle, Cuttack.

Whereas the applied area belongs to Shree Jagannath Mahaprabhu and the Chief Administrator of Shree Jagannath Temple Administration has requested and consented vide his letter No. 11026 dt.25.09.2014 to lease out the area in favour of Odisha State Co-operative Handicraft Corporation Ltd. Cuttack.

Whereas the Odisha State Co-operative Handicraft Corporation Ltd. could not execute and register the above granted P.L within the prescribed period as stipulated under the provisions of Rule 61 (1) of OMMC Rules, 2004.

Whereas in the mean time the Chief Administrator, Shree Jagannath Temple Administration, Puri has requested vide their letter No. 6297, dt.23.05.2015 to cancel the prospecting license for decorative Stone granted in favour of Odisha State Co-operative Handicraft Corporation Ltd. Cuttack.

Now, therefore, after careful consideration the Director of Mines is pleased to revoke the grant proceeding No. 1805/DM, dt.28.02.2015 and forfeit the application fee as per Rule.

Deepak Mohanty
DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., dt. _____

Copy forwarded to Odisha State Co-operative Handicraft Corporation Ltd. Plot No. 2/3 Industrial Estate Rasulgarh, Bhubaneswar with reference to this Directorate Memo No. 1806/DM, dt.28.02.2015 for information and necessary action.

True Copy Attested

Deek

**Deputy Director of Mines
Cuttack Circle, Cuttack**

Sell

DIRECTOR OF MINES, ODISHA

74

No. _____ /DM., dt. _____
Copy forwarded to the Chief Administration, Shree Jagannath Temple, Puri for information and necessary action with reference to his letter No. 11026. dt. 25.09.2014 and No. 6297. dt. 23.05.2015.

Sd/-

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., dt. _____
Copy forwarded to the Additional Secretary to Government of Odisha, Department of Steel & Mines, Bhubaneswar with reference to this Directorate Memo No. 1807/DM. dt. 28.02.2015 for information and necessary action.

Sd/-

DIRECTOR OF MINES, ODISHA

Memo No. 5773 /DM., dt. 10.7.15
Copy forwarded to the Mining Officer, Cuttack Circle, Cuttack for information & necessary action with reference to this Directorate Memo No. 1808/ Mines dt. 28.02.2015.

[Handwritten Signature]

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., dt. _____
Copy forwarded to Tahasildar, Khurda for information and necessary action with reference to this Directorate Memo No. 1809/DM, dt. 28.02.2015.

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., dt. _____
Copy forwarded to the D.F.O., Khurda for information and necessary action with reference to this Directorate Memo No. 1810/DM, dt. 28.02.2015.

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., dt. _____
Copy to the Chief Surveyor, for information and necessary action with reference to this Directorate Memo No. 1811/DM, dt. 28.02.2015.

DIRECTOR OF MINES, ODISHA

True Copy Attested

[Handwritten Signature]

**Deputy Director of Mines
Cuttack Circle, Cuttack**

PB/-

75

Annexure P/10 567

8/1/2016
12.45 P.M

PL-119

FORM A

"To be submitted in Triplicate"

Received

At.....

(Place).....

On (date).....

Initial of Receiving Officer

GOVERNMENT OF ORRISA
Application for Prospecting Licence
[See rule 9(1)]

Dated 07th day of January 2016.

To

The Director of Mines, Odisha, Bhubaneswar,
Through the Mining Officer, Cuttack

Sir,

00
3-1-16

1. I request that a prospecting license under the Orissa Minor Mineral Concession Rules, 2003 may be granted to us.
2. A sum of Rs. 1000/- (Rupees one thousand only) being application fee (non-refundable) under rule 9(i) has been deposited in the Government Treasury Puri and original receipted challan bearing No.43 dated 06.01.2016 is enclosed.
3. The required particulars are given below

i		Name of the applicant with complete address: Present Administrator (Development) Shree Jagannath Temple office, Grand Road Puri . 752 001. Permanent Administrator (Development) Shree Jagannath Temple office, Grand Road Puri . 752 001.	Shree Jagannath Temple Administration, Puri
ii		In case the applicant is	
	a	an individual. His nationality (nationality certificate to be enclosed)	NA

True Copy Attested

(Signature)

Deputy Director of Mines
Cuttack Circle, Cuttack

76

	b	a company, an attested copy of the certificate of registration of the company along with copy of Memorandum and article of association of the Company shall be enclosed.	Shree Jagannath Temple Administration, Puri is a Trust and comes under Shree Jagannath Temple Act, 1955. (annexure XII)
	c	a partnership firm, nationality of all the partners and partnership deed to be attached.	NA
iii		Profession of applicant.	Administration of Jagannath Temple, Puri
iv		No. and date of valid mining due clearance certificate (copy attached) or affidavit to this effect (enclosed).	Annexure-VIII
v		Mineral or minerals which the applicant intends to prospect.	Khondalite for decorative stone
vi		Period for which the prospecting license is required.	Two years
vii		Extent of the area the applicant wants to prospect.	11.55 Ac or 4.67 Ha
viii		Details of the area supported by a plan in cadastral village map, boundary description and land schedule. (The plan should be on the relevant portion of the cadastral village map with scale and should contain natural features, land marks or other features to enable identification of area in the field, the nearest railway station or any other place of importance.	Annexure- II, III & IV
ix		In case the area applied for comes within the notified area, recommendation of the concerned Gram Panchayat be enclosed.	NA
x		Particulars of areas in the state duly supported by an affidavit for which the applicant or any person having joint interest with him	Annexure V
	(a)	already holds under prospecting license .	NA
	(b)	has already applied for but not granted and,	NA
	(c)	being applied for simultaneously,	NA
	(d)	nature of joint interest, if any,	NA
xi)		Attested copies of up-to-date ITCC and STCC valid on the date of applicant to be attached .	Annexure- VI & VII

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

ZA

(xii)		Where the land applied for belongs to Private Person (s) written consent of such tenant(s) for grant of prospecting license to be attached.	Applicant is the tenant of the applied area. (Annexure X)
(xiii)		Have all the mining due payable under the act or the Rules made there under been paid to Government? If so, copy of valid clearance certificate issued by the Director or in case the applicant does not hold and has not held any mineral concessions for major and minor minerals in the State, furnishing of an affidavit to that effect shall suffice.	Annexure-VIII
(xiv)		Has the applicant Possess any technical qualification and experience in prospecting and quarrying operations for decorative stone? If so, details thereof along with documentary be furnished.	The applicant will hire/ recruit technical people for prospecting of the area after execution of the PL.
(xv)	(a)	Has the applicant already set up an industry for processing of decorative stone or has a definite plan to put up such industry in the State? If so, details thereof along with documentary evidences.	No. Annexure XI.
	(b)	Is the applicant himself an unemployed Geologist/ Mining Engineer? If so the supporting documents to be enclosed .	No
	(c)	If the applicant is the rayat of the land applied for, an attested copy of the patta of the land.	Applicant is the tenant of the applied area. (Annexure X)
(xvi)		Financial resources of the applicant in support of which	
	(a)	copy of solvency certificate and list of immovable properties from the concerned Revenue Authority, and	Annexure IX
	(b)	Certificate from the banker of the applicant stating the extent of his credit worthiness to be enclosed:	Annexure IX
(xvii)		Total investment in operations anticipated	Rs 10 lakh
(xviii)		Qualification, technical knowledge of, or experience in prospecting and mining operation for decorative stone, machinery the applicant possesses-	The applicant will hire/ recruit technical people for prospecting of the

True Copy Attested


 Deputy Director of Mines
 Cuttack Circle, Cuttack

~~78~~

(ix)	Any other particulars, if any such as, Nature and quality of the technical staff employed or to be employed by the applicant, etc.	area after execution of the PL. The applicant will hire the services of M/s Geo Consultants Pvt Ltd for prospecting of the area after execution of the PL.
------	--	---

I do hereby declare that the particulars furnished above are correct and undertake furnish any other details including accurate plans, etc. as may be required by you.

Place:

Date:

Yours faithfully,

[Handwritten Signature]
7/1/2016

Signature of the applicant.

Administrator
Shri Jagannath Temple, Pr

True Copy Attested

[Handwritten Signature]

Deputy Director of Mines
Cuttack Circle, Cuttack

ANNEXURE - 1

(one thousand only)

CHALAN No. 43

ORIGINAL

Under the provisions of Section 10(1)(c) of the Income Tax Act, 1961, the amount of Rs. 1000/- has been credited to the account of the remitter.

Treasury/Sub treasury at _____ State/Reserve Bank of India

To be filled in by the remitter				To be filled in by the Departmental Officer or the Treasury	
By whom tendered	Name (or designation) and address of the person on whose behalf money is paid	Full particulars of the remittance and of authority (if any)	Amount	Head of account	Order to the Bank
Name— P. K. Hota Signature— 6.1.2016	P. K. Hota Administrator Shri Jagannath Temple, Puri	Towards prope- ctive licence of the Kanda- Kandi Kandu stone quarry Plot - 1745 Area - 7.020	1000/- ✓ TOTAL 1000/- ✓	"0853: Non Fertile and metallurgical stones 102: mineral concession fees	Prasanna Kumar Hota Full Signature and designation of the Officer ordering the money to be paid to the Administrator Date: 06-01-2016

UG(FORM) 10 - 2017 - 10,000 BRS - 24-12-2017

* To be used only in the case of remittances to Bank through an officer of the Government
 * (In words) Rupees ONE THOUSAND ONLY

Received payment

Treasurer

Accountant

Date: 06-01-2016
 (See Instructions on overleaf)

Treasury Officer/Agent

True Copy Attested

(Signature)

Deputy Director of Mines
 Cuttack Circle, Cuttack

80

Annexure - 2/10 572

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK
ARUNODAYA BHAWAN, CUTTACK - 753012, PH. / FAX : (0671) 2312057

Letter No.....51...../ Mines dt.....11-1-16.....

CM

From :

Mining Officer,
Cuttack Circle, Cuttack

To :

The Thasildar, Khurda
Dist- Khurda

Sub. : P. L. application No. 119/dt. 08.01.2016 filed by Shree Jagannath Temple Administration Puri for Decorative Stone over an area 11.55 acres. or 4.67 hec. In village - Narangarh under Khurda Tahasil of Khurda District.

Sr,

With reference to the subject cited above, I am to send herewith one set of P. L. application No. 119/dt. 08.01.2016 filed by Shree Jagannath Temple Administration Puri for Decorative Stone over an area 11.55 acres. or 4.67 hec. in village - Narangarh under Khurda Tahasil of Khurda District for your kind information and request that your report on the following point may please be furnished to this Office for taking further necessary action in the matter.

1. Report as required under rule-4 (2) & (3) of O.M.M.C. Rules-2004.
2. Report of corrections of Map and particulars furnished by the applicant with present status of land
3. Whether the applied area contains any forest growth and comes under any type of forest land and attracts the provision of Forest Conservation Act-1980.
4. Name of the Gram Panchayat under which the applied area is coming
5. Whether the applied area has been reserved/diverted for any other purpose
6. Whether the applied is coming within the schedule area or not.

True Copy Attested

Enclosure : As above

Memo No.....52...../Mines, dt.....11-1-16.....
Copy to Shree Jagannath Temple Administration, Puri for information.

Yours faithfully,


Mining Officer,
Cuttack Circle, Cuttack


Deputy Director of Mines
Cuttack Circle, Cuttack


Mining Officer,
Cuttack Circle, Cuttack

(81)

Annexure - R/10

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK
 ARUNODAYA BHAWAN, CUTTACK - 753012, PH. / FAX : (0871) 2312057

Letter No.....53...../ Mines dt.....11.1.16.....

From :

Mining Officer,
 Cuttack Circle, Cuttack

To :

The Divisional Forest Officer, Khurda
 Dist- Khurda

Sub. : P. L. application No. 119/dt. 08.01.2016 filed by Shree Jagannath Temple
 Administration Puri for Decorative Stone over an area 11.55 acres. or 4.67 hecets.
 in village - Narangarh under Khurda Tahasil of Khurda District.

Sir,

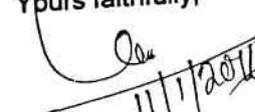
With reference to the subject cited above, I am to send herewith one set of P. L. application No. 119/dt. 08.01.16 filed by Shree Jagannath Temple Administration Puri for Decorative Stone over an area 11.55 acres. or 4.67 hecets. in village - Narangarh under Khurda Tahasil of Khurda District for your kind information.

I would therefore request you to please furnish your report on Forest point of view at an early date for taking further action at this end.

Enclosure : As above

Memo No.....54...../Mines, dt.....11.1.16.....
 Copy to Shree Jagannath Temple Administration, Puri for information.

Yours faithfully,


 Mining Officer,
 Cuttack Circle, Cuttack


 Mining Officer,
 Cuttack Circle, Cuttack

True Copy Attested


 Deputy Director of Mines
 Cuttack Circle, Cuttack

Annexure-S/10

OFFICE OF THE TAHASILDAR, KHORDHA.

No. 711 Dated 18/12/16

To

The Mining Officer, Cuttack circle, Cuttack.

Sub:-

P L Application No.119 dated 08.01.2016 filed by Sri Jagannath Temple Administration, Puri for Decorative stone (Khondolite) over an area of Ac.11.55 acres or 4.67 hectars in village Naranagarh No. 203 under Khordha Tahasil of Khordha District.

Ref:-

Your letter No. 51 dated 11.01.2016

Sir,

In inviting a reference to your letter on the subject cited above I am to furnish below the point wise information for further action at your end.

1.- The applied land does not comes under Rakhit, Sarbasadharan is not reserved for communal purpose. The said plot also is of not Historical, Cultural, Archeological and scientific importance.

2.- The final map was prepared and published by the Settlement Authorities in the year, 1962 and is continuing till date without any correction. The Status of the land was under Govt. Anabadi Khata No. 645 of Ekharajat Mahal. As per order of Member, Board of Revenue Odisha Cuttack in O E A Case No.234/92 and vide letter No.4269 dated 21.09.98 the land was recorded in the name of Deity Sri Jagannath Mohaprabhu Bije Puri Taraf Administrator Sri Jagannath Temple, Puri under Stitiban Status . The Govt. of Odisha is the Khewatdar- I. Separate new Khata was created as No.532/2 of mouza Naranagarh having four plots with an area of Ac.11.55 decs. (Plot No.1745 Mundia, Ac,7-020 Plot No.1850 Baqayat II Ac.1.490, Plot No.1851 Baqayat, II Ac.0-645 and plot No.1747/2166 Puratan Patita Ac.2-390 Total Ac.11-545 decs).

3.-There are some tree growth like bamboo bushes, mango and jackfruit orchards over the above land. The applied plots do not attract the provisions of Forest Conservation Act, 1980 as revealed from DLC Register of Forest Deptt.

4.-The applied land comes under Naranagarh Grampanchayat of Khordha Block.

5.-The applied land has not been reserved / diverted for any specific purpose.

6.-The applied land does not come under Schedule area.

Yours faithfully,

Tahasildar, Khordha. 18.12.2016

Memo No.....Dated.....

Copy submitted to the Administrator, Sri Jagannath Temple,

Puri for favour of kind information and necessary action.

Tahasildar, Khordha.

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

Stand 5
864
19-2-16

~~83~~

✓

8

OFFICE OF THE DIVISIONAL FOREST OFFICER: KHORDHA DIVISION,
AT / PO / DIST. - KHORDHA
Tele No. (06755) 220539, 222825
FAX No. (06755) 220539
Email ID - dfokhordha@gmail.com

No. 917 Date 10-2-16

To The Mining Officer,
Cuttack Circle, Cuttack-12.

Sub P.L. Application No.119 dtd 08.01.2016 filed by Shree Jagannath Temple Administration, Puri Decorative Stone over and area 11.55 Acrs. Or 4.67 Hect. In Village-Narangarh under Khordha, Tahasil of Khordha District.

Ref: Your letter No 53 dtd 11.01.2016 .

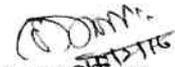
Sir,

Inviting a reference to the letter No. Cited above on the captioned subject, it is to inform you that there is no forest in and around plot No. 2166, 1851, 1850, 1745, Khata No. 532/2, Mouza-Narangarh in which area is 11.55 Acre. Or 4.67 Hec. except 119 different number of trees whose valuation comes to Rs 101759/- (One lakh one thousand fifty nine only). There is no adverse impact on the forest and wild life if the area will be granted on lease. The area is fully Khandalite stones reported by the Range officer, Khordha. The joint verification report is enclosed here with for reference and record.

This is for your information and necessary action.

Yours faithfully,

Encl:- As above.


Divisional Forest Officer,
Khordha Division, Khordha

Memo No. _____/Date.

Copy forwarded to the Shree Jagannath Temple Administration, Puri for information and necessary action with reference to this Letter No. 54 dtd. 11.01.2016 of the Mining Officer, Cuttack.

✓
Divisional Forest Officer,
Khordha Division, Khordha

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

787
13-2-16

Gandey

85

Name of Village/Mouza	Khata No.	Plot No.	Kissam	Area in acre.	Tree Sl No.	Name of the species	Girth class	Eye ht. of standir tree
1	2	3	4	5	6	7	8	9
					17	Banias.	130cm	4.50c
					18	Jack Fruit.	120cm	300c
					19	Aleema.	30cm	150cm
					20	Chhation.	45cm	150c
					21	"	33cm	270c.
					22	Jack Fruit.	150cm	600cm
					23	Aleema	52cm	300c
					24	"	30cm	210cm
					25	"	30cm	210cm
					26	Mango	226cm	600c.
					27	"	160cm	600c.
					28	Aleema.	52cm	270c
					29	Jack Fruit.	120cm	600c
					30	Aleema.	108cm	600c
					31	Mango.	90cm	300c
					32	Jack Fruit	116cm	300c

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

Subordinate to...

...

Bf

1	Name of Village/ Mouza	2	Khata No.	3	Plot No.	4	Kissam	5	Area in acre.	6	Tree Sl No.	7	Name of the species	8	Girth class	9	Eye ht. of standing tree	Assessment of value			13	Remarks	
																		10	11	12			
										49		Mango	162cm	75cm	2nd	0.2.00					13		
										50		"	90cm	510cm	"	0.50						3028	
										51		Jack fruit.	102cm	210cm	3rd	0.25						757	
										52		Alsema	75cm	450cm	"	0.12						379	
										53		"	30cm	240cm	pole	31						182	
										54		Bafoii -	73cm	600cm	3rd	0.12						31	
										55		Alsema	45cm	450cm	"	0.06						182	
										56		Jack fruit.	78cm	360cm	"	0.12						91	
										57		"	30cm	150cm	pole	31						182	
										58		"	90cm	300cm	3rd	0.25						31	
										59		"	72cm	270cm	"	0.12						379	
										60		Mango.	90cm	450cm	2nd	0.50						182	
										61		Banjan.	210cm	750cm	3rd	1.50						757	
										62		Alsema.	30cm	270cm	pole	31						2271	
										63		"	60cm	300cm	3rd	0.06						31	
										64		"	60cm	300cm	"	0.06						91	

Shawariya panch

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Signature

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True Copy

Signature

Deputy Director of Mines
Cuttack Circle, Cuttack

88

1	Name of Village/ Mouza	2	Khata No.	3	Plot No.	4	Kissam	Area in acre.	5	Tree SI No.	6	Name of the species	7	8	Girth class	9	Eye ht. of standing tree	10			13	
																		Assessment of value				
																		Expected out-turn			12	Remarks
																		Timber	Firewood	Cost in lakh		
																			10	11	12	
										65		Chhatrao.		75cm	60cm	3rd	0.12					182
										66		Jay Fruit.		120cm	450cm	11	0.50					757
										67		"		120cm	450cm	11	0.50					757
										68		Neena		48cm	450cm	11	0.06					91
										69		Chhatrao.		90cm	60cm	11	0.25					379
										70		Mango.		24cm	90cm	2nd	3.00					4542
										71		Maha Neena.		60cm	60cm	3rd	0.06					91
										72		Neena.		5cm	30cm	"	0.06					91
										73		Mango.		42cm	750cm	2nd	3.00					4542
										74		Jay Fruit.		60cm	270cm	3rd	0.06					91
										75		Abhu		60cm	270cm	11	0.06					91
										76		Jay Fruit.		105cm	300cm	"	0.25					379
										77		"		90cm	270cm	11	0.25					379
										78		"		120cm	270cm	11	0.50					757
										79		Mango.		180cm	90cm	2nd	3.00					4542
										80		Jay Fruit.		143cm	450cm	3rd	0.50					757

Examiner's Name

Inspector's Name
Kumudha Range

Inspector's Name

5

True Copy Attes

[Signature]

Deputy Director of Mines
Cuttack Circle, Cuttack

89

Name of Village/ Mouza	Khata No.	Plot No.	Kissam	Area in acrc.	Tree SI No.	Name of the species	Girth class	Eye ht. of standing tree	Assessment of value			Remarks	
									Expected out-turn	Cost	Cost		
									Timber	Firewood	12		
1					81	Jackfruit	180cm	450cm	3rd	1.50			13
					82	Mango.	210cm	750cm	2nd	3.00			1542
					83	Jackfruit	96cm	360cm	3rd	0.25			23
					84	Mango.	136cm	600cm	2nd	1.00			1514
					85	Chhatron	90cm	750cm	3rd	0.25			379
					86	Mango.	290cm	750cm	2nd	3.00			4542
					87	"	18cm	300cm	11	3.00			4542
					88	"	96cm	360cm	11	1.00			1514
					89	"	190cm	450cm	11	3.00			4542
					90	Chhatron	45cm	300cm	3rd	0.06			91
					91	Mango.	90cm	300cm	2nd	0.50			757
					92	"	90cm	300cm	11	0.50			757
					93	Chhatron	45cm	210cm	3rd	0.06			91

Gund

1 hour to pass

Orissi Kangan Circle
Khandala Range

Deputy Director of
Cuttack Circle, Cuttack

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

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8.

Name of Village/Mouza	Khata No.	Plot No.	Kissam	Area in acre.	Tree SI No.	Name of the species	Girth class	Eye ht. of standing tree	Assessment of value			Remarks
									Expected out-turn		Cost in lakh	
									Timber	Firewood		
1	2	3	4	5	6	7	8	9	10	11	12	13
					102	Chakpunda.	42cm	560cm	pole	31	31	
					108	"	46cm	420cm	3rd	0.06	91	
					109	"	40cm	300cm	pole	0.31	31	
					110	"	42cm	300cm	"	31	31	
					111	"	50cm	390cm	3rd	0.06	91	
					112	"	47cm	390cm	"	0.06	91	
					113	Plempa	45cm	450cm	"	0.06	91	
					114	"	42cm	450cm	pole	31	31	
					115	Chhatang	60cm	450cm	3rd	0.06	91	
					116	"	90cm	600cm	"	0.25	379	
					117	"	60cm	450cm	"	0.06	91	
					118	Abhu	75cm	210cm	3rd	0.12	182	
					119	Chhatang.	90cm	300cm	"	0.25	379	

Total: 180, 119, 759.00

8/8/19

119 m.

119 m.

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

Annexure - T/10

25
917
91

OFFICE OF THE DIVISIONAL
FOREST OFFICER
CUTTACK

DIVISIONAL FOREST OFFICER, KHORDHA DIVISION,
KHORDHA
Phone No. (06755) 220539, 222825

FAX No. (06755) 220539

Email ID - dfokhordha@gmail.com

15/2

No. 917 Date 10-2-16

To

The Mining Officer,
Cuttack Circle, Cuttack-12.

Sub

P.L. Application No.119 dtd 08.01.2016 filed by Shree Jagannath Temple Administration, Puri Decorative Stone over and around 11.55 Acre. Or 4.67 Hect. In Village-Narangarh under Khordha, Tahasil of Khordha District.

Ref:

Your letter No 53 dtd 11.01.2016 .

Sir,

Inviting a reference to the letter No. Cited above on the captioned subject, It is to inform you that there is no forest in and around plot No. 2166, 1851, 1850, 1745, Khatu No. 532/2, Mouza-Narangarh in which area is 11.55 Acre. Or 4.67 Hec. except 119 different number of trees whose valuation comes to Rs 101759/- (One lakh one thousand fifty nine only). There is no adverse impact on the forest and wild life if the area will be granted on lease. The area is fully Khandalite stones reported by the Range officer, Khordha. The joint verification report is enclosed here with for reference and record.

gandhi

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10-2-16

This is for your information and necessary action.

Yours faithfully,

Encl:- As above.


Divisional Forest Officer,
Khordha Division, Khordha

Memo No. _____/Date.

Copy forwarded to the Shree Jagannath Temple Administration, Puri for information and necessary action with reference to this Letter No.54 dtd.11.01.2016 of the Mining Officer, Cuttack.


Divisional Forest Officer,
Khordha Division, Khordha

True Copy Attested


**Deputy Director of Mines
Cuttack Circle, Cuttack**

OFFICE OF THE MINING OFF
ARUNODAYA BHAWAN, CUTTACK

TACK CIRCLE, CUTTACK

H. / FAX : (0671) 2312057

Letter No. 174

8-3-16

113
Annexure - U/10

Mining Officer,
Cuttack Circle, Cuttack

To :

The Director of Mines,
Odisha, Bhubaneswar.

Sub. : Application No. 119/dt. 08.01.2016 of Shree Jagannath Temple Administration, Puri for P. L. for Decorative Stone (Khandollite) over an area of 11.55 acres or 4.67 hec. in Village-Narangarh under Khordha Tahasil of Khordha District.

Sir,

With reference to the subject cited above, I am to say that the application no 119 for P. L for Shree Jagannath Temple Administration, Puri over an area of 11.55 Acres. or 4.67 hec. in Village- Narangarh under Khordha Tahasil of Khordha District on dt. 08.01.2016. The application have been filed in the prescribed form duly signed by the Administrator.

The application for P. L. is accompanied with the following documents:-

- i. Original T. C. of Rs. 1,000/- Rupees (one thousand) only deposited in proper head of account as application fee on dt. 43/dt.06.01.2016.
- ii. Copy of Boundary Description and Land Schedule.
- iii. Applied area map copy in scale 16' = 1mile.
- iv. Original Affidavit 2 nos.
- v. Copy of Voter ID Card
- vi. Copy of IR Return for 2014-15
- vii. Copy of VAT Clearance Certificate.
- viii. Copy of Audit Account Report for 2013-14
- ix. Copy of Bank Solvency Certificate from UCO Bank
- x. Copy of MDCC from Director of Mines, (O)
- xi. Copy of ROR of Land.
- xii. Copy of Under taking of Shree Jagannath Temple Administration, Puri.

The application is deficient of the following documents:-

- i. Solvency Certificate.

The applicant has been requested vide this Office Letter No. 41/Mines, dt. 08.01.2016 to submit the wanting documents as per rule-9 of OMMC Rules-2004, but they failed to submit the same as yet.

The Tahasildar, Khordha has been requested to offer his view on revenue point of view vide this Office Letter No. 51/Mines, dt. 11.01.2016. The Tahasildar has submitted the said report vide his letter no. 711/dt. 18.02.2016. (Copy enclosed).

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

93

The D. F.O. Nayagarh has been requested to offer his view on forest point of view vide this Office Letter No. 53/Mines, dt. 11.01.2016. The D.F.O. has submitted the said report vide his letter no. 917/dt. 10.02.2016. (Copy enclosed).

The Mining Officer, Cuttack conducted the technical enquiry in to the applied area and submitted his report in the prescribed format (Copy enclosed). Sr. Surveyor verified the application and his report enclosed herewith for kind reference.

In view of the above, the application for P. L. No. 119/ dt. 08.01.2016 of Shree Jagannath Temple Administration, Puri for Decorative Stone (Khandolite) over an area 11.55 acres. or 4.67 hecets in village Narangarh under Khordha Tahasil of Khordha District forwarded for consideration on its own merit.

Enclosure : Original Application

Yours faithfully,

Mining Officer,
Cuttack Circle, Cuttack

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

94

Annexure - V/10

DIRECTORATE OF MINES, ODISHA
BHUBANESWAR

No. MXIV(C)-1/2016- 3781 /DM Date: 21.04.2016

From

Deepak Mohanty, IFS
Director of Mines, Odisha,
Bhubaneswar.

To

Shree Jagannath Temple Administration,
Puri.

Sub: P.L. No. 119 dated 08.01.2016 filed by Shree Jagannath Temple Administration, Puri for decorative stone over an area of 11.55Acs. or 4.674 Hects. in Village-Narangarh under Khordha Tahasil in Khordha District.

Sir,

I am to enquire as to whether you accept the following terms and conditions that would govern the grant of prospecting licence for Decorative Stone over an area of 11.55Acres or 4.674 Hects. in Village- Narangarh under Khordha Tahasil in Khordha District of Odisha for a period of 2(two) years. Your acceptance should reach this Directorate within a period of 15 (fifteen) days from the date of issue of this letter failing which it will be considered that you do not accept these conditions.

1. You shall abide by all conditions of prospecting licence as laid down in Rule 14 of Orissa Minor Mineral Concession Rules, 2004.
2. You shall deposit survey and demarcation fee at the rate of Rs. 50/- per hectare or part thereof with the Mining Officer, Cuttack Circle, Cuttack within 7(seven) days from the date of issue of grant order for prospecting licence and get the area surveyed and demarcated by the Mining Officer, Cuttack Circle, Cuttack in the field at your expenses within a period of one month from the date of grant.
3. The survey and demarcation of the area shall be done as per the guidelines issued vide this Directorate letter No.1431/ DM., dt.04.02.12.

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

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4. You shall pay security deposit amounting to Rs.2000/- (Rupees Two thousand) only in the postal savings pass book and pledge the same to the Mining Officer, Cuttack Circle, Cuttack before the prospecting licence deed is executed by the Mining Officer, Cuttack Circle, Cuttack
5. You shall execute prospecting licence deed in Form 'D' within a period of three months from the date of order sanctioning the licence or within any other period as may be allowed by the Controlling Authority.
6. In the event of failure to execute the deed within the time specified due to any default on your part, the grant order shall be revoked and security deposit be forfeited to Government.
7. You shall furnish reports, returns and information on financial aspects to Indian Bureau of Mines, Nagpur/ Bhubaneswar in respect of the area licensed for decorative stone as specified under the Granite Conservation and Development Rules, 1999.
8. You shall furnish reports, returns and information on financial aspects to the Mining Officer, Cuttack Circle, Cuttack during the prospecting operation.
9. You shall pay simple interest at the rate of 24% (Twenty four percent) per annum in the event of the delayed payment of dues as specified under rule 65 of Odisha Minor Mineral Concession Rules, 2004.
10. You shall allow and extend reasonable facilities to the Controlling Authority, Competent Authority or any other officer authorised by them to enter, inspect, survey, examine the registers/ documents / records and take measurement of stocks of the licensed area.
11. You shall not cut any tree or clear any forest growth without prior permission of Forest Authority.
12. You shall not claim any compensation if the order is found to be in excess of the limits prescribed under the Act and Rules.
13. All disputes or litigations pertaining to this licence shall be within the jurisdictions of the State of Odisha.

True Copy Attested

(Signature)

**Deputy Director of Mines
Cuttack Circle, Cuttack**

98

14. This assignment, if found in excess of the powers conferred on the undersigned, shall stand cancelled.

Yours faithfully,

Sd/-

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., dt. _____
Copy forwarded to the Additional Secretary to Government of Odisha,
Department of Steel & Mines, Bhubaneswar for information.

Sd/-

DIRECTOR OF MINES, ODISHA

Memo No. 3782 /DM., dt. 21.4.2016
Copy forwarded to the Mining Officer, Cuttack Circle, Cuttack for information
and necessary action.

Sd/- 21/4/2016

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., dt. _____
Copy forwarded to the Tahasildar, Khordha for information and necessary
action.

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., dt. _____
Copy forwarded to the D.F.O,
Khordha Forest Division, for information and necessary action.

DIRECTOR OF MINES, ODISHA

Memo No. _____ /DM., dt. _____
Copy to the Chief Surveyor for information and necessary action.

PB/-

DIRECTOR OF MINES, ODISHA

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

18/5
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Annexure - w/10
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**DIRECTORATE OF MINES: ODISHA
BHUBANESWAR**

PROCEEDINGS NO. MXIV(c)-1/2016- 4481 /DM., dt. 12.05.16

Sub: Grant of Prospecting License for Decorative Stones in Khorda District.

Read: Application for Prospecting License No. 119 dated 08.01.2016 filed by Shree Jagannath Temple Administration, Puri for Decorative Stone over an area of 11.55 Acres or 4.674 Hects. in Village- Narangarh under Khorda Tahasil in Khorda District.

ORDER

Whereas, Shree Jagannath Temple Administration, Puri has applied for a Prospecting License for Decorative Stone over an area of 11.55 Acres or 4.674 Hects. in Village- Narangarh under Khorda Tahasil in Khorda District.

Whereas, Chief Administrator of Shree Jagannath Temple Administration, Puri is Indian National.

Whereas, Shree Jagannath Temple Administration, Puri was asked in this Directorate Letter No. 3781/ DM dt.21.04.2016 to accept the terms and conditions that will govern grant of the Prospecting License for Decorative Stone.

Whereas, Shree Jagannath Temple Administration, Puri has communicated his acceptance of the said terms and conditions vide their Letter No. 6636 dated 04.05.2016.

Whereas, the applied area is stand in the name of Shree Jagannath Mahaprabhu Bije Puri Temple Administration and under Puratana Patita- Bagayat-II- Mundia Khata in Village Narangarh for decorative stone quarry.

Whereas, the area does not involve any site of Historical, Archaeological or Scientific importance as per the report of the Tahasildar, Khorda of Khorda District.

Whereas, the Tahasildar, Khorda and the D.F.O, Khorda Forest Division have no objection for grant of PL over the applied area.

Whereas, no mining dues is outstanding against Shree Jagannath Temple Administration, Puri on account of Minor Minerals or Minerals other than Minor Minerals of the State.

Whereas, the area under this Prospecting License for Decorative Stone does not exceed the maximum limit prescribed under clause (a) of sub-rule(1) of rule 5 of Minor Mineral Concession Rules, 2004.

Now, therefore, after careful consideration, the Director of Mines, Odisha is hereby pleased to order that a Prospecting License for Decorative Stone over an area 11.55 Acres or

True Copy Attested

(Signature)

**Deputy Director of Mines
Cuttack Circle, Cuttack**

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18-5-16

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 4.674 Hects. in Village- Narangarh under Khorda Tahasil in Khorda District of Odisha be granted to Shree Jagannath Temple Administration, Puri, for a period of 2 years subject to the conditions laid down in this Directorate Letter No.3781/DM dt. 21.04.2016. Shree Jagannath Temple Administration, Puri should comply with all the terms and conditions including submission of surveyed map, boundary description and land schedule of the granted area within one month from the date of issue of this grant order through the Mining Officer, Cuttack and on receipt of the approved surveyed documents, execution and registration of the license be completed within three months of the order sanctioning the license in Form-D as per rule-61 of Odisha Minor Mineral Concession Rules, 2004.

Deepak Mohanty
 DIRECTOR OF MINES, ODISHA

Memo No. _____/DM., dt. _____

Copy forwarded to Shree Jagannath Temple Administration, Puri for information and necessary action.

sd/-

DIRECTOR OF MINES, ODISHA

Memo No. _____/DM., dt. _____

Copy forwarded to the Additional Secretary to Government of Odisha, Department of Steel & Mines, Bhubaneswar for information.

sd/-

DIRECTOR OF MINES, ODISHA

Memo No. 4484 /DM., dt. 12.05.16

Copy forwarded to the Mining Officer, Cuttack Circle, Cuttack for information and necessary action.

[Signature]
 12/5/2016

DIRECTOR OF MINES, ODISHA

Memo No. _____/DM., dt. _____

Copy forwarded to the Tahasildar, Khorda for information and necessary action.

DIRECTOR OF MINES, ODISHA

Memo No. _____/DM., dt. _____

Copy forwarded to the D.F.O., Khorda Forest Division for information and necessary action.

DIRECTOR OF MINES, ODISHA

Memo No. _____/DM., dt. _____

Copy to the Chief Surveyor (HQ) for information and necessary action.

DIRECTOR OF MINES, ODISHA

True Copy Attested

[Signature]

Deputy Director of Mines
 Cuttack Circle, Cuttack

99
Annexure-X/10/99

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK
ARUNODAYA BHAWAN CUTTACK 753012. PH / FAX (0671) 2312057

Letter No. (152) / Mines dt. 16.8.16

From :

Mining Officer,
Cuttack Circle, Cuttack

To :

The Director of Mines,
Odisha, Bhubaneswar

Sub. : P. L. application No. 119/dt.08.01.2016 for Decorative Stone over an area of 11.55 acres. or 4.674 hecets. in village-Narangarh under Khurda Tahasil of Khurda District in favour of Shree Jagannath Temple Administration, Puri

Ref.: Grant Order No. 4481/dt. 12.05.2016 of Directorate of Mines,
(O) Bhubaneswar.

Sir,

With reference to the letter on the subject cited above, I am to intimate that as per your order, the survey and demarcation of the said granted P.L. area has been completed by Sri A. K. Pradhan, Sr. Suveyor of this Circle Office alongwith the Revenue Personnel, Forest Personnel and the representative of Shree Jagannath Temple Administration, Puri. The report of Sr. Surveyor, two set of Maps, Certified copies of ROR, Land Schedule and Boundary Description are annexed herewith for your kind reference.

This is for favour of your kind information and necessary action.

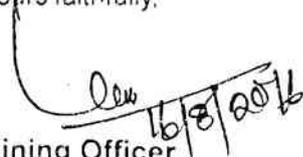
Enclosure : As above

True Copy Attested



**Deputy Director of Mines
Cuttack Circle, Cuttack**

Yours faithfully,


Mining Officer,

Cuttack Circle, Cuttack

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Annexure-4/10⁵⁹²

**DIRECTORATE OF MINES: ODISHA
BHUBANESWAR**

No. MXIV (c)-1/2016 10254 /DM dt. 17.11.16

From
Deepak Mohanty, I.F.S,
Director of Mines, Odisha,
Bhubaneswar.

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C

To
The Mining Officer,
Cuttack Circle, Cuttack.

Sub: Approval of Surveyed documents of the granted P.L. No.119 dt.08.01.2016 filed by Shree Jagannath Temple Administration, Puri, for over an Area of 11.55 acres or 4.674 hec. in Village- Narangarh under Khorda Tahasil in Khorda District.

Sir,
In inviting a reference to your letter No.1521/ Mines dt.16.08.2016 on the above noted subject, a set of surveyed area map, boundary description and land schedule duly approved in respect of the granted P.L. Area over 11.55 acres. or 4.674 hec. in Village- Narangarh under Khorda Tahasil in Khorda District in favour of Shree Jagannath Temple Administration, Puri are being sent here with for your reference. Further, the Boundary Description of the granted PL area is defective which has to be rectified.

4907
10-11-16
2016

You are requested to rectify the defects in original Map & Boundary Description before execution of the PL deed and also verify the Sabik status of the land before execution of the P.L. In the meantime Govt. Steel & Mines Department vide letter No.8900/SM, dt. 27.10.2016 have extended 3 months more time under rule 61 (1) of OMMC Rules, 2004 for execution of PL deed in respect of granted PL (copy enclosed) for reference.

Encl: As above.

Yours faithfully,

Deepak Mohanty
19/11/2016

DIRECTOR OF MINES, ODISHA

True Copy Attested

Deepak Mohanty

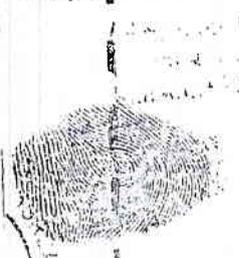
Deputy Director of Mines
Cuttack Circle, Cuttack

197 856 Annex-2/10/2700



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ଓଡ଼ିଶା ଓଡ଼ିଶା ODISHA



FORM - B
Prospecting License
[See rule 9(3)]



E 087732
A5(9/11) 1000 - 10
UF 325 - 10
1525 - 10

THIS INDENTURE made this 20th day of March 2018, between the Governor of Odisha (hereinafter called the "Lessor") of the one part and SHREE JAGANNATH TEMPLE ADMINISTRATION, PURI having its registered office at Shree Jagannath Temple office, Grand Road, Puri, 752 001, represented by its Authorised Signatory Sri Biswanath Sahu, aged about 55 years, Son of Sri Narasingh Sahu, resident of Plot No - GA-484, Sailshreevihar, Bhubaneswar-751 021, P.S. - Chandrasekharpur, working as Administrator (Development) in Shree Jagannath Temple Administration, Puri (hereinafter called the "Licensee" which expression

Biswanath Sahu 20.3.18
Jitendra Kumar Panda 20.3.18

Santosh Kumar Satapathy
Ashwini Kumar Panda

(9437052239)

True Copy Attested

(Signature)

Deputy Director of Mines
Cuttack Circle, Cuttack



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A 951848

shall where the context so admits be deemed to include his heirs, executors, administrators, assignees) of the other part.

WHEREAS, the Licensee has applied to the Competent Authority concerned for a prospecting license lease for Khondalite (Decorative stone) in accordance with the provisions of the Odisha Minor Minerals Concession Rules, 2016 (hereinafter called the "Rules"), in respect of the lands described in Part-I of the Schedule and has deposited a sum of Rs. 50,000/- (Rupees fifty thousand only) as security.

WHEREAS, the Licensee shall be required to carry out and complete prospecting operation satisfactorily within a period of two years(year /

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

Biswanath Sahu
Ashwin Kumar Poddhan
Indira Kumar Panda



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month) under the provisions of sub-rule (5) of rule 9 of Odisha Minor Mineral Concession Rules, 2016.

AND, WHEREAS, the Competent Authority has communicated his approval to the grant of prospecting license on the terms, covenants and conditions hereinafter contained.

NOW THIS INDENTURE witnesseth as follows:

The lessor hereby demises to the Licensee, the land described in Part-I of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demised piece(s) of land shall be held by the Licensee for a term of two years (year / month) for carrying out prospecting operations

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

Biswarath Sahu

Trendra Kumar Panda

Santosh Kumar Satapathy

Ashwini Kumar Pradhan

19/4



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H 755035

from the date on which this executed deed is registered under Indian Registration Act and Odisha Registration Manual subject to the terms, covenants hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The schedule above referred to

PART-I

Location and area of the prospecting license:

BOUNDARY DESCRIPTION:

BOUNDARY DESCRIPTION OF THE PL AREA FOR DECORATIVE STONE (KHONDALITE) OVER 11.545AC. OR 4.672 HA IN VILLAGE NARANAGARH NO 203

True Copy Attested

**Deputy Director of Mines
Cuttack Circle, Cuttack**

B. Swarnath Sahu
Jitendra Kumar Panda

Santosh Kumar Barapaluy
Ashwini Kumar Panda



ଓଡ଼ିଶା ओडिशा ODISHA

H 755037

UNDER KHORDHA TAHASIL OF KHORDHA DISTRICT BY SREE JAGANNATH TEMPLE ADMINISTRATION, PURI.

Reference point:- The starting point 1 is situated with a magnetic bearing of $45^{\circ} 30' 00''$ and at a distance of 283.76m. from the village trijunction point of villages Bhagabanapur No 174, Bhogapur No 204 and Naranagarh No 203 IN Tahasil/District-Khordha, Odisha.

From station "1" the boundary line moves anticlockwise as follows:

Line	Magnetic Bearing	Interior Angle	Distance In Mtr	Distance In Feet
1-2	$135^{\circ} 00' 00''$	$152^{\circ} 00' 00''$	21.08	69.16
2-3		$190^{\circ} 00' 00''$	44.74	146.78
3-4		$167^{\circ} 00' 00''$	22.28	73.10
4-5		$174^{\circ} 00' 00''$	25.02	82.09
5-6		$228^{\circ} 00' 00''$	7.7	25.26
6-7		$109^{\circ} 30' 00''$	4.86	15.94
7-8		$257^{\circ} 30' 00''$	6.56	21.52
8-9		$120^{\circ} 00' 00''$	31.50	103.35

True Copy Attested

(Signature)

Deputy Director of Mines
Cuttack Circle, Cuttack

5 | Page

Bansh Kumar Satapathy
Riswanath Sahu
Ashwini Kumar Poddar
Jitendra Kumar Saha

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୧୨୩୪୫୬୭୮୯୧୦

୧୨୩୪୫୬୭୮୯୧୦

Pradeep Kumar Dash



Endorsement of the certificate of admissibility

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment, act 1 of 2008) Act 1899, Schedule 1-A No. 35@ Fees Paid : A5(b)-1200 , User Charges-325 , Total 1525

Date: 20/03/2018

Endorsement under section 52

Presented for registration in the office of the Sub-Registrar Sub-Registrar KHURDA between the hours of 10:30 AM and 2:30 PM on the 20/03/2018 by GOVT OF ODISHA REPRESENTED THROUGH MINING OFFICER CUTTACK , son/wife of , of CUTTACK , by caste , profession and finger prints, affixed.

Registering Officer Khurda

୧୨୩୪୫୬୭୮୯୧୦

Signature of Presenter / Date: 20/03/2018

Endorsement under section 58

Execution is admitted by :

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
GOVT OF ODISHA REPRESENTED THROUGH MINING OFFICER CUTTACK			୧୨୩୪୫୬୭୮୯୧୦	20-Mar-2018



True Copy Attested

୧୨୩୪୫୬୭୮୯୧୦

Deputy Director of Mines
Cuttack Circle, Cuttack

Print Endorsement

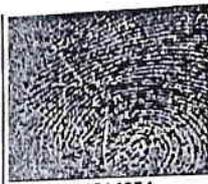
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Dheeraj

Pradeep Kumar Joshi

SHREE
JAGANNATH
TEMPLE
ADMINISTRATION
PURI REPRESENTD
THROUGH
BISWANATH SAHU



Biswanath Sahu

20-Mar-2018

Identified by **SANTOSH KUMAR SATAPATHY** Son/Wife of **N/A** of **SAME PLACE** by profession **Others**

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
SANTOSH KUMAR SATAPATHY				20-Mar-2018

Date: 20/03/2018

Endorsement of certificate of registration under section 60

Registered and true copy filed in : Office of the Sub-Registrar, KHURDA

Book Number : 1 || Volume Number : 18

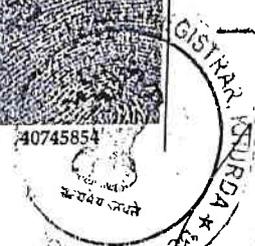
Document Number : 11141800856

For the year : 2018

Seal :

Date: 20/03/2018

Print



Signature of Registering-officer



Signature of Registering-officer

True Copy Attested

[Signature]

Deputy Director of Mines
Cuttack Circle, Cuttack



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9-10	194° 00' 00"	7.42	24.34
10-11	169° 00' 00"	22.48	73.75
11-12	175° 00' 00"	16.84	55.25
12-13	246° 00' 00"	6.42	21.06
13-14	132° 00' 00"	6.44	21.13
14-15	144° 30' 00"	6.86	22.51
15-16	180° 00' 00"	12.12	39.76
16-17	200° 30' 00"	12.12	39.76
17-18	188° 00' 00"	13.42	44.03
18-19	140° 30' 00"	5.74	18.83
19-20	275° 30' 00"	8.70	28.54
20-21	198° 00' 00"	12.06	39.56
21-22	84° 00' 00"	15.26	50.07
22-23	166° 00' 00"	29.00	95.14
23-24	175° 30' 00"	23.73	78.02
24-25	100° 00' 00"	25.84	84.78
25-26	183° 30' 00"	26.78	87.86
26-27	94° 30' 00"	52.50	172.24
27-28	260° 30' 00"	5.28	17.32
28-29	152° 00' 00"	11.62	38.12
29-30	167° 00' 00"	12.00	39.37

True Copy Attested

(Signature)

Deputy Director of Mines
Cuttack Circle, Cuttack

6 | Page

Biswanath Sahu
Jitendra Kumar Parida
Santosh Kumar Satapathy
Ashwini Kumar Pandhan



ଓଡ଼ିଶା ओडिशा ODISHA

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30-31	181° 00' 00"	37.12	121.78
31-32	187° 30' 00"	24.24	79.53
32-33	117° 00' 00"	16.52	54.20
33-34	268° 00' 00"	152.3	499.67
34-35	111° 00' 00"	79.82	281.87
35-36	213° 30' 00"	30.90	101.38
36-37	128° 00' 00"	76.8	251.97
37-38	97° 00' 00"	97.76	320.73
38-1	153° 00' 00"	73.16	240.02

N.B: Thus the traverse gets closed over an area of 11.545 Ac. Or 4.672 Ha.

SCHEDULE OF LANDS:

Land Schedule of the area over 11.545 Ac. Or 4.672 Ha. applied by Shree Jagannath Temple administration, Puri. for P.L. of Decorative Stone (Khondalite) in village Naranagarh No 203 of Tahasil/District Khordha, Odisha.

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(Signature)
Deputy Director of Mines
Cuttack Circle, Cuttack

7 | Page

Biswanath Sahu
Jitendra Kumar Panda
Basantosh Kumar Satapathy
Ashwini Kumar Pordhan



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Khata No.	Plot No.	Name Of Tenant	Klssam	Area In Ac.	Remarks
532/2	2166	Jagannath Parichalana Committee	Puratana Patita	2.39	Full
	1851	-do-	Bagayat-II	0.645	
	1850	-do-	Bagayat-II	1.49	
	1745	-do-	Mundia	7.02	
	Total				11.545 Ac. Or 4.672 Ha.

Village - Narangarh

Tahasil - Khordha

Area (in hectares)/acres - 4.672 Ha /11.545 Ac.

As per plan annexed and bounded.

On the North by Plot Nos 2041, 1746 & 1733

On the South by Road.

True Copy Attested

(Signature)

Deputy Director of Mines
Cuttack Circle, Cuttack

8 | Page

*Biswanath Sahu
Prithvi Kumar Bida*

*Santosh Kumar Satapathy
Ashwin Kumar Pradhan*



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D 683312

On the East by Plot Nos 1744, 1852, 1853, 1854, 2118 & 1849.

And on the West by Plot Nos 1747 & 2156.

hereinafter called as "said lands"

PART II

Terms and conditions of the prospecting license:

This prospecting license is subject to the conditions laid down in rule 14

and also all other conditions pertaining to the license as provided in the

Rules.

PART III

Liberties, powers and privileges to be exercised and enjoyed by the

Licensee:

True Copy Attested

[Signature]
Deputy Director of Mines
Cuttack Circle, Cuttack

9 | Page

Biswanath Saha
Jitendra Kumar Panda

Santosh Kumar Satapathy
Ashwini Kumar Pradhan



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1. To enter upon and use the said lands, described in Part-I of the Schedule during the term hereby demised to search for, bore, dig, drill for, dress, process or otherwise work all or any Khondalite bodies (name of the specified minor minerals) lying within, under or through the said lands.
2. To make roads, tram ways, install machineries, lay electric and telephone line, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the Collector of the district.

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Deputy Director of Mines
Cuttack C

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Biswanath Sahu
Ashwini Kumar Poddar
Tikendra Kumar Panda



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PART IV

Restrictions and conditions as to the exercise of liberties, powers and privileges in Part-III:

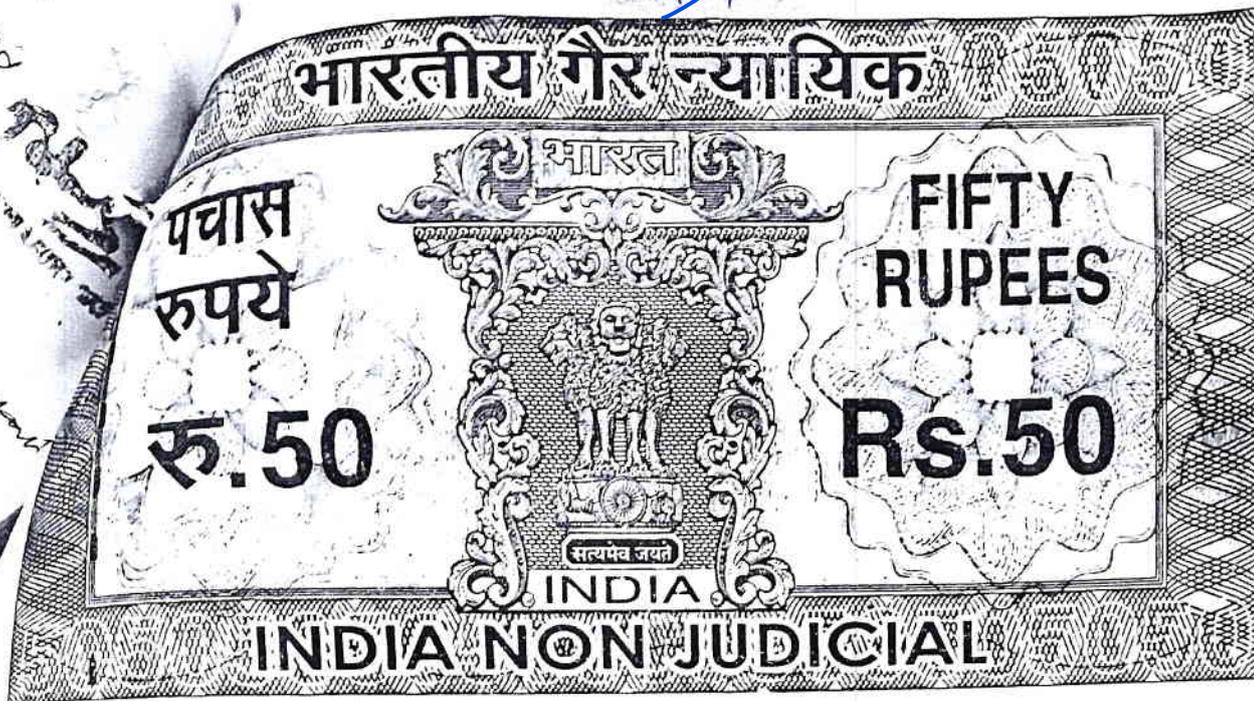
1. No land shall be used for surface operations if objection is raised by the Competent Authority or the Collector of the district to the effect that use of the land will be detrimental to public interest.
2. The Licensee shall not cut or injure any tree in the licensed area falling within Reserved/Protected forest without prior permission of the Divisional Forest Officer or the officer authorized by him in this behalf and upon payment of royalty and fees for compensatory afforestation as may be specified.

True Copy Attested

(Signature)
Deputy Director of Mines
Cuttack Circle, Cuttack

11 | Page

(Signature)
Biswanath Sahu
(Signature)
Ajay Kumar Panda
(Signature)
Santosh Kumar Satapathy
(Signature)
Ashish Kumar Poudhan



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3. The Licensee shall undertake prospecting operation only in accordance with the scheme of prospecting or modifications thereof.

PART-V

Liberties, powers and privileges reserved to the State Government:

The State Government or any officer or persons authorized by it in that behalf has the liberty and power to enter into and upon the licensed area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, stacking and transportation of mineral, as may be, deemed necessary.

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[Signature]
Deputy Director of Mines
Cuttack Circle, Cuttack

12 | Page

Biswanath Sahu
Jitendra Kumar Saha
Santosh Kumar Satapathy
Ashwini Kumar Foraker



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PART-VI

Provisions regarding Rents and Royalties:

1. The Licensee shall, during the subsistence of this license, pay to the Government advance prospecting fee at the rate of one thousand rupees per hectare or part thereof of the land covered under license for each year or part of the year for the entire period of license and royalty in respect of any specified minor mineral removed by him from the licensed area at the rates prescribed in Schedule-II and surface rent at the rate prescribed in Schedule-I of the Rules.

2. All payments relating to rents, royalties, fees, etc., as provided under the Rules shall be paid to the State Government free from all

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[Signature]
Deputy Director of Mines
Cuttack Circle, Cuttack

13 | Page

[Signature] Brijwanath Sahu
[Signature] Vinod Kumar Parida
[Signature] Sankar Kumar Satapathy
[Signature] Ashwini Kumar Padhan



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deductions, at the District Treasury/ Sub-Treasury and in such manner as the Competent Authority may prescribe.

3. For the purposes of computing the royalty, the Licensee shall keep correct account of the mineral, produced, stacked and removed from the license area and furnish such information and submit a monthly return to the Competent Authority and Director in FORM-J and other relevant records to the concerned Deputy Director of Mines/Mining Officer.

4. The Licensee shall pay royalty in advance and the different amount if any, on computation shall be paid within fifteen days of completion of transportation of permitted quantity of specified minor mineral(s).

Biswanath Sahu
Jitendra Kumar Panigrahi

Santosh Kumar Satapathy
Ashwini Kumar Jorjhan

True Copy Attached

[Signature]
Deputy Director of Mines
Cuttack Circle, Cuttack

भारतीय गैर न्यायिक

पचास
रुपये
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FIFTY
RUPEES
Rs.50

INDIA NON JUDICIAL

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5. The lessee shall pay surface rent in advance and not later than the 15th January and the 15th July of each year.

Signed by Litendra Kumar Panda
Mining Officer, Cuttack
Mining Officer
Cuttack Circle

For and on behalf of Government of Odisha, in the presence of

- 1. Aswini Kumar Poddar
Sr Surveyor, Mining Office, Cuttack
20/3/18
- 2.

Signed by Biswanath Sahu
Licensee in the presence of Dt 20.3.18

- 1. Santosh Kumar Satopathy
Addl. Settlement Officer, JNTA, Purbi
20/3/2018
- 2. Anil Kumar Panigrahi
Addl. Settlement Officer,
Jalpa, Purbi
20.3.2018

Prepared by me.
Anil Kumar Panigrahi
20.3.18

True Copy Attested

Devi
Deputy Director of Mines
Cuttack Circle, Cuttack

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Pradeep Kumar Dasa

114180860
 Registration I.D. No.
 e-Registration Document No. :
 114180856
 20.3.2018
 201



Registering Officer
 20.3.2018

Registering Officer Khordh.

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(Signature)

Deputy Director of Mines
 Cuttack Circle, Cuttack

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ANNEXURE AA/10.

611

13.09.19

FORM - D
Application for Mining Lease
[See rule 9(7)]

To

The Additional Chief Secretary
Government of Odisha
Steel & Mines Department, Bhubaneswar.
Through the Mining Officer, Cuttack.

Sir,

1. We submit an application for a mining lease for Decorative Stone Under Odisha Minor Mineral Concession Rules, 2016, which may be granted to us.
2. A non-refundable sum of Rs. 10,000/- (Rupees ten thousand only) being the fees in respect of the application payable under rule 16 (7)(i) of the said rules has been deposited (vide enclosed original receipt challan No 08 dated.11.09.19 of the State Bank of India/Treasury

3. The required particulars are given below:

(i)	Name of the applicant	Sri Biswanath Sahu, Administrator (Development) for Shree jagannath Temple Adminstration, Puri
(ii)	Address	Shree Jagannath Temple office, Grand Road Puri. 752 001.
	Present	
	Permanent	
(iii)	In case the applicant is	NA
	(a) An individual, his nationality (Nationality certificate to be enclosed)	
	(b) A company, an attested copy of the certificate of registration of the company along with copy of Memorandum and Article of Association of the Company shall be enclosed.	NA
	(c) A firm, nationality of all the partners and partnership deed to be attached.	Shree jagannath Temple Adminstration, Puri is a Trust and comes under Shree Jagannath Temple Act, 1955. (Attached in Annexure - IV)

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(Signature)
Deputy Director of Mines
Cuttack Circle, Cuttack

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(iv)	Profession or nature of business of the applicant					Applicant is a Trust. Administration of Jagannath Temple, Puri
(v)	Particulars of documents appended					Affidavit (Attached in Annexure - V)
	(a) Valid mining due clearance certificate issued by the Director of Mines to be enclosed, or					
	(b) An affidavit in lieu of mining due clearance Certificate subject to its production within one month of making application, or					Not applicable
	(c) In case the applicant does not hold and has not held any mineral concession for major and minor minerals in the State, furnishing of an affidavit to that effect will suffice:					Affidavit (Attached in Annexure - V)
	(d) Attested copy of up to date VAT clearance Certificate					Copy of GST as Annexure - VI)
(vi)	Period for which Mining Lease is required					30 Years
(vii)	Extent of Area applied for Mining Lease					4.672 hectares or 11.545 acres
(viii)	Details of the Area applied for mining lease					in village Narangarh under Khordha Tahasil of Khordha district, Odisha. Detailed Land Schedule is attached (Attached as Annexure - III)
(a)	District	Tahasil	Village /Forest Range	Survey No.	Area in hectares	
(b)	A plan in cadastral village map along with a key plan in Survey of India topo-sheet in scale 1:50,000, boundary description and land schedule of the area applied for to enclosed: (The plan should be on the relevant portion of the cadastral village map with scale and should contain natural feature. Land marks or other feature to enable identification of the area in the field or any other place of importance).					Lease Plan with Key plan, Boundary description & Land schedule attached in annexure I, II & III).
ix	(a) If the applicant has surface right over the area or he is the owner of land applied for, document in support of surface right or patta of land, as the case may be, shall be attached.					Applicant is the tenant of the applied area. (RoR as Annexure IX)

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Deputy Director of Mines
Cuttack Circle, Cuttack

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	Or (b) where the land applied for being to private persons written consent of such tenant(s) for undertaking mining operation to be filed. Or	Applicant is the tenant of the applied area. (RoR as Annexure IX)
	(c) In case the applicant is the rayat of the land applied for, attested copies of documents to establish this.	NA
(x)	An affidavit stating particulars of areas which the applicant himself or any a) Already holds under mining lease. b) Has already applied for but not granted. c) Being applied for simultaneously	Affidavit (Attached as Annexure - V)
(xi)	Attested copy of the document showing payment of earnest money:	NA
(xii)	An affidavit stating that the applicant is not convicted for any offence committed for any violation of any provision of Mines and Minerals (Development & Regulation) Act, 1957 and rules made thereunder:	Affidavit (Attached as Annexure - V)
(xiii)	Nature of joint interest	NA
(xiv)	Financial resources of the applicant: (supported document to be enclosed) a) Copy of the solvency Certificate and list of immovable properties from the concerned Revenue Authority, b) A recent certificate from the banker of the applicant stating the extent of his credit worthiness.	Bank Certificate attached (Attached as Annexure - VII) (Attached as Annexure - VII) (Attached as Annexure - VII)
(xv)	Technical knowledge or experience in mining operation for specified minor minerals of the applicant (supporting document to be attached).	Certificate of RQP (Attached as Annexure - VIII)
(xvi)	If the applicant is the rayat of the land applied for, an attested copy of the patta of the land.	RoR as Annexure IX
(xvii)	Has the applicant already set up or has a definite plan to put up an industry based on specified minor minerals? If so, the detail thereof along with documentary evidences.	The decorative stone to be procured from the mine will be supplied to different carving & sculpture units and the local artisans. (Attached as Annexure - X)

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Deputy Director of Mines
Cuttack Circle, Cuttack

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(xviii)	In case of application for mining lease of specified minor minerals over the area held under prospecting license-cum-mining lease: Does the applicant hold a prospecting license-cum-mining lease over the area applied for ? If so,	Prospecting License over the area has been granted by the Steel & Mines Department, Directorate of Mines, Government of Odisha (Attached as Annexure- XI). The area has been prospected by the Licensee. Hence M. L. is applied.
	i) Number and date of grant order, date of execution and registration, date on which it is due to expire.	Grant order- MXIV(c)-1/2016-4481/DM, dt.12.05.2016 (Attached as Annexure-XI) Date of execution- 20.03.2018 (Attached as Annexure- XII) Date of registration of deed- 20.03.2018 Date of expiry- 19.03.2020
	ii) The report of prospecting operation carried out to be enclosed.	Prospecting Report (Attached as Annexure-XIII)
	iii) Broad parameters of ore body/ bodies such as strike length, average width, dip, geological disturbance (a geological plan of the area showing details of geology and lithology to be attached) and related geological, economical and feasibility parameters of the deposit:	-do-
(xix)	In case of application is made for mining over the area earlier held under mining lease for specified minor minerals by person other than the applicant: a) Number of existing quarry pits with dimension: b) Dimension of rock exposed in the pit (location of old working are to be shown on the geological plan) c) Details of rock exposed in the virgin area coming within area applied for.	NA

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**Deputy Director of Mines
Cuttack Circle, Cuttack**

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	d) Whether information generated from the working pits and exposed rocks are sufficient to establish the existence of specified minor minerals content therein and to prepare a mining plan.	
(xx)	Method of working of the area applied for in brief:	The mine will be operated by manual method of opencast mining by benching for collection of blocks to be used for crafting.
(xxi)	Anticipated yearly financial investment in mining operation.	Rs 25 lakh
(xxii)	Manner in which the specified minor minerals raised to be utilized.	The decorative stone to be procured from the mine will be supplied to different carving & sculpture units and the local artisans. (Attached as Annexure - X)
a)	i) If for captive use, the location of the industry ii) If for sale for indigenous consumption	The decorative stone raised from the mine will be supplied to intending carving & sculpture units and the local artisans. (Attached in Annexure - X) for making Idols which will be sold to the buyers (Attached as Annexure - X).
b)	If for export to foreign country, name of the countries:	NA
xxiii.	Name, qualification and experience of technical personnel available or to be employed for supervision of the mines.	(Attached as Annexure - VIII)
xxiv.	Any other information, if any:	Sri Biswanath Sahu, Administrator (Development) Shree jagannath Temple Administration, Puri has signed the document as has been authorised to do so by the Chief Administrator, SJTA, Puri. (Attached as Annexure - XIV). ID proof of Sri Sahu is attached as Annexure-XV.

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Deputy Director of Mines
Cuttack Circle, Cuttack

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4	Additional charge quoted (higher than the minimum additional charge fixed vide Govt. Notification No.....dt.....):	NA
---	--	----

I/We do hereby declare that the particulars furnished above are correct and am/are ready to furnish any other details including documents and security deposit as may be required by you before the grant of mining lease.

Yours faithfully



Signature of the applicant

**Administrator (Dev.)
Shri Jagannath Temple, Puri**

Place:

Date:

True Copy Attested



**Deputy Director of Mines
Cuttack Circle, Cuttack**

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ANNEXURE-B/110SERIES

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK

PLOT NO. B/38, SECTOR-11, CDA, CUTTACK - 753015, PH./FAX: (0671) 2309357/58

E-mail: mo.cuttack@orissaminerals.gov.in

Letter No. 1862 / Mines dt. 19.09.19

From :

Mining Officer,
Cuttack Circle, Cuttack

To :

The Thasildar, Khurda
Dist-KhurdaSub. : M. L. application No.12/dt.13.09.2019 filed by Shree Jagannath Temple Administration,
Puri for Decorative Stone over an area 11.545 acres. or 4.672 hec. in village-Narangarh
under Khurda Tahasil of Khurda District.

Sir,

With reference to the subject cited above, I am to send herewith one set of M. L. application filed by Shree Jagannath Temple Administration, Puri for Decorative Stone over an area 11.545 acres. or 4.672 hec. in village-Narangarh under Khurda Tahasil of Khurda District for your kind information.

You are therefore requested to furnish your views in respect of the applied M.L. area from revenue point of view at an early date for taking further action at this end.

Yours faithfully,

19.09.19

Mining Officer,
Cuttack Circle, Cuttack

Enclosure : As above

Memo No. 1863 / Mines, dt. 19.09.19

Copy to Shree Jagannath Temple Administration, Puri for information.

19.09.19

Mining Officer,
Cuttack Circle, Cuttack

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

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(412)

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK

PLOT NO.B/38,SECTOR-11,CDA, CUTTACK - 753015, PH. / FAX : (0671) 2309357/58

E-mail: mo.cuttack@orissaminerals.gov.in

Letter No.....1864...../ Mines dt.....19.09.19.....

From :

Mining Officer,
Cuttack Circle, Cuttack

To :

The Divisional Forest Officer,
Khurda, Dist-Khurda

Sub. : M. L. application No.12/dt.13.09.2019 filed by Shree Jagannath Temple Administration, Puri for Decorative Stone over an area 11.545 acres. or 4.672 hecets. in village-Narangarh under Khurda Tahasil of Khurda District.

Sir,

With reference to the subject cited above, I am to send herewith one set of M. L. application. filed by Shree Jagannath Temple Administration, Puri for Decorative Stone over an area 11.545 acres. or 4.672 hecets. in village-Narangarh under Khurda Tahasil of Khurda District for your kind information.

You are therefore requested to furnish your views in respect of the applied M.L. area from forest point of view at an early date for taking further action at this end.

Enclosure : As above

Memo No.....1865...../Mines,dt.....19.09.19.....

Copy to Shree Jagannath Temple Administration, Puri for information.

Yours faithfully,

[Signature] 19.09.19

Mining Officer,
Cuttack Circle, Cuttack

[Signature] 19.09.19

Mining Officer,
Cuttack Circle, Cuttack

True Copy Attested

[Signature]
Deputy Director of Mines
Cuttack Circle, Cuttack



OFFICE OF THE TAHASILDAR, KHORDHA
Khordha-752055, Odisha

Letter No. 7543

Dated 19/10/2019

To
The Mining Officer
Cuttack Circle, Cuttack

Sub: - M.L. Application No-12/dt.13.09.2019 filed by Shree Jagannath Temple Administration, Puri for Decorative Stone (Khondalite) over an area of Ac.11.545 acres. or 4.672 hecets. in village -Naranagarh under Khordha Tahasil of Khordha District.

Ref: - Your Memo No-1862/dt.19.09.2019

Sir,

With reference to the letter on the subject cited above, I am to say that the above letter has been enquired into by Revenue Inspector, Golabai. The detailed enquiry report is being submitted herewith for necessary action at your end.

1. The Administrator (Dev), Shree Jagannath Temple Administration, Puri has applied for grant of mining lease in village Naranagarh for Decorative Stone Quarry (Khondalite) over Plot No.1747/2166, 1851, 1850 and 1745 for an area of Ac.11.545 or 4.672 Hects. Out of the above, Plot No.1745 for an area of Ac.7.020 classified as Mundia. The land is devoid of any Historical, Cultural, Archaeological and Scientific importance etc.
2. The applied land is free from encroachment and correction map will be affected after sanction of lease.
3. The applied land does not contravene Forest (Conservation) Act, 1980.
4. The village Naranagarh comes under Naranagarh G.P.
5. The applied area is not reserved or diverted for any other purpose.
6. The applied land is not coming under scheduled area.

Yours faithfully,

Tahasildar, Khordha

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

SNP
4069
21-10-19

19/10/19
C/C

129

JCA
21.10.19OFFICE OF THE DIVISIONAL FOREST OFFICER: KHORDHA DIVISION,
AT / PO / DIST. - KHORDHATele No. (06755) 220539, 222825
Mob No. (0)9437000935
FAX No. (06755) 220539
Control Room No. 8280027540
Email ID - dfokhordha@gmail.comMemo. No. 8067 /4-F (Misc) 221./2019
Dated, Khordha the 18th October, 2019.

To

The Mining Officer,
Cuttack Circle, 12

Sub: MI. Application No. 12/dtd.13.09.2019 filled by Shree Jagannath Temple Administration, Puri for decorative stone (Khandalite) over an area Ac 11.545 Dec. or 4.672 hac. In village Naranagarh under Khordha Tahasil of Khordha district.

Ref: Your Memo. No.1864/Mines dated 19.09..2019 .

Sir,

In inviting a reference to above cited letter on the subject, it is to inform you that there is no forest in and around Plot. No. 2166, 1851, 1850, 1745 under Khata No. 532/2, Mouza- Naranagarh over an area of 11.55 Acr. or 4.67 hac. except 137 nos different numbers of trees standing on the plots. The enumeration list of trees is enclosed. There is no adverse impact on the forest & wildlife if the area will be granted on lease.

This is for your information & necessary action.

Encl: As above//

Divisional Forest Officer,
Khordha Division, Khordha

Memo No. _____/Date.

Copy submitted to Shree Jagannath Temple Administration, Puri for favour of information and necessary action with reference to letter. No.1865 dated 19.09.2019 of the Mining Officer, Cuttack Circle.12.

Divisional Forest Officer,
Khordha Division, Khordha

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack4068
21-10-19

SNP

18/10/19

130

Annexure - CC/10 Series 622

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK

PLOT NO.B/38,SECTOR-11,CDA,CUTTACK - 753015, PTL./FAX : (0671) 2309357/58

E-mail: mo.cuttack@orissaminerals.gov.in

Letter No. 2199 / Mines dt. 4/11/19

From :

Mining Officer,
Cuttack Circle, Cuttack

To :

The Director of Mines,
Odisha, Bhubaneswar

Sub. : M. L. application No.12/dt.13.09.2019 filed by Shree Jagannath Temple Administration, Puri for Decorative Stone (Khondalite) over an area 11.545 acres. or 4.672 hects. in village-Narangarh under Khordha Tahasil of Khordha District.

Sir,

With reference to the subject cited above, I am to say that, the application for Mining Lease for Decorative Stone (Khondalite) has been filed by Shree Jagannath Temple Administration, Puri over an area 11.545 acres. or 4.672 hects. in village-Narangarh under Khordha Tahasil of Khordha District on dt. 13.09.2019 in the prescribed form duly signed by the authorised officer Sri Biswanath Sahoo, Administrator (Development) Shree Jagannath Temple, Puri.

The application for M.L. is accompanied with the following documents :-

- i. Original T.C. of Rs. 10,000/- Rupees (Ten thousand) only deposited in proper head of account as application Fee on dt. 11.09.2019.
- ii. Copy of applied area Map
- iii. Copy of Boundary Description and Land Schedule.
- iv. Copy of Orissa Act 11 of 1955 of Shree Jagannath Temple Act 1954.
- v. Original Affidavit regarding autorisation to Sri Biswanath Sahoo, Administrator (Development) Shree Jagannath Temple, Puri
- vi. Copy of GST Certificate (Provisional)
- vii. Copy of Bank Gurantee Certificate from UCO Bank, Puri.
- viii. Copy of Letter No. 10023/dt.20.09.2019 regarding non-submission of Solvency Certificate.
- ix. Copy of Certificate from RQP, Sri Chandravanu Das
- x. Copy of Patta (ROR) in respect of the applied area.

Copy of Undertaking regarding repair and restoration of Old temple in the state.

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

Contd.

-2-

- 131
- xii. Copy of Minutes of the Meeting held on dt. 24.09.2015 & 24.05.2015.
 - xiii. Original Affidavit regarding non holding of any Mining Lease in the state of Odisha and regarding no outstanding dues against the applicant.
 - xiv. Copy of grant order of Prospecting License and Executed P. L. Deed.
 - xv. Copy of Aadhar Card of Sri Biswanath Sahoo.
 - xvi. Copy of Final Prospecting Report.

The Tahasildar, Khordha has been requested to offer his views on Revenue Point of views vide this office Letter No. 1862/Mines, dt. 19.09.2019 in response to which he has submitted his report vide his letter No. 7543/dt.19.10.2019. (Copy enclosed)

The D.F.O., Khordha has been requested to offer his view on Forest Point of views vide this office Letter No. 1864/Mines, dt. 19.09.2019 in response to which he has submitted his report vide his letter No. 8067/dt.18.10.2019. (Copy enclosed)

The Mining Officer, Cuttack has conducted the Technical Enquiry into the applied area and submitted his report in the prescribed format. (Copy enclosed).

The Sr. Surveyor of this office verified the application and his report enclosed for your kind reference.

In view of the above the application for Mining Lease No.12/dt.13.09.2019 of ShreeJagannath Temple Administration, Puri for Decorative Stone (Khondolite) over an area 11.545 acres. or 4.672 hects. in village-Narangarh under Khordha Tahasil of Khordha District is forwarded for consideration and disposal on its own merit.

Yours faithfully,

Enclosure : As above

NCd
4/11/19
Mining Officer,
Cuttack Circle, Cuttack

True Copy Attested

AK
Deputy Director of Mines
Cuttack Circle, Cuttack

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**TECHNICAL ENQUIRY REPORT OF MINING OFFICER FOR MINING LEASE OF
DECORATIVE STONE (KHONDALITE)**

1	Sl. No. of application in Standard Register	:	M.L. No.12
2	Date of application	:	13.09.2019
3	Name of the applicant and address	:	Sri Biswanath Sahu Administrator(Development) For Shree Jagannath Temple Administration, Puri At- Shree Jagannath Temple office, Grand Road, Puri, Pin-752001.
4	Location of the applied area	:	Village-Narangarh, Tahasil-Khordha, Dist-Khordha.
5	Mineral	:	Decorative Stone (Khondalite)
6	Area	:	11.545 Acres or 4.672 Hects.
7	Expected output/month at initial working	:	As per the scheme of prospecting.
8	General Geology	:	The area comes under the Geological terrain of Eastern Ghat. The rock Khondalite is moderately hard, Pinkish red in colour which may suitable for carving and sculpture purpose.

9. Remarks:

1. On verification of Map, BD, Land Schedule by Sr. Surveyor of this office, it is found that the area is not overlapping as the same area was granted previously as PL to the applicant. On revenue and forest point of view, there is no objection pointed out by the Tahasildar, Khordha and DFO, Khordha respectively.

2. In view of the above, application may be disposed of on its own merit.

True Copy Attested

[Signature]

**Deputy Director of Mines
Cuttack Circle, Cuttack**

[Signature]
13.11.19
**Mining Officer,
Cuttack Circle, Cuttack**

133
BOUNDARY DESCRIPTION

Boundary description of the area over ^{P.L. - 11.5454} 11.55 AC. or ^{4.672} 4.67 Ha ^{of} applied by **Shree Jagannath Temple Administration, Puri** ^{for P.L. of} Decorative Stone (Khandalite) in village Naranagarh No.203 ^{under} of Tahasil/District Khordha, Odisha.

Reference Point :- The starting point 1 is situated with a magnetic bearing of 45° 30' 00" and at a distance of 283.76m. from the village Trijunction point of villages Bhagabanpur No-174, Bhogapur No-204 and Narangarh No-203, Tahasil/District- Khordha, Odisha.

From station "1" the boundary line moves anti-clock wise as follows.

LINE	MAGNETIC BEARING	INTERIOR ANGLE	DISTANCE IN MTR.	DISTANCE IN FIT.
1-2	135° 00' 00"	152° 00' 00"	21.08	69.16
2-3		190° 00' 00"	44.74	146.78
3-4		167° 00' 00"	22.28	73.10
4-5		174° 00' 00"	25.02	82.09
5-6		228° 00' 00"	7.7	25.26
6-7		109° 30' 00"	4.86	15.94
7-8		257° 30' 00"	6.56	21.52
8-9		120° 00' 00"	31.50	103.35
9-10		194° 00' 00"	7.42	24.34
10-11	169° 00'	168° 00' 00"	22.48	73.75
11-12		175° 00' 00"	16.84	55.25
12-13		246° 00' 00"	6.42	21.06
13-14	132° 00'	134° 30' 00"	6.44	21.13
14-15		144° 30' 00"	6.86	22.51
15-16		180° 00' 00"	12.12	39.76
16-17	200° 30'	195° 30' 00"	12.12	39.76
17-18	188° 00'	191° 30' 00"	13.42	44.03
18-19	140° 30'	138° 00' 00"	5.74	18.83
19-20	275° 30'	278° 00' 00"	8.70	28.54
20-21	198° 00'	196° 00' 00"	12.06	39.56
21-22		84° 00' 00"	15.26	50.07
22-23		166° 00' 00"	29.00	95.14
23-24	175° 30'	177° 30' 00"	23.78	78.02
24-25	100° 00'	97° 00' 00"	25.84	84.78
25-26	183° 30'	185° 30' 00"	26.78	87.86
26-27		94° 30' 00"	52.50	172.24
27-28	260° 30'	262° 00' 00"	5.28	17.32
28-29		152° 00' 00"	11.62	38.12
29-30	167° 00'	169° 00' 00"	12.00	39.37
30-31	181° 00'	178° 00' 00"	37.12	121.78
31-32		187° 30' 00"	24.24	79.53
32-33	117° 00'	116° 00' 00"	16.52	54.20

True Copy Attested

Deebu

Deputy Director of Mines
Cuttack Circle, Cuttack

-134-

33-34	268° 00'	269° 30' 00"	152.3	499.67
34-35		111° 00' 00"	79.82	281.87
35-36		213° 30' 00"	30.90	101.38
36-37		128° 00' 00"	76.8	251.97
37-38		97° 00' 00"	97.76	320.73
38-1		153° 00' 00"	73.16	240.02

N.B. Thus the traverse gets closed over an area of 11.545^h or 4.672^h \approx 1.55 Ac. or 4.67 ha.

[Signature]
 Mining Officer
 Cuttack Circle, Cuttack

[Signature]
 11/8/16
 Assistant Surveyor
 Cuttack Circle, Cuttack

[Signature]
 11.08.2016
 Sr. Surveyor
 Cuttack Circle, Cuttack

[Signature]
 11/8/16
 Sr. Surveyor
 Mining office,
 Cuttack Circle,
 Cuttack

CHECKED & FOUND CORRECT
[Signature]
 14/9/16
 CHIEF SURVEYOR
 DIRECTORATE OF MINES
 ODISHA, BHUBANESWAR

[Signature]
 10/8/16
 -esee

True Copy Attested

[Signature]
 Deputy Director of Mines
 Cuttack Circle, Cuttack

- 135 -

627
10/12

**DIRECTORATE OF MINES: ODISHA
BHUBANESWAR**

117

From No. MXV-(C)-1/2019 _____/DM. Dt. _____

Deepak Mohanty, I.F.S.(Retd.),
O.S.D-cum-Special Secretary to Govt. &
Director of Mines, Odisha, Bhubaneswar.

To
The Administrator (dev)
Shree Jagannath Temple, Puri,

Sub:- M.L. application No.12 dt.13.09.2019 filed by Shree Jagannath Temple Administration, Puri for Decorative Stone (Khondalite) over an area 11.545 acres or 4.672 hect. in village - Narangarh under Khordha Tahasil of Khordha District.

Sir,
In inviting a reference to the above noted subject, this is to point out that, on scrutiny the aforesaid M.L. application is found to be deficient of the following requisite documents.

1. Obtain NOC form concerned Grama Panchayat.
2. Obtain solvency certificate of concerned Tahasidar.
3. Upto date MDCC.

You are requested to furnish above documents through Mining Officer, Cuttack Circle, Cuttack immediately.

Yours faithfully,

sd/-

DIRECTOR OF MINES, ODISHA
dt. 09.12.19

Memo No. 9727 /DM.

Copy forwarded to the Mining Officer, Cuttack for information. He is requested to obtain status of land from Tahasidar, Khordha as on 25.10.1980 and furnish this Directorate for further scrutiny of the aforesaid M.L. application.

11/12/2019

DIRECTOR OF MINES, ODISHA

PJ/-

True Copy Attested

(Signature)

Deputy Director of Mines
Cuttack Circle, Cuttack



136

MCO 15/12/20

SHREE JAGANNATH TEMPLE OFFICE, PURI

No 12730

Date 12.12.19

To

The Mining Officer,
Mining Circle, Cuttack.

Sub :- M.L. Application No. 12 dated 13.09.2019 filed by Shree Jagannath Temple Administration, Puri for decorative stone (Khondalite) over an area of Ac. 11.545 or 4.672 hecets in village Narangarh under Khordha Tahasil of Khordha district.

Ref :- Memo No.9727 dated 09.12.2019 of the Director of Mines, Odisha, Bhubaneswar.

Sir,

In inviting a reference to the letter supra on the captioned subject, I am to say that the deficiencies pointed out on the mining lease application submitted by this office for decorative stone (Khondalite) over an area of Ac. 11.545 or 4.672 hecets in village Narangarh under Khordha Tahasil of Khordha district are complied which is as under:

1. NOC from the Sarapanch, Narangarh Gram Panchayat is enclosed in original.
2. The provisions under Rule 27 (4)(iv) of the OMMC Rules, 2016 reads that the applicant shall either submit a Solvency Certificate or Bank guarantee from Revenue Authority. **Further, the reference made in Form-'D' to Rule 16(2) and thereafter to Rule 16(3)-Explanation:-(a) also indicates that solvency certificate may be applicable to an applicant if he is an individual. In case of Shree Jagannath Temple Administration, the applicant is a statutory body constituted under Shree Jagannath Temple Act, 1955 by the Legislature of Orissa. Thus, Bank guarantee certificate for Rs.10,00,00,000/- (Rupees ten crore only) has been submitted alongwith the M.L. application. Therefore, Director of Mines, Odisha may be requested to dispense with the submission of solvency certificate since bank guarantee of Rs.10 Crores has been submitted alongwith the ML application.**

3. Since, no quarrying operation has been taken up by Shree Jagannath Temple Administration, Puri on the said quarry and no lease sanctioned in the past and no dues payable to Government, an affidavit to that effect has been submitted alongwith the application which may kindly be considered for sanction of lease.

This is for your kind information & necessary action.

Yours faithfully

12.12.2019

Administrator (Development)

Shree Jagannath Temple Administration, Puri.

Enclosure:-

1. N.O.C.
2. Land Schedule of ML Land.

True Copy Attested

(Signature)
Deputy Director of Mines
Cuttack Circle, Cuttack

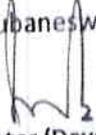
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2

Memo No 12731/Dated 12.12.19

Copy submitted to the Director of Mines, Odisha, Bhubaneswar for kind information & necessary action.


212/12/4
Administrator (Development)
Shree Jagannath Temple Administration, Puri.

True Copy Attested



**Deputy Director of Mines
Cuttack Circle, Cuttack**

139

28

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK

PLOT NO.B/38,SECTOR-11,CDA,CUTTACK-753015,PH./FAX:(0671)2309357/58

E-mail: mo.cuttack@orissaminerals.gov.in

Letter No.....2538...../ Mines dt.....16-12-19.....

From :

**The Mining Officer,
Cuttack Circle, Cuttack**

To :

**The Director of Mines,
Odisha, Bhubaneswar**

Sub. : M. L. application No. 12/dt.13.09.2019 filed by Shree Jagannath Temple Administration, Puri for Decorative Stone (Khondalite) over an area 11.545 acres. or 4.672 hecets. in village-Narangarh under Khurda Tahasil of Khurda District.

Ref : Directorate Memo No. 9727/DM, dt. 09.12.2019.

Sir,

With reference to the letter on the subject cited above, I am enclosing herewith the copy of letter of Shree Jagannath Temple, Puri, land schedule obtained from the Tahasildar, Khordha as on dt. 25.10.1980 and NOC from Sarapancha, Narangarh G. P. of Shree Jagannath Temple Administration, Puri for Decorative Stone Mining Lease.

This is for your kind information and necessary action at the earliest.

Enclosure : As above

Yours faithfully,


 Mining Officer,
 Cuttack Circle, Cuttack

True Copy Attested


 Deputy Director of Mines
 Cuttack Circle, Cuttack

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Annexure DD/10 681

**GOVERNMENT OF ODISHA
DEPARTMENT OF STEEL AND MINES**

NOTIFICATION

No. 9804 /SM, Bhubaneswar, dated the 11.12.2019
IV (DS) SM-39/2019

In pursuance of the powers conferred under Rule-39 of the Odisha Minor Mineral Concession Rules, 2016, the State Government have been pleased to reserve the following 6 (Six) Khondalite blocks for mining purpose in favour of M/s OMC Limited. The reservation of Kundakundi Kunda Stone Quarry, Narangarh, Khurda is however conditional upon withdrawal of the ML application by the Shree Jagannath Temple Administration (SJTA) in favour of the M/s OMC Limited.

Sl. No.	District	Name of the Block	Rock Type	Approximate Area in Ha.
1	Jajpur	Chandia Block	Khondalite	4.00
2	Jajpur	Sukhuaparha	Khondalite	78.3
3	Jajpur	Teligarh Block	Khondalite	27.5
4	Cuttack	Gobindapur Block	Khondalite	20.3
5	Khurda	Kurumpada Decorative Stone Block	Magmatized Khondalite	1.67
6	Khurda	Kundakundi Kunda Stone Quarry, Narangarh	Khondalite	4.672

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

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Maps containing boundary description and the coordinates of these blocks are at the Annexure 1 to 6.

Reservation of the aforesaid blocks shall be subject to the following conditions:-

- i. Mineral extracted from these blocks shall be supplied to the Works Department or any other agency designated by it for use in the projects to be undertaken under the scheme for "Augmentation of Basic Amenities and Development of Heritage and Architecture" (ABADHA) and/or projects for development of Puri as World Heritage City. The terms and conditions for supply of Khondalite shall be mutually agreed between the Works Department, the SJTA and the OMC.
- ii. Any mineral not required by the Works Department or any other agency designated by it or SJTA shall be disposed by the OMC following due process of law.

By order of the Governor


11/12/2019

Joint Secretary to Government

Memo No. 9805 /SM, Bhubaneswar dated the. 11.12.2019

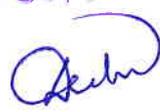
Copy along with enclosure forwarded to the Director of Mines, Odisha, Bhubaneswar/ Director of Geology, Odisha, Bhubaneswar/Collector, Jajpur/Collector, Cuttack/Collector, Khurdha/DDM, Jajpur/Mining Officer, Cuttack for information and necessary action.


11/12/2019

Joint Secretary to Government

Memo No. 9806 /SM, Bhubaneswar dated the. 11.12.2019

Copy along with enclosure forwarded to the Principal Secretary, Revenue & DM Department/Commissioner-cum-Secretary, Works

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

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Department/ Chief Administrator, Shree Jagannath Temple Administration (SJTA)/Chairman, OMC Limited for information and necessary action.



Joint Secretary to Government

Memo No. 9807 /SM, Bhubaneswar, the 11.12.2019

Copy along with enclosure forwarded to the Officer-in-charge, Gazette Cell, Odisha, Government Press, Commerce & Transport (Commerce) Department, Odisha Secretariat, Bhubaneswar with a request to publish the English version of the said notification in the Extraordinary issue of the Odisha Gazette and supply a copy to Ministry of Coal, Government of India and another copy to this Department for reference and record.



Joint Secretary to Government

True Copy Attested

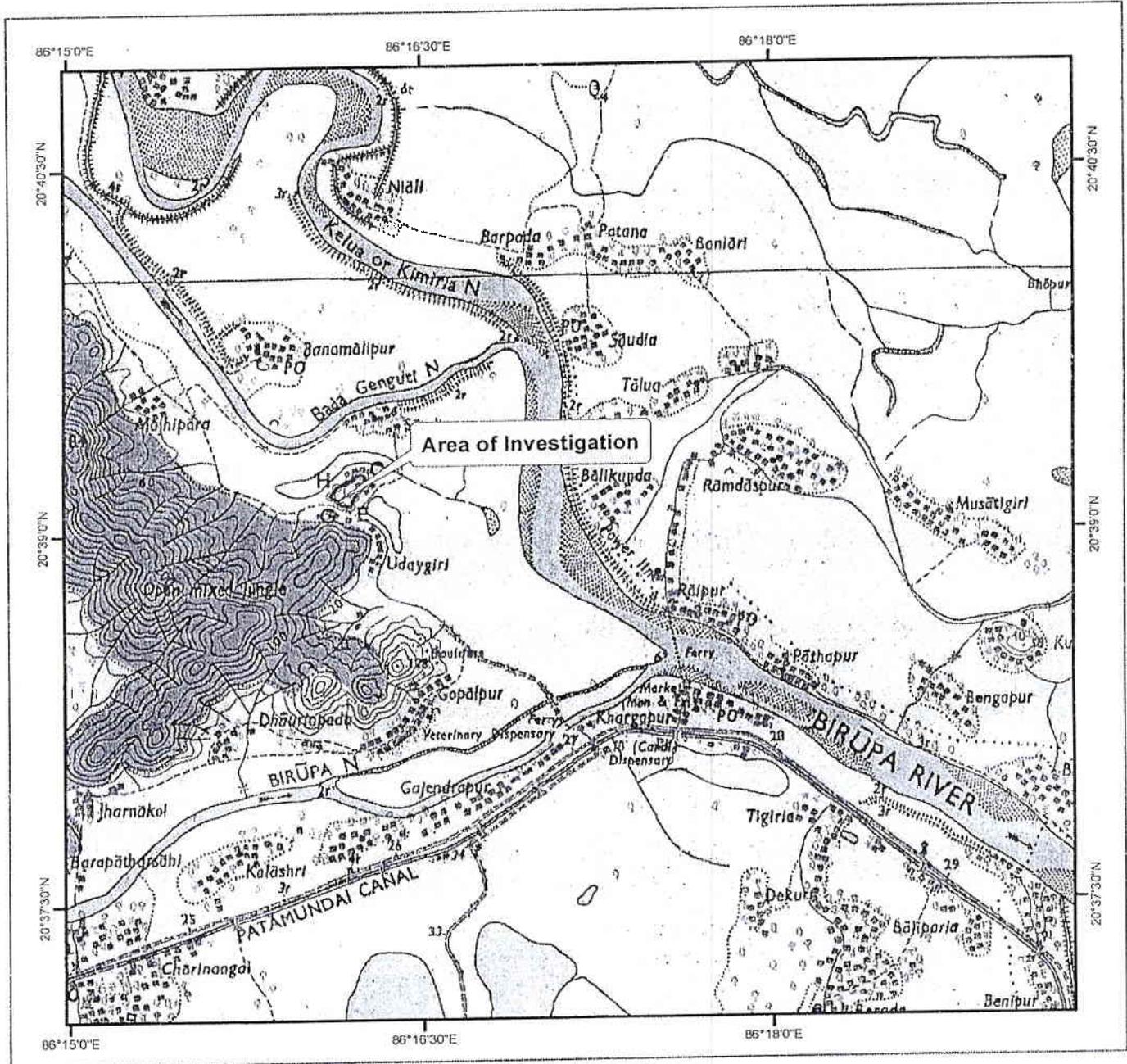
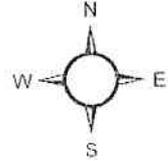


Deputy Director of Mines
Cuttack Circle, Cuttack

BLOCK BOUNDARY MAP OF CHANDIA DECORATIVE STONE (ARTISAN GRADE) BLOCK IN JAJPUR DISTRICT

R.F.: 1:50000

REF. TOPOSHEET NO:- F45U6 (73L/06)



Name	LATITUDE_1	LONGITUDE_1
A	20° 39' 14.804" N	86° 16' 14.476" E
B	20° 39' 14.379" N	86° 16' 15.429" E
C	20° 39' 12.094" N	86° 16' 15.587" E
D	20° 39' 9.132" N	86° 16' 12.803" E
E	20° 39' 6.931" N	86° 16' 11.911" E
F	20° 39' 11.703" N	86° 16' 8.318" E
G	20° 39' 7.112" N	86° 16' 9.474" E
H	20° 39' 9.525" N	86° 16' 6.743" E

True Copy Attested

Dech



Block Boundary

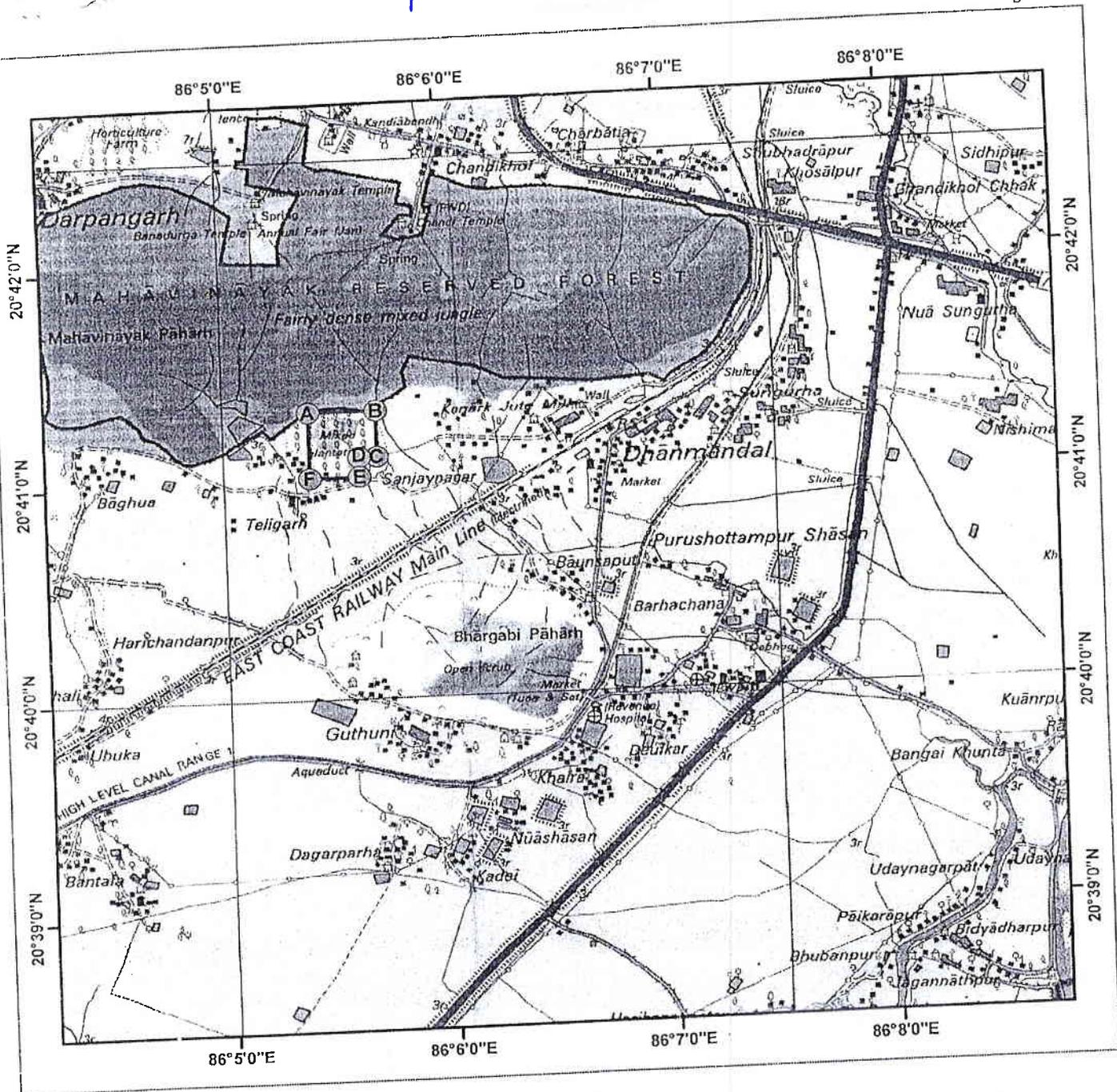
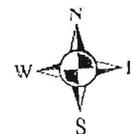
Deputy Director of Mines
Cuttack Circle, Cuttack

BLOCK BOUNDARY MAP OF TELIGARH DECORATIVE STONE (ARTISAN GRADE) BLOCK JAJPUR DISTRICT

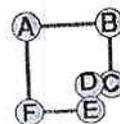
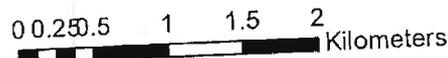
1:50,000

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T.S NO. - (F45U2)73L2



POINT	LONGITUDE	LATITUDE
A	86° 5' 23.707" E	20° 41' 20.170" N
B	86° 5' 41.707" E	20° 41' 20.170" N
C	86° 5' 41.707" E	20° 41' 7.170" N
D	86° 5' 36.889" E	20° 41' 7.170" N
E	86° 5' 36.926" E	20° 41' 1.504" N
F	86° 5' 23.707" E	20° 41' 1.442" N



BLOCK BOUNDARY

True Copy Attested

(Signature)

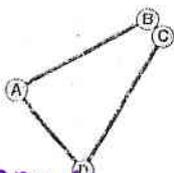
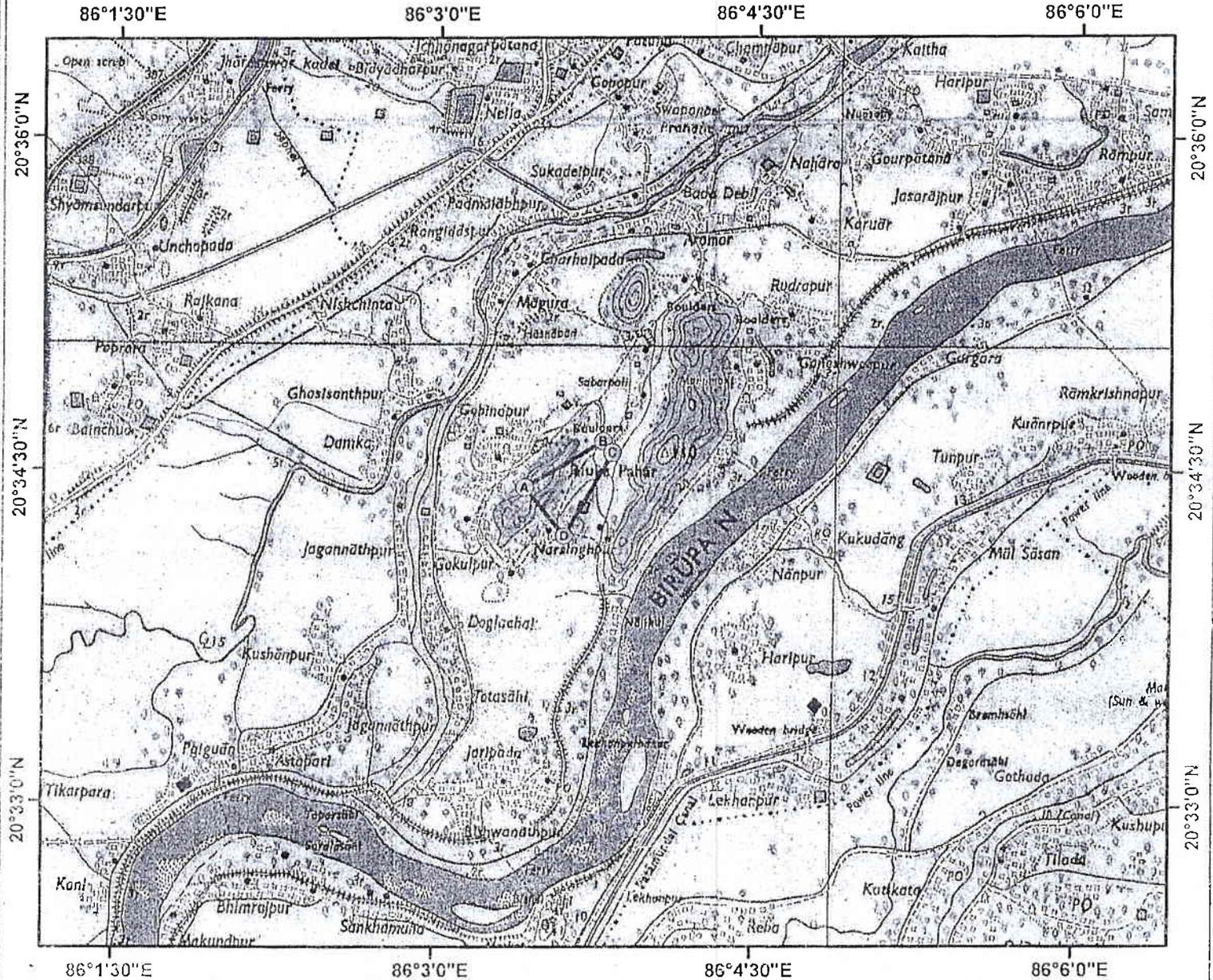
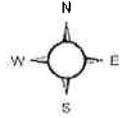
Deputy Director of Mines
Cuttack Circle, Cuttack

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BLOCK BOUNDARY MAP OF GOBINDPUR DECORATIVE STONE (ARTISAN GRADE) BLOCK IN CUTTACK DISTRICT

R.F.: 1:50,000

REF. TOPOSHEET NO:- F45U2 (73L/02)



BLOCK BOUNDARY

Name	Longitude	Latitude
A	86° 3' 24.872" E	20° 34' 25.551" N
D	86° 3' 36.190" E	20° 34' 12.269" N
C	86° 3' 49.549" E	20° 34' 34.687" N
B	86° 3' 46.903" E	20° 34' 37.617" N

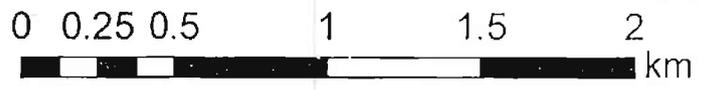
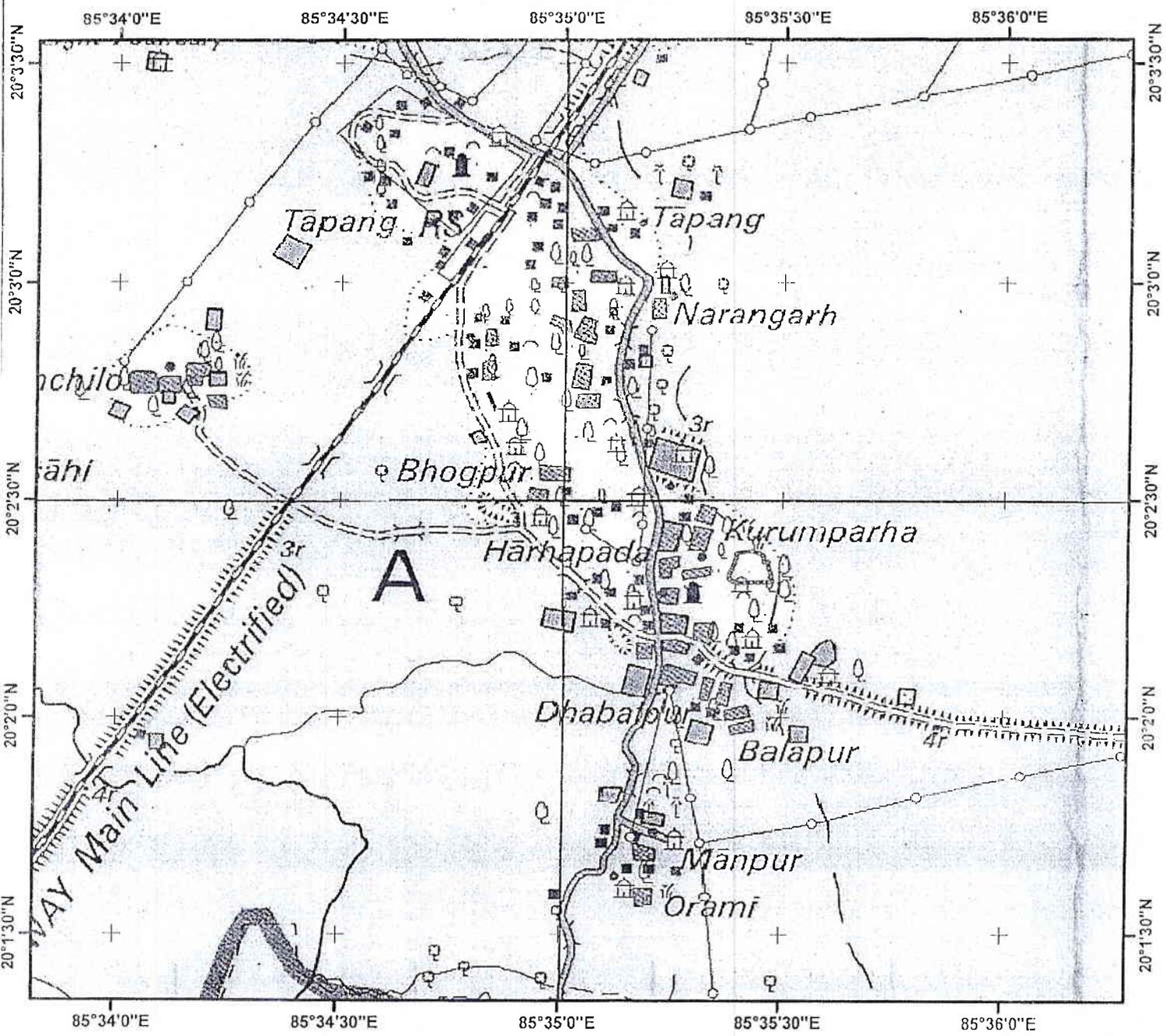
True Copy Attested
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Deputy Director of Mines
Cuttack Circle, Cuttack

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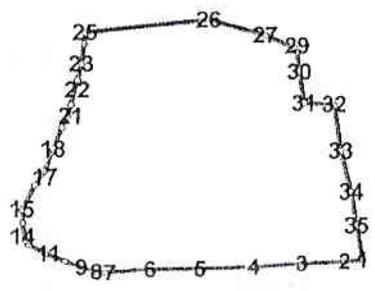
BLOCK BOUNDARY MAP OF KURUMPADA KHONDALITE BLOCK, DISTRICT-KHORDHA

R.F. 1:25,000 Part of T.S. No - F45T12(73H/12)



True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack



Kurumpada khondalite Block

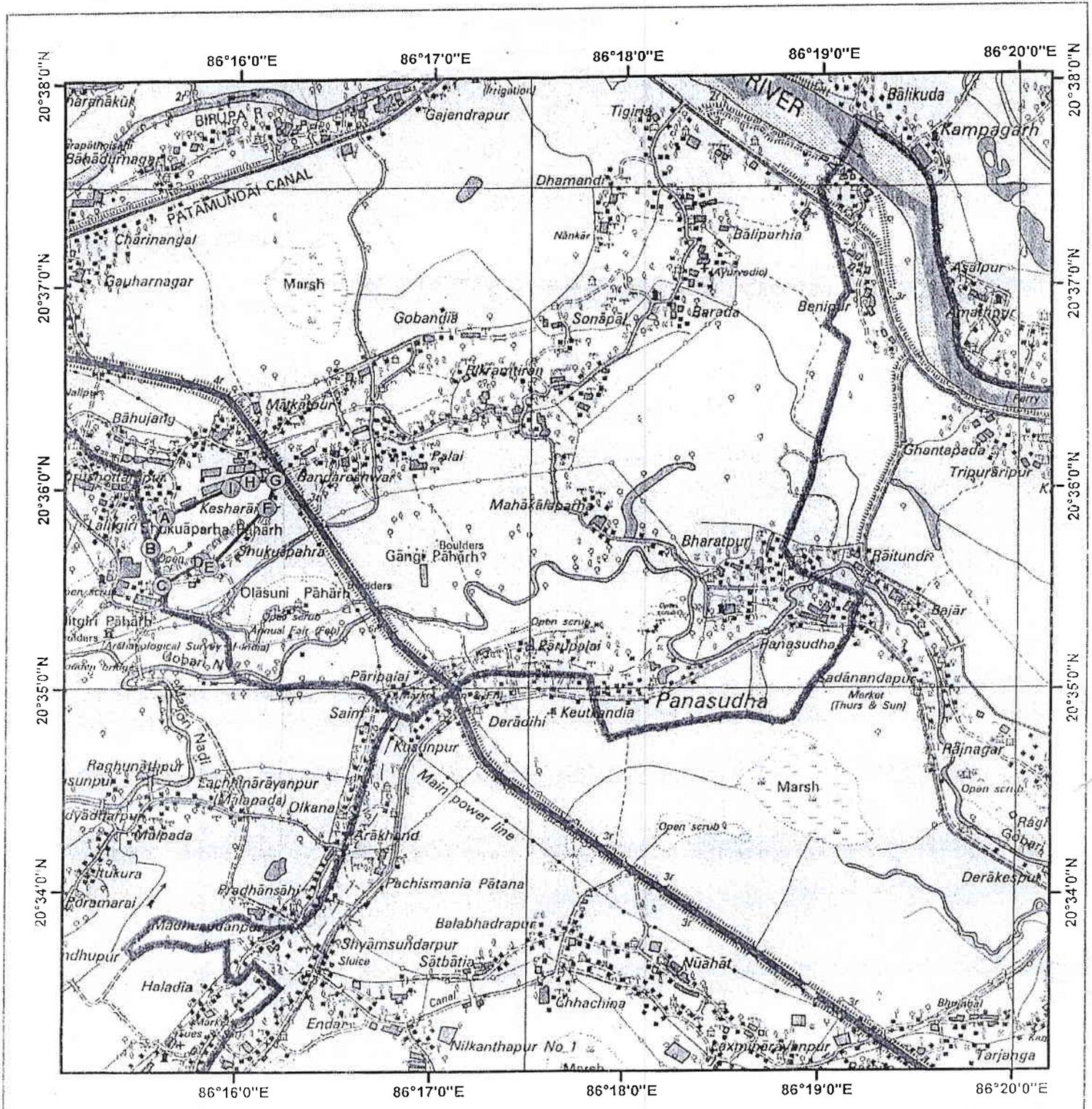
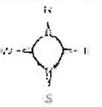
Cont d....

BLOCK BOUNDARY MAP OF SUKHUAPADA DECORATIVE STONE (ARTISAN GRADE) BLOCK
 JAJPUR DISTRICT

R.F.: 1:50000

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REF. TOPOSHEET NO:- F45U6 (73L/06)

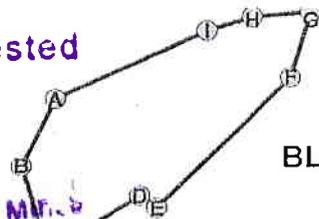


Name	Longitude	Latitude
A	86° 15' 36.893" E	20° 35' 51.718" N
B	86° 15' 32.393" E	20° 35' 42.913" N
C	86° 15' 35.969" E	20° 35' 31.959" N
D	86° 15' 48.214" E	20° 35' 38.988" N
E	86° 15' 50.579" E	20° 35' 37.395" N
F	86° 16' 8.431" E	20° 35' 54.525" N
G	86° 16' 11.077" E	20° 36' 2.875" N
H	86° 16' 3.184" E	20° 36' 2.269" N
I	86° 15' 57.050" E	20° 36' 0.522" N

True Copy Attested

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Deputy Director of M.F. &
 Cuttack Circle, Cuttack



BLOCK BOUNDARY

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COORDINATES OF PILLAR POINT OF KURUMPADA KHONDALITE STONE BLOCK, KHURDHA DISTRICT.

Id	LONGITUDE	LATITUDE	Id	LONGITUDE	LATITUDE
1	85°35'28.56"	20°02'18.77"	21	85°35'23.60"	20°02'21.38"
2	85°35'28.24"	20°02'18.73"	22	85°35'23.70"	20°02'21.80"
3	85°35'27.51"	20°02'18.69"	23	85°35'23.76"	20°02'22.09"
4	85°35'26.69"	20°02'18.63"	24	85°35'23.81"	20°02'22.44"
5	85°35'25.79"	20°02'18.60"	25	85°35'23.82"	20°02'22.63"
6	85°35'24.95"	20°02'18.59"	26	85°35'25.90"	20°02'22.85"
7	85°35'24.19"	20°02'18.54"	27	85°35'26.85"	20°02'22.59"
8	85°35'24.05"	20°02'18.55"	28	85°35'27.36"	20°02'22.36"
9	85°35'23.80"	20°02'18.62"	29	85°35'27.40"	20°02'22.29"
10	85°35'23.52"	20°02'18.73"	30	85°35'27.44"	20°02'21.94"
11	85°35'23.18"	20°02'18.86"	31	85°35'27.53"	20°02'21.40"
12	85°35'22.90"	20°02'19.02"	32	85°35'28.05"	20°02'21.38"
13	85°35'22.84"	20°02'19.10"	33	85°35'28.17"	20°02'20.58"
14	85°35'22.80"	20°02'19.39"	34	85°35'28.35"	20°02'19.92"
15	85°35'22.79"	20°02'19.62"	35	85°35'28.45"	20°02'19.36"
16	85°35'23.00"	20°02'20.01"			
17	85°35'23.17"	20°02'20.26"			
18	85°35'23.30"	20°02'20.61"			
19	85°35'23.44"	20°02'20.98"			
20	85°35'23.53"	20°02'21.17"			

True Copy Attested



Deputy Director of Mines
Cuttack Circle, Cuttack

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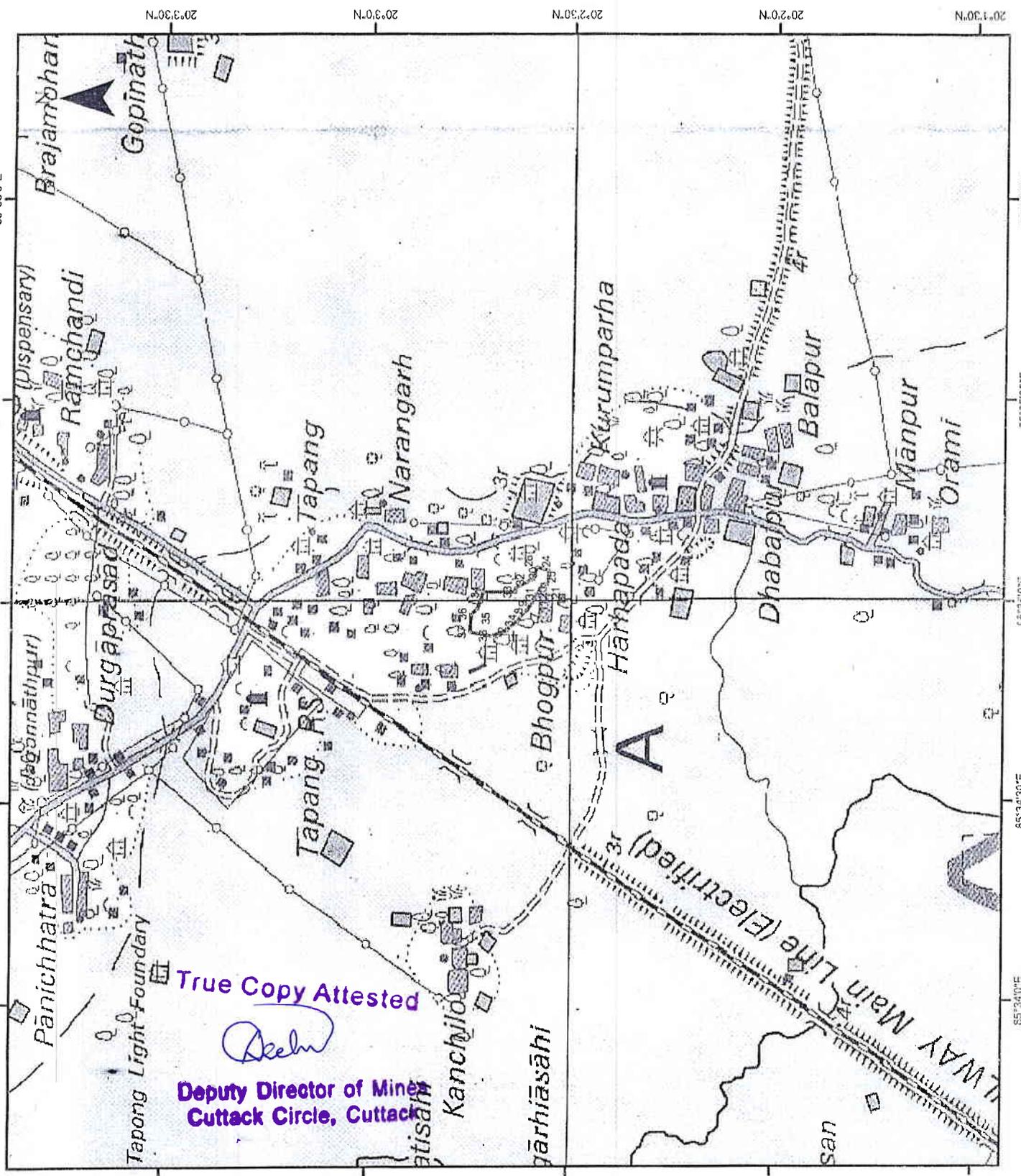
Block Boundary Map of Narangarh Decorative Stone (Khondalite) Khordha District over 11.545 Ac. or 4.672 Ha area

T.S. No.F45T12 (73E/12)

PILLAR	Longitude	Latitude
1	85° 34' 55.598" E	20° 2' 36.765" N
2	85° 34' 56.219" E	20° 2' 38.314" N
3	85° 34' 57.086" E	20° 2' 37.862" N
4	85° 34' 57.699" E	20° 2' 37.349" N
5	85° 34' 58.363" E	20° 2' 36.869" N
6	85° 34' 58.398" E	20° 2' 36.729" N
7	85° 34' 58.576" E	20° 2' 36.588" N
8	85° 34' 58.522" E	20° 2' 36.448" N
9	85° 34' 59.581" E	20° 2' 35.840" N
10	85° 34' 59.860" E	20° 2' 35.642" N
11	85° 35' 0.401" E	20° 2' 35.323" N
12	85° 35' 0.972" E	20° 2' 35.073" N
13	85° 35' 0.856" E	20° 2' 34.879" N
14	85° 35' 1.047" E	20° 2' 34.738" N
15	85° 35' 1.296" E	20° 2' 34.660" N
16	85° 35' 1.656" E	20° 2' 34.646" N
17	85° 35' 2.058" E	20° 2' 34.379" N
18	85° 35' 2.368" E	20° 2' 34.172" N
19	85° 35' 2.488" E	20° 2' 34.132" N
20	85° 35' 2.499" E	20° 2' 33.717" N
21	85° 35' 2.422" E	20° 2' 33.482" N
22	85° 35' 2.959" E	20° 2' 33.310" N
23	85° 35' 3.958" E	20° 2' 33.318" N
24	85° 35' 4.702" E	20° 2' 33.272" N
25	85° 35' 4.832" E	20° 2' 34.089" N
26	85° 35' 5.080" E	20° 2' 35.024" N
27	85° 35' 3.207" E	20° 2' 35.531" N
28	85° 35' 3.225" E	20° 2' 35.822" N
29	85° 35' 3.159" E	20° 2' 35.950" N
30	85° 35' 2.908" E	20° 2' 36.361" N
31	85° 35' 2.310" E	20° 2' 37.342" N
32	85° 35' 1.912" E	20° 2' 38.085" N
33	85° 35' 1.296" E	20° 2' 38.155" N
34	85° 35' 1.319" E	20° 2' 43.022" N
35	85° 34' 58.684" E	20° 2' 43.919" N
36	85° 34' 58.103" E	20° 2' 44.832" N
37	85° 34' 55.349" E	20° 2' 44.946" N
38	85° 34' 54.812" E	20° 2' 41.772" N



Block Boundary
Scale 1:25,000



True Copy Attested
(Signature)
Deputy Director of Mines
Cuttack Circle, Cuttack

SHREE JAGANNATH TEMPLE ADMINISTRATION, PURI.

No: 314 /XXXVIII-68/2019

Dt 9.1.2020

To

The Mining Officer,
Cuttack Circle, Cuttack.

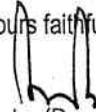
Sub- Withdrawal of Mining Lease application No. 12 dated 13.09.2019 submitted for grant of mining lease in respect of Kunda Kundi Kunda Stone quarry, Narangarh under Khordha Tahasil, Dist- Khordha.

Ref:- Notification No. 9804/SM Dated 11.12.2019 of Steels & Mines Deptt., Odisha.

Sir,

Consequent upon issue of notification supra on reservation of 6 Khondalite Mining Blocks in favour of Odisha Mining Corporation, Odisha, I am directed to say that we are inclined to withdraw the Mining Lease Application No. 12 dated 13.09.2019 submitted by Shree Jagannath Temple Administration, Puri and to request you to honour the mining lease application submitted by OMC, Odisha, Bhubaneswar for grant of Mining Lease in their favour for supply of Khondalite stones for peripheral development of Meghanad Prachira, Shree Mandir, Puri and other incidental works concerning Puri Heritage Corridor, Puri.

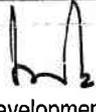
Yours faithfully


9.1.2020
Administrator (Development)
Shree Jagannath Temple Administration, Puri.

Memo No _____ /

Dated _____

Copy forwarded to the Managing Director, OMC, Odisha, Bhubaneswar for information & necessary action. SJTA hereby gives its consent to OMC, Odisha for undertaking mining operation of Kundakundi Kunda quarry within ML area over Ac.11.545 or Hc.4.672 in Narangarh village under Khordha tahasil of Khordha District.


9.1.2020
Administrator (Development)
Shree Jagannath Temple Administration, Puri.

Memo No _____ /

Dated _____

Copy forwarded to Joint Secretary to Govt., Steel & Mines Department, Odisha, Bhubaneswar for favour of information and necessary action.


9.1.2020
Administrator (Development)
Shree Jagannath Temple Administration, Puri.

Memo No _____ /

Dated _____

Copy forwarded to the Additional Secretary to Govt., R&DM Department, Odisha, Bhubaneswar/ Joint Secretary to Govt., Works Deptt. Odisha, Bhubaneswar for favour of information and necessary action.


9.1.2020
Administrator (Development)
Shree Jagannath Temple Administration, Puri.

Memo No _____ /

Dated _____

Copy forwarded to the Director of Mines, Odisha, Bhubaneswar/ Director of Geology, Odisha, Bhubaneswar/Collector, Khordha for information & necessary action.


9.1.2020
Administrator (Development)
Shree Jagannath Temple Administration, Puri.

True Copy Attested



06.02.2025
Deputy Director of Mines
Cuttack Circle, Cuttack

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OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, (PLOT NO. B/38, SECTOR-11, CDA, CUTTACK - 753015, PH. / FAX : (0671) 230 E-mail: mo.cuttack@orissaminerals.gov.in

CUTTACK 58

Letter No.....166...../ Mines dt.....13-1-2020

From :

The Mining Officer,
Cuttack Circle, Cuttack

To :

The Director of Mines,
Odisha, Bhubaneswar

Sub. : Withdrawal of M. L. application No. 12 dt.13.09.2019 filed by Shree Jagannath Temple, Administration, Puri for Decorative Stone (Khondalite) over an area of 11.545 acres or 4.672 hecets. in village-Narangarh under Khurda Tahasil of Khurda District.

Jagannath Temple,
1.545 acres.
District.

Ref : Government Notification No. 9804/SM, dt 11.12.2019.

Sir,

With reference to the letter on the subject cited above, I am intimate that Jagannath Temple, Administration Puri, has withdrawn the M. L. application No.12/dt.13.09.2019 for Decorative Stone (Khondalite) over an area of 11.545 acres or 4.672 hecets in village Narangarh under Khurda Tahasil of Khurda District vide his letter No.314/XXXVIII-68/2019/dt.09.01.2020 (enclosed).

Jagannath Temple,
for Decorative Stone
under Khurda Tahasil
(enclosed).

Further, Shree Jagannath Temple, Administration Puri, has requested in his letter to honour the M.L. application submitted by M/s. OMC Ltd. Bhubaneswar over the aforesaid area in adherence to the Government Notification No. 9804/SM, dt. 11.12.2019) for supply of Khondalite for development of Meghanad Prachira, Shree Mandir, Puri and other incidental works pertaining Puri Heritage Corridor, Puri.

letter to honour
in adherence to
for peripheral
pertaining Puri

This is for your kind information and necessary action.

Yours faithfully

Enclosure : As above

[Signature]
Mining Officer
Cuttack Circle

Memo No.....167...../Mines,dt.....13-1-2020

Copy forwarded to the Additional Chief Secretary, Government of Odisha, Steel & Mines Department, Bhubaneswar for information and necessary action.

[Signature]
Mining Officer
Cuttack Circle

True Copy Attested

Memo No.....168...../Mines,dt.....13-1-2020

Copy Shree Jagannath Temple, Administration, Puri for information with reference to his letter No.314/dt.09.01.2020.

[Signature]
Mining Officer
Cuttack Circle

Deputy Director of Mines
Cuttack Circle, Cuttack

Memo No.....169...../Mines,dt.....13-1-2020

Copy to M/s.OMC Ltd. for information and necessary action.

[Signature]
Mining Officer
Cuttack Circle.

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Annexure - FF/10
series

FORM - D
Application for Mining Lease
[See rule 9(7)]

To

The Additional Chief Secretary
Government of Odisha
Steel & Mines Department, Bhubaneswar.

(Through the Mining Officer, Cuttack)

Sir,

- We submit an application for a mining lease for Decorative Stone Under Odisha Minor Mineral Concession Rules, 2016, which may be granted to us.
- A non-refundable sum of Rs. 10,000/- (Rupees ten thousand only) being the fees in respect of the application payable under rule 16 (7)(i) of the said rules has been deposited (vide enclosed original receipt challan No 12 dated.23.12.19 of the State Bank of India/Treasury.

3. The required particulars are given below:

(i)	Name of the applicant	The Odisha Mining Corporation Ltd., (A Government of Orissa Undertaking)
(ii)	Address	The Odisha Mining Corporation Ltd., (A Government of Orissa Undertaking) Post Box No. 34, Unit-5, Bhubaneswar- 751001, Dist-Khurda, Odisha.
	Present	
	Permanent	
(iii)	In case the applicant is	Case does not arise.
	(a) An individual, his nationality (Nationality certificate to be enclosed)	
	(b) A company, an attested copy of the certificate of registration of the company along with copy of Memorandum and Article of Association of the Company shall be enclosed.	
	(c) A firm, nationality of all the partners and partnership deed to be attached.	Case does not arise.
(iv)	Profession or nature of business of the applicant	Exploration, exploitation and marketing of Ore/minerals.
(v)	Particulars of documents appended	Copy of the exemption certificate No.8102 dt. 19.06.79 is enclosed. (Attached in Annexure - II)
	(a) Valid mining due clearance certificate issued by the Director of Mines to be enclosed, or	
	(b) An affidavit in lieu of mining due	Case does not arise.

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*Deputy Director of Mines
Cuttack Circle, Cuttack*

06.02.2025

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	clearance Certificate subject to its production within one month of making application, or											
	(c) In case the applicant does not hold and has not held any mineral concession for major and minor minerals in the State, furnishing of an affidavit to that effect will suffice:	Case does not arise.										
	(d) Attested copy of up to date VAT clearance Certificate	Copy of GST clearance Certificate is enclosed. (Attached in Annexure -III)										
(vi)	Period for which Mining Lease is required	30 Years										
(vii)	Extent of Area applied for Mining Lease	4.672 hectares or 11.545 acres.										
(viii)	Details of the Area applied for mining lease	The area applied is within the village Narangarh under Khurda Tahasil of Khurda district, Odisha.										
(a)	<table border="1"> <thead> <tr> <th>District</th> <th>Tahasil</th> <th>Village/ Forest Range</th> <th>Survey No.</th> <th>Area in Hect.</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	District	Tahasil	Village/ Forest Range	Survey No.	Area in Hect.						Detailed Land Schedule and Copy of Land Schedule certified by Tahasildar, Khurda is attached. (Attached as Annexure - IV)
District	Tahasil	Village/ Forest Range	Survey No.	Area in Hect.								
(b)	A plan in cadastral village map along with a key plan in Survey of India top-sheet in scale 1:50,000, boundary description and land schedule of the area applied for to enclosed: (The plan should be on the relevant portion of the cadastral village map with scale and should contain natural feature. Land marks or other feature to enable identification of the area in the field or any other place of importance).	Lease Plan with Key plan, Boundary description & Land schedule. (Attached in annexure V, IV).										
ix	(a) If the applicant has surface right over the area or he is the owner of land applied for, document in support of surface right or patta of land, as the case may be, shall be attached. Or	Case does not arise.										
	(b) where the land applied for being to private persons written consent of such tenant(s) for undertaking mining operation to be filed. Or	Consent from the tenant i.e. Shree Jagannath Temple Administration, Puri is attached. (Attached as Annexure VI)										
	(c) In case the applicant is the rayat of the land applied for, attested copies of documents to establish this.	NA										
	An affidavit stating particulars of areas which the applicant himself or any	Copy of the Affidavit giving details list of the mining lease is enclosed. (Attached as Annexure - VII)										
	a) Already holds under mining lease.											
	b) Has already applied for but not granted.											

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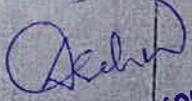


Deputy Director of Mines
Cuttack Circle, Cuttack

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	c) Being applied for simultaneously Attested copy of the document showing payment of earnest money:	NA
(xii)	An affidavit stating that the applicant is not convicted for any offence committed for any violation of any provision of Mines and Minerals (Development & Regulation) Act, 1957 and rules made thereunder:	Copy of the Affidavit is enclosed. (Attached as Annexure - VIII)
(xiii)	Nature of joint interest	NA
(xiv)	Financial resources of the applicant: (supported document to be enclosed)	Enclosed.
	a) Copy of the solvency Certificate and list of immovable properties from the concerned Revenue Authority;	Not applicable as OMC Ltd. is a company as per OMMC Rules, 2016 (Rule 16(3)(a)).
	b) A recent certificate from the banker of the applicant stating the extent of his credit worthiness.	Copy of audited balance sheet of last year is enclosed. (Attached as Annexure - IX)
(xv)	Technical knowledge or experience in mining operation for specified minor minerals of the applicant (supporting document to be attached).	OMC is currently not holding any specified minor mineral lease & appoint a RQP for providing technical knowledge in mining operation for specified minor minerals Certificate of RQP. (Attached as Annexure - X)
(xvi)	If the applicant is the rayal of the land applied for, an attested copy of the patta of the land.	Case does not arise.
(xvii)	Has the applicant already set up or has a definite plan to put up an industry based on specified minor minerals? If so, the detail thereof along with documentary evidences.	The decorative stone extracted from the mine shall be supplied to the Works Dept. or any other agency designated by it for use in the projects to be undertaken under the scheme for "Augmentation of Basic Amenities and Development of Heritage and Architecture,(ABADHA) and/or projects for development of puri as World Heritage City as per Govt. notification order no. 9804 /SM, Bhubaneswar IV(DS)SM-39/2019, Dt.11.12.2019 for reservation of Khondalite Block in favour of Odisha Mining Corporation Limited. (Attached as Annexure - XI)
(xviii)	In case of application for mining lease of specified minor minerals over the area held under prospecting license-cum- mining lease: Does the applicant hold a prospecting license-cum-mining lease over the	No.

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Deputy Director of Mines
Cutback Circle, Cutback

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	area applied for? If so,	
	i) Number and date of grant order, date of execution and registration, date on which it is due to expire.	Case does not arise.
	ii) The report of prospecting operation carried out to be enclosed.	Case does not arise.
	iii) Broad parameters of ore body/ bodies such as strike length, average width, dip, geological disturbance (a geological plan of the area showing details of geology and lithology to be attached) and related geological, economical and feasibility parameters of the deposit:	Copy of the abstract of the Geological report is enclosed. (Attached as Annexure - XII)
(xix)	In case of application is made for mining over the area earlier held under mining lease for specified minor minerals by person other than the applicant:	NA
	a) Number of existing quarry pits with dimension:	
	b) Dimension of rock exposed in the pit (location of old working are to be shown on the geological plan)	
	c) Details of rock exposed in the virgin area coming within area applied for.	
	d) Whether information generated from the working pits and exposed rocks are sufficient to establish the existence of specified minor minerals content therein and to prepare a mining plan.	
(xx)	Method of working of the area applied for in brief:	The mine will be operated by opencast, Semi mechanised method. Mining by benching for collection of blocks to be used for crafting.
(xxi)	Anticipated yearly financial investment in mining operation.	Rs 10.35 Crore
(xxii)	Manner in which the specified minor minerals raised to be utilized.	The decorative stone to be procured from the mine will be utilised for development of Shree Jagannath Temple, Puri, and development of Puri as world Heritage City under ABADHA scheme of Govt. of Odisha and will be supplied to different carving & sculpture units and the local artisans.

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Deputy Director of Mines
Cuttack Circle, Cuttack

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a)	i) If for captive use, the location of the industry ii) If for sale for indigenous consumption	The decorative stone to be procured from the mine will be utilised for development of Shree Jagannath Temple, Puri, development of Puri as world Heritage City under ABADHA scheme of Govt. of Odisha and will be supplied to different carving & sculpture units and the local artisans as per Govt. notification order no. <u>9804</u> /SM, Bhubaneswar IV(DS)SM-39/2019, Dt.11.12.2019 for reservation of Khondalite Block in favour of Odisha Mining Corporation Limited. (Attached as Annexure – XI)
b)	If for export to foreign country, name of the countries:	NA
xxiii.	Name, qualification and experience of technical personnel available or to be employed for supervision of the mines.	Copy enclosed. (Attached as Annexure – XIII)
xxiv.	Any other information, if any:	NA
4	Additional charge quoted (higher than the minimum additional charge fixed vide Govt. Notification No.....dt.....):	NA

I/We do hereby declare that the particulars furnished above are correct and am/are ready to furnish any other details including documents and security deposit as may be required by you before the grant of mining lease.

Yours faithfully

M Basa

Signature of the applicant
 Addl. General Manager (Genl.)
 Power of Attorney Holder
 Odisha Mining Corporation Ltd.
 Bhubaneswar

Place: *Bhubaneswar*
 Date: *10/01/2020*

True Copy Attested

Debi

Deputy Director of Mines
 Cuttack Circle, Cuttack

~~157~~

2

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK

PLOT NO. B/38, SECTOR-11, CDA, CUTTACK - 753015, P.H. / FAX : (0671) 2309357/58

E-mail: mo.cuttack@orissaminerals.gov.in

Letter No. 235 / Mines dt. 21.01.2020

From :

Mining Officer,
Cuttack Circle, Cuttack

To :

The Director of Mines,
Odisha, Bhubaneswar

Sub. : M. L. application No.13/dt.10.01.2020 filed by OMC Ltd. for Decorative Stone (Khondalite) over an area 11.545 acres. or 4.672 hec. in village-Narangarh under Khordha Tahasil of Khordha District.

Sir,

With reference to the subject cited above. I am to say that, the application for Mining Lease for Decorative Stone (Khondalite) has been filed by OMC Ltd. over an area 11.545 acres. or 4.672 hec. in village-Narangarh under Khordha Tahasil of Khordha District on dt. 10.01.2020 in the prescribed form duly signed by the Additional General Manager, PAH of OMC, Ltd. Bhubaneswar. The said Mining Lease application was verified at this end and following observations were made.

- (i). Valid Mining Dues Clearance Certificate (MDCC) as required under SI No. 3 (v) (a) of the application (Form-D) not submitted by the applicant, since M/s. OMC Ltd., has been exempted in this regard vide Government Letter No. 8102/dt.19.06.1976. (copy enclosed with the application)
- (ii). The applicant has submitted recent audited balance sheet (for the last financial year 2018-2019) in place of the Solvency Certificate and Recent Banker's Certificate as required under SI No. 3 (xiv) (a) & (b), since the applicant is a Company as explained under Rules 16 (3) (a) of OMMC Rules'2016.
- (iii). Original T. C. No. 12/dt.23.12.2019 of amount Rs. 10,000/- Rupees (Ten thousand) only deposited in the head of account "0853-102-0217-02021". (Copy of the request letter of the applicant along with the challan is enclosed with the application)

Since the applied Mining Lease area of OMC Ltd. was previously applied by Shree Jagannath Temple Administration, Puri, therefore, the Technical Enquiry Report, Report of Tahasildar on Revenue Point of view and Report of D.F.O. on Forest Point of view submitted earlier vide this office letter No. 235 / Mines, dt.04.11.2019 may please be considered for processing of this Mining Lease application.

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Deputy Director of Mines
Cuttack Circle, Cuttack

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-2-

Further, the report submitted earlier by the Sr. Surveyor of this office in respect of the aforementioned applied land is enclosed herewith for kind perusal.

In view of the above 2 (Two) Sets of Mining Lease application No.13/dt.10.01.2020 (Form-D) of OMC Ltd, Bhubaneswar for Decorative Stone (Khondolite) over an area 11.545 acres. or 4.672 hecets. in village-Narangarh under Khordha Tahasil of Khordha District is forwarded for consideration and disposal on its own merit.

Enclosure : Original M.L.Application

Yours faithfully,

[Signature] 21/01/20
Mining Officer,
Cuttack Circle, Cuttack

Memo No..... 236/Mines,dt..... 21.01.2020

Copy to Addl General Manager, (Geology) & PAH of OMC Ltd., Bhubaneswar for information with reference to letter No. 621/OMC/GS/2020/dt.10.01.2020.

[Signature] 21/01/20
Mining Officer,
Cuttack Circle, Cuttack

True Copy Attested

[Signature]

Deputy Director of Mines
Cuttack Circle, Cuttack

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12

**TECHNICAL ENQUIRY REPORT OF MINING OFFICER FOR MINING LEASE OF
DECORATIVE STONE (KHONDALITE)**

1	Sl. No. of application in Standard Register	:	M. L. No.13
2	Date of application	:	10.01.2020
3	Name of the applicant and address	:	Odisha Mining Corporation Ltd., (A Government of Orissa Undertaking) Post Box No. 34, Unit-5, Bhubaneswar-751001, Dist-Khurda, Odisha.
4	Location of the applied area	:	Village-Narangarh, Tahasil-Khordha, Dist-Khordha.
5	Mineral	:	Decorative Stone (Khondalite)
6	Area	:	11.545 Acres or 4.672 Hects.
7	Expected output/month at initial working	:	As per the scheme of prospecting submitted by the PL holder Shree Jagannath Temple Administration, Puri
8	General Geology	:	The area comes under the Geological terrain of Eastern Ghat. The rock Khondalite is moderately hard, Pinkish red in colour which may suitable for carving and sculpture purpose.

9. Remarks:

1. On verification of Map, BD, Land Schedule by Sr. Surveyor of this office, it is found that the area is not overlapping as the same area was granted previously as Prospecting License to Shree Jagannath Temple Administration, Puri. On revenue and forest point of view, there is no objection pointed out by the Tahasildar, Khordha and DFO, Khordha respectively.

2. In view of the above, application may be disposed of on its own merit.

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(Signature)
**Deputy Director of Mines
Cuttack Circle, Cuttack**

(Signature) 21/01/20
**Mining Officer,
Cuttack Circle, Cuttack**
21/11

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Annexure - 99/10

**Government of Odisha
Steel & Mines Department**

No. 2826 /S & M, Bhubaneswar, dated the
SM-MC2-MMCA-0004-2020

16.3.2020

From

Smt. M. Swain
Joint Secretary to Government

To

Odisha Mining Corporation Ltd.,
Bhubaneswar, Odisha.

Sub: Letter of Intent for grant of ML No.13 dt.10.01.2020 for Decorative stone (Khondalite) over an area of 11.545 Acres or Ha. 4.672 in village Narangarh under Khordha Tahasil of Khordha district in favour of M/s Odisha Mining Corporation Ltd..

1. Background:

- 1.1 Earlier, the prospecting of Kundakundi Kunda Stone quarry mining lease (Khondalite) over an area of 11.545 Acs or 9.672 Hetcs. in village-Narangarh under Khordha Tahasil of Khordha district was carried out by Shree Jagannath Temple Administration, Puri (SJTA). The GR for this block is available indicating the resource to be G2 level. The SJTA applied for mining lease vide its ML application No.12 dated 13.9.2019.
- 1.2 Subsequently, the 6(six) Khondalite blocks were reserved with certain stipulations for mining purpose in favour of M/s OMC Ltd. under rule-39 of the Odisha Minor Mineral Concession Rules, 2016 vide Govt. Notification No. 9804 dt. 11.12.2019 wherein reservation of aforesaid KundaKundi Kunda Stone Quarry, Narangarh was conditional upon withdrawal of M.L. application by Shree Jagannath Temple Administration, Puri (SJTA) in favour of M/s OMC Ltd. Accordingly M/s. OMC Ltd. submitted the ML application No.13 dated 10.1.2020.
- 1.3 Shree Jagannath Temple Administration, Puri (SJTA) vide its letter dated 20.01.2020 withdrew the mining lease application No.12 dated 13.09.2019 as

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(Signature)

**Deputy Director of Mines
Cuttack Circle, Cuttack**

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informed by the Mining Officer, Cuttack in his memo No.167/Mines dated 13.1.2020.

- 1.4 The Director of Mines while forwarding the said ML application No.13 dt.10.01.2020 has requested to consider the grant of mining lease in favour of OMC Ltd.
- 1.5 The ML application is accompanied with documents like applied area map, Boundary description, Land schedule, etc.

2. Grant of Letter of Intent:

Accordingly, Government have been pleased to issue this letter of intent for grant of mining lease for Decorative stone (Khondalite) over an area of Ha.-4.672 in village Narangarh under Khordha Tahasil of Khordha district in your favour for a period of 30 (thirty) years under rule-8(2) read with rule 39 of the OMMC Rules,2016.

3. Conditions:

- 3.1 This letter of intent and subsequent grant of mining lease shall be subject to provisions of the MMDR Act, OMMC Rules, Granite Conservation and Development Rules and other rules made under the MMDR Act. The applicant shall obtain all statutory compliances required for operating the lease including, but not limited to, Mining Plan / Scheme of Mining, Environment Clearance, Forest Clearance etc. within the stipulated time and submit to the Government for grant and execution of mining lease.
- 3.2 Mineral extracted from these blocks shall be supplied to the Works Department or any other agencies designated by it for use in the projects to be undertaken under the scheme for "Augmentation of Basic Amenities and Development of Heritage & Architecture" (ABADHA) and/or projects for development of Puri as a World Heritage City. The terms and conditions for supply of Khondalite shall be mutually agreed between Works Department, the SJTA and the OMC Ltd.
- 3.3 Any mineral not required by the Works Dept. or any other agency designated by it or SJTA shall be disposed by the OMC following due process of law.

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Deputy Director of Mines
Cuttack Circle, Cuttack

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- 3.4 The addl. Charge of 10% of the average sale value of the mineral shall be leviable only in respect of the mineral not required for the projects of Works Department/SJTA but disposed of in the open market. The addl. Charge is however nil in respect of material supplied for development/ construction projects of Works Department/SJTA.
- 3.5 The State Government may impose such further conditions in the lease as it may think necessary in the interest of mineral development and protection of environment.

4. Validity:

- 4.1 This Letter of Intent is valid for a period of six months from the date of its issuance, within which time all the conditions as stipulated at para 3 above must be fulfilled; otherwise this letter of intent shall stand revoked.

Application, if any, seeking extension of time for submitting the complete compliances for grant of mining lease may be submitted prior to the expiry of the above time limit along with full documentation in support of the reasons and the extension of period may be considered by the Government provided that the Government are satisfied that the applicant has made due diligent and sincere efforts for ensuring compliance and delay was entirely for reasons beyond the control of the applicant. Maximum period for which extension may be considered shall not exceed one year for the purpose of the Forest Clearance and six months for all other compliances.

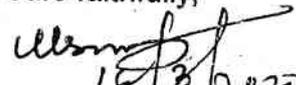
- 4.2 You shall furnish acceptance of the terms and conditions of Letter of Intent within 15(fifteen) days from the date of issuance of this letter failing which this letter of intent shall stand revoked.

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**Deputy Director of Mines
Cuttack Circle, Cuttack**

Yours faithfully,



Joint Secretary to Government

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Memo No. 2827 /S & M, Bhubaneswar, dated the 16.3.2020

Copy forwarded to the Director of Mines, Odisha, Bhubaneswar for information and necessary action.


Joint Secretary to Government.

Memo No. 2828 /S & M, Bhubaneswar, dated the 16.3.2020

Copy forwarded to the Mining Officer, Cuttack for information and necessary action.


Joint Secretary to Government

Memo No. 2829 /S & M, Bhubaneswar, dated the 16.3.2020
Copy forwarded to the Collector, Khordha for information and necessary action.


Joint Secretary to Government

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

Annexure - HH/10 Series




No. 4303/OMC/GS/2020
Date 18/03/2020

To

**The Joint Secretary to Govt.
Steel & Mines Department
Govt. of Odisha
Bhubaneswar**

Sub:- Acceptance of the terms and conditions of Lol for grant of ML No.13 for decorative stone (Khondalite) over an area of 11.545 Acres or Ha. 4.672 in village Narangarh under Khordha Tahasil of Khordha District in favour of Odisha Mining Corporation Ltd.

Ref:- Letter No.2826/S&M, Bhubaneswar dt.16.3.2020.

Sir,

In inviting a reference to the letter on the subject cited above, the terms and conditions indicated in the above mentioned letter is acceptable to OMC in all respect. Accordingly, OMC agreed to accept the terms and conditions that would govern the grant of ML No.-13 for decorative stone (Khondalite) in village Narangarh under Khordha Tahasil of Khordha District.

I would therefore request to kindly grant the mining lease No-13 for Decorative Stone (Khondalite) over an area of 11.545 Acrs. or 4.672 Ha. in Village Narangarh under Tahasil/ District-Khordha.

Yours faithfully,

(T. Basa)

G. M. (Geology)

(Power of attorney Holder)

M/s Odisha Mining Corporation Ltd.

OMC House, Bhubaneswar

Dated. 18/03/20

Memo No. 4304/OMC/GS/2020

Copy to the Director of Mines, Odisha for kind information.

Copy to the Mining Officer, Cuttack for kind information.

Copy to the Collector, Khordha for kind information.

G. M. (Geology)

(Power of attorney Holder)

The Odisha Mining Corporation Ltd.

(A Gold Category State PSU)

Registered Office : OMC House, Bhubaneswar - 751001, India

Tel : 0674-2377400/2377401, Fax : 0674-2396889, 2391629, www.omcltd.in

CIN : U13100OR1956SGC000313

True Copy Attested



**Deputy Director of Mines
Cuttack Circle, Cuttack**

S. Pandey

1457

25/6/20

o/c

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**GOVERNMENT OF ODISHA
STEEL & MINES DEPARTMENT**

No. 8086 /S & M, Bhubaneswar, dated the 24.09.2020
SM-MC2-MMCA-0004-2020

Sub: Grant of ML No.13 dated 10.01.2020 for Decorative stone (Khondalite) over an area of 11.545 Acres or Ha. 4.672 in village Narangarh under Khordha Tahasil of Khordha District in favour of Odisha Mining Corporation Limited (OMC Limited).

Order

Whereas, the prospecting of Kundakundi Kunda Stone quarry mining lease (Khondalite) over an area of 11.545 Acs or 4.672 Hetcs. in village- Narangarh under Khordha Tahasil of Khordha district was carried out by Shree Jagannath Temple Administration, Puri (SJTA). The GR for this block is available indicating the resource to be G2 level. The SJTA applied for mining lease vide its ML application No.12 dated 13.9.2019.

And whereas, the 6(six) Khondalite blocks were reserved with certain stipulations for mining purpose in favour of OMC Limited under rule-39 of the Odisha Minor Mineral Concession Rules, 2016 (herein after OMMC Rules, 2016) vide Government Notification No. 9804 dt. 11.12.2019 wherein reservation of aforesaid KundaKundi Kunda Stone Quarry, Narangarh was conditional upon withdrawal of M.L. application by Shree Jagannath Temple Administration, Puri (SJTA) in favour of OMC Limited. Accordingly OMC Limited submitted the ML application No.13 dated 10.1.2020.

And whereas, Shree Jagannath Temple Administration, Puri (SJTA) vide its letter dated 20.01.2020 withdrew the mining lease application No.12 dated 13.09.2019 as informed by the Mining Officer, Cuttack in his memo No.167/Mines dated 13.1.2020. Director of Mines while forwarding the said ML application No.13 dt.10.01.2020 has requested to consider the grant of mining lease in favour of OMC Limited.

And whereas, the lessee was asked vide Steel & Mines Department letter No.2826/SM, dated 16.03.2020 to accept the terms & conditions for grant of applied mining lease for Decorative stone (Khondalite) and the lessee vide its

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Devi
Deputy Director of Mines
Cuttack Circle, Cuttack

letter No.4303/OMC/GS/2020 accepted those terms & conditions and intimated that it will also abide by the same.

And whereas, subsequently OMC Limited vide his letter No.10925/OMC/KNDL/2020 dated 07.09.2020 intimated that modified mining plan with progressive mining closure plan (PMCP) and Environmental Clearance were obtained in respect of the said mining lease.

Therefore, in view of the above, the State Government is hereby pleased to grant the mining lease for Decorative stone over an area of 11.545 Acres or Ha. 4.672 in village Narangarh under Khordha Tahasil of Khordha district under rule-8(2) read with rule 39 of the OMMC Rules, 2016 in favour of Odisha Mining Corporation Limited for a period of thirty years subject to the conditions laid down in the letter of intent issued by the State Government along with the conditions stipulated under Rule 26 and all other conditions pertaining to mining lease as provided in the said OMMC Rules, 2016.

The grant of aforesaid lease is also subject to the following conditions;

1. The mining lease holder(s) shall after ceasing mining operations, undertake re-grassing in the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
2. The lessee shall execute the lease deed(s) within a period of 3 (three) months from date of issue of this order subject to availability of the requisite clearances and the above conditions and undertakings shall form part of such deed.

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Deputy Director of Mines
Cuttack Circle, Cuttack

By Order of the Governor

Joint Secretary to Government

Memo No. 8087 /S & M, Bhubaneswar, dated the 24.09.2020

Copy forwarded to the Managing Director, OMC Limited for information and necessary action.

Joint Secretary to Government

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Memo No. 8088 /S & M, Bhubaneswar, dated the 24.09.2020

Copy forwarded to the Director of Mines, Odisha, Bhubaneswar for information and necessary action.

A. U. Saha
24/9/2020
Joint Secretary to Government

Memo No. 8089 /S & M, Bhubaneswar, dated the 24.09.2020

Copy forwarded to the Mining Officer, Cuttack for information and necessary action.

The applicant company should comply with all the terms and conditions and execute the lease deed in the prescribed format as appended to the Rules, 2016 within 3 (three) months from the date of this order.

A. U. Saha
24/9/2020
Joint Secretary to Government

Memo No. 8090 /S & M, Bhubaneswar, dated the 24.09.2020

Copy forwarded to the Collector, Khordha for information and necessary action.

A. U. Saha
24/9/2020
Joint Secretary to Government

True Copy Attested

A. U. Saha

Deputy Director of Mines
Cuttack Circle, Cuttack

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(24)

OFFICE OF THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK

PL.OF NO.B/38,SECTOR-11,CDA, CUTTACK - 753015, PH./ FAX : (0671) 2309357/58

Letter No.....2122...../Mines dt. 14-10-2020

From,

The Mining Officer,
Cuttack Circle, Cuttack

To,

The Director of Mines,
Odisha, Bhubaneswar .

Sub:- Approval of Surveyed Map, Boundary description & Land schedule of the granted Mining Lease for Decorative Stone (Kundakundi Kunda, Khondalite) in favour of OMC Ltd. over an area of 11.545 acres. or 4.672 hecets. in village Narangarh under Khordha Tahasil of Khordha District.

Sir,

With reference to the subject cited above, I am to say that, the joint survey and demarcation of the granted of Mining Lease for Decorative Stone (Kundakundi Kunda, Khondalite) in favour of OMC Ltd. over an area of 11.545 acres. or 4.672 hecets. in village Narangarh under Khordha Tahasil of Khordha District has been carried out by the Junior Mining Officer, of this office in the presence of Revenue personnel, Forest Range Officer and the representative of lessee and the same has been completed. The Junior Mining Officer of this office has submitted the surveyed map, boundary description and land schedule which have been duly signed by concerned officials.

Submitted herewith are one copy of original film map, 6 sets of ammonia prints of map, 6 sets of boundary descriptions, 6 sets of land schedules

, Joint verification report, one set of village sheet, 1 sets of ROR and JMO report for necessary approval at your end .

This is for favour of your kind information and necessary action.

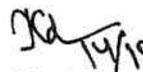
Yours faithfully,

Encl : As above

True Copy Attested



**Deputy Director of Mines
Cuttack Circle, Cuttack**


 Mining Officer,
 Cuttack Circle, Cuttack
 14/10/20

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ML 22/10
 (25)
 By-Speed Post

DIRECTORATE OF MINES, ODISHA,
 BHUBANESWAR

No. MXV (c)-02/2019 7395 DM., dt. 20.10.2020

From,

Debidutta Biswal, I.F.S.
 Director of Mines, Odisha,
 Bhubaneswar.

To

The Mining Officer,
 Cuttack Circle, Cuttack.

Sub:

Approval of Survey plan, Boundary description land schedule of the mining lease Decorative Stone (Kundakundi Kunda, Khondalite) in favour of OMC Ltd. over an area of 11.545 Arcs or 4.672 hec. in village Narangarh under Khordha Tahasil of Khordha district.

Sir,

In inviting a reference to your letter No. 2122/Mines dt.14.10.2020 on the above noted subject, a set of duly approved surveyed map, boundary description and land schedule of the mining lease ^{for} Decorative stone (Kundakundi Kunda, Khondalite) in favour of OMC Ltd. over an area of 11.545 Arcs or 4.672 hec. in village Narangarh under Khordha Tahasil of Khordha district is sent herewith for needful action.

Yours faithfully,

[Signature]
 19/10/20

DIRECTOR OF MINES, ODISHA

Encl: As above.

True Copy Attested

[Signature]

Deputy Director of Mines
 Cuttack Circle, Cuttack

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Boundary Description of Granted M.L for Decorative Stone (Kundakundi Kunda, Khondalite) of OMC Ltd. Over an area of 11.545 Acre or 4.672 Hect. in Village Narangarh under Khordha Tahasil of Khordha District.

FIELD NOTE					
Reference:- The Starting point 1 is situated with a magnetic bearing of $45^{\circ} 30'$ and at a distance of 283.26 Mt. from the village Trijunction point of village Bhagabanpur No-174, Bhogapur No-204 and Narangarh No-203, Tahasil/District -Khordha.					
LINE	Magnetic Bearing	Interior Angle	Distance in Mtr.	Distance in Ft.	Remarks
01--02	129° 31'	147° 17'	16.29	53.44	
02--03		193° 48'	50.46	165.55	
03--04		168° 43'	23.85	78.25	
04--05		175° 01'	24.80	81.36	
05--06		227° 54'	4.35	14.27	
06--07		135° 40'	6.69	21.95	
07--08		250° 03'	4.59	15.06	
08--09		95° 39'	22.54	73.95	
09--10		194° 09'	13.72	45.01	
10--11		173° 42'	28.63	93.93	
11--12		171° 22'	18.30	60.04	
12--13		274° 39'	6.81	22.34	
13--14		98° 44'	7.11	23.33	
14--15		159° 28'	7.61	24.97	
15--16		164° 19'	10.49	34.42	
16--17		213° 00'	14.26	46.78	
17--18		179° 55'	11.02	36.15	
18--19		164° 15'	3.70	12.14	
19--20		249° 03'	12.75	41.83	
20--21		198° 32'	7.58	24.87	
21--22		91° 31'	16.47	54.04	
22--23		161° 08'	28.99	95.11	
23--24		183° 58'	21.65	71.03	
24--25		95° 04'	25.32	83.07	
25--26		186° 38'	25.06	82.22	
26--27		95° 16'	57.53	188.75	
27--28		253° 52'	9.23	30.28	
28--29		145° 49'	18.79	61.65	
29--30		177° 56'	15.27	50.10	
30--31		184° 20'	45.38	148.88	
31--32		124° 21'	18.89	61.98	
32--33		263° 44'	148.66	487.73	
33--34		109° 42'	81.59	267.68	
34--35		225° 40'	13.27	43.54	
35--36		166° 05'	19.80	64.96	
36--37		130° 49'	79.37	260.40	
37--38		95° 53'	100.37	329.30	
38--01		153° 01'	71.83	235.66	

Handwritten signature
12/10/20
J.M.O. Cuttack

True Copy Attested

Handwritten signature

Deputy Director of Mines
Cuttack Circle, Cuttack

Handwritten signature
12/10/20
A. Galaba

Handwritten signature
12/10/20
FOREST RANGE OFFICER
TANGI RANGE

CHECKED & FOUND CORRECT

Handwritten signature
12/10/20
CHIEF SURVEYOR
DIRECTORATE OF MINES
ODISHA, BHUBANESHWAR

17A

Boundary Description of Granted M.L for Decorative Stone (Kundakundi Kunda, Khondalite) of OMC Ltd. Over an area of 11.545 Acre or 4.672 Hect. in Village Narangarh under Khordha Tahasil of Khordha District.

FIELD NOTE

Reference:- The Starting point 1 is situated with a magnetic bearing of $45^{\circ} 30'$ and at a distance of 283.76 Mt. from the village Trijunction point of village Bhagabanpur No-174, Bhogapur No-204 and Narangarh No-203, Tahasil/District -Khordha.

LINE	Magnetic Bearing	Interior Angle	Distance in Mtr.	Distance in Ft.	Remarks
01-02	129° 31'	147° 17'	16.29	53.44	
02-03		193° 48'	50.46	165.55	
03-04		168° 43'	23.85	78.25	
04-05		175° 01'	24.80	81.36	
05-06		227° 54'	4.35	14.27	
06-07		135° 40'	6.69	21.95	
07-08		250° 03'	4.59	15.06	
08-09		95° 39'	22.54	73.95	
09-10		194° 09'	13.72	45.01	
10-11		173° 42'	28.63	93.93	
11-12		171° 22'	18.30	60.04	
12-13		274° 39'	6.81	22.34	
13-14		98° 44'	7.11	23.33	
14-15		159° 28'	7.61	24.97	
15-16		164° 19'	10.49	34.42	
16-17		213° 00'	14.26	46.78	
17-18		179° 55'	11.02	36.15	
18-19		164° 15'	3.70	12.14	
19-20		249° 03'	12.75	41.83	
20-21		198° 32'	7.58	24.87	
21-22		91° 31'	16.47	54.04	
22-23		161° 08'	28.99	95.11	
23-24		183° 58'	21.65	71.03	
24-25		95° 04'	25.32	83.07	
25-26		186° 38'	25.06	82.22	
26-27		95° 16'	57.53	188.75	
27-28		253° 52'	9.23	30.28	
28-29		145° 49'	18.79	61.65	
29-30		177° 56'	15.27	50.10	
30-31		184° 20'	45.38	148.88	
31-32		124° 21'	18.89	61.98	
32-33		263° 44'	148.66	487.73	
33-34		109° 42'	81.59	267.68	
34-35		225° 40'	13.27	43.54	
35-36		166° 05'	19.80	64.96	
36-37		130° 49'	79.37	260.40	
37-38		95° 53'	100.37	329.30	
38-01		153° 01'	71.83	235.66	

True Copy Attested

Asin

Head
12/10/20
J.M.O. Cuttack

Deputy Director of Mines
Cuttack Circle, Cuttack

Palur
12/10/20
R.G. Galaba

Khonda
12/10/20
FOREST RANGE OFFICER
TANGI RANGE

CHECKED & FOUND CORRECT

Chandra
12/10/20
CHIEF SURVEYOR
DIRECTORATE OF MINES
GOVT. OF INDIA

172

Boundary Description of Granted M.L for Decorative Stone (Kundakundi Kunda, Khondalite) of OMC Ltd. Over an area of 11.545 Acre or 4.672 Hect. in Village Narangarh under Khordha Tahasil of Khordha District.

FIELD NOTE					
Reference:- The Starting point 1 is situated with a magnetic bearing of $45^{\circ} 30'$ and at a distance of 283.76 Mt. from the village Trijunction point of village Bhagabanpur No-174, Bhogapur No-204 and Narangarh No-203, Tahasil/District -Khordha.					
LINE	Magnetic Bearing	Interior Angle	Distance in Mtr.	Distance in Ft.	Remarks
01-02	$129^{\circ} 31'$	$147^{\circ} 17'$	16.29	53.44	
02-03		$193^{\circ} 48'$	50.46	165.55	
03-04		$168^{\circ} 43'$	23.85	78.25	
04-05		$175^{\circ} 01'$	24.80	81.36	
05-06		$227^{\circ} 54'$	4.35	14.27	
06-07		$135^{\circ} 40'$	6.69	21.95	
07-08		$250^{\circ} 03'$	4.59	15.06	
08-09		$95^{\circ} 39'$	22.54	73.95	
09-10		$194^{\circ} 09'$	13.72	45.01	
10-11		$173^{\circ} 42'$	28.63	93.93	
11-12		$171^{\circ} 22'$	18.30	60.04	
12-13		$274^{\circ} 39'$	6.81	22.34	
13-14		$98^{\circ} 44'$	7.11	23.33	
14-15		$159^{\circ} 28'$	7.61	24.97	
15-16		$164^{\circ} 19'$	10.49	34.42	
16-17		$213^{\circ} 00'$	14.26	46.78	
17-18		$179^{\circ} 55'$	11.02	36.15	
18-19		$164^{\circ} 15'$	3.70	12.14	
19-20		$249^{\circ} 03'$	12.75	41.83	
20-21		$198^{\circ} 32'$	7.58	24.87	
21-22		$91^{\circ} 31'$	16.47	54.04	
22-23		$161^{\circ} 08'$	28.99	95.11	
23-24		$183^{\circ} 58'$	21.65	71.03	
24-25		$95^{\circ} 04'$	25.32	83.07	
25-26		$186^{\circ} 38'$	25.06	82.22	
26-27		$95^{\circ} 16'$	57.53	188.75	
27-28		$253^{\circ} 52'$	9.23	30.28	
28-29		$145^{\circ} 49'$	18.79	61.65	
29-30		$177^{\circ} 56'$	15.27	50.10	
30-31		$184^{\circ} 20'$	45.38	148.88	
31-32		$124^{\circ} 21'$	18.89	61.98	
32-33		$263^{\circ} 44'$	148.66	487.73	
33-34		$109^{\circ} 42'$	81.59	267.68	
34-35		$225^{\circ} 40'$	13.27	43.54	
35-36		$166^{\circ} 05'$	19.80	64.96	
36-37		$130^{\circ} 49'$	79.37	260.40	
37-38		$95^{\circ} 53'$	100.37	329.30	
38-01		$153^{\circ} 01'$	71.83	235.66	

True Copy Attested

Deputy Director of Mines
Cuttack Circle, CuttackD. M. D.
12/10/20
D. M. D., CuttackD. M. D.
12/10/20
R. G. G. G.Flondo
12/10/20
FIELD SURVEY OFFICER
IN CHARGE

CHECKED & FOUND CORRECT

C. P. D. D.
16.10.20
CHIEF SURVEYOR
DIRECTORATE OF MINES
ODISHA, BHUBANESWAR

173

Boundary Description of Granted M.L for Decorative Stone (Kundakundi Kunda, Khondalite) of OMC Ltd. Over an area of 11.545 Acre or 4.672 Hect. in Village Narangarh under Khordha Tahasil of Khordha District.

FIELD NOTE					
Reference:- The Starting point 1 is situated with a magnetic bearing of 45° 30' and at a distance of 283.76 Mt. from the village Trijunction point of village Bhagabanpur No-174, Bhogapur No-204 and Narangarh No-203, Tahasil/District -Khordha.					
LINE	Magnetic Bearing	Interior Angle	Distance in Mtr.	Distance in Ft.	Remarks
01--02	129° 31'	147° 17'	16.29	53.44	
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05--06		227° 54'	4.35	14.27	
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09--10		194° 09'	13.72	45.01	
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13--14		98° 44'	7.11	23.33	
14--15		159° 28'	7.61	24.97	
15--16		164° 19'	10.49	34.42	
16--17		213° 00'	14.26	46.78	
17--18		179° 55'	11.02	36.15	
18--19		164° 15'	3.70	12.14	
19--20		249° 03'	12.75	41.83	
20--21		198° 32'	7.58	24.87	
21--22		91° 31'	16.47	54.04	
22--23		161° 08'	28.99	95.11	
23--24		183° 58'	21.65	71.03	
24--25		95° 04'	25.32	83.07	
25--26		186° 38'	25.06	82.22	
26--27		95° 16'	57.53	188.75	
27--28		253° 52'	9.23	30.28	
28--29		145° 49'	18.79	61.65	
29--30		177° 56'	15.27	50.10	
30--31		184° 20'	45.38	148.88	
31--32		124° 21'	18.89	61.98	
32--33		263° 44'	148.66	487.73	
33--34		109° 42'	81.59	267.68	
34--35		225° 40'	13.27	43.54	
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36--37		130° 49'	79.37	260.40	
37--38		95° 53'	100.37	329.30	
38--01		153° 01'	71.83	235.66	

True Copy Attested

Deputy Director of Mines
Cutback Circle, Cutback

12/10/20
S. M. O, Cutback

12/10/20
R. G. Babu

12/10/20
FOREST RANGE OFFICER
TANGIRANGE

CHECKED & FOUND CORRECT

12/10/20
CHIEF SURVEYOR
DIRECTORATE OF MINES
ODISHA, BHUBANESWAR

179

Land Schedule of Kunda Kundi Kunda Stone Quarry as on 25.10.1980.

Mouza - Naranagada

Khata 525 - Anabadi (1929-30 Sabik Settlement Record) Tenant- Ekharajat Mahal Sri Raja Rama Chndra Dev, Superintendent of Shree Jagannath Mahapravu Bijje Puri- B-Register No.14424			Khata No.532/2 (1962 - Hal RoR) Tenant -- Shree Jagannath Mahapravu Bijje Puri Marfat Srimandir Parichalana Committee		
Plot No.	Kisam	Area	Plot No.	Kisam	Area
1504	Mundia	Ac.7.020	1745	Mundia	Ac.7.020
1595	Bagayat	1.490	1850	Bagayat-II	1.490
1596	Bagayat				
1503	Bagayat	0.645	1851	Bagayat-II	0.645
1597	Bagayat				
1506	Patita	2.400	1747/2166	Puratan Patita	2.390
Total		Ac.11.555	Total		Ac.11.545

Forest Land	Non-Forest Land	Total
Ac.0.000	Ac.11.545	Ac.11.545

True Copy Attested

[Signature]

Deputy Director of Mines
Cuttack Circle, Cuttack

[Signature]
12/10/20
J.M.O. Cuttack

[Signature]
12/10/20
A. Galaba

[Signature]

T. Basu

Add. General Manager (Geo)
Power of Attorney Holder
Odisha Mining Corporation Ltd.
Bhubaneswar

[Signature]
10/10/19
Tahasildar, Khordha

CHECKED & FOUND CORRECT

[Signature]
16-10-2020
CHIEF SURVEYOR
DIRECTORATE OF MINES
ODISHA, BHUBANESWAR

[Signature]
14/10/20
FOREST OFFICER
TANGERHORE

175

Land Schedule of Kunda Kundi Kunda Stone Quarry as on 25.10.1980.

Mouza - Naranagada

Khata 525 - Anabadi (1929-30 Sabik Settlement Record) Tenant- Ekharajat Mahal Sri Raja Rama Chndra Dev, Superintendent of Shree Jagannath Mahapravu Bije Puri- B-Register No.14424			Khata No.532/2 (1962 - Hal RoR) Tenant - Shree Jagannath Mahapravu Bije Puri Marfat Srimandir Parichalana Committee		
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Total		Ac.11.555	Total		Ac.11.545

Forest Land	Non-Forest Land	Total
Ac.0.000	Ac.11.545	Ac.11.545

True Copy Attested
Deba

Deputy Director of Mines
Cuttack Circle, Cuttack

Deba
12/10/20
J.M.O, Cuttack

M. Basu
T. Basu
Addl. General Manager (Geo)
Power of Attorney Holder
Odisha Mining Corporation Ltd.
Bhubaneswar

Deba
12/10/20
R. Balabai

10/12/19
Tahasildar, Khordha

CHECKED & FOUND CORRECT
16-7-2020

CHIEF SURVEYOR
DIRECTORATE OF MINES
ODISHA BHUBANESWAR

Flonda
14/11/20
FOREST RANGE OFFICE
BANDI RANGI

176

172

Land Schedule of Kunda Kundi Kunda Stone Quarry as on 25.10.1980.

Mouza - Naranagada

Khata 525 - Anabadi (1929-30 Sabik Settlement Record) Tenant- Ekharajat Mahal Sri Raja Rama Chndra Dev, Superintendent of Shree Jagannath Mahaprabu Bije Puri- B-Register No.14424			Khata No.532/2 (1962 - Hal RoR) Tenant - Shree Jagannath Mahaprabu Bije Puri Marfat Srimandir Parichalana Committee		
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1506	Patita	2.400	1747/2166	Puratan Patita	2.390
Total		Ac.11.555	Total		Ac.11.545

Forest Land	Non-Forest Land	Total
Ac.0.000	Ac.11.545	Ac.11.545

T. Basu

T. Basu

Addl. General Manager (Geo)
 Power of Attorney Holder
 Odisha Mining Corporation Ltd.
 Bhubaneswar

10.11.19
 Tahasildar, Khordha

T. Basu
 TAHASILDAR
 KHORDHA
 CHECKED & FOUND CORRECT

16.11.1980
 CHIEF SURVEYOR
 DIRECTORATE OF MINES
 ODISHA, BHUBANESWAR

12/10/20
 FOREST RANGE OFFICER
 TANGI RANGE

12/10/20
 True Copy Attested

12/10/20
 Deputy Director of Mines
 Cuttack Circle, Cuttack

12/10/20
 R. G. Gopalbhai

177

Joint report regarding Survey and Demarcation of granted M.L for Decorative Stone (Kundakundi Kunda Khondalite) of OMC Ltd. over an area of 11.545 Acre or 4.672 Hect. in village Narangarh under Khordha Tahasil of Khordha district.

Members of the Joint Team:-

1. Rabindra Nath Panda, Forest Range Officer, Tangi.
2. Alok Kumar Dahi, RI, Golabai.
3. Krushna Chandra Khuntia, J.M.O, Cuttack.
4. Ashwini Kumar Pradhan, J.M.O, Cuttack.

The Joint Survey & Demarcation of granted ML of Narangarh decorative stone of OMC Ltd over an area of 11.545 Acre or 4.672 Hect. has been completed by the joint team which was carried out from 05th October to 7th October'2020 in the presence of the authorised representative of the lessee. Pillars have been posted on the demarcated points.

[Signature]
12/10/20

J.M.O
Cuttack

Mining Circle

[Signature]
12/10/20

J.M.O
Cuttack

Mining Circle

[Signature]
12/10/20

R.I

Golabai

(R.I Circle
of Khordha Tahsil)

[Signature]
12/10/20

Forest Range Officer

Tangi under

D.F.O, Khordha.

True Copy Attested

[Signature]

Deputy Director of Mines
Cuttack Circle, Cuttack

1977	Puratan Patita		0	5550		
1987	Puratan Patita		0	3200		
2001/2121	Puratan Patita		1	0450		
2024/2122	Puratan Patita		0	9400		
1980	Puratan Patita		2	1300		Panas Fala dakhala Dayanidhi Ota, Father- Somnath Ota, Shankar, Ota Father- Gopinath Ota, Caste- Brahmin Sakini, Hadapada (jama nahin)
1874/2176	Puratan Patita		6	6500		
1949	Puratan Patita		1	1100		
149	Puratan Patita		0	3200		
168	Puratan Patita		0	5750		
447	Puratan Patita		1	4700		
816	Puratan Patita		0	0450		
818	Puratan Patita		0	0350		
819	Puratan Patita		0	1400		Paka Chaunrin/1
546	Puratan Patita		0	1000		
1671	Puratan Patita		0	3200		
1745	Mundia		7	0200		1982 masiha O. E. A. Case No.-234 Odisha, of Rajaswa Parshad Case No.- 174/81, hu mu kharaj dakhil khata No.645 ru.
1744	Mundia		2	2150		OEA Rule, 1952 year niyam 6 B.C 2 sutre ukta sampati Odisha Governmen bina anumati hastantar hoipariba nahin.
43 plots			47	3100	1.0000	

This Copy Attested

Debraj
06.02.2025
Deputy Director of Mines
Cutback Circle, Cutback

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

Serial No. of Khatian : 532/2		Mauza: Narangarh			District : Khurda	
Plot number and wheel name	Varieties and plotters	Detailed description of varieties and characteristics	Stop			Comments
			A.	d.	Hector	
7	8	9	10	11	12	
1850	Bagayat - II		1	4900		Mango/22, Panas/3
1851	Bagayat - II		0	6450	1.0000	Mango/17, Panas/19
1981	Bagayat - II		0	1000		
1747/2041	Puratan Patita		1	2950		
570	Puratan Patita		0	4000		
1666	Puratan Patita		1	0150		
1668	Puratan Patita		0	8600		
214	Puratan Patita		0	2700		
228	Puratan Patita		0	1000		
158/2042	Puratan Patita		0	2750		
1666/2040	Puratan Patita		0	5150		
1752	Puratan Patita		1	3650		
1758	Puratan Patita		2	1500		
1764	Puratan Patita		0	1250		
1844	Puratan Patita		5	5100		
1747/2166	Puratan Patita		2	3900		
1742/2115	Puratan Patita		0	2000		
1739/2147	Puratan Patita		0	3000		
1747/2134	Puratan Patita		1	9400		
29	Puratan Patita		0	1400		
48	Puratan Patita		0	1650		
56	Puratan Patita		0	1200		
129	Puratan Patita		0	2000		
1858/2118	Puratan Patita		0	1300		
1945	Puratan Patita			4050		
1954	Puratan Patita		0	2150		

COLLECTOR & DISTRICT MAGISTRATE
KHURDHA

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

180



Answer JJ/1671

Tel. No.06755-220001 (O)
Fax No.06755-221567
E-Mail:dm-khurda@nic.in

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE: KHORDHA
(TOUZI SECTION)

Letter No. 18/28 /Touzi, Dated. 26/11/2020

OFFICE ORDER

In pursuance of the Rule-17(1) (e) of Odisha Minor Mineral Concession Rules, 2016 and restrictions laid down as Part-IV of the Mining Lease deed executed vide Registration Dt.13.11.2020 by the lessee (M/s. OMC Limited) and as per recommendation of Mining Officer, Cuttack Circle Cuttack permission for surface operation over the following schedule of land in village Naranagada under Khordha Tahasil of Khordha district is hereby accorded in favour of M/s. Odisha Mining Corporation Limited (herein after called the lessees) for Mining operation of specified Minor Minerals subject to the following conditions.

Permission is accorded provisionally until further orders for surface operation for the specific purpose as stated below over the following schedule of land.

1. No land shall be used for surface operation if objection is raised by the competent authority or Collector of the District to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leases area falling within Reserved Protected forest without prior permission of the Divisional Forest Officer or the officer authorized by him in this behalf and upon payment of Royalty and fees for compensatory Afforestation as may be specified.
3. The lessee shall undertake mining operation/only in accordance with approved mining plan.
4. The lessee should not use other land for surface operation other than that of which permission is accorded hereby for surface operation.
5. Before commencing the Mining operation the lessee should give proper intimation of the exact date of commencing mining operation to the Mining Officer, Cuttack Circle, Cuttack/Divisional Forest Officer, Khordha and concerned Range Officer.

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

6. All other conditions laid down and agreed upon by the lessee in the lease deed should be strictly adhered to and any violation will be treated as breach of covenants.

LAND SCHEDULE

Sl. No.	Khata No.	Plot No.	Name of the Tenants	Kissam	Area in Acres	Remarks	
1	2	3	4	5	6	7	
1	532/2	1745	Shree Jagannath Mahaprabhu Bije Puri-Marfat Srimandir Parichalana Committee	Mundia	7.020		
		1850		Bagayat-II	1.490		
		1851		Bagayat-II	0.645		
		1747/2166		Puratan Patita	2.390		
Total						11.545	


Collector, Khordha

Memo No. 18129 /Touzi, Dated. 26/11/2020

- Copy to M/s. Odisha Mining Corporation Limited, At-Bhubaneswar, Post Box No.34, Unit-IV, Bhubaneswar-751001, District-Khordha for information and necessary action.
- Copy submitted to the Director of Mines, Odisha, Bhubaneswar for kind information and necessary action.
- Copy forwarded to the Joint Secretary to Govt., Revenue & Disaster Management Department/ Steel & Mines Department, Odisha, Bhubaneswar for kind information and necessary action.
- Copy forwarded to the Divisional Forest Officer, Khordha for information and necessary action.
- Copy forwarded to the Sub-Collector, Khordha/ Tahasildar, Khordha for information and necessary action.
- Copy forwarded to the Mining Officer, Cuttack Circle, Cuttack for information and necessary action.

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack


Collector, Khordha

187
Annexure-KK/10

FORM - I
(See Regulations 3, 6, 7, and 8)
Notice of opening, closing or change etc.

No.14407/OMC/KNDL/2020

Date: 27/11/2020

From:-

**The Agent-Cum-Regional Manager,
Khondalite Group of Mines,
M/s. Odisha Mining Corporation Limited,
Bhubaneswar,
Dist- Khordha (Odisha)-751001**

To

1. The Director General of Mines Safety, Dhanbad
2. The Dy. Director General of Mines Safety, Ranchi
3. The Director of Mines Safety, Bhubaneswar
4. The Director of Mines, Odisha, Bhubaneswar
5. The Collector & District Magistrate, Khordha
6. The DFO, Khordha
7. The Sub-Collector, Khordha
- ✓ 8. The Mining Officer, Cuttack Circle, Cuttack
9. The Range Officer, Tangi Range

Sir,

I have to furnish the following particulars in respect of date on which it is intended to open Kundakundi Kunda Stone Quarry, Narangarh of M/s. OMC Ltd., Bhubaneswar (Owner) Sri. R. Vineel Krishna, IAS, MD, OMC Ltd., Post Box No.34, Bhubaneswar. 751001, Odisha.

1. In case of CHANGE OF NAME OF MINE.
Old name of date of change. N.A.
.....

2. (a) Situation of the Mine: Village: Narangarh, Police Station: Jankia,
PO- Narangarh, Sub-Division(Taluque)- Khordha, Dist - Khordha, State - Odisha.

(b) In case of A NEW NAME particulars of situation of Mine: Post Office : Narangarh
Telegraph Office : Narangarh Railway Station: Tapang .Rest House : Narangarh
Means of (Give distance there from) Traveling : 1K.M from Tapang Rly. Station.

True Copy Attested

Page 1 of 2

Deputy Director of Mines
Cuttack Circle, Cuttack

18B

	Present	Previous
3. (a) Name & postal address of (ii)		
(a) Owner	: OMC Ltd.	-
(b) Managing Agent if any	: N.A.	-
(c) Agent if any	: Gangadhar Nayak	-
(d) Manager	: Karunakar Das	-
(b) In case of change, date of change:		
4. (a) Name & qualification etc. of Agent/Manager/Asst. Manager/ Underground Manager/Engineer/Surveyor (iii) who is Appointed (iii) whose Appointment is terminated.		
i)		
(b) Date of appointment/termination of appointment:		
ii)		
5. Date on which it is actual to open/re-open abandon/discontinuance the mine.: 02.12.2020		
6. Actual date of opening/re-opening/abandonment/discontinuance of the mines. N.A.		

Yours faithfully,

Signature: 
 Designation: Agent-Cum-Regional Manager
 Date: 23/11/2020

Regional Manager
 Khondalite Group of Mines
 O.M.C. Ltd. Bhubaneswar

INSTRUCTIONS:-

- (i) Mention the matter to which the notice reforms.
- (ii) Need not be filled in if the notice relates to item-4.
- (iii) Delete wherever is not applicable only.

True Copy Attested



Deputy Director of Mines
 Cuttack Circle, Cuttack

18A



Annexure-LL/10

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA, BHUBANESWAR**

Ref. No. 8881/SEIAADate 04.09.20

File No. SEIAA-433/08-2020

To

M/s Odisha Mining Corporation Limited,
(A Govt. of Odisha undertaking)
OMC House, Post Box No-34, Bhubaneswar,
Dist-Khorda, Pincode-751001

Sub: Proposal for mining of Decorative Stone from Narangarh Decorative stone (Khondalite) of M/s Odisha Mining Corporation Limited, in Village-Narangarh, Tahasil-Khorda, Dist-Khorda (MLA: 11.545 acres or 4.672 Ha) - environmental clearance regarding.

Ref: Proposal No: SEIAA-433/08-2020 dt. 06.08.2020.

Sir,

This has reference to your EC application submitted on 06.08.2020 seeking environmental clearance for the above project under EIA Notification, 2006. The proposed project activity is listed at item no. 1(a) (i) in the schedule of EIA Notification, 2006 as amended from time to time and the project falls under Category B2 project as the mining lease area is less than 5 ha. The proposal is for mining of decorative stone from Narangarh Decorative stone (Khondalite) located in Village- Narangarh, Tahasil-Khorda, District-Khorda, Odisha over lease area of 11.545 acres or 4.672 Ha. The mine area is a part of the Survey of India Toposheet No.73H/12 bounded by Latitude: 20°02'33.30"N to 20°02'44.90"N and Longitude: 85°34'54.80"E to 85°35'05.10" E. This Khondalite block of Narangarh has been reserved for mining purpose in favour of M/s Odisha Mining Corporation Limited (OMC), a Govt. of Odisha undertaking by the Department of Steel & Mines, Govt. of Odisha vide Notification no.9804/SM, Bhubaneswar dated 11.12.2019 as well as the letter of Intent No.2826/SM, Bhubaneswar dated 16.03.2020 of the Department of Steel & Mines, Govt. of Odisha for the grant of mining lease in favour of M/s OMC Limited Kundakundi Kunda stone quarry, Narangarh for khondalite for a period of 30 years. The mining plan along with the progressive mine closure plan of the mining project has been approved by Joint Director Geology,

1

True Copy Attested
Deputy Director of Geology
Cuttack Circle, Odisha

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Directorate of Mines, Odisha, Bhubaneswar on 12.06.2020. As per the approved mining plan submitted by the project proponent, it is observed that mineable reserves in the lease area are 475905 cum and decorative stone will be mined out by semi-mechanized method with annual extraction not exceeding 25186 cum (maximum production capacity) for the valid lease period. The proponent has submitted letter no.6149/4F(F.C Act & lease)-21/2020, Bhubaneswar dated 02.07.2020 of DFO, Chandaka WL Division, Bhubaneswar that the village Narangarh is not coming within the eco-sensitive zone of Chandaka-Dampara WL Sanctuary. Further, the proponent has submitted that the lease area is 45 Kms away from Nandankanan Zoo park and 19 Kms away from the eco-sensitive zone of Chandaka WL Sanctuary. During the plan period, plantation will be done by the project proponent along the safety zone of the proposed lease area. Environmental Management Plan (EMP) shall be implemented by project proponent.

The proposal has been duly appraised by SEAC, Odisha in its meetings held on 31.08.2020 on the basis of the documents enclosed with the application, namely Checklist, Form-1, Prefeasibility Report, Approved Mining Plan, Environment Management Plan furnished to SEIAA & SEAC. The State Expert Appraisal Committee (SEAC) has recommended for grant of Environmental Clearance to the project with certain stipulations.

The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Environmental Clearance in favour of the project valid from the date of Environmental Clearance accorded upto the lease period under the provisions of EIA Notification 2006 and subsequent amendments thereto, subject to strict compliance of all stipulated conditions, as follows. Detailed half yearly compliance report of these conditions has to be submitted by the project proponent to the Member Secretary, SEIAA on the 1st June and 1st December each year.

Stipulated Conditions:

A. Specific conditions

1. The environmental clearance granted shall be valid up to the lease period and coterminous with lease period. Exploitation shall be as per the mining plan and reclamation plan.
2. Tree cutting inside the area, if any, shall be with prior permission of competent authority.
3. The Project Proponent shall obtain consent from the State Pollution Control Board, Odisha and effectively implement all the conditions stipulated therein.
4. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records

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maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; All the old age people of the surrounding villages may be provided medical facilities.

5. Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
6. Project Proponent shall ensure the safeguard and wellbeing of villagers and school, regular health monitoring of all residents in the area and the compliance Report shall be submitted to the Regional office of the Ministry and SEIAA, Odisha.

B. Standard conditions

1. The applicant will submit half-yearly compliance report on post environmental monitoring in respect of the stipulated terms and conditions in the Environmental Clearance to the State Environmental Assessment Authority (SEIAA) ,Odisha , SPCB & Regional Office of the Ministry of Environment & Forest, Odisha on 1st June and 1st December of each Calendar Year and shall also upload the compliance report on the website of the MoEF & CC.
2. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA, Odisha 5 years in advance of final mine closure for approval.
3. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
4. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Odisha.
5. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
6. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and ground water) for the project.
7. Mining shall be carried out as per the provisions outlined in the approved mining plan as well as by abiding to the guidelines of Directorate General Mines Safety (DGMS).
8. Protection of vegetation in the surrounding areas, and proper storage of solid waste, subgrade ore and their use have to be given priority during mining operation.
9. It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
10. Digital processing of the entire lease area using remote sensing technique shall be carried out regularly once in three years for monitoring land use pattern and report submitted to Ministry of Environment, Forest and Climate Change its Regional Office and SEIAA, Odisha.
11. Effective safeguard measures such as regular water sprinkling shall be carried out

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in critical areas prone to air pollution and having high levels of PM₁₀ and PM_{2.5} such as haul road, loading and unloading point and transfer points. Fugitive dust emissions from all the sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Monitoring of Ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution Control Board.

12. Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The project proponent shall ensure that no natural water course and/or water resources shall be obstructed due to any mining operations. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board.
13. Transportation of the minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The project proponent shall bear the cost towards the widening and strengthening of existing public road network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.
14. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
15. Sufficient number of Gullies to be provided for better management of water. Regular Monitoring of pH shall be included in the monitoring plan and report shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.
16. There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis and implementation of conservation measures to augment ground water resources in the area in consultation with Central Ground Water Board.
17. The Project Proponent has to take care of gullies formed on slopes. Dump mass should be consolidated with proper filling/leveling with the help of dozer/compactors.
18. The reclamation at waste dump sites shall be ecologically sustainable. Scientific reclamation shall be followed. The local species may be encouraged and species are so chosen that the slope, bottom of the dumps and top of the dumps are able to sustain these species. The aspect of the dump is also a factor which regulates some climatic parameters and allows only species adopted to that micro climate.

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19. The top soil, if any, shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only and it should not be kept active for a long period of time. The maximum height of the dumps shall not exceed 8m and width 20 m and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.
20. Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly. The drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the river and other water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and desilted at regular intervals.
21. Plantation shall be raised in a 7.5 m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department and as per CPCB Guidelines. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five years.
22. The Project Proponent shall make necessary alternative arrangements, where required, in consultation with the State Government to provide alternate areas for livestock grazing, if any. In this context, Project Proponent should implement the directions of the Hon'ble Supreme Court with regard to acquiring grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded against felling and plantation of such trees should be promoted.
23. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, if any, spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. A copy of action plan shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office.
24. Provision shall be made for the housing of construction labour within the site with all

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- necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
25. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
 26. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 27. The project authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
 28. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate Change, its Regional Office, Central Pollution Control Board and State Pollution Control Board.
 29. The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
 30. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
 31. State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tahsildar's Office for 30 days.
 32. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment, Forest and Climate Change at www.environmentclearance.nic.in and a copy of the same should be forwarded to the Regional Office.
 33. The SEIAA, Odisha may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 34. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
 35. This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
 36. Any appeal against this clearance shall lie with the National Green Tribunal, if



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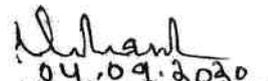
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preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

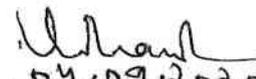
37. The above mentioned stipulated conditions shall be complied in a time-bound manner. Failure to comply with any of the conditions mentioned above may result in cancellation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Yours faithfully,


04.09.2020
Member Secretary

Memo No 8882/SEIAA /Dt. 04.09.20
Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, ManSingh Road, New Delhi-110011 for information.
7. Copy to the Collector, Khorda for information.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.


04.09.2020
Member Secretary

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Annexure - MM/10

BY SPEED POST/ ONLINE



**REGIONAL OFFICE,
STATE POLLUTION CONTROL BOARD, ODISHA, BHUBANESWAR**

[Department of Forest & Environment, Govt. of Odisha]

B-59/2 & 59/3, Chandaka I/E, Patia, Po- KIIT, Bhubaneswar-751024

email:rospcb.bhubaneswar@ospcboard.org, website:www.ospcboard.org

No. 2957

/ R.O.- NOC- 2371

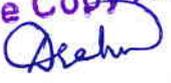
Date 05/10/2020

OFFICE MEMORANDUM

In consideration of the online application No.3146014 for obtaining Consent to Establish for **Kundakundi Kunda Stone Quarry, Narangarh of M/s. Odisha Mining Corporation Limited.**, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for production of Decorative Stone of capacity 25,186 Cubic Meter/ Annum (Maximum Capacity) for the valid lease period (as per Environmental Clearance) over mining lease area of Ac.11.545 or 4.672 Ha.,(having Khata No. and Plot Nos as submitted by the applicant), situated at village - Narangarh, Tahasil- Khordha in the district of Khordha with the following conditions.

GENERAL CONDITIONS:

01. This Consent to establish is valid for the product, method of mining and capacity as mentioned in the approved mining plan and Environmental Clearance. This order is valid for the lease period as recommended by the lease granting authority, which means the proponent shall commence mining activities for the proposal within the lease period from the date of issue of this consent to establish order. If the proponent fails to commence mining activities for the proposal within lease period then a renewal of this consent to establish shall be sought by the proponent.
02. The mine shall apply for grant of Consent to operate under section 25/26 of Water(Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commencement of production and obtain Consent to Operate from this Board.
03. The mine shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemical Rules, / Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
04. No change in mining technology and scope of working shall be made without prior approval of the Board.
05. This consent to establish is subject to statutory and other clearances from Govt. of Odisha and/or Govt. of India, as and when applicable.

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SPECIAL CONDITIONS:**GENERAL**

1. The project proponent shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water, if any, required for the project.
2. The Mining activity shall be carried out as per approved mining plan prepared for this project.
3. Any change in the calendar plan including excavation, quantum of mineral production and waste generation shall not be made, without prior approval of competent authority.
4. The Sabik reference for each quarrying plot is to be reflected. In case of no Sabik reference is available; the Tahasildar shall furnish a certificate to that effect.
5. The Mine lease holder shall not do any blasting and avoid movement of vehicles at night.
6. The Mining operation should not be carried out without compliance of provisions as enumerated in the OMMC Amendment Rules, 2014 and 2015 along with the Notifications of Ministry of Environment, Forest and Climate Change from time to time.
7. No mining shall be carried out in the vicinity of Natural / manmade archeological sites.
8. It shall be ensured that quarrying is not carried out within 100 meter distance of structures, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
9. The project proponent shall ensure that no mining activity takes place beyond 6m below ground level.
10. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
11. The Drilling and wire saw cutting method shall be followed during mining by Licensed explosive agent after obtaining required approvals from Competent Authorities.
12. The area should be prepared in such a way as to stimulate /ensure the re-growth of vegetation.
13. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
14. The following measures are to be implemented to reduce Noise pollution:-
 - a. Proper and regular maintenance of vehicles and other equipment
 - b. Limiting time of exposure of workers to excessive noise.
 - c. The workers employed shall be provided with Personal protection equipment and earmuffs etc.
 - d. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
15. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereunder.
16. The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna.

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17. The quarry area after excavation should be refilled and plantation raised over the area.
18. The proponent shall confine the mining activity at a minimum safe distance of 100 meter away from the existing Residential/Public Building, Inhabited sites, as per the order of Hon'ble National Green Tribunal on 21.07.2020. In the matter of O.A No.304/2019.
19. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitations existing nearby.
20. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the Consent to Establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.
21. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order incase the stipulate conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

B. WATER POLLUTION

22. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
23. Domestic effluent shall be discharged to soak pit via septic tank constructed as per BIS specification.
24. Surface run-off from OB dump area, mineral stock yard, and top soil storage area and rain water to be pumped from quarry shall be routed through adequate settling pond (designed maximum hourly rain fall basis) to meet prescribed standard of SS-100 mg/l and Oil & Grease-10 mg/l before discharge into natural stream/water courses during monsoon.

C. AIR POLLUTION

25. Greenbelt shall be developed along the boundary of mining lease area as stated in the approved mining plan, with the native tree species or necessary fund for environmental measures shall be deposited in Odisha Environment Management Fund as per the simplified guidelines provided by the State Govt. in case of minor mineral extraction over area less than 5 ha.
26. The proponent should re-vegetate the area through indigenous plants which were removed from the areas for the mining.
27. Fugitive dust emissions from all the sources should be controlled regularly.
28. Water spraying arrangement on haul roads, should be provided and properly maintained.
29. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
30. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standards.
31. Dust suppression on mine haul roads, active OB dumps and mine working benches shall be done by spraying water through water sprinklers along with chemical binders/wetting agents at frequent interval in order to reduce water consumption and to improve retention and reabsorption capacity of water.

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32. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of minerals. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The Project Proponent shall ensure that the vehicle must have pollution under control certificate.
33. The following measures are to be further implemented to reduce air pollution during transportation of mineral:-
- Roads shall be graded to mitigate the dust emission.
 - Overloading of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.

D. SOLID & HAZARDOUS WASTE WASTE

34. The Top soil, if any, should be stacked separately with proper slope at earmarked site (s) with adequate measures and shall be used for reclamation and rehabilitation of mined out areas.
35. The Over Burden and waste dumps shall be properly stacked and dressed/ sloped at low angle (30°) with terracing and barricades in the slopes making retaining walls stone barriers at the toe of the dumps, gully plugging etc. to prevent the solid erosion during monsoon, besides establishing vegetation on dump top as well as its slope surface.
36. The Rejected material shall be disposed of into the low lying area inside the mine lease hold area in proper manner without causing any Environmental pollution.
37. The Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and Other Wastes (Management & Trans-boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by SPCB, Odisha.

To

**Mr. Gangadhar Nayak, Regional Manager
M/s. Odisha Mining Corporation Limited
At/Po- OMC House, Post Box No.34
Dist. - Khordha, Odisha**


REGIONAL OFFICER

Memo No. _____ /

Date _____ /

Copy forwarded to:

1. The Member Secretary, SPC Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Khordha.
3. The Tahasildar, Khordha.
4. The D.F.O., Khordha.
5. The Dy. Director Geology, Directorate of Geology, Bhubaneswar.
6. Guard File, Regional Office, Bhubaneswar.

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REGIONAL OFFICER

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**Deputy Director of Mines
Cuttack Circle, Cuttack**



BY SPEED POST/ONLINE

REGIONAL OFFICE
STATE POLLUTION CONTROL BOARD, ODISHA
Plot No- B-59/2 & 59/3, Chandaka Industrial Estate, Patia, Po- KIIT, Bhubaneswar-24
email: rospcb.bhubaneswar@ospboard.org, website: www.ospboard.org

CONSENT ORDER

No. 3432 / RO/CON/1053

Dt. 18/11/2020

CONSENT ORDER NO. RO/BBSR/1549

Sub: Consent for operation of the Mine under section 25/26 of Water(PCP), ACT, 1974 and 21 of Air (PCP) Act, 1981.

Ref: Your online application No. 3174885

Consent to operate is hereby granted under section of 25/26 of Water (PCP) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to Kundakundi Kunda Stone Quarry, Narangarh of M/s. Odisha Mining Corporation Ltd.,

Occupier & Designation Mr. Gangadhar Nayak, Regional Manager,

Address At- Village- Narangarh, Tahasil- Khordha, Dist.- Khordha.

This consent order is valid for the period upto Dtd. 31.03.2022.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl. No	Product	Quantity
1.	Decorative Stone	25,186 Cubic Meter/Annum

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**Deputy Director of Mines
Cuttack Circle, Cuttack**



B. DISCHARGE PERMITTED THROUGH THE FOLLOWING OUTLET SUBJECT TO THE PRESCRIBED STANDARD

Out-let No.	Description of the Outlet	Point of Discharge	Quantity of discharge KLD or KL/hr	Prescribed Standard				
				pH	TSS (mg/L)	BOD (mg/L)	COD (mg/L)	O&G (mg/L)
1.	Domestic waste water	Soak pit via septic tank	-	-	-	-	-	-
2.	Mine drainage water/ Surface runoff / other wastewater after treatment	For dust suppression and plantation after treatment	-	5.5 - 9.0	100 (Rainy Day) 50 (Non-Rainy Day)	30	250	10

C. EMISSION IS PERMITTED THROUGH THE FOLLOWING CHIMNEYS/STACKS SUBJECT TO THE PRESCRIBED STANDARD

Chimney stack No.	Description of Chimney/ Stack	Stack height (m)	Quantity of emission (m ² /hr)	Prescribed standard		
				Particulate Matters (PM)	SO ₂	NO _x
1						
2						

D. DISPOSAL OF SOLID WASTE PERMITTED IN THE FOLLOWING MANNER

Sl. No	Type of Solid Waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Over burden/top soil	As per mining plan	-	-	-	As per approved mining plan.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & control of pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.

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2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity/quality of the effluent rate of emission/air pollution control equipment/system etc.
3. The application shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The applicant shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on this part. In case of non compliance of any order/ directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of central state laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water sources
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case

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- be at a point before which water has been taped by the consumer for utilization for any purposes what so ever.
12. Separate meters with necessary pipeline for assessing the quantity of water used for each of the purposes mentioned below.
 - a) Industrial/cooling/spraying in mine pits or boiler feed
 - b) Domestic purpose
 - c) Process
 13. The applicant shall display suitable caution board at the less where the effluent is entering into any water body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use /bathing.
 14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the up stream of the terminal manholes where the flow measuring devices will be installed.
 15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term (s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water sources either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
 20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
 21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.

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22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/ inspection.
25. The application shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity or emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of water (prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or disposal discharge from the premises.
30. In case of such episodal discharge /emission the industry shall take immediate action to bring down the emission within the limit prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling portholes shall be made easily accessible at all items.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result

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violation of the standards mentioned above shall be reported to the head quarters and Regional Office of the Board by fax /speed post within 24 hours of its occurrence.

33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.

34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission dust problems through leaching etc. of any kind.

35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by

- i) Land filling in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run off.
- ii) Controlled incineration, wherever possible in case of combustible organic material
- iii) Composting, in case of bio-degradable material.

36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Boards authorized persons only. Letter of authorization shall be obtained for handing and disposal of a hazardous wastes.

37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or any of such condition and there upon the applicant shall be bound to comply with the conditions so varied.

38. The applicant his/her/legal representatives of assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.

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**Deputy Director of Mines
Cuttack Circle, Cuttack**

39. The Board reserves the right to review impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Not with standing any-thing contained in this conditional letter of consent the Board hereby reserves it the right and power under section 27 (2) of the water (Prevention & control of pollution) Act 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention &Control of pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (For the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

SPECIAL CONDITIONS :

1. The mine proponent shall abide by the stipulated conditions of Environmental Clearance obtained from SEIAA, Bhubaneswar, vide Letter No.8881, dtd.04.09.2020.
2. The project proponent shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water, if any, required for the project.
3. The Mining activity shall be carried out as per approved mining plan prepared for this project.
4. Any change in the calendar plan including excavation, quantum of mineral production and waste generation shall not be made, without prior approval of competent authority.
5. The Sabik reference for each quarrying plot is to be reflected in surface plan / mining plan. In case of no Sabik reference is available, the Tahasildar shall furnish a certificate to that effect.
6. The Mine lease holder shall not do any blasting and avoid movement of vehicles at night.
7. The Mining operation should not be carried out without compliance of provisions as enumerated in the OMMC Amendment Rules, 2015 and 2016

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CONSENT ORDER

- along with the Notifications of Ministry of Environment, Forest and Climate Change from time to time.
8. No mining shall be carried out in the vicinity of Natural manmade archeological sites.
 9. It shall be ensured that quarrying is not carried out within 100 meter distance of structures, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
 10. The project proponent shall ensure that no mining activity takes place beyond 6m below ground level.
 11. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs / intervenes within the permitted depth, then also quarrying shall be stopped.
 11. The Drilling and wire saw cutting method shall be followed during mining by Licensed explosive agent after obtaining required approvals from Competent Authorities.
 12. The area should be prepared in such a way as to stimulate / ensure the re-growth of vegetation.
 13. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
 14. The following measures are to be implemented to reduce Noise pollution:-
 - a. Proper and regular maintenance of vehicles and other equipment
 - b. Limiting time of exposure of workers to excessive noise.
 - c. The workers employed shall be provided with Personal protection equipment and earmuffs etc.
 - d. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 15. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereunder.
 16. The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna.
 17. The quarry area after excavation should be refilled and plantation raised over the area.
 18. The proponent shall confine the mining activity at a minimum safe distance of 100 meter away from the existing Residential/Public Building, Inhabited sites, as per the order of Hon'ble National Green Tribunal on dtd.21.07.2020. in the matter of O.A NO.304/2019.
 19. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitations existing nearby.
 20. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the Consent to Establish / Consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Water (Prevention & Control of Pollution)

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Act, 1977 & Air (Prevention & Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.

21. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order incase the stipulate conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

WATER POLLUTION:

22. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
23. Water sprinkling arrangements shall be provided at all haul roads, transportation roads, mining areas, stack yard and other dust generating points to control fugitive dust emission.
24. Surface run-off from OB dump area, mineral stock yard, and top soil storage area and rain water to be pumped from quarry shall be routed through adequate settling pond (designed maximum hourly rain fall basis) to meet prescribed standard of S8-100 mg/l and Oil & Grease-10 mg/l before discharge into natural stream/water courses during monsoon
25. The waste water generated shall be treated and reused in the mining activities or used for water sprinkling and plantations.
26. Domestic waste water shall be discharged to soak pit via septic tank constructed as per BIS specification.

AIR POLLUTION:

27. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard prescribed in the Environment (Protection) Rules, 1986.
28. Wet drilling is to be adopted to control dust emission. Drilling and blasting shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
29. Water sprinkling shall be done on all haul road internal transport roads and mining working area to suppress fugitive dusts generated.
30. Loading and unloading activities including all transfer points should have efficient dust control system arrangements. These should be properly maintained and operated.
31. Roads shall be graded to mitigate dust emission during transportation.
32. The height of the stack attached to the DG set shall be as per the following formula, $H = h + 0.2\sqrt{KVA}$ Where H = Height of the stack attached to the DG set in meters, h = Height of the DG room in meters, KVA = Capacity of DG set in KVA.
33. Acoustic enclosure shall be provided to the DG room to reduce noise level.
34. Greenbelt shall be developed along the boundary of mining lease area as stated in the approved mining plan, with the native tree species or necessary

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Cuttack Circle, Cuttack**



fund' for environmental measures shall be deposited in Odisha Environment Management Fund as per the simplified guidelines provided by the Govt. in case of minor mineral extraction over area less than 5 ha.

35. The proponent should re-vegetate the area through indigenous plants which were removed from the areas for the mining.
36. Fugitive dust emissions from all the sources should be controlled regularly.
37. Dust suppression on mine haul roads, active OB dumps and mine working benches shall be done by spraying water through water sprinklers along with chemical binders/wetting agents at frequent interval in order to reduce water consumption and to improve retention and reabsorption capacity of water.
38. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of minerals. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The Project Proponent shall ensure that the vehicle must have pollution under control certificate.
39. The following measures are to be further implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Overloading of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.

SOLID & HAZARDOUS WASTE:

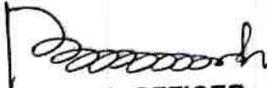
40. The Top soil, if any, should be stacked separately with proper slope' at earmarked site (s) with adequate measures and shall be used for reclamation and rehabilitation of mined out areas.
41. The Over Burden and waste dumps shall be properly stacked dressed / sloped at low angle (30°) with terracing and barricades in the slopes making retaining walls stone barriers at the toe of the dumps, gully plugging etc. to prevent the solid erosion during monsoon, besides establishing vegetation on dump top as well as its slope surface.
42. The Rejected material shall be disposed of into the low lying area inside the mine lease hold area in proper manner without causing any Environmental pollution.
43. The Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by SPCB, Odisha.

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**Deputy Director of Mines
Cuttack Circle, Cuttack**

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To, Mr. Gangadhar Nayak, Regional Manager,
M/s. Odisha Mining Corporation Ltd.,
AT / PO- OMC House, Post Box No.34,
Bhubaneswar, Dist- Khordha-751001.


REGIONAL OFFICER

Memo No. _____ /Dt. _____

Copy forwarded to:

- i) Member Secretary, SPC Board, Odisha, Bhubaneswar.
- ii) Collector & District Magistrate, Khordha.
- iii) Joint Director Geology & Zonal Survey, Khordha.
- iv) DFO, Forest Division, Khordha.
- v) Guard file.

REGIONAL OFFICER

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**Deputy Director of Mines
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CONSENT ORDER

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BY REGD. POST

REGIONAL OFFICE
STATE POLLUTION CONTROL BOARD, ODISHA
 Plot No. B-59/2, & 59/3, Chandaka Industrial Estate, Patla, Po-KIIT
 Bhubaneswar - 751 024
 E-mail: rospcb.bhubaneswar@ospboard.org. Website: www.ospboard.org

CONSENT ORDER

No. 2398 / RO - CON - 1081 Dt. 16/04/2021

CONSENT ORDER NO. RO/BBSR/1572

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing / new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application. 3534671.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry **M/s. Narangarh Decorative (Khondalite) Stone Processing Unit of M/s. OMC Ltd,**

Name of the Occupier & Designation **Regional Manager, Khondalite Group of Mines M/s. Narangarh Decorative (Khondalite) Stone Processing Unit of OMC Ltd,**

Address: **OMC House, Unit- IV, Bhubaneswar, Dist- Khordha**

This consent order is valid for the period up to **31-03-2023.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No	Product	Quantity
1.	Decorative (Khondalite) Stone of different Sizes	25, 000 Cum /Annum

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CONSENT ORDER

B. Discharge permitted through the following outlet subject to the standard

Out let No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed Standard			
				pH	SS (mg/L)	BOD (mg/L)	O&G (mg/L)
1.	Process Waste water	Completel y recycled through the process.	-	5.5-9.0	100	30	10
	Domestic waste water	Soak Pit	-	5.5-9.0	100	30	10

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard			

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site(TPD)	Quantity to be reused off site(TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Effluent Sludge of (Settling Tank) and products rejects	0.05	-	-	-	OB dump area

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as

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Cuttack Circle, Cuttack

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CONSENT ORDER

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- deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
 3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
 4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
 5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
 6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
 7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
 8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
 9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
 10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
 11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
 12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
 13. The applicant shall display suitable caution board at the lace where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
 14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will

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A handwritten signature in blue ink, likely belonging to the Deputy Director of Mines.

Deputy Director of Mines
Cuttack Circle, Cuttack

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CONSENT ORDER

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- be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
 20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
 21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
 22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
 23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
 24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
 27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
 28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
 29. There shall not be any fugitive or episodal discharge from the premises.
 30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in

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CONSENT ORDER

conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.

- 31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
- 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
- 33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
- 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
- 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
- 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
- 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
- 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
- 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
- 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water

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Cuttack Circle, Cuttack



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CONSENT ORDER

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- (Prevention & Control of Pollution) Act, 1974 to review any and/or the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
 42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
 43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

A. Special Conditions

A: GENERAL:

1. The unit shall abide by the provisions of E (P) Act 1986 and rules framed there under.
2. Land conversion document for industrial use shall be submitted to the Board.
3. This Consent order has been issued without prejudice to any legal dispute arises in future with respect to the ownership of the land and other land disputes.
4. In case of public complaint which is found genuine the facility shall be shifted to a suitable place and fresh consent to establish (NOC) shall be obtained.
5. The unit shall take up plantation along its boundary and available vacant area inside the premises.
6. The industry shall obtain necessary permission from the central Ground Water Authority for consumption of ground water for industrial use.
7. No further expansion/modernization shall be carried out by the unit without prior approval from the Board.
8. The unit shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha.
9. The industry shall maintain ambient noise standards as prescribed in the Noise Pollution (regulation & Control) Rules, 2000 as amended thereof.
10. The industry shall adopt adequate safety measures inside the plant premises.

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(Handwritten Signature)

**Deputy Director of Mines
Cuttack Circle, Cuttack**



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CONSENT ORDER

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11. The Board may impose further conditions or modify the conditions stipulated in this order during installation and/or at the time of obtaining consent to operate and may revoke this clearance in case the stipulated conditions are not implemented and/or any information suppressed in the application form.
12. The good housekeeping practice shall be followed up to control fugitive dust emission.

B: WATER POLLUTION:

1. Suitable treatment facility with adequate capacity shall be provided for the treatment of waste water generated from cutting, grinding and polishing sections and the treated water shall be reused back in the process and used for plantations inside factory premises.
2. There shall not be any discharge of wastewater to outside the factory premises under any circumstances.
3. Run off and wash water shall be collected, treated and used for plantations.
4. Domestic waste water shall be discharged to soak pit via septic tanks constructed as per BIS specification.

C: AIR POLLUTION:

1. The industry shall adopt wet cutting process and provide suitable dust suppression measures at potential dust generating points.
2. Ambient Air Quality shall be maintained inside the factory premises so as to confirm the national ambient air quality standard prescribed under E (P) Rule.
3. The internal road shall be metalled/black topped.
4. The height of the stack attached to the DG set shall be as per the following formula, $H = h + 0.2\sqrt{KVA}$ Where H = Height of the stack attached to the DG set in meters, h = Height of the DG room in meters, KVA = Capacity of DG set in KVA.
5. Acoustic enclosure shall be provided to the DG room to reduce noise level.

D. SOLID WASTE & HAZARDOUS WASTE:

1. The effluent sludge and other process or product rejects shall be disposed off inside OB dump site for back filling.

True Copy Attested

(Signature)

Deputy Director of Mines
Cuttack Circle, Cuttack



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2. These may be used for low lying land filling or road making without causing any environmental nuisance in its surrounding.

The occupier must comply with the conditions stipulated in section A, B, C, D, E & F to keep this consent order valid.

To,

Regional Manager, Khondalite Group of Mines
M/s. Narangarh Decorative (Khondalite) Stone Processing Unit of OMC Ltd
OMC House, Unit- IV, Bhubaneswar, Dist- Khordha


REGIONAL OFFICER

Memo No _____ Dt. _____

Copy forwarded to:

1. Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Khordha.
3. The D.F.O., East Forest Division, Khordha.
4. The Deputy Director of Mines, Cuttack Circle, Cuttack.
5. Copy to Guard File


REGIONAL OFFICER

True Copy Attested



Deputy Director of Mines
Cuttack Circle, Cuttack



25A

Tel: 0674-2973126

E-mail: rospcb.bhubaneswar@ospcbboard.orgWebsite: www.ospcbboard.org

OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR
STATE POLLUTION CONTROL BOARD, ODISHA
 [FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]
 Plot No. B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po- KIIT, Bhubaneswar - 751024

Handwritten signature and initials

No. 625 / RO-CON-1053Date 14/03/2022

CONSENT TO OPERATE ORDER

CONSENT ORDER NO. RO/BBSR/CTO. 1549/WPC/APC

Sub: Consent for discharge of sewage and trade effluent under Section 25/26 of the Water (PCP) Act, 1974 and under Section 21 of Air (PCP) Act, 1981 for existing/new operation of the plant.

Ref: Your Online Application No. 3909400, Dt. 24.12.2021 and this Office Consent to Operate Order issued vide letter No. 3432/RO/CON-1053, dt. 18.11.2020.

Consent to Operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mines: **KUNDAKUNDI KUNDA STONE QUARRY, NARANGARH OF M/s. ODISHA MINING CORPORATION LIMITED**

Name of the Occupier & Designation: **Sri Gangadhar Nayak, Regional Manager**

Address of the unit: **At Village Narangarh, Tahasil/PS: Khordha, Dist: Khordha**

This consent order is valid for the period up to **31.03.2025**

This consent order is valid for the product quantity, specified, outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl. No.	Product	Quantity
1.	Khondalite Stone (Decorative Stone)	25,186 Cubic Meter/Annum

True Copy Attested

Handwritten signature

1

**Deputy Director of Mines
Cuttack Circle, Cuttack**



2/5

CONSENT ORDER

B. Discharge permitted through the following outlets subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard			
				pH	TSS (mg/l)	O & G (mg/l)	BOD (mg/l)
01	Septic Tank (Domestic effluent)	Soak pit		-	-	--	-
02	Mine drainage water/ surface runoff/ other waste water after treatment	Inside to own quarry		-	-	-	-

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed standard			
					PM	SO ₂	NO _x

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid Waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1.	Top soil/over burden	As per approved mining plan	--	--	--	As per approved mining plan

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack



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E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.

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Deputy Director of Mines
Cuttack Circle, Cuttack



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16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.

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Deputy Director of Mines
Cuttack Circle, Cuttack

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33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

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**Deputy Director of Mines
Cuttack Circle, Cuttack**



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SPECIAL CONDITIONS:

1. The project proponent shall take statutory clearance/ approval/ permission for the concerned authority in respect of his project as and when required.
2. The mine shall comply with the stipulated conditions of Environmental Clearance obtained from the State Environmental Impact Assessment Authority (SEIAA), Orissa, Bhubaneswar vide letter No. 8881, dt. 4.9.2020.
3. Any change in mining technology/scope of working shall not be made without prior approval of the State Environmental Impact Assessment Authority (SEIAA).
4. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made and also shall comply with the stipulated conditions specified in the Environmental Clearance order issued by SEIAA.
5. The consent to Operate is granted under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 subject to the mining plan approved by the Director of Mines, Bhubaneswar under Odisha Minerals (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
6. The industry shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 as amended from time to time. Hazardous Chemical Rules/ Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
7. Mining activity shall be carried out as per approved mining plan prepared for this project.
8. Mining shall be done over the valid lease hold land as per the approved Mining Plan.
9. No mining activity shall be carried out in the vicinity of natural/manmade archeological sites.
10. It shall be ensured that quarrying is not carried out within 500 meter of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
11. The lessee shall obtain NOC from CGWA and permission from WR department, Govt. of Odisha for use of ground water/surface water, if any required for the project.
12. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
13. No mining activity shall be undertaken beyond Six (06) meters below ground level.
14. No transportation of the minerals shall be allowed on any road passing through villages/habitation without prior explicit permission.
15. After the completion of the mining operation or on expiry of lease period, the mining company shall fill and level the quarry area in order to make safe for the inhabitants.
16. The project proponent shall take necessary measures to ensure no adverse impact is caused due to mining activities on the human habitation existing nearby.

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Deputy Director of Mines
Cuttack Circle, Cuttack

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17. The industry shall abide by all the provisions of Environment (P) Act, 1986 and Rules framed there under.
18. Domestic waste water shall be discharged to septic tank followed by soak pit constructed as per BIS specification.
19. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
20. Water sprinkling arrangements shall be provided at all haulage roads, transportation roads, mining areas, stack yard and other dust generating points to control fugitive dust emission.
21. Surface runoff shall be allowed to flow through garland drain and to a settling pond provided inside the lease hold area to allow the silt to be settled before final discharge to the surrounding environment.
22. The wastewater generated shall be treated and reused in the mining activities or used for water sprinkling and plantation.
23. Under no circumstances, the lessee shall use wagon drilling blasting during mining activity. Wet drilling shall be adopted to control fugitive dust emission. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
24. The lessee shall not store and use blasting materials/explosives inside the lease area without obtaining license/permission/authorization from competitive Authority as per Indian Explosives Rule, 1983.
25. Water sprinkling shall be done on internal transportation roads and working area to suppress fugitive dust generation.
26. The vehicles should not be overloaded and shall be covered with Tarpaulin.
27. The industry shall provide adequate pollution control measures for controlling the fugitive emission and the ambient air quality inside the premises shall be maintained as per National Ambient Air Quality standard.
28. Road shall be graded and made pot hole free to avoid dust generation during transportation of materials.
29. The unit shall install DG set in an acoustically enclosed room over anti vibration pad to control noise and vibration.
30. The height of the stack attached to DG set shall be $H = h + 0.2 \sqrt{KVA}$, where h = Height of the building where it is installed in meter, KVA = Capacity of D.G. Set, H = Height of the stack in meter above ground level.
31. The mine shall maintain the ambient noise standards as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000.
32. Top soil shall be stacked properly and proper slope shall be maintained with adequate measures and should be used for plantation purposes.
33. The Over Burden (OB) shall be properly stacked in the earmarked area as per the approved mining plan and it should not cause any environmental problems in the surroundings.
34. Mineral rejects shall be disposed off as per the approved mining plan in proper manner without causing any environmental pollution.

True Copy Attested



**Deputy Director of Mines
Cuttack Circle, Cuttack**



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35. An Annual Return of the production undertaken shall be submitted at the end of financial year.
36. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and /or at that time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and/or information are found to have been suppressed/wrongly furnished in the application form.
37. The Board may impose further condition or modify the conditions as stipulated in this order during operation and may revoke this order in case the stipulated conditions are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form. If it is found that the sand quarry is operated without adequate pollution control measures direction for closure shall be issued under section 31(A) of Air PCP) Act.1981 and/or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

[Signature]
14/2/22
REGIONAL OFFICER

To,
Sri Gangadhar Nayak, Regional Manager
Kundakundi Kunada Stone Quarry of
M/s. Odisha Mining Corporation Limited
At: OMC House, Post Box. No. 34, Po: Bhubaneswar
Dist: Khordha

Memo No. _____ / Dtd. _____

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Khordha
3. Joint Director, Geology & Zonal Survey, Khordha
4. Deputy Director of Mines, Cuttack
5. Copy to Guard file.

REGIONAL OFFICER

True Copy Attested

[Signature]

**Deputy Director of Mines
Cuttack Circle, Cuttack**

282 Annexure-00/10

**DIRECTORATE OF MINES, ODISHA,
BHUBANESWAR**

COO/11/2020
 MXYII-(C) 1/2020 _____ /DM., dt.

From

Dr. U. C. Jena.
 Joint Director of Mines.
 Odisha, Bhubaneswar.

To

Smt. T.Basa.
 GM (Geology). (Power of attorney Holder),
 M/s Odisha Mining Corporation Ltd.
 OMC House. Bhubaneswar.

Sub: Approval of Modification of approved Mining Plan with PMCP in respect of Narangarh Decorative Stone (Khondalite) mines over an area of 11.545 Acs. or 4.672 hec. in village Narangarh under Khurda Tahasil of Khurda District of M/s O.M.C Ltd.

Sir,

In exercise of powers conferred under sub rule (3) of rule 22 of Odisha Minor Mineral Concession Rules, 2016 read with sub-rule 1(c) of rule (2) of the said Rules and this office order No. 10663/DM dt. 19.12.2017, I hereby approve the above mentioned Modification of approved Mining Plan with PMCP. This approval is subject to the following conditions.

- S.P. Panda
 1495
 29/20
1. The Modification of approved Mining Plan with PMCP is approved without any prejudice to any other law applicable to the mine from time to time whether made by the Central Govt. or State Govt. or any other authority.
 2. The Modification of approved Mining Plan with PMCP is approved without prejudice to any order or direction from any court of competent jurisdiction.
 3. The approval of aforesaid Modification of approved Mining Plan with PMCP does not in any way imply approval of Govt. in terms of any other law in force, nor confers any right on the lessee for operation of mines without the requisite statutory clearances or without compliance to any other direction issued in this regards.
 4. The approval of Modification of approved Mining Plan with PMCP is subject to the clearances under the provisions of Forest (Conservation) Act, 1980 and Rules made thereunder and other statutory orders and guidelines issued by Ministry of Environment, Forest and Climate Change, Govt. of India which may be applicable to the lease area from time to time.
 5. This approval is subject to strict compliance by the lessee in respect of the observations made during field visit by the competent authority.
 6. Forest growth, if any, available in the area shall not be cut or cleared during mining operation without prior approval of Forest Authorities.

True Copy Attested

Deputy Director of Mines
 Cuttack Circle, Cuttack

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7. Provision of the Mines Act, 1952 and Rules & Regulations made thereunder including submission of notices of opening, appointment of managers and other statutory personnel as required by the Act, shall be complied with and if anything is found to be concealed in the contents of the mining plan with PMCP this approval shall be deemed to have been withdrawn with immediate effect.
8. The boundary pillars shall be maintained in good order throughout the tenure of the mining lease.
9. The future exploration programme approved in the Modification of approved Mining Plan with PMCP shall be strictly adhered to by the applicant and mineral content in the area should be established during the plan period.

Yours faithfully,

sd/-

Encl: -Two copies of approved.
Modification of approved
Mining Plan with PMCP

JOINT DIRECTOR OF MINES

Memo No. _____ /DM, Dt.

Copy to the Additional Secretary to Government of Odisha, Department of Steel & Mines for information.

sd/-

Memo No. 3839 /DM, Dt. 12-6-2020

Copy to the Mining Officer, Cuttack Circle, Cuttack with a copy of Modification of approved Mining Plan with PMCP Odisha for information.

JOINT DIRECTOR OF MINES

Memo No. _____ /DM, Dt.

Copy forwarded to the Sri Chandrabhanu Das, RQP, RQP/OD/001/2015, M/s Geo Consultants Pvt. Ltd., 853, Gobind Prasad (Medical Lane), Mahavir Nagar (In front of Radhika Complex), Laxmisagar, Bhubaneswar-751006, Odisha for information.

JOINT DIRECTOR OF MINES

JOINT DIRECTOR OF MINES

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Deputy Director of Mines
Cuttack Circle, Cuttack

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Annexure-PP/10 (Deh) 29.04.22

DIRECTORATE OF MINES, ODISHA,
BHUBANESWAR

No MXXII-(c) 5/2021 _____ /DM., dt.

From,

Dr. U. C. Jena,
Additional Director of Mines,
Odisha, Bhubaneswar.

To

M/s Odisha Mining Corporation Ltd.
(A Gold Category State PSU)
At-OMC House, Bhubaneswar – 751001.

Sub: Approval of Modification of Mining Plan alongwith PMCP in respect of Narangarh Decorative Stone Mine (Khondalite) over 11.545 Acr. or 4.672 hec. in village Narangarh under Khordha Tahasil of Khordha district of M/s Odisha Mining Corporation Ltd.

Sir,

In exercise of powers conferred under sub rule (3) of rule 22 of Odisha Minor Mineral Concession Rules, 2016 read with sub-rule 1(c) of rule (2) of the said Rules, and this office order No. 1498/DM dt. 18.02.2020 & 8861/DM dt. 16.11.2021, I hereby approve the above mentioned of Modification of Mining Plan alongwith PMCP. This approval is subject to the following conditions.

1. The Modification of Mining Plan alongwith PMCP is approved without any prejudice to any other law applicable to the mine from time to time whether made by the Central Govt. or State Govt. or any other authority.
2. The Modification of Mining Plan alongwith PMCP is approved without prejudice to any order or direction from any court of competent jurisdiction.
3. The approval of aforesaid Modification of Mining Plan alongwith PMCP does not in any way imply approval of Govt. in terms of any other law in force, nor confers any right on the lessee for operation of mines without the requisite statutory clearances or without compliance to any other direction issued in this regards.
4. The approval of Modification of Mining Plan alongwith PMCP is subject to the clearances under the provisions of Forest (Conservation) Act, 1980 and Rules made thereunder and other statutory orders and guidelines issued by Ministry of Environment, Forest and Climate Change, Govt. of India which may be applicable to the lease area from time to time.

True Copy Attested

(Deh)
Deputy Director of Mines
Cuttack Circle Cuttack

- 225
5. This approval is subject to strict compliance by the lessee in respect of the observations made during field visit by the competent authority.
 6. Forest growth, if any, available in the area shall not be cut or cleared during mining operation without prior approval of Forest Authorities.
 7. Provision of the Mines Act, 1952 and Rules & Regulations made thereunder including submission of notices of opening, appointment of managers and other statutory personnel as required by the Act, shall be complied with and if anything is found to be concealed in the contents of the Modification of Mining Plan alongwith PMCP this approval shall be deemed to have been withdrawn with immediate effect.
 8. The boundary pillars shall be maintained in good order throughout the tenure of the mining lease.
 9. The future exploration programme approved in the Modification of Mining Plan alongwith PMCP shall be strictly adhered to by the applicant and mineral content in the area should be established during the plan period.

Yours faithfully,

Encl: - Two copies of approved
Modification of Mining Plan
alongwith PMCP.

Sd/-

ADDL. DIRECTOR OF MINES, ODISHA

Memo No. _____/DM, Dt.

Copy to the Additional Secretary to Government of Odisha, Department of Steel & Mines for information.

Sd/-

ADDL. DIRECTOR OF MINES, ODISHA

Memo No. _____/DM, Dt.

Copy to the Deputy Director of Mines, Cuttack Circle, Cuttack with a copy of approved Modification of Mining Plan alongwith PMCP for information.

Sd/-

ADDL. DIRECTOR OF MINES, ODISHA

Memo No. 3539 /DM, Dt. 26-04-2022

Copy to the Lalima Priyadarshani Sahoo, RQP, Plot No. N 6/527, Ground floor, Near SBI Bank, Jaydev Vihar, Bhubaneswar - 751015 for information.

Sd/-

ADDL. DIRECTOR OF MINES, ODISHA

True Copy Attested



Deputy Director of Mines
Cuttack Circle, Cuttack



**DIRECTORATE OF MINES & GEOLOGY
STEEL AND MINES DEPARTMENT, GOVT. OF ODISHA,
BHUBANESWAR**

**Heads of Department Building, Unit-V, Pin-751001
Tel No.: 0674-2391537, Fax No.: 0674-2391684
Email ID: dirmines_odisha@rediffmail.com**

No. MGXXIII(b)-02/2023/ 198 /DoMG, Dt. 08-01-2024

From,

Sri Salil Kumar Behera,
Joint Director of Mines,
Directorate of Mines & Geology,
Odisha, Bhubaneswar.

To

The Managing Director,
M/s Odisha Mining Corporation,
Khondalite Group of Mines,
OMC House (Near State Guest House),
Bhubaneswar-751001.

Sub:-

Approval of Modification of Mining Plan alongwith PMCP in respect of Narangarh Decorative Stone mine (Khondalite) (Kundakundi Kunda Stone Mines) over 11.545 Acrs. or 4.672ha in village Narangarh under Khordha Tahasil and district of M/s Odisha Mining Corporation Ltd.

Sir,

In exercise of powers conferred under sub rule (7) of rule 22 of Odisha Minor Mineral Concession Rules, 2016 read with sub-rule 1(c) of rule (2) of the said Rules, and this office order No-4475/DoMG dt. 22.03.2023, I hereby approve the above mentioned Modification of Mining Plan alongwith PMCP. This approval is subject to the following conditions.

1. The Modification of Mining Plan alongwith PMCP is approved without any prejudice to any other law applicable to the mine from time to time whether made by the Central Govt. or State Govt. or any other authority.
2. The Modification of Mining Plan alongwith PMCP is approved without prejudice to any order or direction from any court of competent jurisdiction.
3. The approval of aforesaid Modification of Mining Plan alongwith PMCP does not in any way imply approval of Govt. in terms of any other law in force, nor confers any right on the lessee for operation of mines without the requisite statutory clearances or without compliance to any other direction issued in this regards.

True Copy Attested

1

Deputy Director of Mines
Cuttack Circle, Cuttack

- 227
4. The approval of Modification of Mining Plan alongwith PMCP is subject to the clearances under the provisions of Forest (Conservation) Act, 1980 and Rules made thereunder and other statutory orders and guidelines issued by Ministry of Environment, Forest and Climate Change, Govt. of India which may be applicable to the lease area from time to time.
 5. This approval is subject to strict compliance by the lessee in respect of the observations made during field visit by the competent authority.
 6. Forest growth, if any, available in the area shall not be cut or cleared during mining operation without prior approval of Forest Authorities.
 7. Provision of the Mines Act, 1952 and Rules & Regulations made thereunder including submission of notices of opening, appointment of managers and other statutory personnel as required by the Act, shall be complied with and if anything is found to be concealed in the contents of the Modification of Mining Plan alongwith PMCP this approval shall be deemed to have been withdrawn with immediate effect.
 8. The boundary pillars shall be maintained in good order throughout the tenure of the mining lease.
 9. The future exploration programme approved in Modification of Mining Plan alongwith PMCP shall be strictly adhered to by the applicant and mineral content in the area should be established during the plan period.

Yours faithfully,

Encl: - Two copies of approved
Modification of Mining Plan alongwith PMCP.


6/1/2024
JOINT DIRECTOR OF MINES

Memo No. 199 /DoMG, Dt. 08-01-2024

Copy to the Additional Secretary to Government of Odisha, Department of Steel & Mines for information.

Memo No. 200 /DoMG, Dt. 08-01-2024


6/1/2024
JOINT DIRECTOR OF MINES

Copy to the Deputy Director of Mines, Cuttack Circle, Cuttack with a copy of approved Modification of Mining Plan alongwith PMCP for information.

Memo No. 201 /DoMG, Dt. 08-01-2024


6/1/2024
JOINT DIRECTOR OF MINES

Copy to Sri Narottam Sahu, RQP, Synergy Resources, Plot No-516/1686/4489, B-1, Trishna Enclave, Patia, Bhubaneswar-751024 Odisha for information.


6/1/2024
JOINT DIRECTOR OF MINES

True Copy Attached.

~~228~~
Annexure - RR/10

Land Schedule of Kunda Kundi Kunda Stone Quarry as on 25.10.1980.

Mouza - Naranagada

Khata 525 - Anabadi
(1929-30 Sabik Settlement Record)
Tenant- Ekharajat Mahal Sri Raja Rama
Chndra Dev, Superintendent of Shree
Jagannath Mahaprabu Bije Puri- B-Register
No.14424

Khata No.532/2
(1962 - Hal RoR)
Tenant - Shree Jagannath Mahaprabu Bije
Puri Marfat Srimandir Parichalana
Committee

Plot No.	Kisam	Area	Plot No.	Kisam	Area
1504	Mundia	Ac.7.020	1745	Mundia	Ac.7.020
1595	Bagayat	1.490	1850	Bagayat-II	1.490
1596	Bagayat				
1503	Bagayat	0.645	1851	Bagayat-II	0.645
1597	Bagayat				
1506	Patita	2.400	1747/2166	Puratan Patita	2.390
Total		Ac.11.555	Total		Ac.11.545

Forest Land	Non-Forest Land	Total
Ac.0.000	Ac.11.545	Ac.11.545

T. Basti

T. Basti
Addl. General Manager (Geo)
Power of Attorney Holder
Odisha Mining Corporation Ltd.
Bhubaneswar

J.M.O. Cuttack
12/10/20

R. Balaban
12/10/20

True Copy Attested

Dehu

Deputy Director of Mines
Cuttack Circle, Cuttack

10/12/19
Tahasildar, Khordha

16-X-2020
CHECKED & FOUND CORRECT
KHORDHA

14/11/20
CHIEF SURVEYOR
DIRECTORATE OF MINES
ODISHA, BHUBANESWAR
FOREST RANGEL OFFICE,
TANGIR RANGE

229

Ashu
03/10/2024

OMC

ODISHA 720
NEW OPPORTUNITIES

Annexure - SS/10

— Mining Happiness —

Letter No. 412 /OMC/NKDL/2024

Date 25 /09/2024

To

**The Dy. Director of Mines,
Cuttack Circle, Cuttack.
Nimpur, Jagatpur, Cuttack,
Pin- 754021**

Sub: Furnishing required information w.r.t. Kundakundi Kunda Stone Quarry (Khondalite) Mines, Narangarh over an area of 11.545 acres or 4.672 Hectares under Khordha Tahasil of Khordha District of OMC Ltd.

Ref. : Your letter No. 3117/Mines dated 23/09/2024.

Sir,

With reference to the subject cited above, we are furnishing the point wise information as required with attachments w.r.t compliance of O.A. No.104/2024/EZ filed by Nilamani Mahapatra Vrs State of Odisha & others before Hon'ble National Green Tribunal, Eastern Zone, Kolkata.

SNR

3340
03-10-24

Sl. No.	Information Sought	Compliance
1.	Half yearly Environment Clearance (EC) compliance reports submitted before the SEIAA, Odisha since inception of the Mining Operation.	Copy Enclosed as Annexure I
2.	Annual production details (both as per the Lease year and Financial Year), since inception of the Mining Operation.	Copy Enclosed as Annexure II
3.	All the correspondences between the DFO, Khordha, OFDC Ltd., Bhubaneswar and Odisha Mining Corporation Ltd (OMC Ltd.) with respect to the felling of One Hundred Thirty Seven (137) numbers of standing trees over Plot No.1745, 1850, 1851 &	Copy Enclosed as Annexure III

True Copy Attested

Ashu

Deputy Director of Mines
Cuttack Circle, Cuttack

The Odisha Mining Corporation
(A Gold Category State PSU.)

Kundakundi Kunda Khondalite Mines Narangarh, 752018, www.omcltd.in

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OMC

DISHA
NEW OPPORTUNITIES

721

Mining Happiness

	1747/2166, under Khata No.532/2 of Mouza-Narangarh, Dist.-Khordha.	
4.	All the reports available regarding the level of Particulate Matter (PM) ₁₀ , Particulate Matter (PM) _{2.5} near the Mines.	Copy Enclosed as Annexure IV
5.	All the reports available regarding the level of ambient noise near the Mines.	Copy Enclosed as Annexure V
6.	Loaded trucks are properly covered by the Tarpaulin during its transportation	Photocopy enclosed as Annexure VI

This is submitted for your kind information.

Encl : As above.

Yours faithfully,


25/09/2024
Mines Manager
K.K. Khondalite Mines
Narangarh

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack



परिवेश
PARIVESH
(CPC GREEN)

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

Ministry of Environment, Forest and Climate Change



Back

View Compliance Report at Project Proponent

Proposal Details

Proposal No

SEIAA-433/08-2020

Category

Non-Coal Mining

Name of Project

Narangarh Decorative Stone(Khondalite)

Plot / Survey/ Khasra No.

Village(s)

Sub-District(s)

State

ODISHA

District

KHORDHA

MoEF File No

SEIAA-433/08-2020

Name of the Entity/

Corporate Office

Odisha Mining Corporation Limited

Entity's PAN

NA

Entity Name as per PAN

NA

Entity details mentioned above is correct ?

Agree

Project KML

NA

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

Covering Letter

23/2

Covering Letter

[Click to View](#)

Compliance Reporting Details

Reporting Year

2024

Reporting Period

01 Jun(01 Oct - 31 Mar)

Remark(if any)

Six Monthly EC Compliance Report in respect of Kundakundi Kunda Stone Quarry, Narangarh of OMC.

Details of Production and Project Area

Date of Commencement of Project/Activity

05-10-2020

	Project Area as per EC Granted(ha.)	Actual Project Area in Possession(ha.)
Private	0	0
Revenue Land	0	0
Forest	0	0
Others	0	0
Total	0	0

Sr.No.	Name of the Product	Units	As per EC Granted	As per CTO Granted	CTO ID	Valid Up To
1	Decorative Stone(Khondalite)	Others:cum/Annum	25186	25186	625/RO-CON-1053	31-03-2021
2	Decorative Stone (Khondalite)	Others:Cu.M/Annum	25186	25186	RO/BBSR/CTO/1572-WPC/APC	31-03-2021

Conditions

Specific Conditions

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(Signature)
Deputy Director of Mines
 Cuttack Circle, Cuttack

Sr.No.	Condition Heading	Condition Details	Status of Compliance,Remarks / Reason and Supporting Documents	
1	Statutory compliance	The environmental clearance granted shall be valid up to the lease period and coterminous with lease period. Exploitation shall be as per the mining plan and reclamation plan.	PPs Submission	Validity of EC is noted. Exploitation carried out at Kunda Kundi Decorative Stone Quarry is in compliance to the mining plan. As per the approved mining plan, the permissible production for FY 2023-24 was 9000.03 Cu.M (finished product) whereas actual production realized during FY 2023-24 was 8600 Cu.m. Being Complied Attachment:NA
2	GREENBELT	Tree cutting inside the area, if any, shall be with prior permission of Competent authority.	PPs Submission	Entire ML area of 4.672 Ha (11.545Acre) is non-forest land. At the time initial enumeration, total 137 trees were monitored and according felling of the same have been ensured by State Forest Department as per the prevailing procedure wherein OMC has borne the financial expenditure as per the demand raised. Being Complied Attachment: Click to View

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Deputy Director of Mines
Cuttack Circle, Cuttack

3	Statutory compliance	The Project Proponent shall obtain consent from the State Pollution Control Board, Odisha and effectively implement all the conditions stipulated therein.	PPs Submission	Consent to Establish has been granted by State Pollution Control Board, Odisha vide letter No. 2927/R.O.-NOC-2371, Dt. 05.10.2020. Based upon the satisfactory implementation of the conditions stipulated therein, SPCB was pleased to grant Consent to Operate (CTO) for the mine which has been renewed from time to time and at present, the CTO issued vide letter No. 625/RO-CON-1053, Dt. 14.03.2022 is valid up to 31.03.2025. Being Complied Attachment:NA
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4	Human Health Environment	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labor for ensuring good occupational environment for mine workers	PPs Submission	Initial medical examination and Periodical medical examination of workers engaged in the Project is being carried out and records are maintained. A sample copy of the worker's IME record is enclosed. Being Complied Attachment: Click to View
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Deputy Director of Mines
Cuttack Circle, Cuttack

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would also be adopted; All the old age People of the surrounding villages may be provided medical facilities.

5	MISCELLANEOUS	Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and Density.	<p>PPs Submission</p> <p>Presently, the transportation route over a stretch of 87 Kms (5 Kms from Mine to Malipada and subsequently till Puri for rest 82Kms) is being carried out over NH-16. This is the only dedicated route available for the mine and traverses partially adjoining to the village areas (unavoidable). Considering the frequency of transportation (10-12 trips per day), no such significant adverse impact is envisaged because of the following control measures: 1. Dust Suppression (regular) by engaging a 4-5 KL water tanker for 5-6 trips per day. 2. Stoppage of transportation during school timing. 3. Covering of trucks with tarpaulins. Being Complied Attachment: Click to View</p>
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6	Statutory compliance	Project Proponent shall ensure the safeguard and wellbeing of villagers and school, regular health monitoring of all residents in the area and the compliance Report shall be submitted	<p>PPs Submission</p> <p>Following safeguard measures/wellbeing measures are undertaken in line with the corporate commitments for the peripheral development. OMC during FY 2023-24 has deposited a sum of Rs.</p>
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Deputy Director of Mines
Cuttack Circle, Cuttack

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to the Regional
office of the
Ministry and SEIAA,
Odisha.

114.20 Lakhs as a
financial assistance
with the collector
khordha for the
implementation of 23
nos. of developmental
projects in vicinity of
the mine. Details of
the financial
expenditure for
peripheral
development as
mentioned above is
summarized as
follows: 1. Nos. of
developmental
project: 23 2.
Implementing Agency:
Block Development
Officer, Khordha 3.
Fund Deposited with
Peripheral
Development Fund
under the
administration for
Collector, Khordha 4.
Period of Expenditure:
FY 2023-24.
Being Complied
Attachment: [Click to
View](#)

General Conditions

Sr.No.	Condition Heading	Condition Details	Status of Compliance, Remarks / Reason and Supporting Documents	
1	Statutory compliance	The applicant will submit half-yearly compliance report on post environmental monitoring in respect of the stipulated terms and conditions in the Environmental Clearance to the State Environmental Assessment Authority (SEIAA), Odisha, SPCB & Regional Office of the Ministry of	PPs Submission	Six Monthly EC Compliance Report along with the Environmental Monitoring Data as per the conditions of EC, CTE, CTO and other applicable statutes is submitted to MoEF&CC on six monthly basis. Besides, Environmental Monitoring Report is also submitted to SPCB, Odisha on monthly basis. For the purpose of wider dissemination of environmental information w.r.t monitoring parameters, a copy of monthly

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Deputy Director of Mines
Cuttack Circle, Cuttack

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		Environment & Forest, Odisha on 1st June and 1st December of each Calendar Year and shall also upload the compliance report on the website of the MoEF & CC.		environmental monitoring report is also being uploaded in the OMC's website. Being Complied Attachment: Click to View
2	MINING PLAN	A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA, Odisha 5 years in advance of final mine closure For approval.	PPs Submission	A copy of approved FMCP (Final Mine Closure Plan) shall be submitted to the Ministry as and when approval from concerned authority is obtained. Agreed to Comply Attachment:NA
3	MINING PLAN	No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.	PPs Submission	The mine lease area of 4.672 ha does not involve any forestland. A copy of the certificate issued by DFO in this regard is enclosed. Please refer to the enumeration list and statement of DFO in the enclosure. Complied Attachment: Click to View
4	MINING PLAN	No change in mining technology and scope of working should be made without prior approval of the SEIAA, Odisha.	PPs Submission	No change to the proposed technology and scope of working has been envisaged. As proposed, presently, Opencast method of mining is being carried out by adopting Shovel-Dumper Combination, with Diamond wire saw cutting technology without involvement of blasting. No change w.r.t ML area has been envisaged. Complied Attachment:NA
5	Statutory compliance	No change in the calendar plan including excavation,	PPs Submission	Calendar Plan as per the approved mining plan is followed. During FY 2023-24 following point wise

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**Deputy Director of Mines
Cuttack Circle, Cuttack**

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quantum of mineral and waste should be made.

compliance w.r.t calendar plan was observed: A) Proposal during FY 2023-24: 1. Total Excavation: 90000.34 Cu.M 2. Finished Product: 9000.03 Cu.M 3. OB: 81000.31 Cu.M B) Actual during FY 2023-24: 1. Total Excavation: 71694.178 Cu.M 2. Finished Product: 8600 Cu.M 3. OB: 63094.178 Cu.M
Complied
Attachment: [Click to View](#)

6	Statutory compliance	The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and ground water) for the Project.	PPs Submission	OMC has obtained NOC from CGWA for abstraction of 8KLD (2920 KL/Year) of ground water from Two nos. of bore wells vide NOC No. CGWA/NOC/MIN/REN/1/2023/7935, Dt. 07-06-2023 which is valid till up to 05-05-2025. A copy of the NOC is enclosed. Complied Attachment: Click to View
7	MINING PLAN	Mining shall be carried out as per the provisions outlined in the approved mining plan as well as by abiding to the guidelines of Directorate General Mines Safety (DGMS).	PPs Submission	Mining is being carried out in line with the provisions of approved mining plan. Recently, the plan has been approved by Directorate of Mines & Geology vide Lr. No. MGXXIII(b)-02/2023/198/DoMG, dtd. 08-01-2024 for a period of two years i.e FY 2023-24 and 2024-25. A copy of the said approval letter is enclosed. Complied Attachment: Click to View
8	GREENBELT	Protection of vegetation in the surrounding areas, and proper storage of solid waste, sub grade ore and their use have to be given priority during mining operation.	PPs Submission	Periphery of Mines is being maintained as safety zone with proper barbed wire fencing provisions and the same is kept untouched. A sample photograph of the safety zone maintained with plantation is enclosed. Further, during a provision for undertaking plantation as per PMCP is ensured by engaging OFDC. During FY

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Deputy Director of Mines
Cuttack Circle, Cuttack

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2023-24, a proposal for plantation of 160 nos. has been ensured.
Complied
Attachment: [Click to View](#)

9	MISCELLANEOUS	It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any Other cross drainage structures.	PPs Submission	No structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation, etc. are found within 500 mtrs from the quarry. A copy of topo sheet with a buffer area of 5Km from the mine boundary is enclosed. Complied Attachment: Click to View
10	Statutory compliance	Digital processing of the entire lease area using remote sensing technique shall be carried out regularly once in three years for monitoring land use pattern and report submitted to Ministry of Environment, Forest and Climate Change its Regional Office and SEIAA, Odisha.	PPs Submission	Digital processing of the ML area has been carried out using Remote sensing techniques and the same has been vetted by ORSAC. Last time the satellite imagery has been processed by ORSAC and a copy of LULC map was submitted to the Ministry. Complied Attachment: Click to View
11	Statutory compliance	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The project proponent	PPs Submission	Being Carried out by engaging an NABL Accredited laboratory. A compiled form of Six Monthly Env. Monitoring report is enclosed. Complied Attachment: Click to View

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Deputy Director of Mines
Cuttack Circle, Cuttack

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shall ensure that no natural water course and/or water resources shall be obstructed due to any mining operations. The monitoring shall be carried out four times in a year pre- monsoon (April-May), monsoon (August), post- monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board.

12	Statutory compliance	Transportation of the minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The project proponent shall bear the cost towards the widening and strengthening of existing public road network in	PPs Submission	Presently, the transportation route over a stretch of 87 Kms (5 Kms from Mine to Malipada and subsequently till Puri for rest 82Kms) is being carried out over NH-16. This is the only dedicated route available for the mine and traverses partially adjoining to the village areas (unavoidable). Considering the frequency of transportation (10-12 trips per day), no such significant adverse impact is envisaged because of the following control measures: 1. Dust Suppression (regular) by engaging a 4-5 KL water tanker for 5-6 trips per day. 2. Stoppage of transportation during school timing. 3. Covering of trucks with tarpaulins.
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Deputy Director of Mines
Cuttack Circle, Cuttack

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case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying Capacity of such roads.

Complied
Attachment:NA

13

MISCELLANEOUS

The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels Well within the prescribed limits for day light/night hours.

PPs Submission

Noise level is monitored in and around work places. Illumination survey is also conducted periodically. There exists no such High Mast tower. No such major flood lights are oriented towards the village area. So far, no such complaints w.r.t disturbance in the biological clock has been reported by the villagers.
Complied
Attachment:NA

14

Statutory compliance

Sufficient number of Gullies to be provided for better management of water. Regular Monitoring of pH shall be included in the monitoring plan and report

PPs Submission

Proper dump management and surface runoff management is ensured at site. A localized reservoir has been developed for collection of runoff during Monsson and the same shall be monitored and accordingly be utilized in

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Deputy Director of Mines
Cuttack Circle, Cuttack

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shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.

the recycling and reuse options as available. A photograph of reservoir constructed for this purpose is enclosed.
Complied
Attachment:NA

15	Statutory compliance	There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis and implementation of conservation measures to augment ground water resources in the area in Consultation with Central Ground Water Board.	PPs Submission	Surface runoff management is ensured at site. A localized reservoir has been developed for collection of runoff during Monsson and the same shall be monitored and accordingly be utilized in the recycling and reuse options as available. A photograph of reservoir constructed for this purpose is enclosed. Complied Attachment: Click to View
16	MISCELLANEOUS	The Project Proponent has to take care of gullies formed on slopes. Dump mass should be consolidated with proper filling/leveling with the help of dozer/compactors.	PPs Submission	Dump Management as per PMCP provisions and Surface runoff management is ensured at site. A localized reservoir has been developed for collection of runoff during Monsson and the same shall be monitored and accordingly be utilized in the recycling and reuse options as available. A photograph of reservoir constructed for this purpose is enclosed. Complied Complied Attachment:NA
17	LAND RECLAMATION	The reclamation at waste dump sites shall be ecologically sustainable. Scientific reclamation shall be followed. The local species may be encouraged	PPs Submission	Reclamation is followed as per the provision of approved progressive mine closure plan. For FY 2023-24 and 2024-25: there is a plan for plantation by 320 nos. of saplings and the same shall be implemented.

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Deputy Director of Mines
Cuttack Circle, Cuttack

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and species are so chosen that the slope, bottom of the dumps and top of the dumps are able to sustain these species. The aspect of the dump is also a factor which regulates some climatic parameters and allows only species adapted to that micro climate.

Being Complied
Attachment:NA

18	GREENBELT	<p>The top soil, if any, shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only and it should not be kept active for a long period of time. The maximum height of the dumps shall not exceed 8m and width 20 m and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be</p>	PPs Submission	<p>The amount of topsoil generated will be stored in earmarked site. The same will be utilized during safety zone plantation for green belt development. The over burden (OB) generated during the mining operations will be stacked at designated dump site. The same will be utilized for backfilling of mined out area. The maximum height of the dumps will not exceed 8m and width 20 m and overall slope of the dumps will be maintained to 45°. The backfilled area will be planted with native species. Compliance Status will be submitted to MoEF & CC and its Regional Office on six monthly basis. As the quarry is already mined previously no top soil is generated till date. Being Complied Attachment:NA</p>
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Deputy Director of Mines
Cuttack Circle, Cuttack

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undertaken for stabilization of the dump. The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.

19

MISCELLANEOUS

Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desisted particularly after monsoon and maintained properly. The drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over

PPs Submission

Garland drain, settling pond and check dams of appropriate size is being constructed around the mine working, mineral and OB dumps to prevent run off water and flow of sediments directly into the river and other water bodies. The water so collected will be utilized for watering the mine area, roads, green belt development etc. Sedimentation pits is being constructed at the corner's of the garland drains and desisted at regular intervals. Being Complied Attachment:NA

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Deputy Director of Mines
Cuttack Circle, Cuttack

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burden dumps to prevent run off of water and flow of sediments directly into the river and other water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation Pits shall be constructed at the corners of the garland drains and desisted at regular intervals.

20

GREENBELT

Plantation shall be raised in a 7.5 m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department and as per CPCB Guidelines. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine

PPs Submission

A dedicated safety zone around the lease periphery is maintained. Protection in terms of barbed wire fencing is provided. A photograph of the same is enclosed in this report. Complied Attachment:NA

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Deputy Director of Mines
Cuttack Circle, Cuttack

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lease Area in a phased manner and shall be completed within first five years.

21	GREENBELT	<p>The Project Proponent shall make necessary alternative arrangements, where required, in consultation with the State Government to provide alternate areas for livestock grazing, if any. In this context, Project Proponent should implement the directions of the Hon'ble Supreme Court with regard to acquiring grazing land. The sparse trees on such grazing ground, which provide mid- day shelter from the scorching sun, should be scrupulously guarded against felling and plantation of such Trees should be promoted.</p>	PPs Submission	<p>The entire lease area is a hillock with the presence of only 137 trees initially (felled by state forest department). Moreover, as per the authenticated land schedule no such grazing land is getting affected within the lease area. Complied Attachment: Click to View</p>
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22	GREENBELT	<p>The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, if any, spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented</p>	PPs Submission	<p>Since the ML area does not involve any forest land thus applicable provision w.r.t wildlife conservation plan has not been envisaged for the project. Complied Attachment:NA</p>
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True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

2A7

in consultation with the State Forest and Wildlife Department. A copy of action plan shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office.

23	Human Health Environment	Provision shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the Completion of the project.	PPs Submission	The mine is in operational phase and there is no major construction work being executed during the reporting period of October'23 to march'24. Thus, scope for providing the rest shelter and other amenities for construction worker as stipulated in the EC has not been carried out and the same is also not envisaged in the near future as well. Complied Attachment:NA
24	Noise Monitoring & Prevention	Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be Provided with ear plugs / muffs.	PPs Submission	A 10 KVA DG set along with acoustic enclosure is being operated. Drills have been provided with appropriate acoustic enclosures. workers are provided with PPEs. Ambient Noise level is being monitored on monthly basis to keep a track on the compliance aspects. Being Complied Attachment:NA
25	Human Health Environment	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided	PPs Submission	Fugitive Dust, Ambient Air Quality, Personal Dust sampling are carried out from time to time to assess the worker's exposure w.r.t Dust. So far, no such contraventions have been

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Deputy Director of Mines
Cuttack

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		with adequate training and information on safety and health aspects.		observed for any of the workers. Being Complied Attachment:NA
26	MINING PLAN	The project authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned Authorities and the date of start of Land development work.	PPs Submission	Date of Opening of the mine: 01-12-2020. A notice of opening has been intimated to DoMG, Govt. of Odisha. Being Complied Attachment:NA
27	Statutory compliance	The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate Change, its Regional Office, Central Pollution Control Board and State Pollution Control Board.	PPs Submission	Agreed and being submitted as per the prescribed timeline and means. Being Complied Attachment:NA
28	Statutory compliance	The concerned Regional Office of the MoEF&CC/SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) By furnishing the	PPs Submission	Agreed to extend full cooperation as and when sought. Agreed to Comply Attachment:NA

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Deputy Director of Mines
Cuttack Circle, Cuttack

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		requisite data / information / monitoring reports.		
29	Statutory compliance	A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been Received while processing the proposal.	PPs Submission	A copy of the clearance letter has been submitted to Panchayat Executive Officer, Narangarh Panchayat vide letter dt. 16.09.2020. Complied Attachment:NA
30	Statutory compliance	State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tahsildar's Office for 30 days.	PPs Submission	OMC vide letter dt. 15.09.2020 has requested Regional Officer, OSPCB, Bhubaneswar, District: Industry Centre, Khorda, Collector, Khorda and Tahasildar, Khorda for display a copy of clearance for 30 days and the same has already been undertaken. Complied Attachment:NA
31	MISCELLANEOUS	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and	PPs Submission	EC has been published in English daily The Times of India and in Odia daily The Prameya on 12.09.2020 Complied Attachment:NA

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Deputy Director of Mines
Cuttack Circle, Cuttack

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also at web site of the Ministry

32	MISCELLANEOUS	The SEIAA, Odisha may alter/modify the above conditions or stipulate any further condition in the interest of environment protection	PPs Submission	Agreed. Agreed to Comply Attachment:NA
33	Statutory compliance	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.	PPs Submission	Agreed. Agreed to Comply Attachment:NA
34	Statutory compliance	This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions	PPs Submission	Noted. Agreed to Comply Attachment:NA

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**Deputy Director of Mines
Cuttack Circle, Cuttack**

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as may be applicable.

35	Statutory compliance	Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	PPs Submission	Noted. Agreed to Comply Attachment:NA
36	Statutory compliance	The above mentioned stipulated conditions shall be complied in a time- bound manner. Failure to comply with any of the conditions mentioned above may result in cancellation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	PPs Submission	Agreed. Agreed to Comply Attachment:NA
37	AIR QUALITY MONITORING AND PRESERVATION	Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM10 and PM2.5 such as haul road, loading and unloading point and transfer points. Fugitive dust emissions from all the sources shall be controlled regularly. It shall	PPs Submission	Regular water sprinkling is being carried out in critical areas prone to air pollution and having high levels of PM10 and PM2.5 such as haul road, loading and unloading point and transfer points and to controlled Fugitive dust emissions. Being Complied Attachment:NA

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**Deputy Director of Mines
Cuttack Circle, Cuttack**

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be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Monitoring of Ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution Control Board.

Document uploaded by the PP

Last Site Visit Report (if available)

NA

Last Site Visit Report Date (if available)

Additional Attachment (if any)

NA

Additional Remarks (if any)

- I 'Odisha Mining Corporation Limited' hereby give undertaking that the data and information given in the filed compliance and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the clearance given to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without due approval.

Cover Letter From RO/SRO

Cover Letter From RO/SRO

NA

Back

True Copy Attested

[Signature]
 Deputy Director of Mines
 Cuttack Circle, Cuttack

FINANCIAL YEAR(FY) WISE PRODUCTION AND DESPATCH FOR THE PERIOD FROM YEAR-2020-21 TO 2024-25 AT NARANGARH KHONDALITE MINES.

SL NO.	YEAR(FY)	PRODUCTION(in cum)	DESPATCH(in cum)	REMARKS
1	2020-2021	147.967	0.000	
2	2021-2022	16,542.715	15,655.971	
3	2022-2023	4,816.017	5,089.731	
4	2023-2024	13,153.528	13,179.833	
5	2024-2025	5577.743	4965.443	UPTO AUGUST-2024
GRAND TOTAL		40237.970	38890.978	

LEASE YEAR WISE PRODUCTION AND DESPATCH FOR THE PERIOD FROM JANUARY-2021 TO AUGUST-2024 AT NARANGARH KHONDALITE MINES.

SL NO.	LEASE YEAR	PRODUCTION(in cum)	DESPATCH(in cum)	REMARKS
1	JANUARY-2021 TO DECEMBER- 2021	10,934.784	8,935.185	
2	JANUARY-2022 TO DECEMBER- 2022	9562.4590	11395.0770	
3	JANUARY-2023 TO DECEMBER- 2023	10,111.824	9863.696	
4	JANUARY-2024 TO AUGUST- 2024	9628.903	8697.020	UPTO AUGUST-2024
GRAND TOTAL		40,237.970	38,890.978	

True Copy Attested


Deputy Director of Mines
Cuttack Circle, Cuttack

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1786

OFFICE OF THE DIVISIONAL FOREST OFFICER, KHORDHA DIVISION,

AT / PO / DIST. KHORDHA

Tele No. (06755) 220539, 222825

FAX No. (06755) 220539

Mob. No. 9437000935

Email ID - dfokhordha@gmail.com

Manager (C)

Mines Manager

For no. please

No. 5029 / (Misc) 218/2019

Dated, Khordha the 12 August, 2021

To

The Range Officer,
Tangi Range, Tangi.

Sub:

Execution of mining operation at Kunda Kundi Kunda Khondalite Mines over Plot No.2166,1851, 1850,1745 under Khata No. 532/2, Mouza Naranagarh, Khordha about an area of 11.55 Aer / 4.67 Hec. **Reg. Submission of conversation list of timbers.**

Ref:

This office letter No. 2024 dtd.23.03.2021

Mines Manager
Amulya

With reference to the above cited memo under reference, you are authorized to verify the converted material as per conversion list from Page No.36891 to 36895 in duplicate duly prepared by Sub-Divisional Manager, OFDC, Ltd. Bhubaneswar (C) Division for passing of the the below mentioned forest materials i.e. 114 nos of miscellaneous species fit for fire wood i.e. 4 stack in size 12'x3'x3' along with mango round timber converted into 07 logs = 0.200 Cum from 02 nos mango trees as shown at Sl. No.111 & 112 insted of 137 nos of trees standing along with 300 nos of bamboos (obtaining from 9 bamboo clumps) over over Plot. No.2166,1851, 1850,1745 under Khata No. 532/2, Mouza Naranagarh, in Ac. 11.55 Dec/ 4.67 Hec. of the site for mining operation at Kunda Kundi Kunda Khondalite Mines by OMC, Corp. Ltd, Odisha. Further,

Annexure III

You are authorized to pass the converted materials on the stump site and issue necessary T.T.Permit for lifting of the converted materials from the above stretches. A copy of the conversion list passing list is enclosed herewith for your reference & delivery certificate on lifting of genuine forest materials should be submitted to this office for record.

Encl: Conversion list
from Page No.36891 to 36895 in duplicate

Peci
12/08/21
Divisional Forest Officer,
Khordha Division, Khordha

Memo No. 5030 / Date. 12/08/2021

Copy forwarded to the Divisional Manger, OFDC, Ltd. Bhubaneswar,(C) Division, Bhubaneswar for information & necessary action with reference to his letter No.3323 dtd.29.06.2021. The facsimile Hammer impression mark i.e OFCBBSR-329 duly registered by the undersigned in division office P.H.M. register for its authentication.

Peci
12/08/21
Divisional Forest Officer,
Khordha Division, Khordha

Memo No. 5031 / Date. 12/08/2021

Copy forwarded to the Regional Manager, Khondalite Groupe of Mines, OMC, Ltd. Bhubaneswar for information & necessary action with reference to his Letter No. 14484/OMC/KNDL/2020 dtd. 01.12.2020 & No. 1161/OMC/KNDL/2020 dtd. 18.12.2020. He is requested to depute his representative at the site for the above purpose.

Peci
12/08/21
Divisional Forest Officer,
Khordha Division, Khordha

True Copy Attested

[Signature]
Deputy Director of Mines
Cuttack Circle, Cuttack

255

785

-2-

Memo No. 5032 / Date. 12/08/2021

Copy forwarded to the Sub-Divisional Manager, OFDC, Ltd, Gangadharpur for information & necessary action. He is requested to contact with the Range Officer, Tangi for the above purpose since you have been authorized to use registered hammer No.OFCBBSR-329 at the time of transit of the genuine timber over the said stretches.

[Signature]
12/8/21
Divisional Forest Officer,
Khordha Division, Khordha

True Copy Attested

[Signature]

**Deputy Director of Mines
Cuttack Circle, Cuttack**

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Schedule XVIII--Form Memo. No. 5028 dtd. 12/08/2021
DUPLICATE

Book No. 344 The S.D.M. O.F.C. Ud. (Girgaadhaspur Sub-division)
PAGE No. 0017153
Subj: Registration of P.H. Mark - O.F.C. BBSK-329
CERTIFICATE OF REGISTRATION OF PROPERTY
MARK FOR USE IN THE DIVISIONAL AREA
Khatana No. 533/2 m2 - Narasingh

Person in whose favour the mark registered: S.D.M. O.F.C. Ud. Girgaadhaspur (C) Division, Girgaadhaspur.

Date of Registration: 06/08/2021

Date up to which Registration will hold good: 31/08/2021

Registration fees received: Rs 110/- Rupees One Hundred
Ten only. + A.C.F. Book No. 100
at page No. 009 506 dt 16/7/2021

Facimile of the property mark

Divisional Forest Officer,
Khordha Division, Khordha

O.F.C.
BBSK
329

OGP (Forms) DTP--129-2,000

[Handwritten Signature]

True Copy Attested

[Handwritten Signature]

Deputy Director of Mines
Cuttack Circle, Cuttack

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ORIGINAL

Odisha Forest Development Corporation Ltd.

(AGOVERNMENT OF ODISHA UNDER TAKING)

PASSING LIST

BOOK No. 338

No. 36891

1 Division BBSR (C) Sub-Division Angadharpur

2 Forest Division and Range Khorda & Khorda Range (CPL)

Name of Coupe and Lot No. Khorda Kundi Khondalike Mines Narsanagar

SI No.	Species	Tree No	Log Sl.	Measurement Length x Midgirth	Cubic Content		Nature of Log	Remarks
					Log	Tree		
1	2	3	4	5	6	7	8	9
1	Mango	3		frrewood				
2	Acacia	5		do				
3	Neem	6		do				
4)	7		do				
5)	8		do				
6)	9		do				
7	Chhatim	10		do				
8	mango	12		do				
9)	14		do				
10)	15		do				
11	Chhatim	16		do				
12	Neem	17		do				
13	Chhatim	18		do				
14)	19		do				
15	Neem	20		do				
16	Chhatim	21		do				
17)	22		do				
18	Neem	23		do				
19)	24		do				
20	Acacia	25		do				
21)	26		do				
22	Chhatim	28		do				
23)	29		do				
24	Jack fruit	30		do				
25)	31		do				
26)	32		do				

1/2 liter

O.F.C.
BBSR
325

True Copy Attest

Deputy Director of Mines
Cuttack Circle, Cuttack

total 26 trees = 28 fact frrewood

Dated

Sanatan Mangaraj
Signature of Sectional Supervisor

Sub-Divisional Manager
O.F.D.C. Ltd.

Signature of Passing Officer

Angadharpur(CPL)Sub-Division

258

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ORIGINAL

Odisha Forest Development Corporation Ltd.

(AGOVERNMENT OF ODISHA UNDER TAKING)

Book No. 738

PASSING LIST

No. 30892

1. Division BBSR (C) Sub-Division Changadharpur

2. Forest Division and Range Khorda & Khorda Range (CPL)

Name of Coupe and Lot No. Kamla Kundli Khordalife Mines Narasingpur

Sl No.	Species	Tree No	Log Sl.	Measurement Length x Midgirth	Cubic Content		Nature of Log	Remarks
					Log	Tree		
1	B.F	2	26	tree	1/2	stack	firewood	
27	chhatom	33	} firewood	}	}	}	}	}
28	jack fruit	35						
29	neem	36						
30)	37						
31)	38						
32)	39						
33)	40						
34	chhatom	41						
35)	42						
36)	43						
37)	44						
38	Acacia	45						
39)	46						
40)	47						
41	Kaji	48						
42	chhatom	49						
43)	50						
44)	51						
45)	52						
46	Neem	53						
47)	54						
48	acacia	55						
49)	56						
50	chhatom	57						
51)	58						
52	acacia	59						
53)	60						
54)	61						
55)	62						
56)	63						
57)	64						

O.F.C.
BBSR
329

True Copy Attested

(Signature)
Deputy Director of Mines
Cuttack Circle, Cuttack

total 57 trees = 1 1/2 stack firewood

(Signature)
Signature of Sectional Supervisor

Sub-Division Manager
O.F.D.C. Ltd.
Changadharpur (CPL) Sub-Division

Signature of ... Officer

781

ORIGINAL

257

CODE BBS (C)
OF D.C. Form No. 2

Odisha Forest Development Corporation Ltd.

(AGOVERNMENT OF ODISHA UNDER TAKING)

PASSING LIST

30893

Book No. 728

Sub-Division Mangadharpur (CPL)

1. Division BBSR (C)

2. Forest Division and Range Khorda & Khorda Range

Name of Coupe and Lot No. Khorda Kundi Khordalite

SI No.	Species	Tree No	Log Sl.	Measurement Length x Midgirth	Cubic Content		Nature of Log	Remarks
					Log	Tree		
1	2	3	4	5	6	7	8	9
58	acacia	65	}	}			}	}
59	"	66						
60	"	67						
61	Mangro	68						
62	"	69						
63	"	70						
64	"	71						
65	Acacia	72						
66	"	73						
67	"	74						
68	"	75						
69	"	76						
70	"	77						
71	"	78						
72	"	79						
73	"	80						
74	"	81						
75	"	82						
76	Chhatom	83						
77	acacia	84						
78	Mai	85						
79	acacia	86						
80	"	87						
81	"	88						
82	achhu	89						
83	acacia	90						
84	achhu	91						
85	Chhatom	92						

firewood

O.F.C.
BBSR
325

1 1/2 stack

total 85 trees = 3 1/2 stack firewood

Dated _____
Signature of Sectional Supervisor
Sanatan Mangaraj

Sub-Divisional Manager
O.F.D.C. Ltd.
Mangadharpur (CPL) Sub-Division

Dated _____
Signature of Passing Officer

True Copy Attested

(Signature)

Deputy Director of Mines
Cuttack Circle, Cuttack

ORIGINAL

CODE - BBS (C)
O.F.D.C Form No. 7

Odisha Forest Development Corporation Ltd.

(A GOVERNMENT OF ODISHA UNDER TAKING)

PASSING LIST

Book No. 228

30894

1. Division BBSR (C) Sub-Division Changadharpur
 2. Forest Division and Range Khorda & Khorda Range (CPL)
 Name of Coupe and Lot No. Kunda Kundi Khordalite Mine
Wardharajpur

Sl No.	Species	Tree No.	Log Sl.	Measurement Length x Midgirth	Cubic Content		Nature of Log	REMARKS	
					Log	Tree			
1	B.F.	3	85	tree 5	2	4	1	7	9
86	Jackfruit	93		firewood					
87	acacia	94							
88	Mango	96	1	150 X 60		0.034			
89	"	97	2	215 X 64		0.055			
90	"	98		firewood			1 stack firewood		
91	"	99							
92	chhatam	100							
93	"	101							
94	NEM	102							
95	"	103							
96	"	104							
97	"	105							
98	"	106							
99	"	107							
100	Mango	108							
101	"	109							
102	"	111							
103	NEM	113							
104	"	114							
105	Achhu	115							
106	NEM	116							
107	Penduli	119							
108	Mai	122							
109	"	123							
110	"	124							
111	Mango	125	3	215 X 62		0.052			
112	"	126	4	215 X 66		0.059			
113	"	127							
114	chhatam	128							
115	Bamboo	129							
116	Tala	130							

O.F.C.
BBSR
325

True Copy Attested

[Signature]

Deputy Director of Mines
Cuttack Circle, Cuttack

Sub-Divisional Manager
O.F.D.C. Ltd.
Changadharpur (CPL) Sub-Division

Dated _____
Signature of Sectional Supervisor
[Signature]

total 116 trees & 9 bamboo clump

Dated _____
Signature of _____ Officer

4 logs = 0.200 cum & 4 stack

felled & disposed 9 bamboo clump = 300 pc bamboo

ଓଡ଼ିଶା ବନ ଉନ୍ନୟନ ନିଗମ ଲିମିଟେଡ

Odisha Forest Development Corporation Limited

(Formerly Orissa Forest Development Corporation Limited)

(A Government of Odisha Undertaking)

CIN-U02005OR1962SGC000446

OFFICE OF THE SUB-DIVISIONAL MANAGER, GANGADHARPUR (CPL) SUB-DIVISION

At/po-Gangadharpur, Chillika, Khordha, Pin-752034

(Website- www.odishafdc.com Email ID: sdmgangadharpur@gmail.com)

Memo no. ୨୭୪ dt. 10.4.2021

To,

The Regional Manager, Khondalite Groups of mines,
Odisha Mining Corporation Ltd., Bhubaneswar

Dr. Reges) / Mining Manager.
For no please.

Sub :- Regarding disruption of tree felling work at Naranagarh Khondalite Mines.

Ref :- Memo no.344 dt.18.01.2021 of Divisional Forest Officer Khurda addressing Regional
Manager, Khondalite Groups of mines, Odisha Mining Corporation Ltd., Bhubaneswar.

Sir,

We would like to bring your notice that we have completed felling of 125 nos. of trees out of 137 trees enumerated for felling at Nranagarh mines area. Rest 12 nos trees standing in plot no.1850 & 1851 (detail list is enclosed) remain unfelled as the local resident namely Sri Asit Kumar Harichandan creates fracas situation claiming land dispute in the above said 2 no of plots with Sri Jagannath Temple administration, Puri. He also stating that, the matter is sub judice vide W.P (C) no. 26453 of 2020 in the Honorable High court of Odisha Cuttack. This hampers the progress of tree felling work resulting delay.

In view of the above request to intervene the above matter for settlement of land dispute so as to enable us to complete the work smoothly in time.

AN EARLY ACTION IN THE MATTER IS HIGHLY SOLICITED

ENCLOSURE

Yours Faithfully

[Signature]
Sub-Divisional Manager

O.F.D.C. Ltd.

Gangadharpur CPL Sub-Division

Memo no. dt.

Copy submitted to the Divisional Manager O.F.D.C Ltd. BBSR © Division for favour of kind information and necessary action.

//

Sub-Divisional Manager

O.F.D.C. Ltd.

Gangadharpur CPL Sub-Division

True Copy Attested

[Signature]

Deputy Director of Mines
Cuttack Circle, Cuttack

243
OFFICE OF THE DIVISIONAL FOREST OFFICER: KHORDHA DIVISION,
AT / PO / DIST. - KHORDHA

754

1614
Tele No. (06755) 220539, 222825

FAX No. (06755) 220539

Mob. No. 9437000935

Email ID - dfoldhordha@gmail.com

No. 1391 / 4F (Misc) 218/2019
Dated, Khordha the 13th March, 2021.

To

The Regional Manager,
Khondalite Groupe of Mines, OMC, Ltd. Bhubaneswar.

Sub:

Execution of mining operation at Kunda Kundi Kunda Khondalite Mines over Plot. No. 2166, 1851, 1850, 1745 under Khata No. 532/2, Mouza Naranagarh, Khordha about an area of 11.55 Acr / 4.67 Hec.

Ref:

1. Your Letter No. 14484/OMC/KNDL/2020 dtd. 01.12.2020 & Letter No. 3073/OMC/KNDL/2021 dtd. 24.02.2021 .
2. This office letter No. 6139 dtd. 01.10.2020 & Memo. No. 344 dtd. 18.01.2021 .

Sir,

With reference to your above cited correspondence on the subject cited above, it is ascertained from the Money Receipt - Cum- Receipt Voucher bearing No. 072021000345 dtd. 22.02.2021 of an amount in Rs. 237036/- Rupees (Two Lakh Thirty Seven Thousand Thirty six only) duly deposited by you through RTGS vide UTR No. SBINR 12021022012142191 dtd. 20.02.2021 towards cutting & clearance of 137 nos of enumerated trees standing over the afore mentioned Mining area as specified the proposed plots under Khata No. 532/2, Mouza Naranagarh, Khordha about an area of 11.55 Acr / 4.67 ha on the subject. Further, the acknowledgement receipt against the said deposited amount has been submitted by the Divisional Manager, O.F.D.C, Ltd, "C" Division, Bhubaneswar vide his Ltr. No. 748/ OFDC dtd. 23.02.2021 to your office and as per the joint verification made by the Revenue & Forest Department, the permission for felling of 137 nos. of trees standing over Plot. No. 2166, 1851, 1850, 1745 under Khata No. 532/2, Mouza Naranagarh, Khordha about an area of 11.55 Acr / 4.67 Hec. for execution of mining operation at Kunda Kundi Kunda Khondalite Mines is **accorded in favour of Divisional Manager, OFDC Ltd., Bhubaneswar 'C' Division .**

You are requested to take up felling only through OFDC Ltd. No other authority shall be engaged for felling of the roadside trees.

Yours faithfully,

[Signature]
13/3/21
Divisional Forest Officer,
Khordha Division, Khordha

Memo No. _____ / Date.

Copy forwarded to the Divisional Manager, OFDC Ltd., Bhubaneswar 'C' Division, Bhubaneswar for information & necessary action with reference to his Letter No. 748/OFDC dtd. 23.02.2021 as addressed to the Regional Manager, Khondalite Groupe of Mines, OMC, Ltd. Bhubaneswar & this office Memo. No. 342/4F (Misc.)- 218/2020 dtd. 08.01.2021. He is requested to take up felling of the proposed Mining area trees at Mz- Naranagarh and submit the conversion list in triplicate to the Range Officer, Khordha for necessary passing & issue of transit permit. Felling should be done in presence of the

True Copy Attested

[Signature]
Deputy Director of Mines
Cuttack Circle, Cuttack

613. ^{26A}
 forest officials & no materials should be lifted without further orders. Further he should register the P.H. mark by depositing an amount of Rs. 110/- Rupees (One hundred ten only) towards registration fees & deposit the royalty of the materials after lifting of the converted materials.

Divisional Forest Officer,
 Khordha Division, Khordha

Memo No. _____ / Date.

Copy forwarded to the Range Officer, ~~Khordha~~ ^{Fangi} for information & necessary action. He is authorized to verify the converted materials after receipt of conversion list from OFDC Ltd. & registration of their P.H. mark at this end. After being satisfied about the genuineness of the converted materials, you are authorized to pass the converted materials on the stump site and issue necessary T.T. Permit for lifting of the passed converted materials from the above stretches. A copy of the conversion list/ passing list & delivery certificate should be submitted to this office for record.

Divisional Forest Officer,
 Khordha Division, Khordha

Memo No. _____ / Date.

Copy forwarded to the Collector & District Magistrate, Khordha for favour of kind information & necessary action.

Divisional Forest Officer,
 Khordha Division, Khordha

True Copy Attested

(Signature)

Deputy Director of Mines
 Cuttack Circle, Cuttack

265
OMC

454
ODISHA
 NEW OPPORTUNITIES

No. 2867 / OMC / KNDL / 2021
 Date: 22/02/2021

To

**Divisional Forest Officer,
 Khordha Division,
 Khordha.**

Sub: Execution of Mining operation at Kundakundi Kunda Khondalite Mines over Plot No. 2166, 1851, 1850 & 1745 under Khata No. 532/2 Mouza Narangarh, Khordha about an area of 11.55 Acr./4.67 Hect.

Ref: (i) Letter No. 8179, dt. 21.12.2020 of DFO, Khordha.
 (ii) Our letter No. 14484, Dt. 01.12.2020.
 (iii) Letter No.571, Dt. 10.02.2021 of Divisional Manager, Bhubaneswar-C- Division

Sir,

With reference to the above cited subject & letters, Divisional Manager Bhubaneswar-C- Division had requested to deposit a sum of **Rs. 2,40,088/- (Rupees Two Lakh Forty Thousand Eighty Eight)** only towards cost estimate for cutting & clearance of 137 Nos. of trees from Kundakundi Kunda Khondalite Mines over Plot No. 2166, 1851, 1850 & 1745 under Khata No. 532/2 Mouza-Narangarh, Khordha about an area of 11.55 Acr. /4.67 Hect. The photo copy of Divisional Manager, Bhubaneswar-C-Division is enclosed for kind reference.

As estimated, Rs.2,37,036/-(Rupees two lakh thirty seven thousand thirty six) only after deducting TDS @ 1.5% has been deposited in favour of "**Divisional Manager, OFDC. Ltd., Bhubaneswar-C-Division**" vide **RTGS UTR No. SBINR12021022012142191 Dtd.20.02.2021** is enclosed for kind reference.

In view of the above, it is requested to kindly pass necessary felling permission for cutting & clearance of 137 standing trees at Kundakundi Kunda Khondalite Mines, Narangarh, Khordha.

Yours faithfully,

Encl.-As above.

Memo No. 2868 / OMC / KNDL / 2021

Regional Manager 22/02/2021
Khondalite Group of Mines
 Date 22/02/2021

Copy to the Divisional Manager, OFDC. Ltd., Bhubaneswar-C-Division for kind information & necessary action.

Copy to the ED (F&E) for kind information & necessary action.

True Copy Attest:

**Deputy Director of Mines
 Cuttack Circle, Cuttack**

Regional Manager 22/02/2021
Khondalite Group of Mines

THE Odisha Mining Corporation Ltd.

(A Gold Category State PSU)

Registered Office : OMC House, Bhubaneswar -751001, India

Tel : 0674-2377400/2377401, Fax: 0674-2396889, www.omcltd.com

CIN : U131000R1956SGC000313

266

453

Trn No.	Value Date	Description	Ref No./Cheque No.	Branch Code	Debit	Credit	Balance
20/02/2021	20/02/2021	TO TRANSFER-INB RTGS UTR NO: SBINR12021022012142182-	RTGS INB: CRB8487860 TRANSFER TO 4599113044303 /	99922	3,41,046.00		10,142.00
20/02/2021	20/02/2021	TRANSFER CREDIT-SWEEP FROM 00000099827044308-	SWEEP FROM 48000540938 ODISHA MINING CORPORAT /	99922		2,36,993.00	2,47,135.00
20/02/2021	20/02/2021	TO TRANSFER-INB RTGS UTR NO: SBINR12021022012142191-	RTGS INB: CRB8485179 TRANSFER TO 99827044308 /	99922	2,37,036.00		10,099.00

**This is a computer generated statement and does not require a signature.

Handwritten signature

True Copy Attested

Handwritten signature

Deputy Director of Mines
Cuttack Circle, Cuttack



ଓଡିଶା ବନ ଉନ୍ନୟନ ନିଗମ ଲିମିଟେଡ

Odisha Forest Development Corporation Limited

(Formerly Orissa Forest Development Corporation Limited)

(A Government of Odisha Undertaking)

CIN-U02005OR1962SGC000446

OFFICE OF THE DIVISIONAL MANAGER, BHUBANESWAR (C) DIVISION

Plot No. 217/218, Satyanagar, Bhubaneswar, PIN-751007, Tele/ FAX-0674-2570608

(Website: www.odishafdc.com E. Mail ID: dm.bhubaneswar@odishafdc.com)

No. 571 / OFDC. Date. 10/2/2021

To

The Regional Manager,
Khondalite Groups of Mines,
OMC Ltd., Bhubaneswar.

Sub:

Submission of estimate for felling and removal of 137 nos of trees of Kundakundi Kunda Khondalite Mines over plot no 2166,1851,1850,1745 under Khata no 532/02 Mouza- Narangarh of Khordha Tahasil about area of 11.55 Acr/4.67 Ha.

Ref:

Your letter No.1205 dtd.25.01.2021.

Dear Sir,

With reference to the above cited subject, the cost estimate for cutting and clearance of 137 nos of trees from the above the site is submitted as under.

Particulars	Estimated amount (In Rs.)
Working Cost	Rs. 1,44,537/-
Contingency	Rs 14,454/-
Extraction path	Rs 3,780/-
Esst. Charges	Rs. 40,693/-
GST@18%	Rs 36,624/-
Total:	Rs. 2,40,088/-

Hence it is requested to deposit the above amount of **Rs.2,40,088/-** (Rupees Two lakh Fourty Thousand Eighty-Eight) only in favour of "Divisional Manager, OFDC. Ltd., Bhubaneswar -C-Division" through an account payee demand draft drawn on any Nationalised/ Scheduled Bank payable at Bhubaneswar or through RTGS/NEFT in our UCO Bank, Ashoka Market Branch, Bhubaneswar. The details is furnished below.

IFSC Code	UCBA 0001785
Account No.	17850200005158
Name of the Bank	UCO Bank, Ashoka Market, Bhubaneswar

The clearance work shall be taken up with the following conditions.

1. Time will be taken about 15 days (forty five days) approximately.
2. Supply of electric line, telephone line and cable line of the area should be disconnected during the cutting time by the User Agency.
3. Any other obstruction like unauthorised structure etc. if any will have to be removed by the User Agency.
4. Payment should be made in full before starting of the work.
5. OFDC shall not be responsible if the felling work is stopped due to any complicacy arises by any way during the working period.
6. Issue necessary instruction to your official personal to remain present at the time of taking up the tree clearance work in the above site to avoid public hindrance for smooth execution of the work.

Yours faithfully

Divisional Manager
Bhubaneswar -C-Division

Memo No. _____ / Date:

Copy forwarded to the Divisional Forest Officer, Khordha Forest Division, Khordha for information and necessary action with reference to his letter No.342 dtd. 18.01.2021. With a request to have a joint co-ordination meeting among the DFO, DM & concerned User agency to finalise the modalities of working and distribution of sale value thereof.

Copy alongwith the copy of estimate forwarded to the Sub Divisional Manager, OFDC. Ltd., Gangadharapur -CPL-Sub-Division for information and necessary action to take up the work accordingly after receipt of funds from this office.(estimate copy enclosed)

Copy alongwith copy of the letter no 244 dtd.10.02.2021 of General Manger OFDC Ltd., Bhubaneswar C Zone and its enclosure forwarded to Accounts section for information and necessary action.

Divisional Manager,
Bhubaneswar -C- Division.

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

Letter No. 30 /OMC/ KNDL /21,
Dated: 28 /01/2021

To

The Regional Manager
Khondalite Group of Mines,
OMC Ltd., Bhubaneswar.

Sub: Field observations at Kundakundi Kunda Khondalite Mines, Narangarh by
Mining Officer, Cuttack circle Cuttack.

Sir,

With reference to the subject cited above, the following observations are identified by the MO, Cuttack Circle Cuttack during his Visit to Kundakundi Kunda Khondalite Mines, Narangarh with AMO and Surveyor on dated 27.01.2021.

The observations are following below.

- 1) Stockyard detected in the close proximity of the lease boundary pillar i.e within the safety Zone area of the lease.
- 2) No prior permission obtained before transportation of the Khondalite Stones from the lease hold area to the processing unit which is outside of the lease area.
- 3) Processing unit set up outside the lease hold area in respect of which no intimation sent to the Mining Officer till date.
- 4) Approximately 500Cum of ROM found to be dumped outside the lease area.

This is for your kind information and necessary action taken at your end for smooth operation of Mining activities as earliest before 1st week of Feb'21.

Yours faithfully,


28/01/2021
Mines Manager
K.K Khondalite Mines
Narangarh

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

Odisha Mining Corporation Ltd.
(A GOLD CATEGORY STATE PSU)

Kundakundi Kunda Khondalite Mines, OMC Ltd., Narangarh, Khordha Odisha, PIN-752018, www. orissamining.com

OMC**ODISHA**
NEW OPPORTUNITIESNo. 1205 /OMC/KNDL/2021
Date: 25/01/2021

To

**The Divisional Manager,
OFDC Ltd. Bhubaneswar (C) Division,
Bhubaneswar.**

Sub: Execution of Mining operation at Kundakundi Kunda Khondalite Mines over Plot No. 2166, 1851, 1850, 1745 under Khata No. 532/2 Mouza-Narangarh of Khordha Tahasil about area of 11.55 Acr./4.67 Ha.

Ref: (i) Letter No. 8179, Dt. 21.12.2020 of DFO, Khordha Division, Khordha.
(ii) Memo No. 344 Dt. 18.01.2021 of DFO, Khordha Division, Khordha.

Sir,

With reference to above cited subject, it is to intimate that, the Divisional Forest Officer, Khordha Division, Khordha has submitted the enumeration list of 137 nos. trees exist on Kundakundi Kunda Khondalite Mines, Narangarh basing on joint verification which was communicated vide his memo under reference. Copy with enclosures attached for kind reference.

Hence, you are requested to submit the required estimated for cutting of 137 nos. enumerated trees to deposit the funds with OFDC for the purpose. The beneficiary details like Bank Account No. IFSC, GSTIN and contact Mobile No. along with estimate may please be submitted to release the funds as soon as possible for taking further necessary action.

Encl.-As above.**Yours faithfully,**
Regional Manager
Khondalite Group of Mines

Memo No. 1206 OMC/KNDL/2021

Date 25/01/2021

Copy to the Mines Manager, Kundakundi Kunda Stone Quarry, Narangarh for information.


Regional Manager
Khondalite Group of Mines 25/01/2021**True Copy Attested****THE Odisha Mining Corporation Ltd.**

(A Gold Category State PSU)

Registered Office : OMC House, Bhubaneswar -751001, India

Tel : 0674-2377400/2377401, Fax: 0674-2396889, www.omcltd.com

CIN : U131000R1956SGC000313
Deputy Director of Mines
Cuttack Circle, Cuttack

270

106

**OFFICE OF THE DIVISIONAL FOREST OFFICER: KHORDHA DIVISION,
AT / PO / DIST. - KHORDHA**

Tele No. (06755) 220539, 222825

Mob. No. 9437000935

Email ID - dfokhordha@gmail.com

No. 8179 / 4F(Misc) 218/2020
Dated, Khordha the 21 December, 2020.

To

The Regional Manager,
Khonolite Group of Mines, Odisha Mining Corporation, Ltd.
Bhubaneswar-751001 .

Sub:

Execution of mining operation at Kunda Kundi Kunda Khondalite Mines over Plot. No.2166,1851, 1850 ,1745 under Khata No. 532/2, Mouza Naranagarh. Khordha about an area of 11.55 Acr / 4.67 Hec.

Ref:

Your Letter No. 14484/OMC/KNDL/2020 dtd. 01.12.2020 & this office letter No. 6139 dtd.01.10.2020 .

Sir,

In inviting a reference on the subject cited above, it is inform that prior to according felling permission of trees, the owner of the plots in whose name of the plot stand officially recorded need to seek felling permission and also the valuation of standing trees from this office . The lessee need to deposit the amount assessed by this office with the owner of the plots after which Odisha Forest Development Corporation ,Ltd. Bhubaneswar "C" Division would be requested to assess the cost that would be incurred in conducting the felling, logging, transportation, loading & un-loading charges which needs to be paid by the lessee .

After clearance of such payments and on receipt of such communication, necessary felling permission can be ordered.

Yours faithfully,


Divisional Forest Officer,
Khordha Division, Khordha

Memo No. 8180 / Date. 21-12-2020

Copy forwarded to the Range Officer, Tangi for information and necessary action.


Divisional Forest Officer,
Khordha Division, Khordha

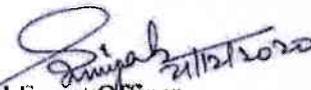
Memo No. 8181 / Date. 21-12-2020

Copy sent to the Collector, Khordha for favour of information and necessary

action.

True Copy Attested


06.02.2025
Deputy Director of Mines
Cuttack Circle, Cuttack


Divisional Forest Officer,
Khordha Division, Khordha

Cont,....

274

1428

OFFICE OF THE DIVISIONAL FOREST OFFICER: KHORDHA DIVISION,
AT / PO / DIST. - KHORDHA

Tele No. (06755) 220539, 222825

FAX No. (06755) 220539

Mob. No. 9437000935

Email ID - dfokhordha@gmail.com

Memo No. _____ /4F (Misc)-218/2020

Dated, Khordha the _____ January, 2021.

To

The Divisional Manager,
OFDC Ltd. Bhubaneswar (C) Division,
Bhubaneswar

Sub: - Execution of Mining operation at Kunda Kundi Khondalite Mines over Plot. No. 2166, 1851, 1850, 1745 under Khata No. 532/2 Mouza- Naranagarh of Khordha Tahasil about area of 11.55 Acr./ 4.67 Hec..

Enclosed, please find herewith the enumeration list of standing trees for extraction of Kunda Kundi Khondalite Mines (Khondalite stone) by OMC, Ltd. Odisha as leased out to execute work after felling of 137 nos of Miscellaneous species for the ensuing developmental work of Shree Jagannath Temple Puri & other temples in Odisha.

Hence, you are requested to send the estimate for cost of felling of above trees so that the users agency will deposit the same in your favour. Yours prompt action in the matter is highly necessary.

Encl: As above

Sd/-
Divisional Forest Officer,
Khordha Division, Khordha.

Memo No. _____ /Date.

Copy sent to Addl. Settlement Officer, Jatni for information. He is requested to contact the Divisional Manager, Bhubaneswar (C) Division Odisha Forest Development Corporation Ltd. BBSR. in this regard.

Sd/-
Divisional Forest Officer,
Khordha Division, Khordha.

Memo No. 344 /Date. 18.01.2021

Copy sent to Regional Manager, Khondalite Groups of Mines, Odisha Mining Corporation, Ltd, Bhubaneswar for information.

Sd/-
Divisional Forest Officer,
Khordha Division, Khordha.

Memo No. _____ /Date.

Copy sent to Depute Administrator (Rev.) Shree Jagannath Temple Puri for information with reference to his memo. No. 9254 dtd. 29.12.2020.

Divisional Forest Officer,
Khordha Division, Khordha.

True Copy Attested

Sd/-

Deputy Director of Mines
Cuttack Circle, Cuttack

272

Enumeration List

Sl No.	Name of the Species	Measurement		Remarks
		Girth (In Cm)	Length (In Cm)	
1	Jack fruit	98	300	Solend
2	"	125	500	"
3	Mango	120	500	"
4	Jack fruit	120	400	"
5	Acacia	30	450	"
6	Neem	45	400	"
7	"	45	400	"
8	"	40	400	"
9	"	50	400	"
10	chhatian	30	300	"
11	Jack fruit	90	210	"
12	Mango	210	500	"
13	Neem	120	600	"
14	Mango	230	500	"
15	"	210	500	"
16	chhatian	60	400	"
17	Neem	45	500	"
18	chhatian	45	450	"
19	chhatian	45	300	"
20	Neem	30	200	"
21	chhatian	20	300	"
22	"	20	300	"
23	Neem	60	300	"
24	"	75	400	"
25	Acacia	60	300	"
26	"	45	300	"
27	Baxa	75	300	"
28	chhatian	90	400	"
29	"	60	400	"
30	Jack fruit	60	200	"
31	"	60	200	"
32	"	60	250	"
33	chhatian	30	300	"
34	Tala	90	500	"
35	Jack fruit	65	200	"
36	Neem	45	300	"
37	"	45	300	"
38	"	40	250	"
39	"	45	300	"
40	"	45	300	"
41	chhatian	45	500	"
42	"	40	400	"
43	"	45	300	"
44	"	40	350	"

True Copy Attested

Devin
06.02.2025
Deputy Director of Mines
Cuttack Circle, Cuttack

12-10-19

Revenue Inspector
GOLABAI

18-10-19

FORESTER
BHUSANDPUR

273

426

Enumeration List

Sl No.	Nme of the Species	Moasurement		Remarks
		Glth (InCm)	Length (In Cm)	
45	Acacia	45	300	11
46	"	45	300	11
47	"	60	400	11
48	Kasbi	45	300	11
49	Chhatian	105	250	11
50	"	90	250	11
51	"	75	300	11
52	"	91	250	11
53	"	82	400	11
54	"	30	200	11
55	Acacia	45	500	11
56	"	45	400	11
57	Chhatian	30	400	11
58	"	60	500	11
59	Acacia	30	300	11
60	"	35	250	11
61	"	40	300	11
62	"	30	400	11
63	"	20	350	11
64	"	25	250	11
65	"	20	310	11
66	"	28	300	11
67	"	25	200	11
68	Neem	45	400	11
69	"	45	350	11
70	"	50	450	11
71	"	60	500	11
72	Acacia	20	300	11
73	"	25	300	11
74	"	25	300	11
75	"	20	300	11
76	"	20	300	11
77	"	20	300	11
78	"	20	300	11
79	"	20	300	11
80	"	20	300	11
81	"	25	350	11
82	"	25	300	11
83	Chhatian	45	400	11
84	Acacia	45	350	11
85	Mai	30	300	11
86	Acacia	30	300	11
87	"	30	300	11
88	"	35	400	11

True Copy Attested

Debn

Deputy Director of Mines
Cuttack Circle, Cuttack

279

V-
1425

Enumeration List.

Sl No.	Name of the Species	Measurement		Remarks
		Girth (In Cm)	Length (In Cm)	
89	Arbhu	45	200	Sound
90	Acacia	50	200	"
91	Acacia	20	200	"
92	chhatian	60	200	"
93	Jack fruit	30	200	"
94	Acacia	45	200	"
95	Nesim	45	200	"
96	Princal	270	500	"
97	"	240	500	"
98	"	250	500	"
99	"	250	500	"
100	chhatian	45	200	"
101	"	45	200	"
102	Nesim	30	200	"
103	"	35	250	"
104	"	30	350	"
105	"	40	340	"
106	"	30	300	"
107	"	45	300	"
108	Mango	90cm	450	"
109	"	90	350	"
110	"	100	300	"
111	"	90	450	"
112	"	120	450	"
113	Nesim	45	300	"
114	"	45	300	"
115	Acacia	45	200	"
116	Nesim	45	300	"
117	Maha Nesim	100	400	"
118	Jack fruit	90	300	"
119	Tehal	150	500	"
120	Basa	60	300	"
121	"	120	450	"
122	Maha	45	300	"
123	"	45	350	"
124	"	50	400	"
125	Mango	270	400	"
126	"	250	400	"
127	"	300	500	"
128	chhatian	45	400	"
129	Bambur clump	9 Nos.		"

True Copy Attested

(Signature)

Deputy Director of Mines
Cuttack Circle, Cuttack

(Signature)
18-10-19

(Signature)
18-10-19 FORESTER
BHUSANDPUR
Revenue Inspector
GOLABAI

275

1421

**Ve-Enumeration List of Kundakundi Kunda Khondalite Mines, Narangarh
over 11.55 Acr./4.67 Ha.**

S.No.	Species	Girth Size													Total	
		-29	30-59	60-89	90-119	120-149	150-179	180-209	210-239	240-269	270-299	300-329	330-349			
1	Jack Fruit		1	4	3	2										10
2	Mango				4	2					3	1		2	2	16
3	Chhatian		15	4	4											23
4	Neem			24	6	1										31
5	Achhu			3												3
6	Maha Neem			0		1										1
7	Mai			4												4
8	Acasia		12	20	2											34
9	Tentuli								1							1
10	Bara				2	1										3
11	Kasi			1												1
12	Tala					1										1
Total																1
Bambo																128
G.Total																9
137																

True Copy Attested

Bambo

G.Total

Deputy Inspector of Mines
Cuttack
Office, Cuttack

Production, Ltd, Bhubaneswar

OFFICE OF THE DIVISIONAL FOREST OFFICER: KHORDHA DIVISION,
AT / PO / DIST. - KHORDHA

Tele No. (06755) 220539, 222825

FAX No. (06755) 220539

Mob. No. 9437000935

Email ID - dfokhordha@gmail.com

Memo No. _____/4F (Misc)-218/2020

Dated, Khordha the _____ January, 2021.

To

The Divisional Manager,
OFDC Ltd. Bhubaneswar (C) Division,
Bhubaneswar

Manager (Min)
18/1/2021

Sub: - Execution of Mining operation at Kunda Kundi Khondalite Mines over Plot. No. 2166, 1851, 1850, 1745 under Khata No. 532/2 Mouza- Naranagarh of Khordha Tahasil about area of 11.55 Acr./ 4.67 Hec..

Enclosed, please find herewith the enumeration list of standing trees for extraction of Kunda Kundi Khondalite Mines (Khondalite stone) by OMC, Ltd. Odisha as leased out to execute work after felling of 137 nos of Miscellaneous species for the ensuing developmental work of Shree Jagannath Temple Puri & other temples in Odisha.

Hence, you are requested to send the estimate for cost of felling of above trees so that the users agency will deposit the same in your favour. Yours prompt action in the matter is highly necessary.

Encl: As above

Sd/-
Divisional Forest Officer,
Khordha Division, Khordha.

Memo No. _____/Date.

Copy sent to Addl. Settlement Officer, Jatni for information. He is requested to contact the Divisional Manager, Bhubaneswar (C) Division Odisha Forest Development Corporation Ltd. BBSR. in this regard.

Sd/-
Divisional Forest Officer,
Khordha Division, Khordha.

Memo No. 344 /Date: 18.01.2021.

Copy sent to Regional Manager, Khondalite Groups of Mines, Odisha Mining Corporation, Ltd, Bhubaneswar for information.

Recd
18/1/21
Divisional Forest Officer,
Khordha Division, Khordha.

Memo No. _____/Date.

Copy sent to Depute Administrator (Rev.) Shree Jagannath Temple Puri for information with reference to his memo. No. 9254 dtd. 29.12.2020.

Divisional Forest Officer,
Khordha Division, Khordha

True Copy Attested

(Sd/-)

Deputy Director of Mines
Cuttack Circle, Cuttack

277

Enumeration List

Sl No.	Name of the Species	Measurement		Remarks
		Girth (In Cm)	Length (In Cm)	
1	Jack fruit	90	300	Soland
2	"	125	500	"
3	Mango	120	500	"
4	Jack fruit	120	400	"
5	Acacia	30	400	"
6	Neem	45	400	"
7	"	45	400	"
8	"	40	400	"
9	"	50	400	"
10	chhatian	30	300	"
11	Jack fruit	90	210	"
12	mango	210	500	"
13	Neem	120	600	"
14	Mango	320	500	"
15	"	210	500	"
16	chhatian	60	400	"
17	Neem	45	500	"
18	chhatian	45	400	"
19	chhatian	45	300	"
20	Neem	30	300	"
21	chhatian	30	300	"
22	"	30	300	"
23	Neem	60	300	"
24	"	75	400	"
25	Acacia	60	300	"
26	"	45	300	"
27	Balsa	75	300	"
28	chhatian	90	400	"
29	"	60	400	"
30	Jack fruit	60	200	"
31	"	60	200	"
32	"	80	150	"
33	chhatian	30	200	"
34	Tala	90	500	"
35	Jack fruit	65	200	"
36	Neem	45	200	"
37	"	45	300	"
38	"	40	250	"
39	"	45	200	"
40	"	45	300	"
41	chhatian	45	500	"
42	"	40	400	"
43	"	45	300	"
44	"	40	350	"

True Copy Attested

(Signature)
Deputy Director of Mines
Cuttack Circle, Cuttack

(Signature)
18-10-19

Revenue Inspector
GOLADAI

(Signature)
18-10-19

(Signature)
FORESTER
BHUSANDPUR

(123)

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Enumeration List

Sl No.	Name of the Species	Measurement		Remarks
		Girth (In Cm)	Length (In Cm)	
40	Acacia	40	350	Good
41	"	40	350	"
42	"	60	400	"
43	Bass	45	300	"
44	Shylli (31)	45	300	"
45	"	90	350	"
46	"	29	300	"
47	"	21	350	"
48	"	30	400	"
49	"	31	300	"
50	Arasia	45	400	"
51	"	45	400	"
52	Chhatiam	30	400	"
53	"	60	500	"
54	Arasia	30	300	"
55	"	35	250	"
56	"	45	300	"
57	"	30	400	"
58	"	25	350	"
59	"	25	350	"
60	"	25	350	"
61	"	20	300	"
62	"	28	300	"
63	"	25	300	"
64	Neem	45	400	"
65	"	45	350	"
66	"	50	450	"
67	"	60	500	"
68	Acacia	20	300	"
69	"	25	300	"
70	"	25	300	"
71	"	20	300	"
72	"	20	300	"
73	"	20	300	"
74	"	20	300	"
75	"	20	300	"
76	"	20	300	"
77	"	20	300	"
78	"	20	300	"
79	"	20	300	"
80	"	20	300	"
81	"	20	300	"
82	"	20	300	"
83	Chhatiam	45	400	"
84	Arasia	45	300	"
85	Mai	30	300	"
86	Acacia	30	300	"
87	"	30	300	"
88	"	35	400	"

True Copy Attested

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Deputy Director of Mines
Cuttack Circle, Cuttack

AK
18-10-19

[Signature]
18.10.19
Revenue Inspector
COI ABM

FORBSTER
BHUSANPUR

280

Abstract

Species	Nos
Jack-fruit	10
Mango	16
Chhatian	24
Neem	30
Achha	03
maha neem	01
mai	04
Acalia	34
Tentuli	01
Bara	03
Kasi	01
Tala	01
Bamboo	1 clump
Total	= 137 Nos.

ASO, SJTA,
Jatni

Revenue Inspector
GOLABAI

FORESTER
BHUSANDPUR

True Copy Attested

Dechi
06.02.2025
Deputy Director of Mines
Cuttack Circle, Cuttack

OFFICE OF THE DIVISIONAL FOREST OFFICER: KHORDHA
AT / PO / DIST. - KHORDHA

Tele No. (06755) 230519, 222825
Mob. No. 9437000935
Email ID - dfokhordha@gmail.com



No. S 179 / 4F(Misc) 218/2020
Dated, Khordha the 21st December, 2020.

To

The Regional Manager,
Khonolite Group of Mines, Odisha Mining Corporation, Ltd.
Bhubaneswar-751001.

Sub: Execution of mining operation at Kunda Kundi Kunda Khondalite Mines over Plot No. 2166, 1851, 1850, 1745 under Khata No. 532/2, Mouza Naranagarh. Khordha about an area of 11.55 Acr / 4.67 Hec.

Ref: Your Letter No. 14484/OMC/KNDL/2020 dtd. 01.12.2020 & this office letter No. 6139 dtd. 01.10.2020.

Sir,

In inviting a reference on the subject cited above, it is inform that prior to according felling permission of trees, the owner of the plots in whose name of the plot stand officially recorded need to seek felling permission and also the valuation of standing trees from this office. The lessee need to deposit the amount assessed by this office with the owner of the plots after which Odisha Forest Development Corporation, Ltd. Bhubaneswar "C" Division would be requested to assess the cost that would be incurred in conducting the felling, logging, transportation, loading & un-loading charges which needs to be paid by the lessee.

After clearance of such payments and on receipt of such communication, necessary felling permission can be ordered.

Yours faithfully,

[Signature]
Divisional Forest Officer,
Khordha Division, Khordha

Memo No. _____ / Date.

Copy forwarded to the Range Officer, Tangi for information and necessary action.

1)
Divisional Forest Officer,
Khordha Division, Khordha

Memo No. _____ / Date.

Copy sent to the Collector, Khordha for favour of information and necessary

action.

2)
Divisional Forest Officer,
Khordha Division, Khordha

Cont.....

True Copy Attested

[Signature]
Deputy Director of Mines
Cuttack Circle, Cuttack

282

-2-

Memo No. 8182 / Date. 21.12.2020

Copy sent to the Director of Mines, Orissa, Bhubaneswar for information and

necessary action.

[Signature]
21/12/2020
Divisional Forest Officer,
Khordha Division, Khordha

Memo No. 8183 / Date. 21.12.2020

Copy sent to the Shree Jagannath Temple Administrator, Puri for information and

necessary action.

[Signature]
21/12/2020
Divisional Forest Officer,
Khordha Division, Khordha

True Copy Attested

[Signature]
06.02.2025
Deputy Director of Mines
Cuttack Circle, Cuttack

21.12.20
01:59 PM

28/3
OMC

1416
ODISHA
 NEW OPPORTUNITIES

No. 14484 /OMC/KNDL/2020
 Date 21/12 /2020

To

The Dy. Administrator,
 Shree Jagannath Temple Administration (SJTA),
 Puri.

Sub: Execution of mining operation at KundaKundi Kunda Khondalite Mines over Plot No. 2166,1851,1850,1745 under Khata No. 532/2, Mouza Narangarh, Khordha about an area of 11.55 Acr /4.67 Hec.

Ref: Our letter No. 14484/OMC/KNDL/2020 dtd. 01.12.2020 addressed to DFO, khordha.

Sir,

With reference to the subject cited above, Divisional Forest Officer Khordha has intimated vide letter No. 8179/4F (Misc.) 218/2020 Dtd. 21.12.2020 that according to felling permission of trees, the owner of the plants in whose name of the plot stand officially recorded need to seek felling permission & the amount so assessed by Forest Dept. would be deposited by lessee i.e. OMC Ltd. Copy enclosed for reference. Enumeration list of 137 nos different trees standing on the plots is enclosed for necessary action.

It is therefore requested to kindly apply to Divisional Forest Officer, Khordha in order to assess the amount for tree felling permission.

Encl.: As above.

Yours faithfully,


 Regional Manager 23/12/2020
 Khondalite Group of Mines

True Copy Attested


 Deputy Director of Mines
 Cuttack Circle, Cuttack

THE Odisha Mining Corporation Ltd.

(A Gold Category State PSU)

Registered Office : OMC House, Bhubaneswar -751001, India
 Tel : 0674-2377400/2377401, Fax: 0674-2396889, www.omcltd.com
CIN : U13100OR1956SGC000313

284

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**OFFICE OF THE DIVISIONAL FOREST OFFICER: KHORDHA DIVISION,
AT / PO / DIST. - KHORDHA**

Tele No. (06755) 220539, 222825

Mob. No. 9437000935

Email ID - dfokhordha@gmail.com

No. 8179 / 4F(Misc) 218/2020
Dated, Khordha the 21st December, 2020.

To

The Regional Manager,
Khonolite Group of Mines, Odisha Mining Corporation, Ltd.
Bhubaneswar-751001.

Sub:

Execution of mining operation at Kunda Kundi Kunda Khondalite Mines over Plot. No. 2166, 1851, 1850, 1745 under Khata No. 532/2, Mouza Naranagarh, Khordha about an area of 11.55 Acr / 4.67 Hec.

Ref:

Your Letter No. 14484/OMC/KNDL/2020 dtd. 01.12.2020 & this office letter No. 6139 dtd. 01.10.2020.

Sir,

In inviting a reference on the subject cited above, it is inform that prior to according felling permission of trees, the owner of the plots in whose name of the plot stand officially recorded need to seek felling permission and also the valuation of standing trees from this office. The lessee need to deposit the amount assessed by this office with the owner of the plots after which Odisha Forest Development Corporation, Ltd. Bhubaneswar "C" Division would be requested to assess the cost that would be incurred in conducting the felling, logging, transportation, loading & un-loading charges which needs to be paid by the lessee.

After clearance of such payments and on receipt of such communication, necessary felling permission can be ordered.

Yours faithfully,

[Signature]
Divisional Forest Officer,
Khordha Division, Khordha

Memo No. 8180 / Date. 21.12.2020

Copy forwarded to the Range Officer, Tangi for information and necessary action.

[Signature]
Divisional Forest Officer,
Khordha Division, Khordha

Memo No. 8181 / Date. 21.12.2020

Copy sent to the Collector, Khordha for favour of information and necessary

action.

True Copy Attested

[Signature]
06.02.25

Deputy Director of Mines
Cuttack Circle, Cuttack

[Signature]
Divisional Forest Officer,
Khordha Division, Khordha

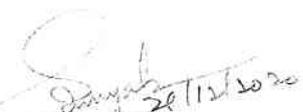
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28/5

Memo No. 8182 / Date. 21-12-2020
Copy sent to the Director of Mines, Orissa, Bhubaneswar for information and
necessary action .


Divisional Forest Officer,
Khordha Division, Khordha

Memo No. 8183 / Date. 21-12-2020
Copy sent to the Shree Jagannath Temple Administrator, Puri for information and
necessary action .


Divisional Forest Officer,
Khordha Division. Khordha

True Copy Attested



Deputy Director of Mines
Cuttack Circle, Cuttack

21-12-20
01:59 PM



The Odisha Mining Corporation Limited
Narangarh Decorative Stone Mine

Environmental Monitoring Report

ENVIROTECH make, are used for monitoring of ambient air quality at all the identified locations. The sampling method was carried out as per the guidelines for planning IS: 5182 (part 14): 2000. And the analysis methods are outlined in the table as shown below:

AMBIENT AIR QUALITY ANALYSIS METHOD

SL. NO.	PARAMETER	ANALYSIS METHOD
1.	Particulate Matter (size less than 10 μm or PM_{10}), $\mu\text{g}/\text{m}^3$	Gravimetric method
2.	Particulate matter (size less than 2.5 μm or $\text{PM}_{2.5}$), $\mu\text{g}/\text{m}^3$	Gravimetric method
3.	Sulphur di-oxide (SO_2), $\mu\text{g}/\text{m}^3$	Improved west & Geake method
4.	Oxides of Nitrogen (NO_x), $\mu\text{g}/\text{m}^3$	Jacob and Hochheiser Modified method
5.	Carbon Monoxide (CO), mg/m^3	NDIR Spectroscopy method

4.1.1 MONTHLY AMBIENT AIR QUALITY SAMPLING STATIONS:

Details of the sampling locations are given below.

Field ID	Station	Co-ordinates
AAQMS-1	Plant Main Gate	20 ⁰ 2' 40.6392" 85 ⁰ 34' 54.7824"
AAQMS-2	Roof of Saraswati Vidya Mandir	20 ⁰ 2' 34.7064" 85 ⁰ 34' 54.6708"

The Detailed Monthly Air Quality report is given in the Annexure-1.

4.2 FUGITIVE EMISSION:

The Fugitive emission of the study region was monitored at two locations selected within the plant premises. The parameters monitored were Suspended Particulate Matter using Respirable Dust Sampler. Sampling was done as per guidelines of Bureau of Indian Standard. And the analysis methods are outlined in the table as shown below:

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack





The Odisha Mining Corporation Limited
Narangarh Decorative Stone Mine

Environmental Monitoring Report

FUGITIVE EMISSION ANALYSIS METHOD

SL. NO.	PARAMETER	ANALYSIS METHOD
1.	Suspended Particulate Matter	Gravimetric Method

4.2.1 FUGITIVE EMISSION SAMPLING STATIONS:

Detail of the sampling location is given below.

Field ID	Station	Co-ordinates
F-1	Quarry-2	20° 2' 38.4252" 85° 34' 57.2952"
F-2	Quarry-4	20° 2' 41.9496" 85° 34' 58.2636"

The Detailed Fugitive Emission Report is given in the Annexure-2.

4.3 NOISE LEVEL MONITORING:

Noise Levels were recorded by Digital Sound Level Meter of LUTRON make at four locations within the plant premises. Monitoring was carried out once in a month at each location during the study period for day time and night time. According to CPCB (Noise Pollution (Regulation & Control) rules, 2000 day time is considered from 6.00 am to 10.00 pm and night time is considered from 10.00 pm to 6.00 am. Locations of Noise level monitoring stations are as follows:

4.3.1 WORK ZONE NOISE LEVEL SAMPLING STATIONS:

Field ID	Location ID	Co-ordinates
N-1	Quarry-4	20° 2' 41.7192" 85° 34' 58.2564"
N-2	Quarry-2	20° 2' 37.9428" 85° 34' 59.2932"

The Detailed Work Zone Noise Measurement Data is given in Annexure-3.

4.3.2 AMBIENT NOISE LEVEL SAMPLING STATIONS:

Field ID	Location ID	Co-ordinates
N-1	Plant Main Gate	20° 2' 40.6392" 85° 34' 54.7824"
N-2	Roof of Saraswati Vidya Mandir	20° 2' 34.7064" 85° 34' 54.6708"

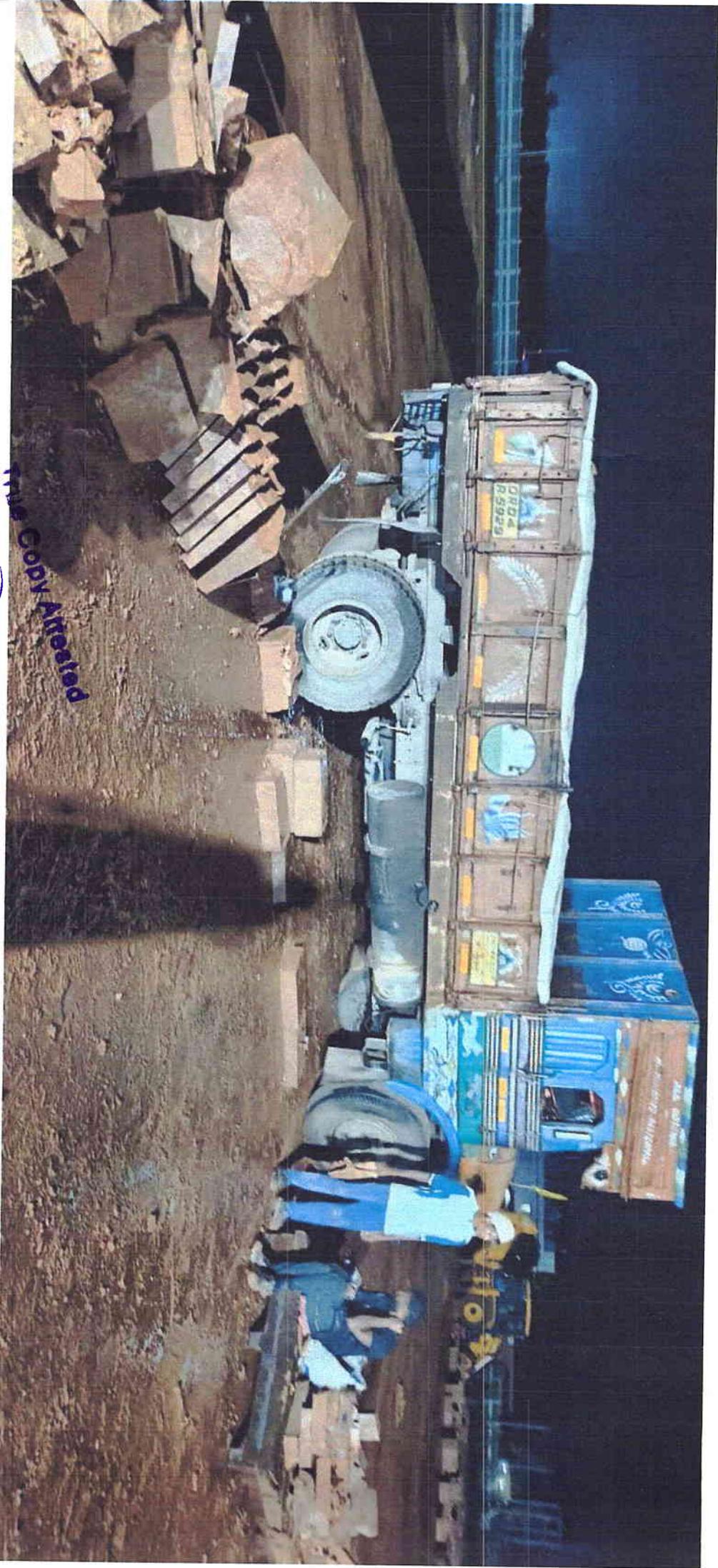
The Detailed Ambient Noise Measurement Data is given in Annexure-4.

True Copy Attested



Visiontek Consultancy Services Pvt. Ltd.
Bhubaneswar.

Deputy Director of Mines
Cuttack Circle, Cuttack



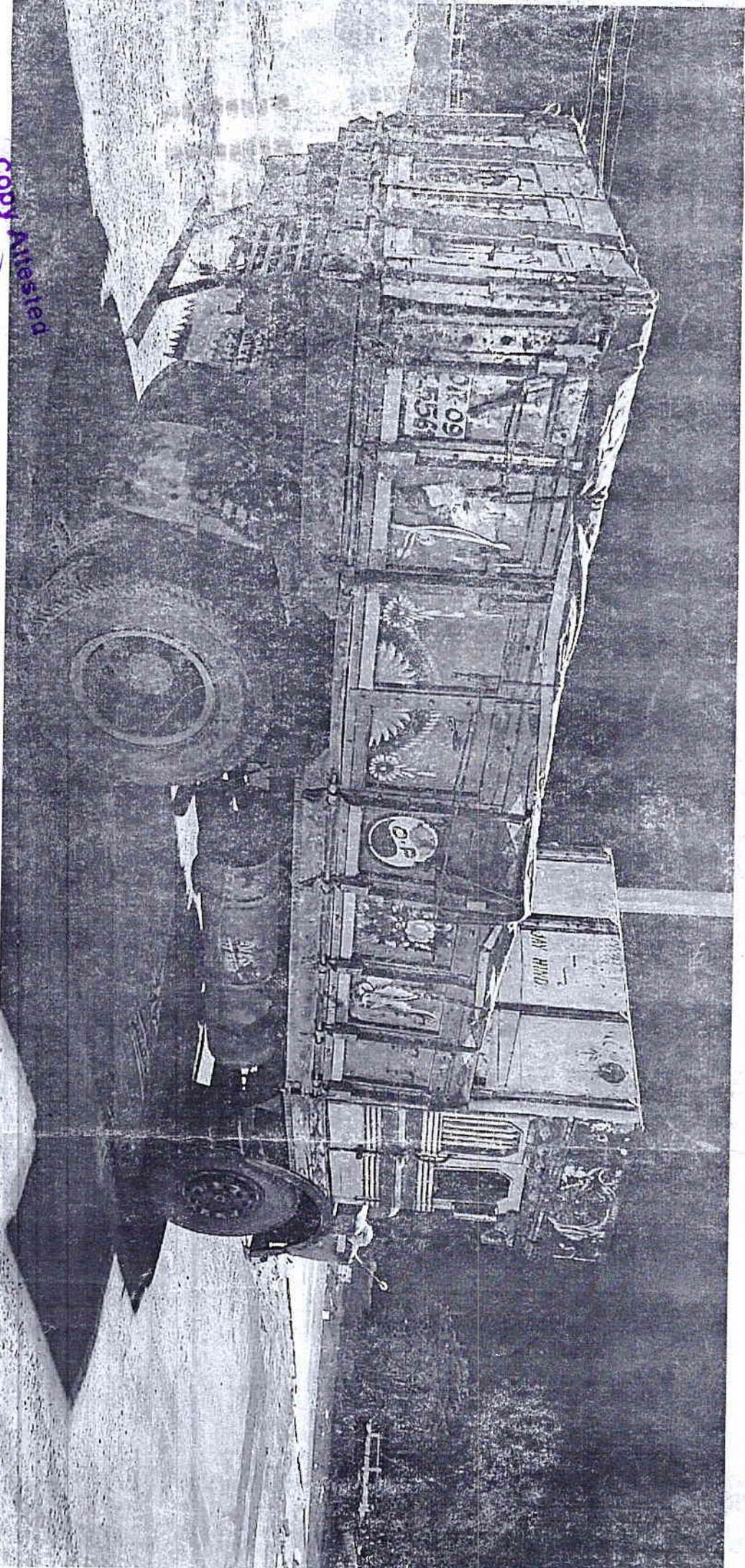
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Deputy Director of Mines
Curtis Circle, Curtack

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Devin

Deputy Director of Mines
Cutback Circle, Cutback

Annexure - TT/10

- 290 -

OMC**ODISHA**
NEW OPPORTUNITIES

Mining Happiness

Letter No. 475/OMC/NKDL/2024

Date 25/10/2024

To

Deputy Director of Mines
Cuttack Circle, Cuttack
Nimpur, Jagatpur, Cuttack,
Pin- 754021

Ph : 06712490357, Email : mo.cuttack@orissaminerals.gov.in

Sub : Furnishing the information in respect of Kundakundi Kunda Stone Quarry (Khondalite) Mines, Narangarh of M/S OMC Ltd for compliance of O.A. No. 104/2024/EZ.

Ref : Your office letter No 3508/Mines, dated 24.10.2024.

Sir,

With reference and subject cited above, we are furnishing the production & Despatch Quantity of Khondalite (in Cum), total Excavation Quantity (in Cum) & OB/Waste production (in Cum); since inception of the Mining operation up to 05.10.2024 (opening) in respect of Kundakundi Kunda Stone Quarry (Khondalite) Mines of M/S OMC Ltd. for further submission before Hon'ble NGT, Eastern zone, Kolkata for compliance of O.A. No. 104/2024/EZ.

This is submitted for favour of your kind information and onward transmission.

Encl :- As above

Yours Faithfully,

25/10/2024
Mines Manager

Narangarh Khondalite Mines

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

Odisha Mining Corporation Ltd.

(A GOLD CATEGORY STATE PSU)

Kundakundi Kunda Khondalite Mines, OMC Ltd, Narangarh, Khordha, Odisha. PIN-753018. www.orissaminerals.com

NARANGARH KHONDALITE MINES

FY	Khondalite Production Qty. in Cum.		OB/Waste Production in Cum.	Total Excavation Qty. in Cum.	Despatch in Cum.
	A	B			
2020-2021	147.967	3828.590	3976.557	0.000	
2021-2022	16542.715	43357.797	59900.512	15655.971	
2022-2023	4816.017	18796.000	23612.017	5089.731	
2023-2024	13153.528	67027.000	80180.528	13179.833	
2024-25 (Till 30th Sept'24)	6549.573	25712.000	32261.573	6391.915	
1st Oct to 4th Oct of 2024	644.700	1023.000	1667.700	156.060	
Total	41854.500	159744.387	201598.887	40473.510	

Mines Foreman

Sanjay Kumar
05/10/24

SURVEYOR

Shakti
05/10/24

True Copy Attested

Deputy Director of Mines
Cuttack Circle, Cuttack

Mines Manager

P. K. Mohanty
05/10/24